Vol. 235
No. 1

Thursday
23 April, 2015
3 Vaisakha, 1937 (Saka)

सत्यमेव जयते

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT

CONTENTS

The National Anthem (page 1)

Members Sworn (page 1)

Re. Issue raised about Farewell to Retired Members (pages 1 and 6)

Obituary References (pages 1-4)

References by the Chair —

Terrorist attack on a University campus at Garissa in north-eastern Kenya on 2nd of April, 2015 (pages 4-5)

Victims of floods and landslides in Jammu and Kashmir in the months of March and April, 2015 (page 5)

Killing of 13 security personnel by Maoists in Chhattisgarh (page 5)

Felicitations to the Scientists and Engineers of ISRO and Sportspersons Saina Nehwal and Sania Mirza (pages 6-7)

Farewell to Retired Members (pages 7-17)

Papers Laid on the Table (pages 17-22)

[P.T.O.

©

RAJYA SABHA SECRETARIAT
NEW DELHI

PRICE : ₹ **100.00**

Message from Lok Sabha — *Reported*

The Appropriation (Railways) No. 2 Bill, 2015 – *Laid on the Table* (page 22)

Statement Regarding Ordinance

Promulgation of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2015 — *Laid on the Table* (pages 22-23)

Reports of the Department-related Parliamentary Standing Committee on Human Resource Development — *Presented* (page 23)

Reports of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers — *Laid on the Table* (page 24)

Reports of the Department-related Parliamentary Standing Committee on Labour — *Laid on the Table* (page 24)

Report of the Department-related Parliamentary Standing Committee on Railways — *Laid on the Table* (page 25)

Reports of the Department-related Parliamentary Standing Committee on Rural Development — *Laid on the Table* (page 25)

Re. Suspension of listed business for discussing issue of suicide by farmers (pages 25-35 and 213-233)

Written Answers to Starred Questions (pages 36-60)

Written Answers to Unstarred Questions (pages 60-212)

Reports of the Department-related Parliamentary Standing Committee on Home Affairs — *Presented* (page 212)

Discussion on the agrarian crisis and suicides by farmers in various parts of the country — *Not concluded* (pages 233-290)

Recommendations of the Business Advisory Committee (pages 290-291)

Website : http://rajyasabha.nic.in
http://parliamentofindia.nic.in
E-mail : rsedit-e@sansad.nic.in

RAJYA SABHA

ALPHABETICAL LIST OF MEMBERS

A

Abdul Wahab, Shri (Kerala)

Abraham, Shri Joy (Kerala)

Aga, Ms. Anu (Nominated)

Agrawal, Shri Naresh (Uttar Pradesh)

Aiyar, Shri Mani Shankar (Nominated)

Akhtar, Shri Javed (Nominated)

Ali, Shri Munquad (Uttar Pradesh)

Anand Sharma, Shri (Rajasthan)

Ansari, Shri Ali Anwar (Bihar)

Ansari, Shri Salim (Uttar Pradesh)

Antony, Shri A K. (Kerala)

Arjunan, Shri K. R. (Tamil Nadu)

Ashk Ali Tak, Shri (Rajasthan)

Ashwani Kumar, Shri (Punjab)

Athawale, Shri Ramdas (Maharashtra)

Azad, Shri Ghulam Nabi (Jammu and Kashmir)

B

Babbar, Shri Raj (Uttarakhand)

Bachchan, Shrimati Jaya (Uttar Pradesh)

Baidya, Shrimati Jharna Das (Tripura)

Balagopal, Shri K. N. (Kerala)

Balmuchu, Dr. Pradeep Kumar (Jharkhand)

Balyawi, Shri Gulam RasooI (Bihar)

Bandyopadhyay, Shri D. (West Bengal)

Banerjee, Shri Ritabrata (West Bengal)

Batra, Shri Shadi Lal (Haryana)

Bernard, Shri A. W. Rabi (Tamil Nadu)

Bhattacharya, Shri P. (West Bengal)

Bhunder, Shri Balwinder Singh (Punjab)

Biswal, Shri Ranjib (Odisha)

Bora, Shri Pankaj (Assam)

Budania, Shri Narendra (Rajasthan)

C

Chakraborty, Shri Mithun (West Bengal)

Chandrasekhar, Shri Rajeev (Karnataka)

Chaturvedi, Shri Satyavrat (Madhya Pradesh)

Chavan, Shrimati Vandana (Maharashtra)

Chiranjeevi, Dr. K. (Andhra Pradesh)

Chowdary, Shri Y. S. (Andhra Pradesh)

Chowdhury, Prof. Jogen (West Bengal)

Chowdhury, Shrimati Renuka (Andhra Pradesh)

D

Daimary, Shri Biswajit (Assam)

Dalwai, Shri Husain (Maharashtra)

Darda, Shri Vijay Jawaharlal (Maharashtra)

Das, Shri Kalpataru (Odisha)

Dave, Shri Anil Madhav (Madhya Pradesh)

Deo, Shri A. U. Singh (Odisha)

Desai, Shri Anil (Maharashtra)

Dhindsa, Sardar Sukhdev Singh (Punjab)

Dhoot, Shri Rajkumar (Maharashtra)

Dua, Shri H. K. (Nominated)

Dudi, Shri Ram Narain (Rajasthan)

Dwivedi, Shri Janardan (NCT of Delhi)

F

Faruque, Shrimati Naznin (Assam)

Fayaz, Mir Mohammad (Jammu and Kashmir)

Fernandes, Shri Oscar (Karnataka)

G

Ganguly, Dr. Ashok S. (Nominated)

Gehlot, Shri Thaawar Chand (Madhya Pradesh)

Ghosh, Shri Kunal Kumar (West Bengal)

Gill, Dr. M. S. (Punjab)

Goel, Shri Vijay (Rajsthan)

Gohel, Shri Chunibhai Kanjibhai (Gujarat)

Goud T., Shri Devender (Andhra Pradesh)

Gowda, Prof. M. V. Rajeev (Karnataka)

Goyal, Shri Piyush (Maharashtra)

Gujral, Shri Naresh (Punjab)

Gupta, Shri Prem Chand (Jharkhand)

Gupta, Shri Vivek (West Bengal)

H

Haque, Shri Md. Nadimul (West Bengal)

Hariprasad, Shri B. K. (Karnataka)

Harivansh, Shri (Bihar)

Hashmi, Shri Parvez (NCT of Delhi)

Hassan, Shri Ahamed (West Bengal)

Hembram, Shrimati Sarojini (Odisha)

Heptulla, Dr. Najma A. (Madhya Pradesh)

I

Irani, Shrimati Smriti Zubin (Gujarat)

J

Jain, Shri Ishwarlal Shankarlal (Maharashtra)

Jain, Shri Meghraj (Madhya Pradesh)

Jaitley, Shri Arun (Gujarat)

Jangde, Dr. Bhushan Lal (Chhattisgarh)

Jatiya, Dr. Satyanarayan (Madhya Pradesh)

Javadekar, Shri Prakash (Madhya Pradesh)

Jayashree, Shrimati B. (Nominated)

Jethmalani, Shri Ram (Rajasthan)

Jha, Shri Prabhat (Madhya Pradesh)

Judev, Shri Ranvijay Singh (Chhattisgarh)

Jugul Kishore, Shri (Uttar Pradesh)

K

Kakade, Shri Sanjay Dattatraya (Maharashtra)

Kalita, Shri Bhubaneswar (Assam)

Kanimozhi, Shrimati (Tamil Nadu)

Kannan, Shri P. (Puducherry)

Karan Singh, Dr. (NCT of Delhi)

Kashyap, Shri Narendra Kumar (Uttar Pradesh)

Kashyap, Shri Ram Kumar (Haryana)

Katiyar, Shri Vinay (Uttar Pradesh)

Khan, Shri Javed Ali (Uttar Pradesh)

Khan, Shri K. Rahman (Karnataka)

Khan, Shri Mohd. Ali (Andhra Pradesh)

Khanna, Shri Avinash Rai (Punjab)

Kidwai, Shrimati Mohsina (Chhattisgarh)

Kore, Dr. Prabhakar (Karnataka)

Kujur, Shri Santiuse (Assam)

Kurien, Prof. P. J. (Kerala)

L

Lachungpa, Shri Hishey (Sikkim)

Lakshmanan, Dr. R. (Tamil Nadu)

Laway, Shri Nazir Ahmed (Jammu and Kashmir)

M

Mahendra Prasad, Dr. (Bihar)

Mahra, Shri Mahendra Singh (Uttarakhand)

Maitreyan, Dr. V. (Tamil Nadu)

Mallya, Dr. Vijay (Karnataka)

Mandaviya, Shri Mansukh L. (Gujarat)

Manhas, Shri Shamsher Singh (Jammu and Kashmir)

Manjunatha, Shri Aayanur (Karnataka)

Mayawati, Km. (Uttar Pradesh)

Memon, Shri Majeed (Maharashtra)

Miri, Prof. Mrinal (Nominated)

Misra, Shri Satish Chandra (Uttar Pradesh)

Mistry, Shri Madhusudan (Gujarat)

Mitra, Dr. Chandan (Madhya Pradesh)

Mohanty, Shri Anubhav (Odisha)

Mohapatra, Shri Pyarimohan (Odisha)

Mukut Mithi, Shri (Arunachal Pradesh)

Mungekar, Dr. Bhalchandra (Nominated)

Muthukaruppan, Shri S. (Tamil Nadu)

N

Nadda, Shri Jagat Prakash (Himachal Pradesh)

Naidu, Shri M. Venkaiah (Karnataka)

Naik, Shri Shantaram (Goa)

Nanda, Shri Kiranmay (Uttar Pradesh)

Naqvi, Shri Mukhtar Abbas (Uttar Pradesh)

Narayanan, Shri C. P. (Kerala)

Natchiappan, Dr. E. M. Sudarsana (Tamil Nadu)

Nathwani, Shri Parimal (Jharkhand)

Navaneethakrishnan, Shri A. (Tamil Nadu)

Nirmala Sitharaman, Shrimati (Andhra Pradesh)

Nishad, Shri Vishambhar Prasad (Uttar Pradesh)

O

O Brien, Shri Derek (West Bengal)

P

Panchariya, Shri Narayan Lal (Rajasthan)

Pande, Shri Avinash (Maharashtra)

Pandian, Shri Paul Manoj (Tamil Nadu)

Pandya, Shri Dilipbhai (Gujarat) .

Parasaran, Shri K. (Nominated)

Parida, Shri Baishnab (Odisha)

Parrikar, Shri Manohar (Uttar Pradesh)

Patel, Shri Ahmed (Gujarat)

Patel, Shri Praful (Maharashtra)

Patil, Shri Basawaraj (Karnataka)

Patil, Shrimati Rajani (Maharashtra)

Pawar, Shri Sharad (Maharashtra)

Perween, Shrimati Kahkashan (Bihar)

Prabhu, Shri Suresh (Haryana)

Pradhan, Shri Dharmendra (Bihar)

Prasad, Shri Ravi Shankar (Bihar)

Punia, Shri P. L. (Uttar Pradesh)

R

Ragesh, Shri K.K. (Kerala)

Raja, Shri D. (Tamil Nadu)

Rajan, Shri Ambeth (Uttar Pradesh)

Rajaram, Shri (Uttar Pradesh)

Ramalingam, Dr. K.P. (Tamil Nadu)

Ramesh, Shri C. M. (Telangana)

Ramesh, Shri Jairam (Andhra Pradesh)

Rangarajan, Shri T.K. (Tamil Nadu)

Rangasayee Ramakrishna, Shri (Karnataka)

Rao, Shri Garikapati Mohan (Telangana)

Rao, Dr. K. Keshava (Andhra Pradesh)

Rao, Dr. K.V.P. Ramachandra (Telangana)

Rao, Shri V. Hanumantha (Telangana)

Rapolu, Shri Ananda Bhaskar (Telangana)

Rashtrapal, Shri Praveen (Gujarat)

Rathinavel, Shri T. (Tamil Nadu)

Raut, Shri Sanjay (Maharashtra)

Ravi, Shri Vayalar (Kerala)

Reddy, Shri D. Kupendra (Karnataka)

Reddy, Shri Palvai Govardhan (Telangana)

Reddy, Dr. T. Subbarami (Andhra Pradesh)

Rekha, Ms. (Nominated)

Roy, Shri Mukul (West Bengal)

Roy, Shri Sukhendu Sekhar (West Bengal)

S

Sable, Shri Amar Shankar (Maharashtra)

Sadho, Dr. Vijaylaxmi (Madhya Pradesh)

Sahani, Dr. Anil Kumar (Bihar)

Sahu, Shri Dhiraj Prasad (Jharkhand)

Sai, Shri Nand Kumar (Chhattisgarh)

Saini, Shri Rajpal Singh (Uttar Pradesh)

Salam, Haji Abdul (Manipur)

Saleem, Chaudhary Munvvar (Uttar Pradesh)

Sancheti, Shri Ajay (Maharashtra)

Sanjiv Kumar, Shri (Jharkhand)

Sasikala Pushpa, Shrimati (Tamil Nadu)

Seelam, Shri Jesudasu (Andhra Pradesh)

Seema, Dr. T. N. (Kerala)

Seetharama Lakshmi, Shrimati Thota (Andhra Pradesh)

Selja, Kumari (Haryana)

Selvaraj, Shri A. K. (Tamil Nadu)

Sen, Ms. Dola Sen (West Bengal)

Sen, Shri Tapan Kumar (West Bengal)

Sharma, Shri Satish (Uttar Pradesh)

Shekhar, Shri Neeraj (Uttar Pradesh)

Shukla, Shri Rajeev (Maharashtra)

Singh, Shri Arvind Kumar (Uttar Pradesh)

Singh, Shri Bashistha Narain (Bihar)

Singh, Shri Bhupinder (Odisha)

Singh, Shri Birender (Haryana)

Singh, Shri Digvijaya (Madhya Pradesh)

Singh, Shrimati Kanak Lata (Uttar Pradesh)

Singh, Dr. Kanwar Deep (West Bengal)

Singh, Dr. Manmohan (Assam)

Singh, Shri Ramchandra Prasad (Bihar)

Singh, Shri Veer (Uttar Pradesh)

Singh Badnore, Shri V. P. (Rajasthan)

Singhvi, Dr. Abhishek Manu (Rajasthan)

Sinh, Dr. Sanjay (Assam)

Sinha, Shri R. K. (Bihar)

Siva, Shri Tiruchi (Tamil Nadu)

Soni, Shrimati Ambika (Punjab)

Sood, Shrimati Bimla Kashyap (Himachal Pradesh)

Sudharani, Shrimati Gundu (Telangana)

Swamy, Shri A. V. (Odisha)

Syiem, Shrimati Wansuk (Meghalaya)

T

Tarun Vijay, Shri (Uttarakhand)

Tazeen Fatma, Dr. (Uttar Pradesh)

Tendulkar, Shri Sachin Ramesh (Nominated)

Thakur, Dr. C. P. (Bihar)

Thakur, Shri Ram Nath (Bihar)

Thakur, Shrimati Viplove (Himachal Pradesh)

Thangavelu, Shri S. (Tamil Nadu)

Tirkey, Shri Dilip Kumar (Odisha)

Tiwari, Shri Alok (Uttar Pradesh)

Tiwari, Shri Pramod (Uttar Pradesh)

Tlau, Shri Ronald Sapa (Mizoram)

Tripathi, Shri D. P. (Maharashtra)

Tulsi, Shri K. T. S. (Nominated)

Tundiya, Mahant Shambhuprasadji (Gujarat)

Tyagi, Shri K. C. (Bihar)

V

Vadodia, Shri Lal Sinh (Gujarat)

Varma, Shri Pavan Kumar (Bihar)

Verma, Shri Ravi Prakash (Uttar Pradesh)

Vegad, Shri Shankarbhai N. (Gujarat)

Vijila Sathyananth, Shrimati (Tamil Nadu)

Vora, Shri Motilal (Chhattisgarh)

Y

Yadav, Shri Bhupender (Rajasthan)

Yadav, Dr. Chandrapal Singh (Uttar Pradesh)

Yadav, Shri Darshan Singh (Uttar Pradesh)

Yadav, Prof. Ram Gopal (Uttar Pradesh)

Yadav, Shri Sharad (Bihar)

Yechury, Shri Sitaram (West Bengal)

Z

Zhimomi, Shri Khekiho (Nagaland)

RAJYA SABHA

THE CHAIRMAN

Shri Mohammad Hamid Ansari

DEPUTY CHAIRMAN

Prof. P. J. Kurien

PANEL OF VICE-CHAIRMEN

1. Dr. Satyanarayan Jatiya
2. Dr. E. M. Sudarsana Natchiappan
3. Shri Tiruchi Siva
4. Shri V. P. Singh Badnore
5. Shri P. Rajeeve
6. Shri Sukhendu Sekhar Roy

SECRETARY – GENERAL

Shri Shumsher K. Sheriff

STANDING COMMITTEES

Business Advisory Committee

Hon'ble Chairman — *Chairman*

Prof. P. J. Kurien

Shri Satyavrat Chaturvedi

Shri Rajeev Shukla

Dr. E. M. Sudarsana Natchiappan

Shri Bhupender Yadav

Dr. Chandan Mitra

Prof. Ram Gopal Yadav

Shri Narendra Kumar Kashyap

Shri Derek O Brien

Shri Sharad Pawar

Committee of Privileges

Hon'ble Chairman — *Chairman*

Prof. P. J. Kurien

Shri Naresh Gujral

Shrimati Kanimozhi

Shri Vinay Katiyar

Shrimati Sasikala Pushpa

Shri Rajpal Singh Saini

Shri Digvijaya Singh

Prof. Saif-ud-Din Soz

Shri K. C. Tyagi

Shri Sitaram Yechury

Committee on Government Assurances

Shri Satish Chandra Misra — *Chairman*

Shri Husain Dalwai

Shri A. U. Singh Deo

Shri Md. Nadimul Haque

Shri Avinash Rai Khanna

Dr. R. Lakshmanan

Shri Madhusudan Mistry

Shri Dilipbhai Pandya

Shrimati Viplove Thakur

Shri Pavan Kumar Varma

Committee on Papers Laid on the Table (COPLOT)

Dr. C. P. Thakur — *Chairman*

Shri Joy Abraham

Shri Vivek Gupta

Shri Santiuse Kujur

Dr. Bhalchandra Mungekar

Shri Garikapati Mohan Rao

Shri Nand Kumar Sai

Shri Ashk Ali Tak

Shri K. T. S. Tulsi

Committee on Petitions

Shri Bhubaneswar Kalita — *Chairman*

Shri Narendra Budania

Shri A. Navaneethakrishnan

Shri Ambeth Rajan

Shri P. Rajeeve

Shri Rangasayee Ramakrishna

Shri V. Hanumantha Rao

Shri A.V. Swamy

Shri Alok Tiwari

Shri Lal Sinh Vadodia

Committee on Rules

Prof. P. J. Kurien

Shri Gulam Rasool Balyawi

Shri Anil Desai

Sardar Sukhdev Singh Dhindsa

Dr. Ashok S. Ganguly

Shri A. Navaneethakrishnan

Shri Basawaraj Patil

Shri Ananda Bhaskar Rapolu

Shri Praveen Rashtrapal

Shri Sukhendu Sekhar Roy

Dr. Vijaylaxmi Sadho

Shri Bhupinder Singh

Shri Devender Goud T.

Shri Khekiho Zhimomi

Committee on Subordinate Legislation

Dr. T. Subbarami Reddy — *Chairman*

Shri M. P. Achuthan

Shri Ali Anwar Ansari

Shri Shadi Lal Batra

Prof. Jogen Chowdhury

Shri Kalpataru Das

Prof. M. V. Rajeev Gowda

Shri S. Muthukaruppan

Shri K. Parasaran

Dr. K. P. Ramalingam

Dr. K. Keshava Rao

Shri Arvind Kumar Singh

Shri Shankarbhai N. Vegad

Shri Bhupender Yadav

Shri Palvai Govardhan Reddy

Committee on Member of Parliament Local Area Development Scheme

Prof. P.J. Kurien — *Chairman*

Shri Oscar Fernandes

Shri Vinay Katiyar

Shri Naresh Agrawal

Shri Sukhendu Shekhar Roy

Dr. Anil Kumar Sahani

Shri S. Muthukaruppan

Shri Rajpal Singh Saini

Shrimati Vandana Chavan

Dr. T.N. Seema

Shri Kalptaru Das

Shri Garikapati Mohan Rao

Shri A.V. Swamy

Committee on Provision of Computer Equipment to the Members of the Rajya Sabha

Shri Sharad Yadav — *Chairman*

Shri Sukhendu Sekhar Roy

Shrimati Rajani Patil

Dr. Satyanarayan Jatiya

Shrimati Jaya Bachchan

Shri Ambeth Rajan

Shrimati Vijila Sathyananth

Shri Ritabrata Banerjee

DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEES

Committee on Commerce

Dr. Chandan Mitra — *Chairman*

RAJYA SABHA

Shri Joy Abraham

Dr. Ashok S. Ganguly

Shrimati Thota Seetharama Lakshmi

Dr. Vijay Mallya

Shri Shantaram Naik

Shri Vayalar Ravi

Shri D. Kupendra Reddy

Shri Jesudasu Seelam

Dr. C.P. Thakur

LOK SABHA

Shri Sultan Ahmed

Shri Subhash Chandra Baheria

Shri Abhishek Banerjee

Shri Bodhsingh Bhagat

Shri Ram Charitra

Shri Jitendra Chaudhury

Shri Chhotelal

Shri Sudheer Gupta

Dr. Kambhampati Haribabu

Shri Galla Jayadev

Shri Chandra Prakash Joshi

Shri Prabakaran K. R. P.

Shrimati Kavitha Kalvakuntla

Shri Dhananjay Mahadik

Shri Kamal Nath

Shri T. Radhakrishnan

Shri Janak Ram

Shri D.S. Rathod

Shri Charanjeet Singh Rori

Adv. Narendra Keshav Sawaikar

Shri Vinod Kumar Sonkar

Committee on Health and Family Welfare

Shri Satish Chandra Misra — *Chairman*

RAJYA SABHA

Shri Ranjib Biswal

Shri Rajkumar Dhoot

Dr. Bhushan Lal Jangde

Shrimati B. Jayashree

Dr. R. Lakshmanan

Shrimati Kahkashan Perween

Shri Jairam Ramesh

Chaudhary Munvvar Saleem

Dr. T. N. Seema

LOK SABHA

Shri Thangso Baite

Dr. Subhash Bhamre

Shri Nandkumar Singh Chouhan (Nandu Bhaiya)

Dr. Ratna De (Nag)

Dr. Heena Vijaykumar Gavit

Dr. Sanjay Jaiswal

Dr. K. Kamaraj

Shri Arjunlal Meena

Shri J. J. T. Natterjee

Shri Chirag Paswan

Shri M.K. Raghavan

Dr. Manoj Rajoriya

Shri Alok Sanjar

Shrimati Ranjanaben Bhatt

Dr. Shrikant Eknath Shinde

Shri Raj Kumar Singh

Shri Kanwar Singh Tanwar

Shrimati Rita Tarai

Shri Manohar Untwal

Shri Akshay Yadav

Dr. Pritam Gopinath Munde

Committee on Home Affairs

Shri P. Bhattacharya — *Chairman*

RAJYA SABHA

Shri K. Rahman Khan

Shri Avinash Rai Khanna

Dr. V. Maitreyan

Shri Neeraj Shekhar

Shri Vijay Goel

Shri Derek O'Brien

Shri Baishnab Parida

Shri D. Raja

Shri Sitaram Yechury

LOK SABHA

Shri Prem Singh Chandumajra

Shri Adhir Ranjan Chowdhury

Shri Selvakumara Chinayan S.

Dr. Kakoli Ghosh Dastidar

Shri Ramen Deka

Shri Chandrakant Khaire

Shri Mallikarjun Kharge

Shrimati Kirron Kher

Shri Ram Mohan Naidu Kinjarapu

Shri Kaushal Kishore

Shri Ashwini Kumar

Shri Harish Meena

Shri Nagarajan P.

Shri Baijayant "Jay" Panda

Shri Dilip Patel

Shri Lalubhai Babubhai Patel

Shri Natubhai Gomanbhai Patel

Shri Bheemrao B. Patil

Shri Bishnu Pada Ray

Dr. Satya Pal Singh

Shri B. Sreeramul

Committee on Human Resource Development

Dr. Satyanarayan Jatiya — *Chairman*

RAJYA SABHA

Prof. Jogen Chowdhury

Prof. M. V. Rajeev Gowda

Shri Anubhav Mohanty

Dr. Bhalchandra Mungekar

Shri Vishambhar Prasad Nishad

Shri Basawaraj Patil

Shri Sharad Pawar

Shrimati Sasikala Pushpa

Shri Tiruchi Siva

LOK SABHA

Shrimati Santosh Ahlawat

Shri Bijoy Chandra Barman

Shri C. R. Chaudhary

Shrimati Bhawana Gawali Patil

Shrimati Kothapalli Geetha

Prof. Chintamani Malviya

Shri Bhairon Prasad Mishra

Shri Chand Nath

Shri Hari Om Pandey

Dr. Bhagirath Prasad

Shri N. K. Premachandran

Shri K. N. Ramachandran

Shri Mullappaly Ramachandran

Shri Sumedanand Sarswati

Shri M. I. Shanavas

Dr. Nepal Singh

Dr. Prabhas Kumar Singh

Shri P. R. Sundaram

Shri Ajay Tamta

Shrimati P. K. Sreemathi Teacher

Committee on Industry

Shri K. C. Tyagi – *Chairman*

RAJYA SABHA

Shri M. P. Achuthan

Shri Ramdas Athawale

Shri Vivek Gupta

Shri Bhupender Yadav

Shri T. K. Rangarajan

Shri Narendra Budania

Shri Ashk Ali Tak

Shri Pramod Tiwari

LOK SABHA

Shri Deepak Adhikari (Dev)

Shri E. T. Mohammed Basheer

Shri Birendra Kumar Chaudhary

Shri Mohammad Asrarul Haque

Shrimati Darshana Vikram Jardosh

Shri Rabindra Kumar Jena

Shrimati Poonamben Maadam

Shri Bidyut Baran Mahato

Shri S. P. Muddahanumegowda

Dr. Prasanna Kumar Patasani

Shri M. Srinivasa Rao

Shri Ramsinh Rathwa

Shri Konda Veshweshwar Reddy

Shri Y. V. Subba Reddy

Shri Rajkumar Saini

Shri B. Senguttuvan

Shri Rajveer Singh (Raju Bhaiya)

Shri Rameshwar Teli

Shrimati Savitri Thakur

Shrimati Dev Varma (Moon Moon Sen)

Shri Rajan Vichare

Personnel, Public Grievances, Law and Justice

Dr. E.M. Sudarsana Natchiappan – *Chairman*

RAJYA SABHA

Ms. Anu Aga

Shri Majeed Memon

Shri Parimal Nathwani

Smt. Rajani Patil

Shri Sukhendu Sekhar Roy

Shri Ramchandra Prasad Singh

Dr. Abhishek Manu Singhvi

Shri K. T. S. Tulsi

Shri Bhupender Yadav

LOK SABHA

Shri Suvendu Adhikari

Shri Subrata Bakshi

Adv. Sharad Bansode

Shri P. P. Chaudhary

Shri Abu Hasem Khan Chowdhury

Choudhary Mehboob Ali Kaiser

Shri Shanta Kumar

Shri Santosh Kumar

Shri S. Bhagwant Mann

Shri Anoop Mishra

Shri B. V. Naik

Shri Vincent H. Pala

Shri V. Panneerselvam

Shri Vithalbhai Hansrajbhai Radadiya

Dr. A. Sampath

Shri Bharat Singh

Shri Udhayakumar M.

Shri Varaprasad Rao Velagapalli

Dr. Anshul Verma

Shri Tariq Anwar

Adv. Joice George

Committee on Science and Technology, Environment and Forests

Shri Ashwani Kumar – *Chairman*

RAJYA SABHA

Shri Anil Madhav Dave

Shri Prem Chand Gupta

Shri C.P. Narayanan

Shri Paul Manoj Pandian

Dr. T. Subbarami Reddy

Shri Arvind Kumar Singh

Shri Bhupinder Singh

Shrimati Bimla Kashyap Sood

Shri Ronald Sapa Tlau

LOK SABHA

Shri Badruddin Ajmal

Shri Muzaffar Hussain Beig

Shrimati Bijoya Chakravarty

Shri Pankaj Chaudhary

Shri Prabhatsinh Pratapsinh Chauhan

Kum. Sushmita Dev

Shri Ninong Ering

Shri Laxman Giluwa

Dr. K. Gopal

Shri Daddan Mishra

Shri Shivaji Adhalrao Patil

Shri Nana Patole

Shri Nagendra Kumar Pradhan

Shri Harinarayan Rajbhar

Shrimati Sandhya Roy

Shri Kirti Vardhan Singh

Shri Nagendra Singh

Shrimati Renuka Sinha

Shri Vikram Usendi

Shrimati Vasanthi M.

Committee on Transport, Tourism and Culture

Dr. Kanwar Deep Singh — *Chairman*

RAJYA SABHA

Shri K. N. Balagopal

Dr. K. Chiranjeevi

Shri Kalpataru Das

Shri Rajeev Shukla

Shri Narendra Kumar Kashyap

Shri Avinash Rai Khanna

Dr. Prabhakar Kore

Shri Kiranmay Nanda

Kumari Selja

LOK SABHA

Yogi Adityanath

Shri Vinod Lakhamashi Chavda

Shri Rajeshbhai Naranbhai Chudsama

Mohammed Faizal

Ms. Arpita Ghosh

Shri Rahul Kaswan

Shri Nimmala Kristappa

Shri P. Kumar

Shri Ram Kumar Sharma

Shri Rajesh Pandey

Shri Srinivasa Reddy Ponguleti

Shri Rajesh Ranjan *alias* Pappu Yadav

Shri Prathap Simha

Shri Rakesh Singh

Shri Dushyant Singh

Shri Kunwar Haribansh Singh

Shri Shatrughan Sinha

Shri Dasrath Tirkey

Shri Manoj Tiwari

Shri K. C. Venugopal

GOVERNMENT OF INDIA

CABINET MINISTERS

Shri Kalraj Mishra	The Minister of Micro, Small and Medium Enterprises.
Shrimati Maneka Sanjay Gandhi	The Minister of Women and Child Development.
Shri Ananthkumar	The Minister of Chemicals and Fertilizers.
Shri Ravi Shankar Prasad	The Minister of Communications and Information Technology.
Shri Jagat Prakash Nadda	The Minister of Health and Family Welfare.
Shri Ashok Gajapathi Raju Pusapati	The Minister of Civil Aviation.
Shri Anant Geete	The Minister of Heavy Industries and Public Enterprises.
Shrimati Harsimrat Kaur Badal	The Minister of Food Processing Industries.
Shri Narendra Singh Tomar	The Minister of Mines and The Minister of Steel.
Shri Chaudhary Birender Singh	The Minister of Rural Development; The Minister of Panchayati Raj; and The Minister of Drinking Water and Sanitation.
Shri Jual Oram	The Minister of Tribal Affairs.
Shri Radha Mohan Singh	The Minister of Agriculture.
Shri Thaawar Chand Gehlot	The Minister of Social Justice and Empowerment.
Shrimati Smriti Zubin Irani	The Minister of Human Resource Development.
Dr. Harsh Vardhan	The Minister of Science and Technology and The Minister of Earth Science.

THE MINISTERS OF STATE (INDEPENDENT CHARGE)

Rao Inderjit Singh	The Minister of State of the Ministry of Planning; and The Minister of State in the Ministry of Defence.
Shri Santosh Kumar Gangwar	The Minister of State of the Ministry of Textiles.
Shri Bandaru Dattatreya	The Minister of State of the Minister of Labour and Employment.
Shri Rajiv Pratap Ruddy	The Minister of State of the Ministry of Skill Development and Entrepreneurship and the Minister of State in the Ministry of Parliamentary Affairs.
Shri Shripad Yesso Naik	The Minister of State of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) and the Minister of State in the Ministry of Health and Family Welfare.
Shri Dharmendra Pradhan	The Minister of State of the Ministry of Petroleum and Natural Gas.
Shri Sarbananda Sonowal	The Minister of State of the Ministry of Youth Affairs and Sports.
Shri Prakash Javadekar	The Minister of State of the Ministry of Environment, Forest and Climate Change.
Shri Piyush Goyal	The Minister of State of the Ministry of Power; The Minister of State of the Ministry of Coal; and The Minister of State of the Ministry of New and Renewable Energy.
Dr. Jitendra Singh	The Minister of State of the Ministry of Development of North Eastern Region; The Minister of State in the Prime Minister's Office; The Minister of State in the Ministry of Personnel, Public Grievances and Pensions; The Minister of State in the Department of Atomic Energy; and The Minister of State in the Department of Space.
Shrimati Nirmala Sitharaman	The Minister of State of the Ministry of Commerce and Industry.

Dr. Mahesh Sharma	The Minister of State of the Ministry of Culture; The Minister of State of the Ministry of Tourism and The Minister of State in the Ministry of Civil Aviation.

THE MINISTERS OF STATE

Shri Mukhtar Abbas Naqvi	The Minister of State in the Ministry of Minority Affairs; and The Minister of State in the Ministry of Parliamentary Affairs.
Shri Ram Kripal Yadav	The Minister of State in the Ministry of Drinking Water and Sanitation.
Shri Haribhai Parthibhai Chaudhary	The Minister of State in the Ministry of Home Affairs.
Shri Sanwar Lal Jat	The Minister of State in the Ministry of Water Resources, River development and Ganga Rejuvenation.
Shri Mohanbhai Kalyanjibhai Kundariya	The Minister of State in the Ministry of Agriculture.
Shri Giriraj Singh	The Minister of State in the Ministry of Micro, Small and Medium Enterprises.
Shri Hansraj Gangaram Ahir	The Minister of State in the Ministry of Chemicals and Fertilizers.
Shri G. M. Siddeshwara	The Minister of State in the Ministry of Heavy Industries and Public Enterprises.
Shri Manoj Sinha	The Minister of State in the Ministry of Railways.
Shri Nihalchand	The Minister of State in the Ministry of Panchayati Raj.
Shri Upendra Kushwaha	The Minister of State in the Ministry of Human Resource Development.
Shri Radhakrishnan P.	The Minister of State in the Ministry of Road Transport and Highways; and The Minister of State in the Ministry of Shipping.

Shri Kiren Rijiju	The Minister of State in the Ministry of Home Affairs.
Shri Krishan Pal	The Minister of State in the Ministry of Social Justice and Empowerment.
Dr. Sanjeev Kumar Balyan	The Minister of State in the Ministry of Agriculture.
Shri Mansukhbhai Dhanjibhai Vasava	The Minister of State in the Ministry of Tribal Affairs.
Shri Vishnu Deo Sai	The Minister of State in the Ministry of Mines; and The Minister of State in the Ministry of Steel.
Shri Sudarshan Bhagat	The Minister of State in the Ministry of Rural Development.
Prof. (Dr.) Ram Shankar Katheria	The Minister of State in the Ministry of Human Resource Development.
Shri Y.S.Chowdary	The Minister of State in the Ministry of Science and Technology; and The Minister of State in the Ministry of Earth Sciences.
Shri Jayant Sinha	The Minister of State in the Ministry of Finance.
Col. Rajyavardhan Singh Rathore	The Minister of State in the Ministry of Information and Broadcasting.
Shri Babul Supriyo	The Minister of State in the Ministry of Urban Development; and The Minister of State in the Ministry of Housing and Urban Poverty Alleviation.
Sadhvi Niranjan Jyoti	The Minister of State in the Ministry of Food Processing Industries.
Shri Vijay Sampla	The Minister of State in the Ministry of Social Justice and Empowerment.

THE PARLIAMENTARY DEBATES OFFICIAL REPORT IN TWO HUNDRED AND THIRTY FIFTH SESSION OF THE RAJYA SABHA

Commencing on the 23*rd April*, 2015/3*rd Vaisakha,* 1937 (*Saka*)

RAJYA SABHA

Thursday, The 23rd April, 2015/3rd Vaisakha, 1937 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

(The National Anthem, *"Jana Gana Mana",* was played.)

MEMBERS SWORN

Shri Abdul Wahab (Kerala)

Shri K.K. Ragesh (Kerala)

Shri Vayalar Ravi (Kerala)

RE. ISSUE RAISED ABOUT FAREWELL TO RETIRED MEMBERS

MR. CHAIRMAN: Hon. Members, ...(*Interruptions*)... One minute. ...(*Interruptions*)...

श्री नरेश अग्रवाल (उत्तर प्रदेश): माननीय सभापति जी, जो मेम्बर्स रिटायर हुए हैं, वे अपनी फेयरवेल स्पीच ही नहीं दे पाए हैं। यह पहली बार हुआ है।

MR. CHAIRMAN: I am coming to that.

OBITUARY REFERENCES

MR. CHAIRMAN: Hon. Members, I refer with profound sorrow to the passing away of Mr. Lee Kuan Yew, former Prime Minister and Founding Father of Singapore, on the 23rd of March, 2015.

Mr. Lee was a great statesman and a visionary, who had dedicated himself to the transformation of the city-state of Singapore into a global trade and financial centre in the ASEAN region. His death is an irreversible loss to Singapore, its people, and also to the world at large.

This House joins the bereaved family, the Government and the people of Singapore in mourning the passing away of Mr. Lee Kuan Yew and conveys its heartfelt condolences to them in this hour of grief. I also refer with profound sorrow to the passing away of Shri Manubhai Patel, Shri Ghufran Azam, Shri Lalit Kishore Chaturvedi, Shri Jerlie E. Tariang, and, Shri Ghulam Rasool Kar, former Members of this House.

Shri Manubhai Patel passed away on the 27th of March, 2015, at the age of 94 years. Born in October, 1920 at Baroda in Gujarat, Shri Manubhai Patel was educated at the Baroda College; the Law College, Ahmedabad; the L.D. Arts College, Ahmedabad; the B.J. Institute, Ahmedabad; and, the Gujarat University Law College, Surat.

A social and political worker, Shri Patel was a life member of the Servants of the People Society since 1956. He also served as its Secretary and Vice-President. Shri Patel was actively involved with several social, cultural and educational activities and organizations all through his life. He served as Secretary of the All India Prohibition Council. He was the Chairman of the Baroda District Khadi Gramodyog Sangh; the Central School, Baroda, and, the Lal Bahadur Shastri Vidyalaya, Baroda. He was also the Editor of the Gujarati monthly 'Kalyan Yatra' for five years.

Shri Patel started his legislative career as a Member of the Gujarat State Legislative Assembly in 1962 and was a Member of that Assembly from 1962 to 1967. He served as the Deputy Minister of Education in the Government of Gujarat from 1962 to 1964. He was also a Member of the Fourth Lok Sabha. Shri Manubhai Patel represented the State of Gujarat in this House from April, 1978 to April, 1984.

In the passing away of Shri Manubhai Patel, the country has lost an able administrator, a distinguished Parliamentarian and a dedicated social worker.

Shri Ghufran Azam passed away on the 2nd of April, 2015, at the age of 71 years. Born in July, 1943 at Bhopal in Madhya Pradesh, Shri Ghufran Azam was educated at the Saifia College and Government Hamidia College, Bhopal.

An agriculturist, Shri Azam served as the President, Vice-President, Secretary and Organiser in a number of educational, cultural, sports and Karmachari Unions and Associations. An avid sports lover, he was the Chef-De-Mission of the Indian Hockey Team's visit to Germany, France, Holland and Spain from 1982 to 1983 and the India-Pakistan Hockey Series in 1988.

Shri Ghufran Azam started his legislative career as a Member of the Seventh Lok Sabha in 1980. Shri Ghufran Azam represented the State of Madhya Pradesh in this House for two terms, that is, from June, 1989 to April, 1994 and again from April, 1994 to April, 2000.

In the passing away of Shri Ghufran Azam, the country has lost a distinguished Parliamentarian.

Shri Lalit Kishore Chaturvedi passed away on the 5th of April, 2015, at the age of 83 years. Born in August, 1931 in District Kota of Rajasthan, Shri Lalit

Kishore Chaturvedi was educated at the Rajasthan University. Shri Chaturvedi served as a Lecturer in Physics in different Government colleges from 1954 to 1966. Shri Chaturvedi started his legislative career as a Member of the Rajasthan State Legislative Assembly in 1977 and was a Member of that Assembly for five consecutive terms from 1977 to 1998. He served as a Minister in the Government of Rajasthan and held different portfolios in the field of Education, Health, Public Works, Local Self-Government and Science & Technology. He also served as the Chairman of the Malviya Regional Engineering College from 1993 to 1998. He worked tirelessly for the welfare of the weaker and downtrodden sections of the society.

Shri Lalit Kishore Chaturvedi represented the State of Rajasthan in this House from July, 2004 to July, 2010.

In the passing away of Shri Lalit Kishore Chaturvedi, the country has lost an able administrator, a distinguished parliamentarian and a dedicated social worker.

Shri Jerlie E. Tariang passed away on the 9th of April, 2015, at the age of 92 years.

Born in June, 1922, at Mawlai in Meghalaya, Shri Jerlie was educated at the Meiktila High School, Upper Burma and the Spicer College, Pune.

An agriculturist, teacher and journalist, Shri Tariang was actively associated with several social, cultural and sports clubs in Shillong. He was the founder and Life President of the Shon Roy Basan High School, Shillong. He also served as the President of the Freedom Fighters' Association, Meghalaya, and as Deputy Chairman of the State Planning Board, Meghalaya, from 1983 to 1984.

Shri Tariang was the proprietor and first Editor of the local weekly 'UPYARMAN' and had a number of social and political publications in Khasi language to his credit.

Shri Tariang represented the State of Meghalaya in this House from April, 1984 to April, 1990.

In the passing away of Shri Tariang, the country has lost a distinguished parliamentarian and a dedicated social worker.

Shri Ghulam Rasool Kar passed away on the 10th of April, 2015, at the age of 93 years.

Born in June, 1921, at Sopore in Kashmir, Shri Ghulam Rasool Kar was educated at the Government High School, Sopore.

A social worker, Shri Kar took active part in politics right from his student

days. He worked tirelessly for the upliftment of the downtrodden sections of the society. He was Chief Organiser of the Central Labour Union, Jammu and Kashmir. He served as President and Chairman of the Town Area Committee, Sopore, and as Chairman of the Wular Public School, Sopore, the Indo-GDR Friendship Society, the Tehsil Council Cultural Front and the D.P. Dar Hospital, Sopore. He was the Printer and Publisher of the 'Sopore Times', Editor of 'Dehkaan' and Chairman of the daily 'Khadmat Trust'.

Shri Kar started his legislative career as a Member of the Jammu and Kashmir Constituent Assembly in 1951 and was a Member of that Assembly from 1951 to 1957. He was thereafter elected as a Member of the Jammu and Kashmir Legislative Assembly in 1957, 1962 and 1967. He was also a Member of the Jammu and Kashmir Legislative Council in 1972 and from 1988 to 1990. He served in the Government of Jammu & Kashmir as Minister of State for Housing and PWD, Irrigation and Water Works from 1965 to 1971 and as Cabinet Minister of Transport, Food Supplies, Water and Power, PWD and Labour from 1972 to 1975 and of Power from 1988 to 1990. He was also a Member of the Eleventh Lok Sabha.

Shri Ghulam Rasool Kar was a Nominated Member of this House from May, 1984 to December, 1987. In the passing away of Shri Ghulam Rasool Kar, the country has lost an able administrator, a distinguished parliamentarian and a dedicated social worker.

We deeply mourn the passing away of Shri Manubhai Patel, Shri Ghufran Azam, Shri Lalit Kishore Chaturvedi, Shri Jerlie E. Tariang and Shri Ghulam Rasool Kar.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(*Hon. Members then stood in silence for one minute*)

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved families our sense of profound sorrow and deep sympathy.

REFERENCES BY THE CHAIR

Terrorist attack on a University campus at Garissa in north-eastern Kenya on 2nd of April, 2015

MR. CHAIRMAN: Hon. Members, as you might be aware 148 persons, mostly students were killed and 79 others were injured in the barbaric terrorist attack on a University campus at Garissa in north-eastern Kenya on the 2nd of April, 2015.

The loss of innocent lives in this incident is indeed tragic and unfortunate. This senseless and cowardly terrorist act is deplorable and deserves to be condemned in the strongest terms possible. This House urges the international community to redouble its commitment to fight the menace of terrorism in all its forms and manifestations.

I am sure, the whole House will join me in expressing our heartfelt condolences and sympathy to the bereaved families and pray for the speedy recovery of the injured. The people of India stand in solidarity with the Government and people of Kenya, in their hour of grief.

Victims of floods and landslides in Jammu and Kashmir in the months of March and April, 2015

Hon. Members, 41 persons lost their lives and 26 others were injured in the floods and landslides triggered by heavy rains in Jammu and Kashmir in the months of March and April, 2015. The floods also led to large-scale destruction of houses, property, livestock and other infrastructure, besides causing extensive damage to thousands of hectares of crop area.

Killing of 13 security personnel by Maoists in Chhattisgarh

Hon. Members, as you might also be aware, 13 security personnel (7 of Special Task Force, 1 of Border Security Force and 5 of Chhattisgarh Armed Forces) were killed and 17 others were injured in a series of attacks by Maoists in Sukma, Kanker and Dantewada districts of Chhattisgarh on the 11th, 12th and 13th of April, 2015. The Maoists also set ablaze 18 trucks engaged in mining work in the Kanker district of Chhattisgarh on the 12th of April, 2015. Such dastardly attacks and acts of senseless violence deserve to be condemned in the strongest possible terms and must be confronted with determination and firmness.

The loss of precious and innocent lives, injury to people in these incidents is indeed tragic and unfortunate.

I am sure, the whole House will join me in expressing our heartfelt condolences and sympathy to the bereaved families and pray for the speedy recovery of the injured.

I request Members to rise in their places and observe silence as a mark of respect to the memory of those who lost their lives in these tragic incidents.

(*Hon. Members then stood in silence for one minute*)

RE. ISSUE RAISED ABOUT FAREWELL TO RETIRED MEMBERS — *Contd.*

MR. CHAIRMAN: Hon. Members, just one minute! ...(*Interruptions*)...

डा. अनिल कुमार साहनी (बिहार) : सभापति महोदय, बिहार में आंधी और तूफान आया और वहां 60 से ज्यादा लोग मर गए और करोड़ों रुपए का नुकसान हुआ, लेकिन उसके बारे में एक बार भी जिक्र नहीं किया गया है। ...(**व्यवधान**)...

श्री सभापतिः साहनी जी, एक मिनट रुकिए। कृपया आप बैठ जाइए।. ...(**व्यवधान**)...

एक मिनट बैठ जाइए।

SHRI DEREK O BRIEN (West Bengal): Sir, retired Members first.

MR. CHAIRMAN: We are coming to that. ...(*Interruptions*)... Hon. Members, let me finish. ...(*Interruptions*)... Let me finish. ...(*Interruptions*)...

श्री नरेश अग्रवालः सभापति महोदय, मेरा निवेदन है कि ...(**व्यवधान**)...

श्री सभापतिः नरेश जी, कृपया एक मिनट रुकिए। आप बैठ जाइए। ...(**व्यवधान**)...

श्री नरेश अग्रवालः सर, मेरा पाइंट ऑफ आर्डर है।

श्री सभापतिः मैं खत्म कर लूं उसके बाद आप पाइंट ऑफ आर्डर उठाइएगा। ...(**व्यवधान**)...

श्री नरेश अग्रवालः सर, जो लोग रिटायर हुए हैं, उनकी फेयरवैल के बारे में मैं कहना चाहता हूं। ...(**व्यवधान**)...

श्री सभापतिः नरेश जी, जरा एक मिनट ठहर जाइए। मैं उसी बात पर आ रहा हूं। ...(**व्यवधान**)... I am just coming to it. ...(*Interruptions*)...

डा. अनिल कुमार साहनी : सभापति महोदय, बिहार में आंधी और तूफान आया और वहां 60 से ज्यादा लोग मर गए और करोड़ों रुपए का नुकसान हुआ, लेकिन उसके बारे में सदन में एक बार भी जिक्र नहीं किया गया है। ...(**व्यवधान**)...

श्री सभापतिः त्यागी जी, एक मिनट के लिए बैठ जाइए।

डा. अनिल कुमार साहनीः सर, अब वहां सूखा पड़ रहा है। ...(**व्यवधान**)...

श्री सभापतिः आप एक मिनट रुकिए। आप कृपया बैठ जाइए।

FELICITATIONS TO THE SCIENTISTS AND ENGINEERS OF ISRO AND SPORTSPERSONS SAINA NEHWAL AND SANIA MIRZA

MR. CHAIRMAN: Hon. Members, as you are aware, ISRO's PSLV C-27 successfully launched IRNSS-ID, the fourth Satellite in the Indian Regional Navigation Satellite System (IRNSS) designed to provide position information in the Indian region

and 1,500 km around the Indian mainland, from the Satish Dhawan Space Centre at Sriharikota on the 28th of March 2015. The successful launch of this satellite adds yet another precious milestone in the success story of the Indian space history. The credit for this landmark achievement, undoubtedly, goes to our scientific community, particularly those working with ISRO. On behalf of the House and on my own behalf, I congratulate the scientists and engineers associated with this project who made us feel proud about this achievement. I wish them all success in their future endeavour. Hon. Members, on behalf of the House and on my own behalf, I also congratulate Ms. Saina Nehwal for becoming the first Indian woman badminton player to attain the world number one ranking in Badminton Women's Singles.

I also congratulate Ms. Sania Mirza on becoming the first Indian woman tennis player to attain the world number one ranking in the Tennis Women's Doubles.

The outstanding accomplishment of these two sportspersons is a matter of great pride for the entire nation. I hope this would be a great source of inspiration for our upcoming players.

The entire House wishes Ms. Saina Nehwal and Ms. Sania Mirza the very best in their future endeavour.

FAREWELL TO RETIRED MEMBERS

MR. CHAIRMAN: Hon. Members, the term of three Members from the State of Kerala, namely, Shri Vayalar Ravi, Shri P. Rajeeve and Shri M. P. Achuthan, came to an end on the 21st of April 2015. Of these, Shri Vayalar Ravi has been re-elected.

The House will, however, miss Shri P. Rajeeve and Shri M.P. Achuthan who had contributed significantly to the deliberations of this House through their active participation on many occasions. They have definitely enhanced the dignity and prestige of this august House.

I do hope that the retired Members would cherish the memory of their association with this august House which they have left with a sense of fulfilment in having played a stellar role in strengthening the democratic system of the country. I wish them good health, happiness and success in every sphere of their lives. Do you wish to say something?

SHRI K. N. BALAGOPAL (Kerala): Sir, Mr. P. Rajeeve and Mr. M.P. Achuthan, as you stated, are leaving this House and going to other endeavours. Mr. P. Rajeeve and I were colleagues from student days itself. So, specifically, I want to say something. He was successful in making some new precedents in this House regarding

[Shri K. N. Balagopal]
different procedures, clauses, interpretation of rules, etc. We were very eager to hear him when he was a Member here. This is also a new precedent. I think very rarely Members are able to get a farewell in the House. This also is a new precedent in the case of these Members.

Sir, when they came to this House, they were new Members. When they are retiring after six years, they will be remembered by the House through procedures, rule book and past practices. I want to quote two instances about Mr. Rajeeve. He got the privilege to move the first amendment motion under rule 93(2) in the history of Parliament. That is a historic thing. We have to remember that. There are many other aspects. I would not take much time.

I have to mention regarding MPLADS funds and his achievements. There was a successful experience on his part in implementing one of the biggest dialysis centres in Ernakulam district through MPLADS funds and some other funds from the public. There is an MRI scanning and linear accelerator centre started with a cost of ₹10 crore. That is not only from the MPLADS funds but also from other funds. He was successful in installing that. In the House and outside, as a Member, he did well. So, I wish all the success to Mr. P. Rajeeve and Mr. M.P. Achuthan for their future course of action in the country.

SHRI SITARAM YECHURY (West Bengal): Sir, would you allow the leaders also to say a few words? What is your decision?

MR. CHAIRMAN: Well, it is an unusual situation that a Member has retired without getting a chance. So, if it is the wish of the House for leaders to say something, it is okay.

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Sir, I would also like to add one thing. This is not the first time. This happened with me and three other colleagues from Jammu and Kashmir last time when we retired. While we were sitting here, our names were announced stating that these four Members from Jammu and Kashmir were going to retire and the retirement came when the Parliament was not in session. So, I think, this is the second time.

SHRI SITARAM YECHURY: Sir, I would like to clarify to the hon. Leader of the Opposition that normally speaking, we should have met on the 20th. They were to retire on 21st.

MR. CHAIRMAN: Right. That's correct.

SHRI SITARAM YECHURY: We would have allowed them to say a few words before they leave on 20th or 21st. But, because the House was prorogued and the

session was postponed to meet on 23rd, those two last days were denied to my colleagues. ...(*Interruptions*)... Yes, our colleagues. There is no sectarianism involved here. So, as it is a special case, I would only request that whoever wants to speak and say a few words, he may be permitted. If you permit, I can speak.

MR. CHAIRMAN: I think this is such an unusual happening and if that is the general sense of the House, there is no harm in doing it. Let's hear from the Treasury Benches.

THE MINISTER OF FINANCE; THE MINISTER OF CORPORATE AFFAIRS; THE MINISTER OF INFORMATION AND BROADCASTING AND THE LEADER OF THE HOUSE (SHRI ARUN JAITLEY): Sir, we are extremely fortunate to have Mr. Vayalar Ravi back in the House. He is one of our most experienced Members. But, we are all sad that two of our very industrious Members – Mr. P. Rajeeve and Mr. M.P. Achuthan – have retired in the last 2-3 days. We will miss them for more than one reason. Both have been dedicated political workers of their Party. Both were extremely serious about their work. Their attendance was nearly total, and I must say that, whether it was in the Committees or in the House, both were extremely industrious in digging out new procedures and ways of putting forth their points of view. Besides this, Mr. P. Rajeeve and Mr. Achuthan had an extremely pleasant inter-personal relationship with almost all sections of the House. As far as we in the Treasury Benches are concerned, for more than one good reason, we will miss Mr. P. Rajeeve. His departure makes our job easier because whoever was in the Government, he used to keep them on their toes. Every day he was ready with one point or the other and he was not willing to let go till the last minute. I think it goes to his credit that he studied the rules very well and he researched the provisions well. How what used to be earlier passed off in a routine manner, the rules being tabled in the House, etc., could be questioned, we have all learnt from him. And now that Mr. Sitaram Yechury is in a position of greater authority, I think he will give full consideration to our desire to have Mr. Rajeeve back sooner or later.

श्री गुलाम नबी आज़ाद : सर, मैं लीडर ऑफ दि हाउस के साथ बराबर इत्तेफाक रखता हूं कि तीन मेंबर्स जो रिटायर हुए, सीपीआई से श्री एम.पी.अच्युतन, सीपीआई (एम) से श्री पी. राजीव और वायालार रवि जी, उनमें से वायालार रवि जी तो हमारे पार्टी के बहुत ही वरिष्ठ नेता हैं। मुझे बहुत खुशी है कि हमारी लीडरशिप ने इन्हें वापस इस सदन में लाया। ये हमारे बहुत सीनियर लीडर हैं, हमें गाइड भी करते हैं इसलिए इस बात की हमें बहुत खुशी है, लेकिन श्री पी. राजीव को तो मैं बहुत मिस करूंगा। जैसे लीडर ऑफ दि हाउस ने बताया कि रूल्स के बारे में तो वे एन्साइक्लोपीडिया थे और आईपैड का अगर किसी ने इस सदन में उपयोग किया है, इस्तेमाल किया है तो वे श्री पी. राजीव हैं। उससे पूरे हाउस को लाभ मिला है – विपक्ष को भी और सत्ताधारी पार्टी को भी। उनके लैपटॉप में सब कुछ होता था। जहां कहीं भी वे सुन रहे हैं, I would request him to exchange that laptop with me. I will give him a fresh

[श्री गुलाम नबी आज़ाद]
laptop, so that I don't have to go through various books to find out which rule fits in where. इसके लिए मैं उन्हें बहुत बधाई देता हूं। अभी हमारे साथी अपनी पार्टी सीपीआई (एम) के नए सेक्रेटरी जनरल चुनकर आए हैं, उनको बधाई देते हुए मैं उनसे निवेदन करूंगा कि जहां भी पार्टी को हिन्दुस्तान में जगह मिलती है, पहली फुरसत में आप उनको वापस लाइए ताकि हमें उनसे मदद मिल सके। इसी तरह से श्री एम.पी. अच्युतन जी अपनी पार्टी के बहुत ही सक्रिय साथी और लीडर हैं। उन्हें भी अलग-अलग समय पर अपनी बात कहने का मौका मिला। वे बहुत एक्टिव मेंबर रहे। हम इन दोनों साथियों को, जो रिटायर हुए, उनके कांट्रीब्यूशन के लिए और उन्होंने इस सदन में जो हिस्सा लिया, उसके लिए हमेशा याद करेंगे। मैं अपनी तरफ से और अपनी पार्टी की तरफ से कहना चाहूंगा कि वे स्वस्थ रहें और हमारी भी मदद करते रहें, चाहे वे किसी भी पोज़िशन में पार्टी में हों। धन्यवाद।

†**جناب غلام نبی آزاد (قائد حزب اختلاف):** سر، میں لیڈر آف دی ہاؤس کے ساتھہ برابر اتفاق رکھتا ہوں کہ تین ممبرس جو ریٹائر ہوئے، سی-پی-آئی- سے شری ایم-پی-اچیوتن، سی-پی-آئی- (ایم) سے شری پی-راجیو اور ویالر روی جی، ان میں سے ویالر روی جی تو ہمارے پارٹی کے بہت ہی سینئر نیتا ہیں- مجھے بہت خوشی ہے کہ ہماری لیڈر شپ نے انہیں واپس اس سدن میں لایا- یہ ہمارے بہت سینئر لیڈر ہیں، ہمییں گائڈ بھی کرتے ہیں اس لئے اس بات کی ہمیں بہت خوشی ہے، لیکن شری پی-راجیو کو تو میں بہت مس کروں گا- جیسے لیڈر آف دی ہاؤس نے بتایا کہ رولس کے بارے میں تو وہ انسائیکلوپیڈیا تھے اور آئی پیڈ کا اگر کسی نے اس سدن میں استعمال کیا ہے، تو وہ شری پی-راجیو ہیں- اس سے پورے ہاؤس کو بھی فائدہ ملا ہے، وپکش کو بھی اور ستّہ دھاری پارٹی کو بھی- ان کے لیپ ٹاپ میں سب کچھہ ہوتا ہے- جہاں کہیں بھی وہ سن رہے ہیں-

I would request him to exchange that laptop with me. I will give him a fresh laptop, so that I don't have to go through various books to find out which rule fits in where.

اس کے لئے میں بہت بدھائی دیتا ہوں، ابھی ہمارے ساتھی اپنی پارٹی سی-پی-آئی (ایم) کے نئے سکریٹری جنرل چن کر آئے ہیں، ان کو بدھائی دیتے ہئے میں ان سے نویدن کروں گا کہ جہاں بھی پارٹی کو ہندوستان میں جگہ ملتی ہے، پہلی فرصت میں آپ ان کو واپس لائیے تاکہ ہمیں ان سے مدد مل سکے- اسی طرح سے شری ایم- پی- اچیوتن جی اپنی پارٹی کے بہت ہی سکرئے ساتھی اور لیڈر ہیں- انہیں بھی الگ الگ وقت پر اپنی بات کہنے کو موقع ملا- وہ بہت ایکٹو ممبر رہے- ہم ان دوںوں ساتھیوں کو، جو ریٹائر ہوئے، ان کے کنٹریبیوشن کے لئے اور انہوں نے اس سدن میں جو حصہ لیا، اس کے لئے ہمیشہ یاد کریں گے- میں اپنی طرف اور اپنی پارٹی کی طرف سے کہنا چاہوں گا کہ وہ صحتمند رہیں اور ہماری بھی مدد کرتے رہیں، چاہے وہ کسی بھی پوزیشن میں پارٹی میں ہوں- دھنیواد -

सुश्री मायावती (उत्तर प्रदेश): माननीय सभापति जी, इस सदन के तीन माननीय सदस्य रिटायर हुए हैं, हालाकि उनमें से एक सदस्य फिर से वापस इलेक्ट हो कर आ गए हैं, नॉमिनेट हो कर आ गए हैं। इन तीन में से खासकर श्री पी. राजीव जो इस हाउस के सदस्य थे, वे बिल्कुल हमारे पड़ोसी थे, हमारी पीछे वाली सीट पर वे बैठते थे। मैंने यह महसूस किया है कि वे हाउस में ज्यादातर प्रजेंट रहे, वे ऐबसेंट बहुत कम रहे हैं। वे पूरी तैयारी के साथ अपनी बात

† Transliteration in Urdu Script.

रखते थे और खास तौर से रूल्स के बारे में तो थोड़ी सी चेयर को भी तकलीफ होती थी। वे रूल्स को एक्सप्लेन करने के मामले में ।

श्री सभापतिः खुशी होती थी।

सुश्री मायावती : आपको बहुत खुशी भी होती थी, लेकिन आप लोग अन्दर-अन्दर से डिस्टर्ब भी बहुत होते थे। मैं यह समझती हूं कि श्री पी. राजीव पूरी तैयारी करके सदन में आते थे। वे खास तौर से देशहित और जनहित के मुद्दों को बहुत ही जुझारू तरीके से, अच्छी तैयारी के साथ उठाते थे। मैं उनकी पार्टी के जो हैड हैं, खास तौर से श्री सीताराम येचुरी जी से यह रिक्वेस्ट करना चाहूंगी, जैसे कि माननीय नेता विपक्ष ने भी उनसे रिक्वेस्ट की है कि ऐसे कर्मठ और काबिल सदस्य को दोबारा से इस हाउस के अंदर लेकर आएं, ऐसी मैं भी उनसे रिक्वेस्ट करती हूं। इन्हीं लफ्जों के साथ, मैं अपनी बात समाप्त करती हूं। धन्यवाद।

प्रो. राम गोपाल यादव (उत्तर प्रदेश)**:** श्रीमन, यह वक्त बहुत ही काबिल सदस्यों की विदाई का वक्त है। इस सदन के तीन सदस्य रिटायर हुए हैं, उनमें से एक सदस्य तो वापस आ गए हैं, वे बहुत सीनियर मेम्बर हैं, उनका स्वागत है। लेकिन श्री पी. राजीव और श्री एम.पी. अच्युतन साहब रिटायर हो गए हैं, उनसे इस सदन का लॉस हुआ है। वे आचरण में बहुत गंभीर थे और वे नियम, कानूनों के बहुत जानकार थे। वैसे तो मार्क्सवादी पार्टी के सारे सदस्य ही बहुत गंभीर और ज्यादा एक्टिव रहते हैं, लेकिन जहां तक पी. राजीव का सवाल है, पूरा सदन उनको याद रखेगा। पिछले सत्र में ही जिस तरह से उन्होंने मामला उठाया था, उस पर काफी लम्बी बहस हुई और हमारे नेता सदन, जो बहुत बड़े वकील हैं, उन को भी और चेयर को भी, उनकी बात को मानना पड़ा। हमें ये लोग हमेशा याद रहेंगे। इस तरह के व्यक्ति जब सदन से चले जाते हैं, तो कहीं न कहीं सदन का नुकसान तो होता ही है। इसलिए मैं उनके उज्ज्वल भविष्य की और स्वास्थ्य की तो कामना करता ही हूं, लेकिन जो हमारे से पूर्व वक्ताओं ने अनुरोध किया है, हालाकि येचुरी जी पर बहुत दबाव है, लेकिन इस सदन को enrich करने के लिए जब मौका मिले, तब वे पी. राजीव जैसे व्यक्तियों को जरूर लाने की कोशिश करें। धन्यवाद।

SHRI D. RAJA (Tamil Nadu): Mr. Chairman, Sir, we are happy that Shri Vayalar Ravi is back among us. But the other two colleagues, Shri P. Rajeeve and Comrade Achuthan, have retired. It is a personal loss to me because they belong to CPI (M) and CPI. They have retired, and it is a loss to us. But their performance inside the House and outside the House as Communist Members is commendable. They both are hardcore party activists. They hold positions in their party. I wish them all the best. I am very confident and hopeful that they will be very successful party workers and public activists, wherever they are, in the coming days. I thank them and congratulate them. I again wish them all the best.

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Sir, out of the three Members who retired, our senior Member, Shri Vayalar Ravi, has come back and we are very happy about it. Regarding Shri P. Rajeeve and Shri Achuthan, I associate myself with the views expressed by earlier speakers. At the same time, I want to add one

[Shri A. Navaneethakrishnan]

or two lines. Mr. Rajeeve has studied Economics, Law and Chemical Engineering. It is a rare combination. A lawyer must know all subjects, and that is the basic principle. And Mr. Rajeeve has fulfilled that principle and I congratulate him. He fights anything legally till the end. So, I appreciate his qualities. Also, as for his achievements, he is very humble. I was under the impression that I am very humble, but after seeing his behaviour in this House, I have changed my view because he is having a good quality of stress without distress. And I want to follow him. I wish Mr. Rajeeve and Mr. Achuthan all success in their lives and I pray God for that. Thank you, Sir.

SHRI DEREK O BRIEN (West Bengal): Sir, stranger things have happened in a Parliamentary democracy where somebody from my party has stood up, by choice and not by compulsion, to bid a warm farewell to two Members of Parliament, from the CPI (M) and the CPI. And I do this, as I said, by choice and not by compulsion. The greatness of the Parliamentary democracy of ours is that we may dispel each other, we may hate each other's philosophies and think completely differently, but when we walk in through these doors, in the best way possible, we try and participate in this Parliamentary democracy. So, a very warm welcome back first to Mr. Ravi and a very warm farewell to Mr. Achuthan and, very specially, to Mr. Rajeeve, with whom, when the UPA–II was there, and when the Leader of the Opposition was on that side, we were working pretty much together on a number of things. Now things have changed, but we are still in the middle. We wish them well. We wish them happiness in whatever they do and all the best to their families. And I want to end by giving you a piece of information which, I think, is very important for the House. What does 'P' in P. Rajeeve stand for? I have that answer. 'P' in P. Rajeeve stands for Parliamentary Rajeeve. Thank you, Sir.

श्री शरद यादव (बिहार) : चेयरमैन साहब, सदन के मेरे मित्रों ने माननीय सदस्यों श्री पी. राजीव और श्री एम.पी. अच्युतन के बारे में यहां काफी बातें कही हैं। मैं इस मौके पर इन दोनों सदस्यों के बारे में कुछ और भी कहना चाहूंगा। मैं यहां एक बात यह कहना चाहूंगा कि सबसे बड़ी बात यह है कि सदन में जितने भी नियम और कानून हैं, उन सबसे जूझकर इस देश की जनता के हक में सवाल उठाना बहुत कठिन होता है। आप मुझे माफ करना, हम इस दौर से बहुत गुजरे हैं। हम सदन में जब पी. राजीव को जूझते देखते थे, तो हमें भी लगता था कि यहां नियम ऐसे होने चाहिए, जो सहज और सरल हों। मैं एक बात और कहना चाहूंगा कि यहां कई पार्टियां हैं, लेकिन कम्युनिस्ट पार्टियों के अनुशासन को देखकर, हम लोग उनकी सराहना करते हैं। इसके बावजूद इनके सदस्य, यहां जिस तरह से एक्टिव होते हैं तथा सक्रिय तरीके से चीजों को उठाते हैं और जो वंचित समाज है, जो छूटे हुए लोग हैं, ये लोग उनके हक में बोलने के लिए खड़े होते हैं, यह एक बहुत बड़ी बात है। मुझे इनके जाने का अफसोस इसलिए हो रहा है कि ये लोग तो वैसे ही कम हो रहे हैं, यह देश के लिए अच्छा नहीं है। मैं आप से एक बात और कहना चाहता हूं कि हम कानूनों के साथ तो बहुत अरसे से जी रहे हैं।

आप बड़े प्रसन्न हैं। आप हँसते हैं, तो ठीक लगता है। ...(**व्यवधान**)...

संचार और सूचना प्रौद्योगिकी मंत्री (श्री रवि शंकर प्रसाद) : उनके कमजोर होने के लिए हम जिम्मेवार नहीं हैं।

श्री शरद यादव : मैं यह कहां कह रहा हूँ? मैंने कहा भी नहीं और आप सफाई दे रहे हैं। मैं तो यह कह रहा हूँ कि निश्चित तौर पर यह सदन जिनके लिए है, जिस समाज को मजबूत होना चाहिए, देश उससे मजबूत होगा। उसके लिए पी. राजीव जी जो प्रयास करते थे, मेरी याद उनके साथ इसलिए रहेगी। वायालार रवि जी, आप यहां आ गए हैं, लेकिन जैसी छूट इनको है, वैसी छूट आपको नहीं है। मैंने जो बात कही, उसे ज्यादा विस्तार से कहना नहीं चाहता, चाहे आज वे इस तरफ हैं या उस तरफ थे। यानी जिस तरह की घेराबंदी है, उसमें बोलना बहुत कठिन है। वायालार रवि जी यहां जरूर आ गए हैं, लेकिन यदि दिल में उमंग उठेगी, तो मुश्किल पड़ती है।

इन्हीं बातों के साथ, मैं इन दोनों साथियों के लिए सीताराम येचुरी जी से यह कहना चाहूँगा कि इनकी पार्टी में अनुशासन काफी मजबूत है, उसके रहते भी वे पी. राजीव जी को किसी तरह यहां लाने का काम करें, तो ज्यादा अच्छा होगा।

SHRI TIRUCHI SIVA (Tamil Nadu): Mr. Chairman, Sir, parting is always a painful experience to individuals. But, an institution feeling unpleasant for parting a Member is a rare occurrence.

Sir, this august House as well as all the hon. Members are feeling very much for retirement of these two hon. Members -- Shri Rajeeve and Shri Achuthan -- even though we have got back Mr. Ravi in this House.

Sir, Mr. Rajeeve made his mark in this House by way of interpreting rules which were normally used to be observed. But, he interpreted them in a manner that all the other hon. Members, even the senior colleagues, have accepted that hereafter we have to follow the path of Mr. Rajeeve in following the rules book. Of course, he made a mark and set a trend.

Coming to Shri Achuthan, I know him personally. He was a Member of the Parliamentary Standing Committee to which I was Chairman. He immensely contributed and participated in the proceedings. He is a very humble person.

Two Members belonging to the Left Wing have left this House physically, but they are present here by way of their performance in this House. We bid a warm retirement to them and wish them to come back again. Thank you.

श्री दिलीप कुमार तिर्की (ओडिशा) : सर, पी. राजीव जी और अच्युतन जी संसद से रिटायर होकर जा रहे हैं और इस बात का हमें दुख है। मैं यह जरूर कहना चाहूँगा कि हम सब दोनों को मिस करेंगे, लेकिन मैं साथ-ही-साथ उन्हें मुबारकबाद देना चाहूँगा कि वे हमें और संसद को बहुत कुछ सिखा कर जा रहे हैं। किस तरीके से आज ये पार्लियामेंटेरियंस एक्टिव रहेंगे, वे यह भी सिखा कर जा रहे हैं। मैं उम्मीद करूँगा कि वे बहुत जल्द संसद में वापस आएँगे।

श्री जावेद अख्तर (नाम-निर्देशित) : सर, पी. राजीव साहब और उनके कलीग कितने अच्छे पार्लियामेंटेरियंस थे, इसके बारे में सबने ही बताया, कुछ कहने की जरूरत नहीं है। मैं तो दरअसल सदन से और आपसे माफी माँगने के लिए खड़ा हुआ हूँ, क्योंकि मैं काफी देर तक कंफ्यूज्ड रहा कि मैं तो राज्य सभा के लिए निकला था, शायद कहीं और आ गया हूँ। ऐसा प्यार तो मैंने पहले कभी देखा नहीं था। आप लोगों को बहुत-बहुत बधाई हो। मैं वाकई लीडर ऑफ दि हाउस को उनकी इंतिहाई खूबसूरत स्पीच के लिए बधाई देता हूँ, मैं पूरे ऑपोजीशन को इस ग्रेस और इस बड़े दिल के लिए बधाई देता हूँ। देखिए, डेमोक्रेसी तो तभी चलती है, जब एक से ज्यादा राय हो। अगर सारी राय एक हो गई, तो फिर डेमोक्रेसी नहीं रहती। यहां अलग-अलग विचार होंगे, अलग-अलग प्वाइंट ऑफ व्यूज़ होंगे, वह अपनी जगह है, लेकिन आज हम लोग जिस तरह से सहमत हुए हैं, क्या इसी लहजे में, इसी आवाज में, इसी सुर में हम असहमत नहीं हो सकते? मैं इस सदन से बस इतना ही पूछना चाहता हूँ।

श्री सभापति : अंदाजे बयां कौन सा हम में नहीं मजनूँ। श्री माजीद मेमन।

SHRI MAJEED MEMON (Maharashtra): Mr. Chairman, Sir, firstly, I must congratulate Sitaramji for his elevation and Ravi Vayalarji for his return to the House. But when we have heard quite a few voices praising Rajeeve, I must add one by saying that, as a lawyer, I have been very carefully observing his conduct in the House and he himself, as a very brilliant lawyer, had been extremely articulate, meticulous, studious, hardworking and well-versed with the rules of the House so that he was always on his toes when a public issue came. He never remained back and hesitant. I must share what the Leader of the House said that probably they would heave a sigh of relief with his exit; I think, there is a great substance in what he has said. I am sure that this vacuum would not remain; others also should learn from what Rajeeve has been doing. I would request Sitaramji and his party to please reconsider the request of several senior Members of the House, of bringing him back. Thank you very much, Sir. I wish them all the best.

SHRI NARESH GUJRAL (Punjab): Mr. Chairman, Sir, it is very sad for me to see my friends, P. Rajeeve and Achuthan, retire from the House. They have left an indelible mark on the House with the scholarship, with their humility and affection. Sir, specially, P. Rajeeve won our hearts with his hard work and the research that he would do on rules. I do hope that when we choose the Outstanding Parliamentarian for 2014-15, he would be chosen for this Award. I have seen how the entire House has wished and is putting pressure on Sitaram Yechury to get him back, but I would urge the Government to nominate him to the Rajya Sabha because outstanding people in every field are always nominated. Thank you, Sir.

MR. CHAIRMAN: Thank you very much. The last speaker before the Parliamentary Affairs Minister is Mr. Yechury.

SHRI SITARAM YECHURY : Mr. Chairman, Sir, this is a peculiar situation. You have the Leader of the House saying that they are relieved that Rajeeve is not here so that they are not caught by the rules! I am sure, it was just said as a compliment to him. Then, you have Mr. Gujral here asking them to nominate him back. It shows that the cross-section of the House respects the works Comrade Rajeeve has done and Comrade Achuthan has done. I call them Comrades because they belong to the Left Parties and to my own Party. But, for me, personally, and also for the Party, it is a very big loss that he is not here. I have heard all the hon. leaders here expressing the desire to see him back here. You know, Sir, that in our party, we go by certain rules and procedures. Mr. Rajeeve has been given much greater responsibilities of the party in Kerala. It is going to elections next year, as all of us know; then we will be able to see what we will do. But, definitely, I value your opinion very highly. It proves how one can contribute — I will just mention one or two points. One, it is fashionable now-a-days to say that communists are basically anarchists, slogan shouters and they indulge in basically activities that do not promote the so-called development. Here, as a Communist, his case is showing how you can contribute not only to the progress of the country but also to the Parliamentary democracy in the House. Both Mr. Achuthan and Mr. P. Rajeeve always did their homework and they hope that we would nurture such Members of the House. But, in the situation that is there, I can only tell you that Rajeeve will discharge his responsibilities; Achuthan will discharge his responsibilities if not in this capacity but in any other capacity because all of us, let me assure the House, Sir, are all foot-soldiers of India's secular foundation. That is something that we will continuously cherish and maintain. So, I would only say that for me it is a double loss. It is a loss for the House. For all that we have heard, I am very, very grateful and honoured by the comments made by various leaders and the suggestions to bring him back. We will definitely reconsider it very seriously. But I am very honoured for the fact that we make this point, that without strengthening the foundations of secularism and democracy, this country, this august House cannot flourish and to that we have all committed ourselves and that is what Shri Rajeeve and Shri Achuthan have demonstrated in the House.

SHRI ARUN JAITLEY: What about that assurance?

SHRI SITARAM YECHURY: We have a very, very strong internal democracy in our Party. I have placed it before them; we will do it. But as I have told you, Mr. Rajeeve has been given the charge of a very important district, Ernakulam, in Kerala. He is the District Secretary there; that is the reason. Thank you very much for all the nice comments that you have made for a CPI(M) and a CPI Member.

SHRI SHARAD PAWAR: Mr. Yechury, you have taken a bigger responsibility; I hope you will continue here.

SHRI SITARAM YECHURY: Sir, that we will again decide. But I think, if I don't continue, they will occupy this seat. Though that was only said in jest, but we will do our best to contribute to the institution, to democracy and work for the people and to safeguard the idea of India, we have all born in. Thank you, Sir.

MR. CHAIRMAN: Hon. Minister for Parliamentary Affairs.

THE MINISTER OF URBAN DEVELOPMENT; THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION; AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Sir, first of all I would like to congratulate Shri Sitaram Yechury on becoming the General Secretary of CPI(M). One of the Member of this House becoming the Chief of the Party, is a good news for all of us. I also have a special reason because we both hail from the same place, though we don't stay in that place and go around the country. I am very happy that such an articulate, intelligent, hard working and knowledgeable person has become the General Secretary of CPI(M), who is a Member of our House. I also feel very happy to have Shri Vayalar Ravi back. I must share with the House that from my student days I am against Communism as an ideology. So I used to admire people who used to fight Communists. Without knowing fully, I used to admire Shri A.K. Antony and then, Shri Vayalar Ravi, those days, I am talking of 1967 and 70s. And then there were Shri Saugata Roy and Shri Priya Ranjan Dasmunsi in Bengal, because these were the two areas where the Communists used to be strong and comparatively our party used to be not so strong. Congress used to be strong and among the Congress, these two people here and two people there, used to be the stalwarts. As a student with a nationalistic ideology, I used to feel that these people are doing a good job. Raviji has come back and I compliment him. I also congratulate Sitaramji. Secondly, Mr. Achuthan is a very humble Communist. He is very polite, very decent and also very hard working. He used to make his point and never used to disturb others. Coming to Mr. Rajeeve, he is very articulate. One should really feel jealous of him. Such an articulate, knowledgeable person, being in Communist Party and then opposing us. ...(*Interruptions*)...

SHRI SITARAM YECHURY: Because he is such an articulate person, such an intelligent person and such a humane person, that is why he is in the Communist Party.

SHRI M. VENKAIAH NAIDU: Sir, I will just conclude. Mr. Rajeeve used to really work very hard. He is very proficient on subjects, on rules, regulations and

precedents. He used to have everything by heart, at his fingertips, that is why he is a very good parliamentarian and we should all draw inspiration from him. It is quite natural that Members get retired, but they are not tired. They will be used by the party and Yechuryji has given us an assurance and then the loss of the House, is the gain of Mr. Yechury because he is the General Secretary of the Party and will be given the Party responsibility. We hope to meet them in public life in the coming days and Members should emulate such hard working Members as an inspiration. That is what I want to suggest. I would like to compliment these two people who have been given the responsibilities like Sitaramji and Raviji and convey my best wishes to Shri Rajeeve and Shri Achuthan.

MR. CHAIRMAN: Thank you very much. Now, papers to be laid on the Table.

12.00 Noon

PAPERS LAID ON THE TABLE

SECRETARY-GENERAL: Sir, I lay on the Table, a statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Two Hundred and Thirty Fourth Session of the Rajya Sabha and assented to by the President.

(1) The Citizenship (Amendment) Bill, 2015.

(2) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2015.

(3) The Motor Vehicles (Amendment) Bill, 2015.

(4) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2015

(5) The Insurance Laws (Amendment) Bill, 2015.

(6) The Appropriation (Railways) Vote on Account Bill, 2015.

(7) The Appropriation (Railways) Bill, 2015.

(8) The Appropriation (Vote on Account) Bill, 2015.

(9) The Appropriation Bill, 2015.

(10) The Mines and Minerals (Development and Regulation) Amendment Bill, 2015.

(11) The Coal Mines (Special Provisions) Bill, 2015.

(12) The Andhra Pradesh Reorganisation (Amendment) Bill, 2015.

[Placed in Library. *See* No. L.T. 2680/16/15]

Report and Accounts (2013-14) of various Corporation and Board and related papers

सूक्ष्म, लघु और मध्यम उद्यम मंत्री (श्री कलराज मिश्र): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :—

(i) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: —

(a) Twenty-sixth Annual Report and Accounts of the Andaman and Nicobar Islands Integrated Development Corporation Limited (ANIIDCO), Port Blair, for the year 2013-14, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 2334/16/15]

(ii) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 17 of the Coir Industry Act, 1953:—

(a) Annual Accounts of the Coir Board, Kochi, Kerala, for the year 2013-14, and the Audit Report thereon.

(b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 2681/16/15]

Reports and Accounts (2012-13/2013-14) of various Corporation and Authority and related papers

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, on behalf of Shri Prakash Javadekar, I lay on the Table :—

(i) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(a) Thirty-seventh Annual Report and Accounts of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited (ANIFPDCL), Port Blair, for the year 2013-14, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 2276/16/15]

(ii) A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Central Zoo Authority (CZA), New Delhi, for the year 2012-13, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. *See* No. L.T. 2275/16/15]

Notifications of the Ministry of Personnel, Public Grievances and Pensions

डा. जितेंद्र सिंहः महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :—

(i) A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) Notification No. G.S.R. 926 (E), dated the 30th December, 2014, notifying the establishment of Himachal Pradesh Administrative Tribunal *w.e.f.* 30.12.2014, under sub-section (1) of Section 37 of the Administrative Tribunals Act, 1985.

[Placed in Library. *See* No. L.T. 2607/16/15]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under sub-section (2) of Section 3 of the All India Services Act, 1951:—

(1) G.S.R. 196 (E), dated the 17th March, 2015, publishing the Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 2015.

(2) G.S.R. 197 (E), dated the 17th March, 2015, publishing the Indian Police Service (Appointment by Promotion) Amendment Regulations, 2015.

(3) G.S.R. 198 (E), dated the 17th March, 2015, publishing the Indian Forest Service (Appointment by Promotion) Amendment Regulations, 2015.

(4) G.S.R. 199 (E), dated the 17th March, 2015, publishing the Indian Administrative Service (Appointment by Selection) Amendment Regulations, 2015. [Placed in Library. *See* No. L.T. 2285/16/15]

Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2015

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI) : Sir, I lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy (in English and Hindi) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2015 (Ordinance No.4 of 2015), promulgated by the President on the 3rd of April, 2015.

[Placed in Library. *See* No. L.T. 2254/16/15]

Report and Accounts (2013-14) of BBUNL, Kolkata and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA) : Sir, I lay on the Table —

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013 :—

(a) Annual Report and Accounts of the Bharat Bhari Udyog Nigam Limited (BBUNL), Kolkata and its subsidiary, the Braithwaite Burn and Jessop Construction Company Limited (BBJ), Kolkata, for the year 2013-14, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 2682/16/15]

Report and Accounts (2013-14) of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi and related papers

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :—

(a) Annual Report and Accounts of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2013-14, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. *See* No. L.T. 2384/16/15]

Outcome Budget (2015-16) of the Ministry of Earth Sciences

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; AND THE MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI Y. S. CHOWDARY) : Sir, I lay on the Table, a copy (in English and Hindi) of the Outcome Budget, for the year 2015-16, in respect of the Ministry of Earth Sciences. [Placed in Library. *See* No. L.T. 2200/16/15]

Report and Accounts (2013-14) of KMRL, Kerala and related papers

SHRI MUKHTAR ABBAS NAQVI: Sir, on behalf of Shri Babul Supriyo, I lay on the Table :—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(a) Annual Report and Accounts of the Kochi Metro Rail Limited (KMRL), Kochi, Kerala, for the year 2013-14, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. *See* No. L.T. 2683/16/15]

Reports and Accounts (2011-12/2012-13) of various institutes and related papers

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री विजय सांपला): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :—

(i) (a) Annual Report and Accounts of the National Institute of Social Defence (NISD), New Delhi, for the year 2011-12, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above. [Placed in Library. *See* No. L.T. 2281/16/15]

(ii) (a) Annual Report and Accounts of the National Institute of Social Defence (NISD), New Delhi, for the year 2012-13, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above. [Placed in Library. *See* No. L.T. 2282/16/15]

MESSAGE FROM LOK SABHA

The Appropriation (Railways) No. 2 Bill, 2015

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) No. 2 Bill, 2015, as passed by Lok Sabha at its sitting held on the 21st April, 2015.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of the Bill on the Table.

STATEMENT REGARDING ORDINANCE

Promulgation of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2015

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री सुदर्शन भगत): महोदय, मैं उन परिस्थितियों, ...(**व्यवधान**)... जिनके कारण भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता का अधिकार (संशोधन) अध्यादेश, 2015 के प्रख्यापन द्वारा तत्काल विधान बनाना आवश्यक हो गया था, ...(**व्यवधान**)... को स्पष्ट करने वाला विवरण (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ। ...(**व्यवधान**)...

SHRI DEREK O BRIEN (West Bengal): Sir, this document on the Land Ordinance is very draconian. ...(*Interruptions*)... It should not be in this House in the first place. ...(*Interruptions*)... This Ordinance should not be in this House in the first place.

MR. CHAIRMAN: Please, please. ...(*Interruptions*)... No, no; let the Papers be laid. You can have your point of view. ...(*Interruptions*)...

SHRI DEREK O BRIEN: Last time, they had to prorogue the House. ...(*Interruptions*)... This is not the way. This land is going nowhere. The Land Ordinance is... ...(*Interruptions*)...

MR. CHAIRMAN: Mr. O BRIEN, please. ...(*Interruptions*)... Let the Papers be laid.

SHRI DEREK O BRIEN: This is not the way. ...(*Interruptions*)... This is not the way that they... ...(*Interruptions*)...

MR. CHAIRMAN: Please allow the Papers to be laid. ...(*Interruptions*)... No, no; wait. कृपया बैठ जाइए। **...(व्यवधान)...** Please sit down. ...(*Interruptions*)... Please let the Papers be laid. ...(*Interruptions*)...

SHRI DEREK O BRIEN: Last time they passed the Bill. ...(*Interruptions*)... Last time the Congress passed the Bill. ...(*Interruptions*)... This is not correct. ...(*Interruptions*)...

MR. CHAIRMAN: Please sit down. ...(*Interruptions*)...

SHRI DEREK O BRIEN: Please don't let this Ordinance go.

MR. CHAIRMAN: Now, the Report of the Department-related Parliamentary Standing Committee on Human Resource Development. ...(*Interruptions*)...

SHRI DEREK O BRIEN: Sir, we are walking out in protest. ...(*Interruptions*)... This is a draconian Ordinance. ...(*Interruptions*)...

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

डा. सत्यनारायण जटिया (मध्य प्रदेश): महोदय, मैं विभाग संबंधित मानव संसाधन विकास संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदन (अंग्रेज़ी तथा हिन्दी में) प्रस्तुत करता हूँ :—

- Two Hundred Sixty-fifth Report on Demands for Grants 2015-16 (Demand No. 60) of the Department of Higher Education;
- Two Hundred Sixty-sixth Report on Demands for Grants 2015-16 (Demand No. 109) of the Department of Youth Affairs; and
- Two Hundred Sixty-seventh Report on Demands for Grants 2015-16 (Demand No. 59) of the Department of School Education and Literacy.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS

SHRI PALVAI GOVARDHAN REDDY (Telangana): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers:—

(i) Fifth Report on 'Demands for Grants (2015-16)' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers);

(ii) Sixth Report on 'Demands for Grants (2015-16)' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals); and

(iii) Seventh Report on 'Demands for Grants (2015-16)' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

MR. CHAIRMAN: Please allow the Papers to be laid. ...(*Interruptions*)...

श्री प्रमोद तिवारी (उत्तर प्रदेश): सर ...(**व्यवधान**)...

श्री आनन्द शर्मा (राजस्थान): सर ...(**व्यवधान**)...

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON LABOUR

SHRI P. L. PUNIA (Uttar Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Labour :—

(i) Fifth Report on Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its First Report on 'Demands for Grants (2014-15)' of the Ministry of Labour and Employment;

(ii) Sixth Report on Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its Second Report on 'Demands for Grants (2014-15)' of the Ministry of Textiles;

(iii) Seventh Report on 'Demands for Grants (2015-16)' of the Ministry of Labour and Employment; and

(iv) Eighth Report on 'Demands for Grants (2015-16)' of the Ministry of Textiles.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RAILWAYS

SHRI MUKUT MITHI (Arunachal Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the Fourth Report of the Department-related Parliamentary Standing Committee on Railways on 'Demands for Grants (2015-16)' of the Ministry of Railways (Railway Board).

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RURAL DEVELOPMENT

श्री महेंद्र सिंह माहरा (उत्तराखंड): महोदय, मैं विभाग संबंधित ग्रामीण विकास संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँः–

(i) Fifth Report on 'Demands for Grants (2015-16)' of the Ministry of Drinking Water and Sanitation;

(ii) Sixth Report on 'Demands for Grants (2015-16)' of the Ministry of Rural Development (Department of Rural Development);

(iii) Seventh Report on 'Demands for Grants (2015-16)' of the Ministry of Rural Development (Department of Land Resources); and

(iv) Eighth Report on 'Demands for Grants (2015-16)' of the Ministry of Panchayati Raj.

MR. CHAIRMAN: Question Hour. ...(*Interruptions*)... Please ...(*Interruptions*)... The Leader of the Opposition. ...(*Interruptions*)... The House is adjourned for fifteen minutes.

The House then adjourned at eight minutes past twelve of the clock.

The House reassembled at twenty-two minutes past twelve of the clock,
MR. CHAIRMAN *in the Chair.*

RE. SUSPENSION OF LISTED BUSINESS FOR DISCUSSING ISSUE OF SUICIDE BY FARMERS

MR. CHAIRMAN: Question Number ...(*Interruptions*)...

श्री नरेश अग्रवाल (उत्तर प्रदेश): माननीय सभापति जी, **...(व्यवधान)...**

MR. CHAIRMAN: Just one minute. ...(*Interruptions*)... The Leader of the Opposition wishes to speak. Yes, please. बताइए। **...(व्यवधान)...** आप बैठ जाइए।

विपक्ष के नेता (**श्री गुलाम नबी आज़ाद**) : मैंने Suspension of Business under Rule 267 का नोटिस दिया है और बहुत सारे हमारे विपक्ष के नेताओं ने और पार्टियों ने भी Suspension of Business के लिए यहां निवेदन किया है। पिछले कई महीनों से जो घटनाएं हो रही हैं किसानों की आत्महत्याएं हो रही हैं पूरे देश में और जिसका culmination पूरे देश ने कल दिल्ली के अंदर देखा है, उसके लिए हम सब ने विपक्ष ने, मेरी पार्टी ने भी, दूसरी पार्टियों ने भी आपसे यह निवेदन किया है कि बिजनेस को सस्पेंड किया जाए और उस पर चर्चा होनी चाहिए, माननीय प्रधान मंत्री जी का स्टेटमेंट होना चाहिए और सभी पॉलिटिकल पार्टीज को न सिर्फ मेरी पार्टी को बल्कि जितने भी यहां विपक्ष के नेतागण हैं, उनके साथी हैं, उनको बोलने का अवसर देना चाहिए। ...(**व्यवधान**)...

श्री सतीश चंद्र मिश्रा (उत्तर प्रदेश) : हम लोगों ने भी स्वयं दिया है। ...(**व्यवधान**)...

श्री गुलाम नबी आज़ाद : मैं आप सब की तरफ से निवेदन कर रहा हूं, न सिर्फ अपने से बल्कि मैंने बताया कि सभी विपक्ष की पार्टियां चाहती हैं कि यह ऐसा मुद्दा है जिसकी चर्चा आज हर घर में, हर गांव में और पूरे देश में हो रही है। क्या कारण है कि इतने महीनों से देश में जितने किसानों की आत्महत्याएं हो रही हैं, हजारों में संख्या पहुंच गई हैं। मैं कल टेलीविजन पर देख रहा था कि महाराष्ट्र में सिर्फ इसी साल, अभी तो तीन-चार महीने ही हुए, उसमें छः-सात सौ से ज्यादा आत्महत्याएं हुईं। यू.पी. के अंदर, बाकी अन्य स्टेट्स के अंदर, गुजरात के अंदर, कौन सा स्टेट नहीं रहा, सर, यहां तक कि हरियाणा जो पूरे देश को, पंजाब जो पूरे देश को, आंध्र प्रदेश जो पूरे देश को, वेस्टर्न यू.पी. जो पूरे देश के लिए अनाज पैदा करता है, इस दफा हरियाणा और राजस्थान के अंदर भी किसानों ने आत्महत्याएं शुरू कर दी हैं। सर, जब पार्लियामोंट का election हो रहा था, उस समय माननीय प्रधान मंत्री जी, अपनी पार्टी की तरफ से प्रधान मंत्री के candidate थे, उन्होंने दो चीजें बार-बार दोहराई थीं और हर सभा में दोहराई थीं कि मुझे वोट दे दो, मेरी पार्टी को सत्ता में लाओ, मुझे प्रधान मंत्री बनाओ, किसानों की आत्म-हत्याएं रोक दी जाएंगी और साहूकारों से उन्हें निज़ात मिलेगी। सर, आज इस सरकार को बने 11 महीने हो गए हैं और उन्हीं प्रधान मंत्री के नेतृत्व में शायद आज जितने किसान आत्म-हत्याएं कर रहे हैं, विशेष रूप से उन राज्यों में जहां के किसानों ने कभी आत्म-हत्या नहीं की, वहां भी हालत इतनी खराब हो गयी है कि आज हमारे दरवाजे तक यानी दिल्ली के अंदर, जिस तरह से गजेंद्र सिंह ने, जो कि राजस्थान के रहने वाले थे, उन्होंने आत्म-हत्या की और इसी तरह से अलवर, राजस्थान के रहने वाले दूसरे किसान हरसूल जाटव ने भी आत्म-हत्या की है, लेकिन कल दिल्ली में जिस तरह से पेड़ से लटककर गजेंद्र सिंह ने आत्म-हत्या की है, इस के लिए केंद्र की सरकार और दिल्ली की "आप" की सरकार—दोनों मुज़रिम हैं। ...(**व्यवधान**)...

†**کا نوٹس دیا ہے اور بہت سارے ہمارے وِپکش کے نیتاؤں نے** Suspension of Business under Rule 267 کے لئے یہاں نِویدن کیا ہے۔ پچھلے کئی مہینوں سے جو Suspension of Business اور پارٹیوں نے بھی پورے دیش culmination گھٹنائیں ہورہی ہیں کسانوں کی خودکشیاں ہورہی ہیں ہورے ملک میں اور جس کا نے کل دہلی کے اندر دیکھا ہے، اس کے لئے ہم سب نے وِپکش نے، میری پارٹی نے بھی، دوسری پارٹیوں نے بھی آپ سے یہ نِویدن کیا ہے کہ بزنیس کو سسپنڈ کیا جائے اور اس پر چرچہ ہونی چاہئے، مانیئے پردھان منتری جی کا اسٹیٹمنٹ ہونا چاہئے اور سبھی پالیٹیکل پارٹیوں کو نہ صرف میری پارٹی کو بلکہ جتنے بھی یہاں وِپکش کے نیتاگن ہیں، ان کو بولنے کا موقع دینا چاہئے ---مداخلت---

† Transliteration in Urdu Script.

†**شری ستیش چندر مشرا:** ہم لوگوں نے بھی خود دیا ہے ---مداخلت---

†**شری غلام نبی آزاد :** میں آپ سب کی طرف سے نِویدن کررہا ہوں، نہ صرف اپنے سے بلکہ میں نے بتایا کہ سبھی وِپکش کی پارٹیاں چاہتی ہیں کہ یہ ایسا مدعا ہے جس کی چرچہ آج ہر گھر میں، ہر گاؤں میں اور پورے دیش میں ہورہی ہے۔ کیا وجہ ہے کہ اتنے مہینوں سے دیش میں جتنے کسانوں کی خودکشیاں ہورہی ہیں، ہزاروں میں تعداد پہنچ گئی ہے۔ میں کل ٹیلی ویژن پر دیکھ رہا تھا کہ مہاراشٹر میں صرف اسی سال، ابھی تو تین چار مہینے ہی ہوئے، اس میں چھ سات سو سے زیادہ خودکشیاں ہوئیں۔ یوپی کے اندر، باقی دوسرے اسٹیٹس کے اندر، گجرات کے اندر، کون سا اسٹیٹ نہیں رہا، سر، یہاں تک کہ ہریانہ جو پورے دیش کو، پنجاب جو پورے دیش کو، آندھرا پردیش جو پورے دیش کو، ویسٹرن یوپی جو پورے دیش کے لئے اناج پیدا کرتا ہے، اس دفعہ ہریانہ اور راجستھان کے اندر بھی کسانوں نے خودکشیاں شروع کردی ہیں۔

سر، جب پارلیمنٹ کا الیکشن ہورہا تھا، اس وقت مانّئے پردھان منتری جی، اپنی پارٹی کی طرف سے پردھان تھے، انہوں نے دو چیزیں بار بار دوہرائی تھیں اور ہر سبھا میں دوہرائی تھیں candidate منتری کے کہ مجھے ووٹ دے دو، میری پارٹی کو ستّہ میں لاؤ، مجھے پردھان منتری بناؤ، کسانوں کی خودکشی روک دی جائیں گی اور ساہوکاروں سے انہیں نجات ملے گی۔ سر، آج اس سرکار کو بنے 11 مہینے ہو گئے ہیں اور وہی پردھان منتری کی قیادت میں شاید آج جتنے کسان خودکشی کر رہے ہیں، خاص طور سے ان راجیوں میں جہاں کے کسانوں نے کبھی خودکشی نہیں کی، وہاں بھی حالت اتنی خراب ہو گئی ہے کہ آج ہمارے دروازے تک یعنی دہلی کے اندر، جس طرح سے گجیندر سنگھہ نے، جو کہ راجستھان کے رہنے والے تھے، انہوں نے خودکشی کی اور اسی طرح سے الور، راجستھان کے رہنے والے دوسرے کسان ہرسول جاٹو نے بھی خودکشی کی ہے، لیکن کل دہلی میں جس طرح سے پیڑ سے لٹک کر گجیندر سنگھہ نے خودکشی کی ہے، اس کے لئے کیندر کی سرکار اور دہلی کی "آپ" کی سرکار، دونوں مجرم ہیں --(مداخلت)---

श्री सभापति : आपने एक पॉइंट उठाया है, I have received similar notices from different other groups also. I want to consult the Government on how to proceed on a matter which is obviously agitating the mind of the House. ...(*Interruptions*)...

श्री सतीश चंद्र मिश्रा : सर, पहले हम सभी को सुन लीजिए। ...(**व्यवधान**)...

श्री नरेश अग्रवाल : सर, हमारी पार्टी ने भी नोटिस दिया है। ...(**व्यवधान**)...

श्री गुलाम नबी आज़ाद : सर, मैं एक ही बात बताना चाहता हूं।

† **جناب غلام نبی آزاد :** سر، میں ایک ہی بات بتانا چاہتا ہوں۔

श्री सभापति : अब खत्म कीजिए।

श्री गुलाम नबी आज़ाद : सर, जिस तरह से कल आत्म-हत्या हुई, उस बारे में चीफ मिनिस्टर ने कहा कि मैं और मेरे साथी 45 मिनट से पुलिस को कह रहे थे कि इसे बचाओ।

†**جناب غلام نبی آزاد :** سر، جس طرح سے کل خودکشی ہوئی، اس بارے میں چیف منسٹر نے کہا کہ میں اور میرے ساتھی 45 منٹ سے پولیس کو کہہ رہے تھے کہ اسے بچاؤ۔

MR. CHAIRMAN: We can go into that later. Venkaiahji, please.

---

† Transliteration in Urdu Script.

श्री गुलाम नबी आज़ाद : सर, मेरा निवेदन है कि इस विषय पर आज पूरे दिन बहस होनी चाहिए और माननीय प्रधान मंत्री जी को खुद इस सदन में आकर आश्वासन देना चाहिए कि आगे से ऐसी घटना नहीं होने पाए। **...(व्यवधान)...**

جناب غلام نبی آزاد : سر، میرا نویدن ہے کہ اس وشئے پر آج پورے دن بحث ہونی چاہئے اور مانئے پردھان منتری جی کو خود اس سدن میں آکر آشواسن دینا چاہئے کہ آگے سے ایسی گھٹنا نہیں ہونے پائے ---(مداخلت)---

MR. CHAIRMAN: One minute. ...(*Interruptions*)... आप पहले सुन लीजिए। **...(व्यवधान)...**

THE MINISTER OF URBAN DEVELOPMENT; THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION; AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Hon. Chairman, Sir, ...(*Interruptions*)...

MR. CHAIRMAN: Just one minute. ...(*Interruptions*)...

SHRI M. VENKAIAH NAIDU: I am not giving reply. ...(*Interruptions*)...

MR. CHAIRMAN: Hon. Members, just one minute. Just one minute. A very important issue has been raised on which the minds of the Members are exercised. I only want to ascertain how to proceed in the matter and that is why I have requested the Minister for Parliamentary Affairs ...(*Interruptions*)...

श्री सतीश चंद्र मिश्रा : सर, पहले और लोगों को भी सुन लीजिए **...(व्यवधान)...**

श्री नरेश अग्रवाल : सर, जिन लोगों ने नोटिस दिया है, उन्हें पहले सुन लीजिए। यह हमारा राइट है।

श्री सभापति : आपका राइट ठीक है। **...(व्यवधान)...**

SHRI M. VENKAIAH NAIDU: We are not discussing the issue. We are discussing the method how to discuss the issue. If I have heard the Leader of the Opposition.

श्री नरेश अग्रवाल : आपने सुना ही नहीं, तो कैसे जवाब दे देंगे?

श्री एम. वेंकैया नायडुः मैं जवाब नहीं दे रहा हूं **...(व्यवधान)...** Can we have it two times? One is making out a case and then discussing the issue and then, in that also, people start making political allegations or political comments. ...(*Interruptions*)... There will be counter criticism. ...(*Interruptions*)... What happened ...(*Interruptions*)...

MR. CHAIRMAN: All right.

SHRI M. VENKAIAH NAIDU: Sir, I will politely submit to the House that as far as the Government is concerned, the Government has no problem to discuss

† Transliteration in Urdu Script.

this issue which is very important. Not only the unfortunate suicide happened in Delhi yesterday but also the suicides which were mentioned by our Leader of the Opposition and also a series of suicides that have been taking place over the years is a matter of history. The point is, we should all collectively put our minds together and then come to some short-term conclusions and long-term conclusions. For that, the best way is ...(*Interruptions*)... Please. The best way is to have a debate. I have no problem from our side. I would request the Home Minister to come and be present when the discussion takes place. ...(*Interruptions*)...

श्री सतीश चंद्र मिश्राः सर, आप हमारी बात भी सुन लीजिए। **...(व्यवधान)...**

SHRI M. VENKAIAH NAIDU: Sir, already a ruling has been given by the Chair about who has to reply on behalf of the Government. The Government would decide that. ...(*Interruptions*)...

श्री गुलाम नबी आज़ादः सर, डिस्कशन आज होना चाहिए। **...(व्यवधान)...**

قائد حزب اختلاف (جناب غلام نبی آزاد) : سر، ڈِسکشن آج ہونا چاہئے ---مداخلت---

SHRI M. VENKAIAH NAIDU: Who has to reply has to be decided by the Government, by the concerned Minister. ...(*Interruptions*)...

MR. CHAIRMAN: Fair enough. ...(*Interruptions*)...

SHRI M. VENKAIAH NAIDU: We are in the Cabinet. We are not a one-man Party. ...(*Interruptions*)... We are not a one-man Party. We are a Government. We have a Cabinet. ...(*Interruptions*)... If they don't want to have a discussion and wish to score political points, that is a different matter ...(*Interruptions*)... It is very unfair, Sir. They are forgetting ...(*Interruptions*)... For 15 years they were ...(*Interruptions*)... They too have the accountability. They must take the responsibility ...(*Interruptions*)... the situation ...(*Interruptions*)...

MR. CHAIRMAN: This is not good. ...(*Interruptions*)... The House is adjourned for 15 minutes.

The House then adjourned at thirty-one minutes past twelve of the clock.

The House reassembled at forty-six minutes past twelve of the clock,
MR. CHAIRMAN *in the Chair.*

SHRI NARESH AGRAWAL: Chairman, Sir,...

---

† Transliteration in Urdu Script.

MR. CHAIRMAN: Yes, I know. Some others wish to say something. सुश्री मायावती जी क्या आप बोलना चाहती हैं?

सुश्री मायावती (उत्तर प्रदेश): जी, हां।

SHRI NARESH AGRAWAL: Sir, I have a point of order.

MR. CHAIRMAN: After her. Members may speak one by one. Let me hear everyone.

श्री शरद यादव (बिहार): सभापति जी, दो मिनट मैं भी बोलना चाहता हूं। कृपया मुझे भी समय दीजिए।

श्री सभापतिः सुश्री मायावती जी, आप दो मिनट में अपनी बात कह दीजिए, ताकि मैं दूसरों की बात भी सुन लूं।

सुश्री मायावतीः माननीय सभापति जी, उत्तर प्रदेश सहित देश के कुछ अन्य राज्यों में हुई बेमौसमी बरसात व ओले आदि पड़ने से इस बार किसानों की फसल को बड़ा भारी नुकसान हुआ है, लेकिन दुख की बात यह है कि ऐसी स्थिति में केंद्र के साथ-साथ राज्यों की सरकारों को भी उनकी आर्थिक मदद करने के मामले में, समय से जो उचित कदम उठाने चाहिए थे, वे नहीं उठाए गए हैं। अर्थात् इस मामले में केंद्र व राज्य सरकारों के अभी तक के रवैये को देखकर हमारी पार्टी को ऐसा प्रतीत होता है कि इनके द्वारा पीड़ित किसानों की आर्थिक मदद कम, बल्कि उनकी आड़ में राजनीति ज्यादा की जा रही है, जिसकी वजह से अब तक, पूरे देश में, जहां-जहां भी बेमौसमी बरसात हुई है और ओले आदि पड़े, उसकी वजह से किसानों को बड़ा भारी नुकसान हुआ और केंद्र व राज्यों की सरकारों ने किसानों की समय पर मदद नहीं की। उसकी वजह से काफी किसानों ने आत्महत्या कर ली है।

महोदय, इतना ही नहीं, बहुत से तो ऐसे किसान हैं, जिनकी अपनी बरबाद हुई फसल को देखकर ही सदमे से मौत हो गई। यह संख्या दिन-प्रतिदिन काफी बढ़ती जा रही है।

महोदय, कल दिल्ली, जो देश की राजधानी है, उसमें भी राजस्थान के एक किसान ने फांसी लगाकर आत्महत्या कर ली। आत्महत्या का यह काफी गंभीर मामला है। हालांकि राजस्थान का जो प्रकरण है, उसके बारे में मीडिया से मुझे जो जानकारी मिली है, उसके अनुसार बताया जा रहा है कि राजस्थान के जिस इलाके के वे रहने वाले हैं, उस इलाके में लगभग 24 प्रतिशत फसल को नुकसान हुआ है। ऐसा वहां के तहसीलदार का कहना है। मैं यह कहना चाहती हूं कि उनकी फसल का तो ज्यादा नुकसान नहीं हुआ है। इसलिए तहसीलदार ने कहा है कि उन्हें मुआवजा नहीं मिल सकता है। यह काफी गंभीर मामला है और जांच का विषय है और केंद्र सरकार को चाहिए कि वह इस मामले को गंभीरता से ले। कहीं ऐसा तो नहीं है कि इसकी आड़ में राजनीति की गई है और उस किसान को उकसाया गया है, इसलिए इसकी सी.बी.आई. से जांच होनी चाहिए और जो भी लोग इसमें दोषी पाए जाएं, उनके खिलाफ सख्त से सख्त कार्यवाही होनी चाहिए।

श्री सभापति : ठीक है, थैंक यू।

सुश्री मायावती : माननीय सभापति महोदय, इसके साथ ही मैं यह भी कहना चाहती हूं कि

इस बार किसानों की जो फसल नष्ट हुई है, उसकी वजह से किसान बहुत दुखी हैं। उनकी आर्थिक मदद करने के मामले में केंद्र और राज्य सरकारों द्वारा घोषणाएं तो काफी की गई हैं, केंद्र की सरकार ने भी काफी घोषणाएं की हैं और स्टेट गवर्नमेंट्स ने भी, जहां-जहां कुदरती नुकसान हुआ है, वहां काफी घोषणाएं की हैं, लेकिन किसानों को सही समय पर मुआवज़ा नहीं मिल रहा है, तो इसके बारे में केंद्र सरकार से मेरा यह कहना है कि मुआवज़ा देने की जो प्रक्रिया है, जो लंबे अरसे से चली आ रही है, चाहे वह स्टेट गवर्नमेंट की है या सेंट्रल गवर्नमेंट की है, उसमें बदलाव लाने की जरूरत है क्योंकि मुआवज़े के मामले में पहले स्टेट गवर्नमेंट उसका सर्वे कराती है, तब कहीं जाकर उनको मुआवज़ा मिलता है और सर्वे एकदम नहीं होता, उसके बाद वे सेंट्रल गवर्नमेंट को रिपोर्ट भेजते हैं। सेंटर वाले यहां से टीम भेजते हैं। तो इसी में काफी समय लग जाता है और किसान टूट जाता है और उसको समय पर आर्थिक मदद नहीं मिल पाती है। इसके अलावा ...(**व्यवधान**)...

श्री सभापति : थैंक यू। अब आप समाप्त कीजिए प्लीज़ ...(**व्यवधान**)...

सुश्री मायावती : माननीय सभापति जी, मैं सेंट्रल गवर्नमेंट से एक रिक्वेस्ट और करना चाहती हूं कि किसानों ने बैंकों और साहूकारों से ऋण लेकर जो फसल लगाई थी, जिसमें उनको काफी नुकसान हुआ है ...(**व्यवधान**)...

श्री सभापति : प्लीज़ अब आप समाप्त कीजिए।

सुश्री मायावती : तो उनके परिवार के खर्चे का तो नुकसान हुआ ही है, उनके सारे सामाजिक कार्यक्रम भी रद्द हो गए हैं, इसलिए सेंट्रल गवर्नमेंट को इस मामले में सख्त कदम उठाने चाहिए। यह सेंट्रल गवर्नमेंट की जिम्मेदारी बनती है कि किसानों ने जो बैंकों से कर्ज़ा लिया है, साहूकारों से कर्ज़ा लिया है, उसको माफ करने के लिए केंद्र सरकार को आगे आना चाहिए। इसके साथ ही माननीय सभापति जी, मैं एक बात और कहना चाहूंगी ...(**व्यवधान**)...

श्री सभापति : अब आप समाप्त कीजिए, आपने दस मिनट ले लिए हैं।

सुश्री मायावती : यह मेरी रिक्वेस्ट है कि अभी हाल ही में बिहार के कुछ जिलों में आंधी-तूफान, जबरदस्त चक्रवात आया। ...(**व्यवधान**)...

श्री सभापति : जी हां, यह सबको मालूम है।

सुश्री मायावती : इसमें काफी लोग मारे गए और जान-माल का नुकसान हुआ है।

MR. CHAIRMAN: Please conclude. Now, Sharad Yadav ji.

सुश्री मायावती : इस मामले में केंद्र सरकार से मेरी यह रिक्वेस्ट है कि उसको आगे आकर उनकी मदद करनी चाहिए। यह किसानों का मामला बहुत महत्वपूर्ण है।

श्री सभापति : थैंक यू।

सुश्री मायावती : इस पर दो-तीन मिनट बोलने से काम नहीं चलेगा। हमारी रिक्वेस्ट यह है कि इसके ऊपर काफी विस्तृत चर्चा होनी चाहिए और हर दल को इस पर बोलने का मौका मिलना चाहिए।

श्री सभापति : थैंक यू, शरद जी, बोलिए। ...(**व्यवधान**)...

सुश्री मायावती : हमें विस्तार से अपनी बात रखने का मौका मिलना चाहिए और सेंट्रल गवर्नमेंट को हर इश्यू के ऊपर, जैसे किसानों की जो प्रॉब्लम है, वे बहुत परेशान हैं और उनको मुआवज़ा भी नहीं दिया जा रहा है ...(**व्यवधान**)...

श्री सभापति : दूसरों को भी बोलने का मौका दीजिए।

सुश्री मायावती : उत्तर प्रदेश में तो इतना बुरा हाल है कि वहां पर कहीं पचास रुपए के चेक, सौ रुपए के चेक ऐसे दिए जा रहे हैं ...(**व्यवधान**)...

श्री सभापति : प्लीज़... शरद यादव जी, बोलिए। ...(**व्यवधान**)... आप बोलिए। ...(**व्यवधान**)...

सुश्री मायावती : और सेंट्रल गवर्नमेंट उनकी मदद नहीं कर रही है, तो सेंट्रल गवर्नमेंट को भी मदद करनी चाहिए। हर मुद्दे के ऊपर सेंट्रल गवर्नमेंट को माननीय सदस्यों की बात सुननी चाहिए।

MR. CHAIRMAN: You have overshot your time.

सुश्री मायावती : इसका कोई हल निकलना चाहिए, केवल चर्चा करके इस समस्या का समाधान होने वाला नहीं है। तो सेंट्रल गवर्नमेंट को चाहिए कि इसके बारे में वह क्या कदम उठा रही है, यह सदन को बताए, धन्यवाद।

MR. CHAIRMAN: Thank you. Now, Sharad Yadav ji. Please be as brief as you can.

श्री शरद यादव : चेयरमैन सर, आप जल्दी-जल्दी कह रहे हैं, तो ऐसे हाहाकार में... मैं कहना चाहता हूं कि हम लोगों को बोलने का शौक नहीं है। मैं आपसे एक ही विनती कर रहा हूं कि इस पर समय के बगैर... मैं उस पर नहीं जा रहा हूं, लेकिन मेरी आपसे इतनी विनती है कि इसमें इतनी जल्दी.... जब इतना हाहाकार है कि मौत हमारे सिर पर खड़ी हो गई है, तो मेरी विनती यह है कि हम यह रास्ता छोड़ दें कि इसकी गलती है या उसकी गलती है। मैं भारत सरकार से, नायडु साहब से निवेदन करना चाहता हूं कि सबसे ज्यादा आसान तरीका किसान की मदद करने का यह है कि जो आपके पास बहुत बड़ी एजेंसी एफ.सी.आई. है ...(**व्यवधान**)... तो एफ.सी.आई. जो आपके पास है, और कोई रास्ता नहीं है, मेरी यह बात जान लीजिए, मैं अपने अनुभव से बोल रहा हूं कि तंत्र इतना ज्यादा गड़बड़ है कि उसके बारे में बोलने की जरूरत मैं नहीं समझता।

लेकिन मैं एक बात कहना चाहता हूं कि जो प्रोक्योरमेंट है, उस प्रोक्योरमेंट में आप रिलेक्सेशन नहीं दे रहे हैं और रिलेक्सेशन के चलते आपने अभी तीस लाख टन खरीदा है। जो बच गया है, उसे खरीदने से ही किसान को कोई सीधी राहत मिल सकती है। जो आपने घोषणाएं की हैं, राज्य सरकारों ने घोषणाएं की हैं, वे सिर्फ घोषणाएं हैं, वे धरती पर लागू नहीं हुई हैं, जमीनी स्तर पर लागू नहीं हुई हैं। यह ऐसा मौका नहीं है, जो देश में स्थिति उत्पन्न हुई है – ओला, बरसात, आंधी, तूफान, ऐसी स्थिति में मैं आपसे यह विनती करना चाहता हूं कि आप सवेरे नहीं कह पाए हैं, नेपाल का वह इलाका जिसे वृहद कोसी कहते हैं, वहां आदमियों की मृत्यु के संबंध

में आपके पास खबर जाएगी, वह सौ-डेढ़ सौ से ज्यादा हो जाएगी। तूफान की वजह से खड़ी फसल, मकान, पेड़, सब तबाह हो गए। अजीब तरह से मौसम बिगड़ा हुआ है। सरकार का काम है कि जो राहत पहुंचे, उस राहत में, जैसी किसान की हालत है, उसमें चाहे बैंक है, चाहे आप कह रहे हैं कि डेढ़ गुणा करेंगे, चाहे आप कह रहे हैं कि 50 से 33 गुणा करेंगे, यह तो आप कह ही रहे हैं, लेकिन अगर आपके हाथ में तत्काल कोई चीज़ है तो वह तो केवल प्रोक्योरमेंट ही है। प्रोक्योरमेंट में, आप हर कीमत पर किसी भी तरह का अनाज हो, उसे खरीदिए। एक जमाना था, जब अटल जी की सरकार थी, उस सरकार के समय के कई मंत्री यहां बैठे हैं, उस समय इतना स्टॉक हमारे पास था कि एक मंत्री ने कहा कि इसको समुद्र में फेंक दो। मैं आज आपसे कहना चाहता हूं कि किसी भी तरह से सारा अनाज खरीदिए। यह सीधी राहत है जो उसके पास पहुंचेगी। सीधी राहत पहुंचाने का इनके पास अभी कोई रास्ता नहीं है। अभी बहन मायावती जी बोल रही थीं कि जो प्रोसिजर्स हैं, वे इतने लम्बे हैं, इतनी लम्बी प्रक्रिया है, वह लम्बी इसलिए है कि हमारे यहां ईमानदारी तो है ही नहीं। जो तंत्र है, वह इतना बेईमान है कि कई तरह की बाधाएं हमने डाल दी हैं। अब अगर आपके पास कोई रास्ता है तो वह एक ही है। मैं आपसे बार-बार यह बात इसलिए कह रहा हूं, मैं इस बात को फिर से दोहराते हुए सरकार से निवेदन कर रहा हूं कि तत्काल एफसीआई के जरिए आप बड़े पैमाने पर खरीद करिए—कैसा भी अनाज हो, उसे आपको गाड़ना पड़े, खाद बनानी पड़े, समुद्र में फैंकना पड़े, लेकिन यदि उन्हें कोई राहत मिल सकती है तो आपके प्रोक्योरमेंट से मिल सकती है। यह बात मैं अपने अनुभव से कह रहा हूं। मैं आपसे निवेदन कर रहा हूं कि आपने जो अनाउंसमेंट की, वह अभी नहीं गयी है, प्रधान मंत्री जी ने जो कहा है, वह नहीं गयी है। राज्य सरकारें अपने तरीके से लगी हैं, लेकिन केवल एक ही काम चल रहा है कि इस सरकार का दोष है या उस सरकार का दोष है। मैं आपसे निवेदन करना चाहता हूं कि इस बात के चलते इस देश में इतनी बड़ी तबाही हो गयी है, उसका अनुमान भी हमारे पास नहीं है कि कितने लाख है। आपके एग्रीकल्चर मिनिस्टर ने कहा है कि 93 लाख हेक्टेयर फसल खराब हुई है। हमारे पास यह आंकड़ा भी नहीं है। जैसे गरीबों के बारे में हमारे पास आंकड़ा नहीं है, इसी तरह से इस मामले में भी हमारी वही हालत है क्योंकि हमारा तंत्र तो जर्जर और पूरी तरह से ठप है। मेरी आपसे विनती है कि जो यहां हादसा हुआ है, यह जगह ऐसी है, जिसके बारे में राष्ट्रीय और अंतर्राष्ट्रीय स्तर पर खबर छपती है। हमारे सिर पर ऐसी विकट परिस्थिति पैदा हो गयी है, जो कभी नहीं हुआ। आज हमारे सिर पर मौत नाच रही है और हम लोग सिर्फ इस सदन में बहस कर रहे हैं! हमारे पास तो कुछ नहीं है। सरकार, जिसके हाथ में सब चीज़ है, हथियार है, वह उस हथियार का इस्तेमाल क्यों नहीं करती? उस हथियार को इस्तेमाल करने के संबंध में एक ही चीज़ है। अगर हरियाणा में, पंजाब में अभी पानी गिर जाए, वहां ढेर के ढेर लगे हुए हैं जैसे पहाड़ खड़े हुए हैं। यदि पानी गिर गया तो किसी तरह किसान जो लाया, वह भी बरबाद हो जाएगा। आप तेजी से उसकी खरीद क्यों नहीं कर रहे? हमने खुद यह डिपार्टमेंट चलाया है। आप तेजी से प्रोक्योरमेंट क्यों नहीं करते हैं? सभापति महोदय, मैं आपसे विनती करना चाहता हूं कि यह बहस ऐसी चीज़ नहीं है, सब चीज़ें छोड़ दीजिए, इस देश की यदि कोई चीज़ धुरी है, यह देश अगर किसी के कारण बचेगा तो वह हिन्दुस्तान का किसान है और इस धुरी पर हम बहस न करें! आपका जो बिज़नेस है, वह बिज़नेस तो कल ही आया है। हम एक दिन और बैठ जाएंगे, शाम को बैठ जाएंगे, लेकिन यह बहस एक-एक मिनट बुलवाकर खत्म नहीं करिए, इस बहस को आगे चलवाइए, इस बहस को

[श्री शरद यादव]

1.00 P.M.

बढ़ाइए। सर, यहां पर कई अनुभवी लोग बैठे हुए हैं, वे उस बहस में अपने सुझाव देंगे और फिर उस बहस में से कोई रास्ता निकलेगा। एक रास्ता मैंने आपको बताया कि मेरे मानस में एक ही चीज़ आती है कि प्रोक्योरमेंट का रास्ता ही उचित है। रामविलास पासवान जी उसके मंत्री हैं, यदि आप छूट दे देंगे तो ये खरीद करा लेंगे।

लेकिन मैं आपसे यही कह रहा हूं कि आप एक चीज़ करिए कि किसान के पास जो थोड़ा-बहुत अनाज बच गया है, उसकी खरीद कर लीजिए। अगर उसकी खरीद नहीं करेंगे, तो उनकी मदद नहीं हो पाएगी। आप कह रहे हैं कि सीधे राहत देंगे, यह राहत किसान तक नहीं पहुंचती है। हिन्दुस्तान में इतने वर्षों से गरीबों के लिए कार्यक्रम हैं, न कहीं इंदिरा आवास बनता है, न कुछ बनता है। बेईमानी चारों तरफ गांव से लेकर, देहात से लेकर दिल्ली तक नृत्य कर रही है। यदि आपके हाथ में कोई चीज़ है..।

MR. CHAIRMAN: Sharadji, it is 1 o' clock now. Do we adjourn for lunch and resume? ...(*Interruptions*)...

श्री शरद यादव : आप मेरी बात पूरी हो जाने दीजिए। ...(**व्यवधान**)... मेरी बात पूरी हो जाने दीजिए। ...(**व्यवधान**)...

श्री नरेश अग्रवालः सर, आप कंटीन्यू करा दीजिए। ...(**व्यवधान**)... सभापति महोदय, यह किसानों की तकलीफ का मामला है। ...(**व्यवधान**)... लंच दो बजे कर दीजिए। ...(**व्यवधान**)...

श्री सभापतिः जी। ...(**व्यवधान**)...

श्री शरद यादव : सभापति महोदय, मैं अपनी बात पूरी नहीं कर पाया हूं। ...(**व्यवधान**)... मंत्री जी, आप मेरी बात पूरी सुन लीजिए। ...(**व्यवधान**)... आप इसे कंटीन्यू करिए। ...(**व्यवधान**)...

MR. CHAIRMAN: How do we proceed? ...(*Interruptions*)...

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नक़वी): सभापति महोदय ...(**व्यवधान**)... सभापति महोदय, आप चाहें तो लंच का समय कट कर दीजिए, लेकिन 2.00 बजे के बाद प्रॉपर डिस्कशन शुरू हो, उसके लिए हम तैयार हैं। अभी जो है, वह बहस के लिए बहस हो रही है। अभी डिस्कशन नहीं हो रहा है, इसलिए हमारी रिक्वेस्ट है कि प्रॉपर डिस्कशन शुरू हो। जो माननीय शरद यादव जी कह रहे हैं, जो माननीय नेता विरोधी दल ने कहा है, हम उससे बिल्कुल अलग नहीं हट रहे हैं। हम पूरी तरह से उस पर विस्तार से डिस्कशन चाहते हैं, लेकिन डिस्कशन होना चाहिए, अब बहस के लिए बहस नहीं। ...(**व्यवधान**)...

श्री नरेश अग्रवालः हमने नोटिस दिया है। हमारा नोटिस है। ...(**व्यवधान**)...

श्री सभापतिः यह तो अति हो रही है। How do we proceed? ...(*Interruptions*)...

श्री नरेश अग्रवालः हमारा नोटिस है। ...(**व्यवधान**)...

वित्त मंत्री; कॉरपोरेट कार्य मंत्री; सूचना और प्रसारण मंत्री; तथा सदन के नेता (श्री अरुण जेटली): सभापति महोदय, आप बहस का समय तय कीजिए और बहस तुरन्त शुरू करवाइए। आप दो बजे ...(**व्यवधान**)... यह बहस के लिए बहस हो रही है। This is a demand for having a discussion. We are agreeing to a discussion. Please start the discussion at two. ...(*Interruptions*)...

श्री नरेश अग्रवाल: नहीं, अभी तो हमारी ग्राह्यता सुन लीजिए। हमारे नोटिस की ग्राह्यता सुन लीजिए। ...(**व्यवधान**)...

श्री एम. वेंकैया नायडु: सभापति महोदय, नोटिस दिया कि बाकी business अलग रखकर तुरन्त इसके ऊपर चर्चा करनी चाहिए, यह नोटिस है, इतना मेरी समझ में आया है। चेयर ने लीडर ऑफ दि अपोजिशन को मौका दिया, उन्होंने यह argue किया, सुश्री मायावती जी ने और शरद यादव जी ने भी इसके बारे में कहा।

सर, हम सरकार की ओर से शुरू से कह रहे हैं कि ठीक है, हम नोटिस से agree हैं, चर्चा शुरू करो। प्राब्लम क्या है? अभी करनी है, लंच के बाद करनी है, इसके बारे में तय करके आगे बढ़िए।

MR. CHAIRMAN: I have five notices. ...(*Interruptions*)... Now, one way is that I hear for a few minutes each one of those, who have given a notice and then we have a discussion. ...(*Interruptions*)... Is that all right? ...(*Interruptions*)...

श्री नरेश अग्रवाल : सर, पहले हमारी बात सुन लीजिए। ...(**व्यवधान**)...

श्री अरुण जेटली : दो बार चर्चा करवाने का क्या लाभ है? ...(**व्यवधान**)...

श्री नरेश अग्रवाल : अभी चर्चा नहीं हो रही है। ...(**व्यवधान**)...

श्री अरुण जेटली : पहली डिस्कशन यह होगी कि चर्चा करवाइए। अब चर्चा करवाइए में शरद जी ने जो बाद में भाषण देना है, वह तो already दे दिया है।

श्री सभापति : अब वह दोबारा नहीं कहेंगे फिर।

श्री अरुण जेटली : इसलिए हम कह रहे हैं कि चर्चा तुरन्त शुरू कीजिए। ...(**व्यवधान**)...

श्री नरेश अग्रवाल: अगर हमने नोटिस दिया है, तो चेयरमैन साहब, यह चेयर हमारे नोटिस को सुनने के लिए बाउंड है। ...(**व्यवधान**)... आप बाउंड हैं। ...(**व्यवधान**)...

MR. CHAIRMAN: All right. ...(*Interruptions*)... But it is now lunch time. We can only resume after lunch. Thank you. ...(*Interruptions*)... It is 2 o' clock then. The House stands adjourned till 2.00 p.m.

The House then adjourned for lunch at three minutes past one of the clock.

The House re-assembled after lunch at two of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

WRITTEN ANSWERS TO STARRED QUESTIONS

Employment generation programme for rural areas

*1. SHRIMATI RAJANI PATIL: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the latest employment generation programme of the Ministry for rural areas, the details thereof;

(b) the number of employment opportunities generated during the last one year, State-wise; and

(c) the details of the fields, State-wise, in which employment generated and cost incurred by Government in the process?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI KALRAJ MISHRA): (a) Government in the Ministry of Micro, Small and Medium Enterprises has been implementing a credit-linked subsidy programme named Prime Minister's Employment Generation Programme (PMEGP) since 2008-09 with Khadi and Village Industries Commission (KVIC) as nodal agency at the national level. The main objective of PMEGP is to generate self-employment opportunities in rural as well as urban areas through establishment of micro-enterprises in the non-farm sector by helping traditional artisans and unemployed youth. Under PMEGP, general category beneficiaries can avail of margin money subsidy of 25% of the project cost in rural areas and 15% in urban areas. For beneficiaries belonging to special categories such as scheduled castes, scheduled tribes, OBCs, minorities, women, ex-servicemen, physically handicapped, beneficiaries belonging to North Eastern Region, hill and border areas, etc., the margin money subsidy is 35% in rural areas and 25% in urban area. The maximum cost of project is ₹ 25 lakh in the manufacturing sector and ₹ 10 lakh in the service sector.

(b) State-wise estimated employment generated under PMEGP during the last year is given in the Statement–I (*See* below).

(c) Under PMEGP, industries related to Mineral Based Industry, Forest Based Industry, Agro Based and Food Processing Industry, Polymer and Chemical Based Industry, Rural Engineering and Bio Technology Industry, Handmade Paper and Fibre industry and Textile and Service industry can be set up by the beneficiary. State-wise and industry-wise estimated employment generated under PMEGP during the last year is given in Statement-II (*See* below). State-wise and industry-wise margin money subsidy utilized under PMEGP during the last year is given in Statement-III.

Statement-I

State-wise estimated employment generated under PMEGP during 2014-15

Sl. No.	State/UT	Estimated employment generated @ (No. of persons)
1	2	3
1.	Jammu and Kashmir	7425
2.	Himachal Pradesh	4361
3.	Punjab	6096
4.	UT Chandigarh	160
5.	Uttarakhand	4587
6.	Haryana	5585
7.	Delhi	1096
8.	Rajasthan	12521
9.	Uttar Pradesh	44528
10.	Bihar	8064
11.	Sikkim	54
12.	Arunachal Pradesh	347
13.	Nagaland	2407
14.	Manipur	829
15.	Mizoram	7136
16.	Tripura	4630
17.	Meghalaya	3552
18.	Assam	12354
19.	West Bengal	24099
20.	Jharkhand	6915
21.	Odisha	9321
22.	Chhattisgarh	3953
23.	Madhya Pradesh	18960
24.	Gujarat*	11165
25.	Maharashtra**	19977
26.	Andhra Pradesh	9946

1	2	3
27.	Telangana	4926
28.	Karnataka	19074
29.	Goa	406
30.	Lakshadweep	93
31.	Kerala	10119
32.	Tamil Nadu	28810
33.	Puducherry	253
34.	Andaman and Nicobar Islands	201
	TOTAL	293950

* Including Daman and Diu.
** Including Dadra and Nagar Haveli.

Note: For the year 2014-15, the disbursement of Margin Money subsidy in respect of projects sanctioned upto 31st March, 2015 has been extended upto 30th April, 2015.

Statement-II

State-wise and industry-wise estimated employment generated under PMEGP during 2014-15

(No. of persons)

Sl. No.	State	ABFPI	FBI	HMP/FI	MBI	PCBI	REBT	Service/ Textile	Total
1	2	3	4	5	6	7	8	9	10
1.	Jammu & Kashmir	529	198	53	471	62	1021	5090	7425
2.	Himachal Pradesh	411	155	229	291	147	973	2155	4361
3.	Punjab	1267	160	152	378	449	1664	2027	6096
4.	U.T. Chandigarh	15	2	8	0	7	42	85	160
5.	Haryana	911	290	296	455	610	1430	1592	5585
6.	Delhi	31	46	0	15	62	100	841	1096
7.	Rajasthan	1842	408	183	5230	592	1323	2942	12521
8.	Uttarakhand	1066	248	56	57	94	743	2323	4587
9.	Uttar Pradesh	18797	1621	446	8922	1365	5277	8099	44528
10.	Chhattisgarh	568	84	47	1261	78	475	1439	3953
11.	Madhya Pradesh	4465	382	1029	1709	1886	4535	4955	18960
12.	Sikkim	8	5	0	0	0	3	38	54

1	2	3	4	5	6	7	8	9	10
13.	Arunachal Pradesh	43	48	1	9	4	27	215	347
14.	Nagaland	482	102	0	277	14	770	761	2407
15.	Manipur	102	52	0	234	12	160	269	829
16.	Mizoram	430	96	18	502	131	2125	3834	7136
17.	Tripura	329	112	32	425	635	554	2544	4630
18.	Meghalaya	461	210	0	582	46	595	1658	3552
19.	Assam	1774	334	140	938	260	1946	6962	12354
20.	Bihar	3311	1314	179	489	354	1165	1253	8064
21.	West Bengal	5307	1166	666	2205	1643	3224	9889	24099
22.	Jharkhand	1313	112	126	330	284	1915	2834	6915
23.	Odisha	1388	270	243	1164	393	1669	4195	9321
24.	A & N Islands	25	0	1	15	3	7	150	201
25.	Gujarat*	915	196	46	650	851	1334	7173	11165
26.	Maharashtra**	4803	406	695	3485	892	3481	6215	19977
27.	Goa	40	25	0	8	36	2	295	406
28.	Andhra Pradesh	1915	203	469	2850	586	1308	2616	9946
29.	Telangana	1631	166	504	743	471	650	762	4926
30.	Karnataka	5006	1256	731	3406	1081	2623	4970	19074
31.	Lakshadweep	35	0	0	0	0	0	58	93
32.	Kerala	1593	340	777	1254	737	1597	3820	10119
33.	Tamil Nadu	6908	440	3185	4557	1976	4353	7391	28810
34.	Puducherry	45	9	24	7	18	16	134	253
	TOTAL	67766	10456	10337	42919	15781	47105	99585	293950

* Including Daman and Diu.
** Including Dadra and Nagar Haveli.

ABFPI-Agro Based and Food Processing Industry, **FBI-**Forest Based Industry, **HMP/FI-**Handmade Paper and Fibre industry, **MBI-**Mineral Based Industry, PCBI- Polymer and Chemical Based Industry, **REBT-**Rural Engineering and Bio-Technology Industry.

Note: For the year 2014-15, the disbursement of Margin Money subsidy in respect of projects sanctioned upto 31st March, 2015 has been extended upto 30th April, 2015.

Statement- III

State-wise and industry-wise Margin Money subsidy utilized under PMEGP during 2014-15

(₹ in lakh)

Sl. No.	State/UT	ABFPI	FBI	HMP/FI	MBI	PCBI	REBT	Service/ Textile	Total
1	2	3	4	5	6	7	8	9	10
1.	Jammu and Kashmir	176.36	45.25	14.14	138.83	27.19	399.47	1353.77	2155.00
2.	Himachal Pradesh	177.50	34.68	86.43	125.68	69.61	304.45	847.56	1645.91
3.	Punjab	733.92	99.99	81.36	232.76	246.70	916.53	612.60	2923.87
4.	U.T. Chandigarh	5.34	2.60	5.41	0.00	3.05	21.23	23.83	61.46
5.	Haryana	467.90	125.33	172.47	282.05	320.03	791.81	689.74	2849.33
6.	Delhi	3.79	6.20	0.00	1.87	6.22	28.51	75.00	121.59
7.	Rajasthan	638.07	132.67	79.75	2080.25	242.87	455.45	701.01	4330.08
8.	Uttarakhand	359.94	59.52	27.31	34.70	61.65	251.98	576.61	1371.71
9.	Uttar Pradesh	6132.79	389.08	247.78	3880.67	551.80	2015.94	1794.52	15012.58
10.	Chhattisgarh	228.13	28.58	15.91	472.54	34.02	184.44	460.76	1424.37
11.	Madhya Pradesh	2330.01	198.03	764.21	953.71	998.94	1386.55	1387.25	8018.71
12.	Sikkim	6.14	2.71	0.00	0.00	0.00	1.88	22.78	33.52

13.	Arunachal Pradesh	7.31	8.22	0.23	1.60	0.69	4.57	37.00	59.60
14.	Nagaland	176.50	50.57	0.00	135.02	4.50	270.41	241.58	878.59
15.	Manipur	54.86	37.59	0.00	124.17	5.32	112.93	215.33	550.20
16.	Mizoram	76.02	12.66	2.38	89.34	10.27	299.38	406.06	896.11
17.	Tripura	74.07	19.38	5.78	98.45	139.70	135.32	487.56	960.27
18.	Meghalaya	136.21	45.41	0.00	179.74	11.26	152.99	372.08	897.70
19.	Assam	697.64	94.66	48.46	295.80	93.24	735.08	2202.14	4167.01
20.	Bihar	1391.62	550.19	74.90	202.57	147.87	486.05	525.32	3378.52
21.	West Bengal	1272.77	307.46	157.50	593.44	465.96	830.02	2100.32	5727.46
22.	Jharkhand	462.40	29.19	41.11	120.61	93.39	687.83	882.94	2317.47
23.	Odisha	659.52	80.46	97.28	696.24	118.86	694.81	1248.72	3595.88
24.	Andaman and Nicobar Islands	5.68	0.00	0.10	3.33	0.51	2.09	35.06	46.77
25.	Gujarat*	460.46	102.25	22.51	323.47	435.26	667.53	3592.74	5604.22
26.	Maharashtra**	1421.11	150.74	230.74	907.87	289.68	991.55	1586.69	5578.38
27.	Goa	18.38	8.45	0.00	1.97	17.23	0.69	95.03	141.76

1	2	3	4	5	6	7	8	9	10
28.	Andhra Pradesh	552.93	58.32	138.46	771.92	168.52	365.09	714.03	2769.26
29.	Telangana	340.84	56.82	46.91	222.56	78.72	234.76	426.88	1407.48
30.	Karnataka	1571.41	301.11	218.39	1099.37	309.47	775.59	1248.16	5523.50
31.	Lakshadweep	11.34	0.00	0.00	0.00	0.00	0.00	17.27	28.61
32.	Kerala	489.31	90.55	151.99	375.11	200.32	460.89	898.16	2666.34
33.	Tamil Nadu	1276.82	110.31	615.17	891.37	361.87	793.03	1331.81	5380.37
34.	Puducherry	18.11	1.81	5.81	2.90	4.23	6.35	35.26	74.46
	TOTAL	22435.20	3240.79	3352.47	15339.90	5518.95	15465.21	27245.58	92598.09

* Including Daman and Diu.
** Including Dadra and Nagar Haveli.

ABFPI-Agro Based & Food Processing Industry, **FBI-**Forest Based Industry, HMP/FI- Handmade Paper & Fibre industry, **MBI-**Mineral Based Industry, PCBI- Polymer and Chemical Based Industry, REBT- Rural Engineering & Bio Technology Industry

Note: For the year 2014-15, the disbursement of Margin Money subsidy in respect of projects sanctioned upto 31st March 2015 has been extended upto 30th April 2015.

Development of Advanced Heavy Water Reactor

†*2. SHRI MOTILAL VORA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that scientist Shri Anil Kakodkar had developed Advanced Heavy Water Reactor, if so, when; and

(b) whether it is also a fact that 320 megawatt electricity could be generated at low cost through the said technique?

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): (a) A 300 MW Advanced Heavy Water Reactor (AHWR) using Thorium based fuel has been designed and developed by Bhabha Atomic Research Centre (BARC). This reactor will serve as a technology demonstrator for the Thorium fuel cycle technologies. A project for initiation of activities towards start of construction of AHWR has been included in the XII Five Year Plan.

(b) The capacity of AHWR is designed to generate 300 megawatt of electricity. The reactor design takes advantage of many of the technologies and features being used in existing reactors [Pressurised Heavy Water Reactors (PHWRs) and Boiling Water Reactors (BWRs)]. The reactor has also been designed for core cooling by boiling light water under natural circulation and hence will not require some of the major equipment like main heat transport pumps, pressuriser and steam generators which would reduce the construction and operation cost of the reactor. The preliminary estimates indicate that the cost of electricity will be comparable to that from the standardised PHWRs being constructed in the country.

Visit of President of Sri Lanka to India

*3. SHRI AVINASH RAI KHANNA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the President of Sri Lanka has recently visited India and held discussion with various leaders at New Delhi;

(b) if so, the details of discussions held with various leaders and outcome thereof;

(c) whether India has signed an agreement on nuclear cooperation with Sri Lanka; and

(d) if so, the details of the agreement and to what extent the Nuclear capability and capacity of India would enhance as a result thereof?

---

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) and (b) H.E. Mr. Maithripala Sirisena, President of Sri Lanka, undertook a State Visit to India from 15-18 February 2015. President Sirisena held delegation level talks with the Prime Minister on 16 February 2015. The discussions focussed on bilateral relations and international issues of mutual concern. External Affairs Minister, Finance Minister and Defence Minister called on President Sirisena. Four Agreements/MoUs were signed during the visit, namely, Agreement on Cooperation in the Peaceful Uses of Nuclear Energy, Programme of Cultural Cooperation for the years 2015-18, an MoU which facilitates participation of Sri Lanka in the Establishment of Nalanda University and Work Plan for 2015-16 under the MoU on Cooperation in the field of Agriculture. Rashtrapatiji hosted a State Banquet for President Sirisena. Announcements were also made on holding of Commerce Secretary Level talks and reduction of entry fees for Sri Lankan nationals visiting the National Museum to pay homage to Kapilavastu relics.

(c) and (d) An Agreement between India and Sri Lanka on Cooperation in the Peaceful Uses of Nuclear Energy was signed on 16 February 2015. The Agreement would facilitate cooperation in the transfer and exchange of knowledge and expertise, sharing of resources, capacity building and training of personnel in peaceful uses of nuclear energy including production and use of radioisotopes, nuclear safety, radiation safety, nuclear security, radioactive waste management, nuclear and radiological disaster mitigation and environmental protection. The Agreement would institutionalise bilateral cooperation in the area of civil nuclear energy and further strengthen bilateral ties.

Nodal agency for Nirbhaya Fund

*4. DR. T. SUBBARAMI REDDY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether nodal agency for Nirbhaya Fund has been given to Ministry of Women and Child Development recently, if so, the details thereof;

(b) the total amount allocated to Nirbhaya Fund, year-wise, including the corpus fund and the amount sanctioned or spent, State-wise and year-wise; and

(c) the details of new schemes which are under finalization under the Fund?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) As per the recently issued guideline of the Department of Economic Affairs for utilization of Nirbhaya Fund, the Ministry of Women and Child Development has been assigned as the nodal Ministry to appraise the scheme to decide their suitability to qualify for getting funds from the

Nirbhaya Fund and to review and monitor the progress of schemes sanctioned under the Nirbhaya Fund.

(b) and (c) A total amount of ₹ 3,000 crore has been allocated to Nirbhaya Fund so far. Year-wise details of allocation are as under:

Year	Allocation
2013-14	₹ 1,000 crore
2014-15	₹ 1,000 crore
2015-16	₹ 1,000 crore

The allocation of ₹ 1000.00 crore in the General Budget 2015-16 has not been transferred to the Public Account as the Budget is not passed by the Parliament.

Out of Nirbhaya Fund, a proposal of Ministry of Road Transport and Highways on "Security for women in Public Road Transport in the Country" with the estimated cost of ₹ 1405 crore and a proposal of Ministry of Home Affairs for establishing an emergency response system to attend women in distress with the estimated cost of ₹ 321.69 crore had been approved by the Cabinet Committee on Economic Affairs on 2nd January, 2014 and 4th February, 2014 respectively. An amount of ₹ 150 crore and ₹ 50 crore were provided to Ministry of Home Affairs and Ministry of Road Transport and Highways respectively for their sanctioned projects during the year 2014-15.

Apart from this, recently two schemes of Ministry of Women and Child Development *i.e* One Stop Centre for Women affected by violence with total project cost of ₹ 18.58 crore and Scheme for Universalisation of Women Helpline with a total project cost ₹ 69.49 crore have also been approved to be funded under Nirbhaya Fund for implementation from the financial year 2015-16.

Blue print to enhance the expenditure on R&D

*5. DR. K. P. RAMALINGAM: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether it is a fact that there is a need to increase expenditure on research and development which was currently just 0.8 per cent of Gross Domestic Product (GDP);

(b) whether it is also a fact that Government is preparing a blue print to enhance the expenditure on Research and Development (R&D); and

(c) whether it is also a fact that Government is considering to source the fund for the above through international bonds, Central and State Governments, and if so, the details thereof?

THE MINISTER OF SCIENCE AND TECHNOLOGY (DR. HARSH VARDHAN): (a) Yes, Sir. India's Gross Expenditure on Research and Development (GERD) as percentage of GDP has remained so far less than 1% as compared to the developed and emerging economies despite increase in absolute terms. India invested 0.88% of its Gross Domestic Product (GDP) towards Research and Development (R&D) whereas USA and South Korea spent 2.79% and 3.36% respectively during 2011-12. Among BRICS nations, Brazil, Russia and China also spent more than 1% of their GDP on R&D.

(b) Science, Technology and Innovation (STI) Policy, 2013 envisages increasing R&D expenditure to 2% of GDP with enhanced participation of private sector through policy and reform processes. In addition, Department of Science and Technology (DST) brought out a White Paper on policy environment for "Stimulation of investment of private sector into Research & Development in India".

(c) There is no consideration to source the fund through international bonds for doing R&D by the Government. However, the Government supports the Central and State R&D through normal budgetary allocation process for S&T.

Yoga classes for Government officials

*6. SHRI A. K. SELVARAJ: Will the PRIME MINISTER be pleased to state:

(a) whether Government plans yoga classes for its employees;

(b) whether Government has tied up with Government funded yoga institute to start classes for civil servants and their families at 26 locations in Delhi and 14 more across 8 cities, if so, the details thereof; and

(c) whether it is also a fact that many officials were interested to enrol for yoga classes but were wondered about the timings as they have to report to office by 9.00 A.M.?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) Yes, Sir. Department of Personnel & Training (DOPT) is organizing Yoga Training Sessions in association with Morarji Desai National Institute of Yoga, New Delhi for the benefit of Central Government employees and their dependents presently at Samaj Sadans of Grih Kalyan Kendra. The list of Samaj Sadans at 26 locations in Delhi and 14 across 8 cities is given in the Statement (*See* below).

(c) The response to the scheme is encouraging and 1335 individuals, at an average, are benefitting from this scheme per day. Yoga training is imparted in form of one hour sessions for Government employees and their dependants. The sessions

are conducted from 6.30 to 7.30 and 7.30 to 8.30 in the morning and from 4.30 to 5.30 and 5.30 to 6.30 in the evening. The yoga training sessions are held on all days of the week except Sundays and Gazetted holidays. The nodal officers, nominated by DoPT for each centre have been instructed to adjust the timings of the sessions keeping in view the requirements of the participants.

Statement

(a) Details of Samaj Sadans in New Delhi area

Sl.No	Name of the Samaj Sadans	Location
1.	Andrews Ganj Extension	Opposite Hudco Place, W-Block
2.	Lodhi Road Complex	Near Mehar Chand Market/Kendriya Vidyalaya
3.	Peshwa Road	Near Gole Market
4.	Sadiq Nagar	Sector-3, Near IOC Building
5.	Pushp Vihar	Sector-1, Near CGHS Dispensary
6.	Sector-4, R.K.Puram	Near Ramjas School & Near Market
7.	Sector-7, R.K.Puram	Near Hope Hall School & Near Market
8.	Raja Bazar, DIZ Area	Opposite Union Academy School, behind Emporia Buildings.
9.	Andrews Ganj	Behind DTC Bus Stand on Ring Road
10.	Laxmi Bai Nagar	Near DTEA School and Near Market
11.	Lodhi Colony	Near Main Market, Lodhi Colony
12.	R.K. Ashram Marg	Near R.K. Ashram Marg Metro Station
13.	Sarojini Nagar	Near Sarojini Market
14.	Srinivas Puri	Near Cambridge School, Ring Road
15.	Thyagraj Nagar	Next to Jagannath Temple and Near Thyagraj Stadium
16.	Netaji Nagar	Near Main Market
17.	Bharti Nagar	Opposite Dayal Singh College
18.	Chanakyapuri	Near Navy Children School
19.	Moti Bagh 1	Near Begum Zaidi Market
20.	Pandara Road	Near Bikaner House
21.	P. V. Hostel	Near C.G.O. Complex
22.	Sector-1, R. K. Puram	Near Market
23.	Sector-2, R. K. Puram	Near Market
24.	Sector-3, R. K. Puram	Near Market
25.	Nauroji Nagar	Near Market
26.	Asia House	On Kasturba Gandhi Marg

(b) Details of Samaj Sadans in Others Cities

Sl.No.	Name of City	Address
1.	Ghaziabad	D-8, NIH, Kamla Nehru Nagar, Ghaziabad-201002
2.	Faridabad	Samaj Sadan, Govt. Quarters, NH-IV, Near K.V. School-II, Faridabad-121001
3.	Mumbai	Samaj Sadan, Ghatkoper, Mumbai-400086
4.	Chennai	Samaj Sadans (i) K.K. Nagar-600078 (ii) Anna Nagar-600040 (iii) Basant Nagar-600090
5.	Nagpur	(i) Samaj Sadan, Seminary Hills, Nagpur-440006 (ii) Samaj Sadan, CPWD, Katol Road, Nagpur-400027
6.	Kolkata	Samaj Sadan, K.B. Block, Salt Lake, Kolkata-700098
7.	Dehradun	Samaj Sadans (i) F.R.I., Chakrata Road, Dehradun-248001 (ii) Bhartiya Surakha Vibhag, Hatibarkala Estate, Dehradun-248001
8.	Bangalore	Samaj Sadans (i) CPWD Quarters, Domlur, Bangalore-560034 (ii) CPWD Quarters, Koramangla, Bangalore-560034 (iii) CPWD Quarters, 6 gate, Vijay Nagarm, Bangalore-560040

LTC to visit SAARC countries

*7. SHRI BALWINDER SINGH BHUNDER: Will the PRIME MINISTER be pleased to state:

(a) whether Government has taken a decision to allow Government officials to avail Leave Travel Concession (LTC) to visit South Asian Association for Regional Cooperation (SAARC) countries, if so, the details thereof; and

(b) whether required notification in this regard has been issued and if not, by when it would be issued?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) No, Sir.

(b) Does not arise.

Homeless people in Vidarbha region

*8. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether Government has done study to find out about the number of homeless people in different cities in the country;

(b) if so, the number of such people who do not have their homes and require shelter, city-wise and State-wise;

(c) the number of such people who are there in the Vidarbha region; and

(d) the action Government proposes to take or target fixed to provide homes to all homeless people in near future?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI M. VENKAIAH NAIDU): (a) to (c) As per Census-2011, a total of 17.73 lakh houseless population has been reported in the country. City/Town level and Region wise houseless population data is not maintained by the Registrar General of India (RGI). State- wise details of houseless population is given in the Statement (*See* below).

(d) The Government is in the process of launching a comprehensive mission for assisting the States and UTs to achieve the target of "Housing for All" by 2022 in urban areas.

Statement

State-wise Houseless Population in India as per census 2011

States/Union Territories	Houseless Population				
	Total	Rural		Urban	
		Population	% age in Total	Population	% age in Total
1	2	3	4	5	6
Andhra Pradesh	145,211	69,354	47.8	75857	52.2
Arunachal Pradesh	1556	1243	79.9	313	20.1
Assam	12,919	10,392	80.4	2527	19.6
Bihar	45,584	32,993	72.4	12591	27.6
Chhattisgarh	24,214	17,681	73.0	6533	27.0
Goa	3,051	1,358	44.5	1693	55.5

1	2	3	4	5	6
Gujarat	144,306	59,484	41.2	84822	58.8
Haryana	51,871	28,082	54.1	23789	45.9
Himachal Pradesh	4,098	3,226	78.7	872	21.3
Jammu and Kashmir	19,047	8,199	43.0	10848	57.0
Jharkhand	23,391	16,424	70.2	6967	29.8
Karnataka	76,735	41,262	53.8	35473	46.2
Kerala	11,853	4,092	34.5	. 7761	65.5
Madhya Pradesh	146,435	80,380	54.9	66055	45.1
Maharashtra	210,908	99,535	47.2	111373	52.8
Manipur	3,061	1,730	56.5	1331	43.5
Meghalaya	1,241	1,064	85.7	177	14.3
Mizoram	152	48	31.6	104	68.4
Nagaland	876	532	60.7	344	39.3
Odisha	34,061	20,008	58.7	14053	41.3
Punjab	46,714	28,340	60.7	18374	39 3
Rajasthan	181,544	108,308	59.7	73236	40.3
Sikkim	277	245	88.4	32	11.6
Tamil Nadu	50,929	13,812	27.1	37117	72.9
Tripura	3225	1873	58.1	1352	41.9
Uttar Pradesh	329,125	148,196	45.0	180929	55.0
Uttarakhand	11,824	6,268	53.0	5556	47.0
West Bengal	134,040	29,073	21.7	104967	78.3
Andaman and Nicobar Islands	95	30	31.6	65	68.4
Chandigarh	4,139	6	0.1	4133	99.9
Dadra and Nagar Haveli	1,004	723	72.0	281	28.0
Daman and Diu	737	146	19.8	591	80.2
Delhi	47,076	352	0.7	46724	99.3
Lakshadweep	0	0	-	0	-
Puducherry	1,590	82	5.2	1508	94.8
INDIA 2011	1,772,889	834,541	47.1	938348	52.9

Source: Primary Census Abstract: Houseless Population, office of the Registrar General and Census Commissioner, India.

Guidelines for Special Component Plan

†*9. SHRI RAMDAS ATHAWALE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of amount allocated under Special Component Plan (SCP) during the last three years, year-wise; and

(b) whether such allocation is as per the guidelines framed for SCP and if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI THAAWAR CHAND GEHLOT): (a) The details of funds allocated under Scheduled Caste Sub Plan (SCSP) by the Central Ministries/Departments as per expenditure Budget Vol.-I, during the last three years are as follows:

(₹ in crore)

Sl. No.	Year	SCSP Allocation
1.	2012-13	37113.03
2.	2013-14	41561.13
3.	2014-15	50548.16

(b) The Planning Commission has issued guidelines during 2010 under which Ministries/Department will have differentiated obligation to earmark funds under SCSP, depending upon their nature of work. However, due to failure in allocation of stipulated funds by certain Ministries/Departments, there is shortfall in allocation of funds under SCSP.

Increase in employment opportunities in organised sector

†*10. SHRI HARIVANSH: Will the Minister of PLANNING be pleased to state:

(a) whether there is only nine per cent employment in the organized sector at present;

(b) whether National Institution for Transforming India (NITI) Aayog would work towards increasing the opportunities of employment in the organized sector; and

(c) whether Government has any new planning to use the resources of the country reasonably; and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): (a) As per the 68th Round NSSO Employment-Unemployment Survey 2011-12 the share of total employment in the organized sector was 17.3 per cent

†Original notice of the question was received in Hindi.

and in unorganized sector 82.7 per cent. The share of formal employment in total employment taking into account both the organized and unorganized sectors was 8.1 per cent. The share of formal employment in the organized sector was 45.4 per cent.

(b) and (c) NITI Aayog is presently not implementing any plan scheme to augment employment opportunities in the country. However, one of the tasks assigned to NITI Aayog includes evolving a shared vision of national development priorities, sectors and strategies with the active involvement of States. The major initiatives of the Government of India *viz*; Make in India and Skill India along with Digital India would boost manufacturing growth, supply of skilled manpower for the non-farm sector and greater use of technology to improve productivity. In the Union Budget 2015-16, the Finance Minister has announced a new Techno-Financial, Incubation and Facilitation programme which has been assigned to the NITI Aayog titled SETU (Self-Employment and Talent Utilisation) to support all aspects of start-up businesses, and other self-employment activities, particularly in technology-driven areas and ₹ 1000 crore has been earmarked for this scheme. A Sub Group of Chief Ministers on Skill Development has been set up in NITI Aayog to advice on how to expand supply of skilled manpower and address challenges of skill development in the country.

Proposals for diversion of forest lands

*11. SHRI AMBETH RAJAN: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) the details of the extent afforest land which has been diverted for non-forest purposes by Government during last three years; and

(b) the details of the proposals for diversion of forest lands pending with Government?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b) The Central Government has accorded approval for diversion of 1,02,803 hectare of forest land for non-forest purposes in 3,662 cases during last three years. At present 121 proposals are at various stages of consideration in the MoEF & CC and its Regional Offices.

Forest land acquired for major project

*12. SHRI K. N. BALAGOPAL: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether any forest land has been acquired for any major project in public sector or private sector for the last three years; and

(b) the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b) The Ministry of Environment, Forest and Climate Change of the Central Government does not acquire forest land for any major project in public sector or private sector. However, the Ministry accords prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 to the proposals submitted by the State Government for diversion of forest land for non-forestry purposes. Details of the total forest area diverted for major project in public sector or private sector for the last three years, year-wise and State/UT wise is given in the Statement.

Statement

State-wise details of forest land diverted by the Central Government under the forest (conservation) Act, 1980 for project in public sector or private sector for the last three years

Sl. No.	State/UT	2012		2013		2014		Total	
		No. of Cases	Area Diverted (Ha)	No. of Cases	Area Diverted (Ha)	No. of Cases	Area Diverted (Ha)	No. of Cases	Area Diverted (Ha)
1	2	3	4	5	6	7	8	9	10
1.	Andaman and Nicobar Islands	2	9.49	12	26.10	3	3.96	17	39.55
2.	Andhra Pradesh	27	1037.02	28	2747.56	12	3334.50	67	7119.08
3.	Arunachal Pradesh	19	776.73	12	4373.82	14	1355.65	45	6506.20
4.	Assam	2	179.15	13	436.88	1	235.00	16	851.03
5.	Bihar	14	274.87	22	413.29	27	207.93	63	896.09
6.	Chandigarh	0	0.00	1	0.72	1	39.86	2	40.58
7.	Chhattisgarh	13	4191.88	15	4184.48	18	3236.86	46	11613.22
8.	Dadar and Nagar Haveli	0	0.00	3	0.11	4	1.53	7	1.64
9.	Daman and Diu	0	0.00	0		0	0.00	0	0.00
10.	Delhi	0	0.00	0	0.00	3	3.15	3	3.15
11.	Goa	0	0.00	0	0.00	0	0.00	0	0.00

12.	Gujarat	24	691.50	14	678.74	48	582.58	86	1952.82
13.	Haryana	428	570.30	348	815.53	259	254.33	1035	1640.16
14.	Himachal Pradesh	228	1656.96	138	1044.72	8	435.21	374	3136.89
15.	Jammu and Kashmir	0	0.00	0	0.00	0	0.00	0	0.00
16.	Jharkhand	27	3965.99	31	4201.89	15	2989.59	73	11157.47
17.	Karnataka	23	290.10	1	140.00	5	475.64	29	905.74
18.	Kerala	7	1.57	8	35.94	0	0.00	15	37.51
19.	Lakshadweep	0	0.00	0	0.00	0	0.00	0	0.00
20.	Madhya Pradesh	24	4964.24	35	3438.87	50	9830.39	109	18233.50
21.	Maharashtra	26	1790.15	17	1845.11	23	2380.18	66	6015.44
22.	Manipur	1	4.80	2	730.82	4	1366.84	7	2102.46
23.	Meghalaya	10	400.30	1	0.98	0	0.00	11	401.28
24.	Mizoram	0	0.00	3	482.20	3	78.58	6	560.78
25.	Nagaland	0	0.00	0	0.00	0	0.00	0	0.00
26.	Odisha	18	1931.64	10	5463.20	50	4516.43	78	11911.27
27.	Puducherry	0	0.00	0	0.00	0	0.00	0	0.00

1	2	3	4	5	6	7	8	9	10
28.	Punjab	278	550.00	262	759.16	176	480.21	716	1789.38
29.	Rajasthan	34	323.96	33	3511.94	14	782.21	81	4618.11
30.	Sikkim	0	0.00	1	143.49	1	0.40	2	143.89
31.	Tamil Nadu	11	42.44	0	0.00	0	0.00	11	42.44
32.	Telangana	0	0.00	0	0.00	0	0.00	0	0.00
33.	Tripura	10	94.31	16	104.32	1	172.86	27	371.48
34.	Uttar Pradesh	114	939.85	139	1426.87	21	835.33	274	3202.05
35.	Uttarakhand	180	517.32	141	4655.70	15	2134.13	336	7307.15
36.	West Bengal	2	14.06	11	54.49	7	134.12	20	202.67
	TOTAL	1,522	25,218.63	1,317	41,716.92	783	35,867.47	3,622	1,02,803.03

Easing the process of obtaining L-1B visas in US

*13. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether US administration has eased the process of obtaining L-1B Visas;

(b) if so, in what manner this would benefit to Indian techies and also software and other companies from India and the number of people in US on L-1B Visa; and

(c) to what extent this move from US would help in reducing the rejection percentage which stood at a staggering 56 per cent between 2012 and 2014?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) and (b) The Government has learnt that on 24 March 2015, the United States Department of Homeland Security issued a Policy Memorandum which provides guidance on the adjudication of the L-1B visa applications. The Policy Memorandum is still at a draft stage and is yet to come into effect. As per publicly available information, it is understood that the United States Government issued the following number of L-1B visas in recent years: 14080 (2012), 11911 (2013), and 10354 (2014).

(c) The question does not arise. The US Policy Memorandum is yet to come into effect.

Generation of power by nuclear plants

*14. SHRI K. C. TYAGI: Will the PRIME MINISTER be pleased to state:

(a) the details of operational and under construction nuclear power plants in the country along with the time by which under-construction plants are likely to generate energy;

(b) whether the operational plants are not generating as per their installed capacity, if so, the details thereof and the reasons therefor; and

(c) the share of nuclear power generation in total power production in the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): (a) There are 21 nuclear power reactors in the country with a total installed capacity of 5780 MW. of these, one reactor, RAPS-1 (100 MW) at Rawatbhata, Rajasthan is currently under extended shutdown for techno-economic assessment for continued operation.

The details of the reactors under operation in the country are as tabulated below:

Unit-Location	Present Capacity (MWe)	Date of commencing Commercial Operation
TAPS-1 Tarapur, Maharashtra	160	28-Oct.-1969
TAPS-2 Tarapur, Maharashtra	160	28-Oct.-1969
RAPS-1 Rawatbhata, Rajasthan*	100	16-Dec.-1973
RAPS-2 Rawatbhata, Rajasthan	200	01-April-1981
MAPS-1 Kalpakkam, Tamil Nadu	220	27-Jan.-1984
MAPS-2 Kalpakkam, Tamil Nadu	220	21-March-1986
NAPS-1 Narora, Uttar Pradesh	220	01-Jan.-1991
NAPS-2 Narora, Uttar Pradesh	220	01-July-1992
KAPS-1 Kakrapar, Gujarat	220	06-May-1993
KAPS-2 Kakrapar, Gujarat	220	01-Sep.-1995
KAIGA-2, Kaiga, Karnataka	220	16-March-2000
RAPS-3 Rawatbhata, Rajasthan	220	01-Jun.-2000
KAIGA-1 Kaiga, Karnataka	220	16-Nov.-2000
RAPS-4 Rawatbhata, Rajasthan	220	23-Dec.-2000
TAPS-4 Tarapur, Maharashtra	540	12-Sep.-2005
TAPS-3 Tarapur, Maharashtra	540	18-Aug.-2006
KAIGA-3 Kaiga, Karnataka	220	06-May-2007
KAIGA-4 Kaiga, Karnataka	220	20-Jan.-2011
RAPS-5 Rawatbhata, Rajasthan	220	04-Feb.-2010
RAPS-6 Rawatbhata, Rajasthan	220	31-March-2010
KKNPP-1, Kudankulam, Tamil Nadu	1000	31-Dec.-2014

*RAPS-1 is presently under extended shutdown.

In addition to the above, Kudankulam Unit - 2 is presently under commissioning. The unit is expected to be commissioned in 2015-16.

There are five reactors which are presently under various stages of construction with a total capacity of 3300 MW. The details of these reactors are as tabulated below:

Project	Location	Capacity (MW).	Anticipated Completion Dates
Kakrapar Atomic Power Project Units 3&4 (KAPP 3&4)	Kakrapar, Gujarat	2x700	2017-18
Rajasthan Atomic Power Project Units 7&8 (RAPP 7&8)	Rawatbhata, Rajasthan	2x700	2018-19
Prototype Fast Breeder Reactor (PFBR)	Kalpakkam, Tamil Nadu	1x500	2015-16

(b) Presently, of the total capacity of 5680 MW in operation, a capacity of 3280 MW is fuelled by imported fuel and is being operated at rated capacity. The remaining 2400 MW capacity, fuelled by indigenous fuel is being operated close to the rated capacity, matching the fuel supply available.

(c) The share of the nuclear power generation in the total electricity production in the country in the financial year 2014-15 was of the order of 3.6% (including 2242 MUs infirm power generation from Unit-1 of Kudankulam during the financial year).

Water scarcity problems in cities

*15. SHRI SANJAY RAUT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has taken notice of any study report published recently, which has reported severe water scarcity problems, particularly in 22 major cities of the country, if so, the details thereof and Government's reaction thereto; and

(b) the details of the steps taken or proposed to be taken by Government to overcome the water scarcity problem in such major cities during the coming summer months?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU): (a) Ministry of Urban Development is not in receipt of any study report related to water supply of 22 major cities in India. However, on 9th September, 2013. The

Times of India published a report stating that there is daily shortage of water in 22 major cities of our country. Further, the demand for water supply may go up during summers due to various reasons such as increased uses for hygiene and personal use, house washing, water coolers and increased outdoor use for dust proofing, gardening, washing vehicles, etc.

In order to guide the water utilities of the States/Urban Local Bodies (ULBs) in water conservation and management, Ministry has issued several guidelines such as follows:—

(i) Manual on Water Supply and Treatment

(ii) Manual on Operation & Management of Water Supply Systems

(iii) Handbook on Service Level Benchmarking

(iv) Guidance Notes for Continuous Water Supply

(v) Advisory on Tariff Structure for Urban Water Supply and Sewerage Services, etc.

(vi) Advisory on Conservation and Restoration of Water Bodies in Urban Areas

(vii) Implementation of Amendments in Municipal Building By-laws for rain water harvesting and for reuse of recycled water.

(b) The ULBs and State Governments draw up plans to overcome water scarcity problems during the summer months. The Ministry of Urban Development supplements the efforts of State Governments/ULBs for water supply schemes by providing Additional Central Assistance (ACA) under various programmes from time to time. In the last 10 years, 361 water supply projects were completed at an estimated cost of ₹ 11,393 crores with ACA of ₹ 6,709 crores. These water supply projects are also mitigating the water scarcity problem in the summer months.

The New Urban Rejuvenation Mission (NURM) being formulated in the Ministry would also provide access to States/ULBs for ACA for implementing water supply projects in order to overcome water scarcity.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Production of thorium

1. SHRI AVINASH PANDE: Will the PRIME MINISTER be pleased to state:

(a) the total quantity of radioactive thorium produced, exported from and imported into India each year, since 2000; and

(b) the measures that are being taken by Government to boost production of thorium and the setting up of nuclear reactors to promote the generation of nuclear energy from domestically produced thorium?

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): (a) The details of the total quantity of radioactive thorium produced and exported from Indian Rare Earths Ltd. (IREL) since 2000 is shown below. IREL has not imported any radioactive thorium since 2000.

Year	Production of Thorium as Thorium Nitrate		Production of Thorium as Thorium Oxide		Production of Thorium as Thorium Oxalate	
	Production (t)	Export (t)	Production kg.	Export kg.	Production (t)	Export (t)
2000-01	240.000	0.000	578.00	0.00	411.000	0.000
2001-02	218.000	0.000	450.00	0.00	571.000	0.000
2002-03	104.000	0.000	600.00	0.00	574.000	0.000
2003-04	144.000	0.000	850.00	0.00	555.000	0.000
2004-05	180.000	0.000	250.00	0.00	1046.000	0.000
2005-06	165.000	0.000	0.00	0.00	3107.000	0.000
2006-07	120	0	0	0	3606	0
2007-08	120	0	0	0	3242	0
2008-09	125	0.66	600	100	3544	0
2009-10	132	1.25	600	51	3140	0
2010-11	74.2	5.2	350	0	3418	0
2011-12	123	4.05	350	0	3854	0
2012-13	35.8	2.63	50	0	452	0
2013-14	40.536	4.85	0	0	0	0
2014-15	80.4	9.1	0	0	0	0
TOTAL	1901.94	27.74	4678	151	27520	0

(b) Monazite Processing plant in Rare Earth division of IREL at Kerala was in operation during the period 1952 to 2004. On account of shortage of space at plant site

for construction of additional silos, large built up of inventory of thorium concentrate, structural deterioration of three silos and its proximity to Perier river along with associated environmental problems, monazite processing at RED was discontinued in the year 2004. During the above period about 1.46 lakh tons of Monazite was processed in the plant. Thorium values generated have been stockpiled in silos and RCC trenches on behalf of the Government of India for future use in the third stage nuclear power program of the country. The current stock pile is estimated to be nearly 8000 tons of Thorium. Indigenous efforts towards development and demonstration of Thorium-based reactor technology are in experimental stage. A 300 MWe Advanced Heavy Water Reactor (AHWR) using thorium based fuel has been designed and developed by Bhabha Atomic Research Centre. This reactor will serve as a technology demonstrator for the thorium fuel cycle technologies. This reactor requires, for its operation at full power, nearly ten tons of thorium per year. Hence considering the availability of thorium in the country there is no specific necessity of boosting production of Thorium at this stage.

Electricity for Tamil Nadu from Kudankulam Power Plant

2. DR. R. LAKSHMANAN: Will the PRIME MINISTER be pleased to state:

(a) whether there is a persistent demand from the State of Tamil Nadu to allocate more electricity from Kudankulam nuclear power plant-1 to it out of the total 1000 MW electricity produced; and

(b) if so, the details thereof and reaction of Government to this?

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): (a) and (b) A request from the Government of Tamil Nadu for allocation of additional power to be generated from Kudankulam Nuclear Power Project (KKNPP) Units 1&2 was received in the Ministry of Power. Government of Tamil Nadu was informed that power had already been allocated from KKNPP (2 X 1000 MW) amongst the beneficiary States/Union Territory including Tamil Nadu based on the guidelines for allocation of power from Central Sector Generating Stations. However, an additional 200 MW of unallocated power out of the total 300 MW of unallocated power from KKNPP has been allocated to Tamil Nadu from the date of commercial operation of the units, in addition to 925 MW already allocated on the firm basis to Tamil Nadu.

States/UTs share in atomic energy

3. SHRI P. BHATTACHARYA: Will the PRIME MINISTER be pleased to state:

(a) the details of Central and States/UTs share in nuclear power generated in the country; and

(b) the details of atomic energy sources for power generation during the last three years?

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): (a) Nuclear power plants in the country are in the Central sector only. At present the Central Public Sector Units, Nuclear Power Corporation of India Limited (NPCIL) and Bharatiya Nabhikiya Vidyut Nigam Limited (BHAVINI) are engaged in nuclear power generation related activities.

(b) During the last three years, the sources for nuclear power generation in India have been indigenous natural uranium and imported natural and low enriched uranium.

Progress and status of nuclear projects in India

4. SHRI VIVEK GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether Government has undertaken the building of 22 new nuclear power projects in India, if so, the details of the proposed/selected project sites, State- wise;

(b) the details of the time-line and schedule, if any, for building these proposed nuclear power projects;

(c) the details of the funds allocated and disbursed for the aforementioned nuclear power projects; and

(d) whether these proposed nuclear power projects have obtained the required clearances and permission to go ahead and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): (a) No, Sir. The Government has accorded 'in principle' approval of sites for locating future Nuclear power projects in 10 locations, the details of which are as under:

Site	State	Capacity (MW)	In cooperation with
Indigenous Reactors			
Gorakhpur	Haryana	4X700	
Chutka	Madhya Pradesh	2X700	
Bhimpur		4X700	Indigenous
Kaiga	Karnataka	2X700	
Mahi Banswara	Rajasthan	4X700	

Site	State	Capacity (MW)	In cooperation with
With Foreign Cooperation			
Kudankulam	Tamil Nadu	4X1000	Russian Federation
Jaitapur	Maharashtra	6X1650	France
Chhaya Mithi Virdi	Gujarat	6X1000*	USA
Kovvada	Andhra Pradesh	6X1000*	USA
Haripur	West Bengal	6X1000	Russian Federation

*Nominal Capacity.

(b) The projects are planned in phases, each phase comprising of two Units, with a gap between two phases at each site. Out of the above mentioned new projects, Government has accorded financial sanction for two projects - Kudankulam Nuclear Power Project 3&4 (KKNPP 3&4 - 2X1000 MW) and Gorakhpur Haryana Anu Vidyut Pariyojana 1&2 (GHAVP 1&2 - 2X700 MW). These two projects are scheduled to be completed in 2020-21. In addition, pre-project activities have been taken up at the remaining sites and are at various stages.

(c) The details of funds allocated, disbursed and expenditure (up to February 2015) of the sanctioned projects are as follows:

Project	Approved Completion Cost (₹ crore)	XII Plan Outlay (₹ crore)	Expenditure up to Feb. 2015 (₹ crore)
KKNPP 3&4	39849	18718	1553.85
GHAVP 1&2	20594	3650	541.97

For the aforementioned projects, the preparatory activities for the launch of the projects are in progress. In respect of projects at other sites, the pre-project activities are underway and a cumulative expenditure of ₹ 433.94 crore has been incurred against XII Plan outlay of ₹ 40,496 crore.

(d) The requisite clearances for KKNPP 3&4 and GHAVP 1&2 projects have been obtained. The clearances for the remaining projects are at various stages.

Procurement of polar research vessel

5. SHRI PAUL MANOJ PANDIAN: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether it is a fact that Government is considering to procure a polar research vessel and if so, the details thereof; and

(b) whether it is also a fact that the said vessel will boost India's scientific expeditions in the polar region and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI Y.S. CHOWDARY): (a) Yes, Sir. The Cabinet Committee on Economic Affairs (CCEA) in its meeting held on 29th October, 2014 approved the Revised Cost Estimates (RCE) for acquisition of a Polar Research Vessel (PRV) at an estimated expenditure of ₹ 1051.13 crore. An administrative order in favour of the implementing agency National Centre for Antarctic and Ocean Research (NCAOR), Goa for acquisition of PRV has been issued on 14th November, 2014.

(b) Yes, Sir. The vessel is expected to contribute to India's scientific expeditions towards sustaining two Indian research bases in Antarctica (Maitri and Bharti); dovetail research initiatives in the Southern Ocean domain with those in the proximal regions of the Antarctic continent; widen the thrust on Arctic research disciplines, undertaken through Indian Station Himadri, in addition to providing a suitable research platform for other ocean research programmes.

CAIPEEX programme

6. SHRI AAYANUR MANJUNATHA: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether the Cloud Aerosol Interaction and Precipitation Enhancement Experiment (CAIPEEX) programme is functioning in the country;

(b) if so, the details of the locations where it has been started and whether its second phase has also started; and

(c) the achievements made under the said programme?

THE MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI Y.S. CHOWDARY): (a) and (b) Yes, Sir. Phase I of the Cloud Aerosol Interaction and Precipitation Enhancement Experiment (CAIPEX) consisted of cloud aerosol observations using instrumented aircraft over different parts of the country during the period 24 May–30 September, 2009 from the air-bases of Pathankot, Barelli, Guwahati, Hyderabad, Pune, and Bangalore. The aircraft observations covered almost all the Indian region and some coastal Arabian Sea and Bay of Bengal sea region up to 20 km. from the coast.

Phase II of the CAIPEX consisted of cloud aerosol observations using instrumented aircraft flights were conducted from Hyderabad base for the randomized cloud seeding experiment. C-Band Doppler Weather Radar (DWR) was operated from Sholapur in the monsoon season 2010 and from Mahabubnagar in

the monsoon season 2011. The area encompassed by the 200 km. radius from the DWR location has been the target area for the seeding operations. The aircraft flights were organized for research and seeding purposes using two aircrafts. On the whole, 28 randomized seeding experiments were carried out both by flares and fine grained salt powder following WMO Weather Modification Expert Committee recommendations.

CAIPEX was carried out over Ganges valley during monsoon-2014, with specific focus on the monsoon clouds formation and their propagation over land with augmented ground based observations so as to investigate the effect of aerosol-clouds and monsoon rainfall. Such observations near Mahabaleshwar are scheduled during the 2015 monsoon season.

(c) CAIPEX has contributed to total of 745 hours of intense observations based on aircraft, radars and other surface based instruments. These observations have helped in better understanding of characteristics of monsoon clouds and interactions of clouds and aerosols. Specifically, the findings suggest the key role of dust aerosol (pollutant) on cloud and rain processes over the Indian monsoon region. These observations are being used to improve the representation and characterization of clouds in the weather and climate models.

Increased area of Shoolpaneshwar Sanctuary

7. SHRI MANSUKH L. MANDAVIYA: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that the area of Shoolpaneshwar Sanctuary, earlier known as Dhumkhal Sloth Bear Sanctuary, was increased to 607.7 sq. km. from 158.8. sq.km. as a part of environment safeguard measures;

(b) whether State Government of Gujarat has submitted a proposal to the Ministry for declaring eco-sensitive zone for Shoolpaneshwars Sanctuary; and

(c) if so, by when the notification is likely to be issued so that Statue of Unity site would no longer require recommendations from National Board for Wild Life under the Protection Act?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) As per the information available with the Ministry, an area of 150.87 sq. kms. was declared as Dumkhal sloth bear Sanctuary in 1982 and *vide* two further successive notifications, the area of the Sanctuary was increased to 607.708 sq.kms. In 1987, the sanctuary was renamed as Shoolpaneshwar Wildlife Sanctuary.

(b) and (c) The Ministry of Environment, Forest and Climate Change has received proposals for declaration of Eco-Sensitive Zones around 18 National Parks and Sanctuaries in Gujarat including Shoolpaneshwar Sanctuary. However, the proposal on Shoolpaneshwar Sanctuary has been withdrawn by the State Government. As declaration of Eco-Sensitive Zones around National Parks and Sanctuaries involves consultation with States besides seeking comments from the public, after issuing a preliminary notification giving 60 days for this purpose, no specific time frame can be indicated for issue of final notification.

Funds for Environmental Pollution Abatement

8. SHRIMATI AMBIKA SONI: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether Government provides funds under various schemes for industrial as well as environmental pollution abatement to the implementing agencies including State Governments;

(b) if so, the details of the major works undertaken during the last three years and the current year, agency-wise; and

(c) the mechanism in place to ensure regular monitoring of quality of works undertaken by these agencies?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (c) The Ministry of Environment, Forests and Climate Change is implementing a number of schemes for prevention and control of water pollution under which financial assistance is provided to the State implementing agencies. These schemes are on-going in nature and include the following Centrally Sponsored/Central Sector Schemes:

(i) National River Conservation Plan (NRCP)

(ii) National Ganga River Basin Authority (NGRBA)

(iii) National Lake Conservation Plan (NLCP)

(iv) National Plan for Conservation of Aquatic Eco-systems (NPCA)

(v) Common Effluent Treatment Plants (CETPs)

The major works under the aforesaid schemes *inter-alia* include river front development, setting up of sewage treatment plants, waste water quality assessment, restoration of lakes water quality, restoration of aquatic ecosystems and setting up of Common Effluent Treatment Plants.

The year-wise and project-wise funds released under above said projects are as under:

(₹ in crore)

Sl. No.	Name of the Scheme	Amount sanctioned/spent			
		2012-13	2013-14	2014-15	2015-16
1.	NRCP/ NGRBA	270.60	442.61	77.58	Nil
2.	NLCP/NPCA	52.30	48.26	37.12	Nil
3.	CETP	4.20	5.45	8.40	Nil

Funds for implementation of pollution abatement schemes are released in a periodic manner to the concerned States based on progress of work and on receipt of utilization certificates as well as physical and financial progress reports from the States. These reports are examined and unspent balances are taken into account before releasing the next installment of funds. There is a three tier mechanism for monitoring of schemes at the level of (i) Ministry of Environment, Forests and Climate Change, (ii) Central Pollution Control Board and (iii) State Pollution Control Boards. Monitoring process, *inter-alia*, include mandatory audit of accounts of grantee organization, submission of audited utilization certificates, expenditure statement and a progress report on the activities conducted by the grantee organization.

Funds Allocated to NBA

9. SHRI PARIMAL NATHWANI: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) the number of Biodiversity Management Committees (BMCs) that National Biodiversity Authority (NBA) has facilitated in the last one year;

(b) the latest programmes launched by NBA with State Biodiversity Boards (SBBs) and BMCs in the last one year; and

(c) the amount of fund that has been allocated to NBA in the financial year 2015-2016?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) During the year 2014-15, the National Biodiversity Authority (NBA) has facilitated 807 Biodiversity Management Committees (BMCs), of which 721 are at village level and 86 at block level.

(b) In the last one year, NBA has introduced the following activities to strengthen the SBBs to enable them to speed up the constitution of BMCs:

(i) Translation of materials, printing and dissemination

(ii) Thematic Expert Committees

(iii) Peer to Peer Learning and Exchange Visit

(iv) Developing/revamping of website and maintenance

(c) NBA has been allocated a fund of ₹ 20.00 crore in the financial year 2015-16.

Modification in the policy for low and medium erosion areas

10. SHRI MANSUKH L. MANDAVIYA: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether Government of Gujarat has requested Government to make modifications in the policy for low and medium erosion areas to have Rapid Environment Impact Assessment (EIA) instead of comprehensive EIA for getting environment clearance and Coastal Regulation zone (CRZ) clearance which would result in early completion of new projects or expansion of projects;

(b) if so, what is Government reaction on such request; and

(c) by when, such request is likely to be accepted?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (c) The Government of Gujarat requested to consider projects for Coastal Regulation Zone (CRZ) clearance in low and medium eroding coastal stretches based on rapid Environment Impact Assessment (EIA) instead of comprehensive EIA Report. A rapid EIA may not address all the environmental concerns in the low and medium eroding stretches of the coast. Therefore, as per the procedure prescribed for seeking prior clearance under the CRZ Notification, 2011, all project proposals in stretches classified as low and medium eroding as well as stable coasts shall be accompanied by comprehensive EIA studies. This requirement is uniformly applicable throughout the country. To conserve and protect such coastal stretches, promote development through sustainable manner based on scientific principles, it is important that comprehensive EIA studies are carried out and Environment Management Plans worked out accordingly before considering proposals in such stretches.

Delegation of power of environmental clearance

11. SHRI MANSUKH L. MANDAVIYA: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that all those industries which were falling previously under 'B' category and the environment clearance of the industries located in these industrial clusters was within the purview of the State Level Environment Impact Assessment Authority (SEIAA) has automatically been now transferred to the Ministry;

(b) whether Government intends to delegate power of environment clearance of 'B' categories projects in and around 10 kms. radius of the critically polluted area to respective SEAC/SEIAA; and

(c) if so, what is the time frame and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) No, Sir.

(b) and (c) Vide amendment to EIA Notification, 2006 S.O No. 1599 (E) dated 25.06.2014, Category 'B' projects located between 5 km. and 10 km. from the boundary of the critically polluted areas are now dealt with by the concerned SEIAAs subject to stipulations stated in the aforesaid amendment.

Unsafe atmosphere to breath

12. SHRI C.P. NARAYANAN: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) to what extent atmosphere in urban areas in the country became unsafe to breath;

(b) which are the cities that are in the dangerous zone;

(c) whether rural areas neighbouring them are also in the same plight; and

(d) the number of people severely affected by air pollution whether there are any data regarding children and women in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b) Central Pollution Control Board initiated National Air Quality Monitoring Programme (NAMP) in 1984 with 7 stations at Agra and Anpara. Under NAMP, three air pollutant *viz.* Sulphur Dioxide (SO_2), Nitrogen Dioxide ($NO_{2)}$ and Particulate Matter size equal to or less than 10 micron (PM_{10}), have been identified for regular monitoring at all the locations. The NAMP network presently comprises 591 operating monitoring stations

located in 248 cities/towns covering 28 States and 5 Union Territories across the country. Ambient air quality data of 46 million plus cities is given in Statement–I (*See* below). All the cities have been categorized at Industrial, Residential, Rural and other areas except for Agra and Srinagar, which falls in the Ecologically Sensitive Area. The analysis of air quality data of 41 million plus cities during 2013 with respect to SO_2 revealed that all 41 cities, are within the National Ambient Air Quality Standard (NAAQS) of 50µg /m^3 (annual standard). As for NO_2 out of 41 cities, 7 cities (namely Delhi, Kolkata, Kalyan. Dombovalli, Navi Mumbai,Pimpri,Chinchwad,Pune and Raipur) exceeded the NAAQS of 40 µg /m^3 (annual standards). With respect to PM10, out of 41 cities, 39 cities do not comply with the NAAQS of 60 µg/m^3 (annual standard). The air pollutants which are exceeding the standards may pose threat to human health.

(c) There are three manual ambient air quality monitoring stations in rural area in the State of Punjab under NAMP. Ambient air quality data for 03 rural stations of Punjab during 2012 and 2013 is given in Statement–II (*See* below). The analysis of data reveals that, the levels of SO_2 and NO_2 are within NAAQS of 50µg/m^3 and 40 µg/m^3 (annual standard) respectively at all three monitoring locations, however, PM_{10}, levels at all 03 locations exceeded the NAAQS of 60 µg /m^3 (annual standard).

(d) The Central Pollution Control Board had sponsored three epidemiological studies to assess the long term impact of air pollution on human health. These studies indicate that several pulmonary and systemic changes and other health impairments are associated with cumulative exposure to high level of particulate matter which increases the risk of various diseases including respiratory and cardiovascular. The studies also indicate that, lung function reduction was more prevalent in women than men and in case of children girls suffered more than boys. However, results are indicative rather than conclusive because health effects of air pollution are synergistic and additive which includes *vide* range of variation which also depends on various factors of person like food habit, socio-economic status, medical history, immunity of the individual and heredity etc. Therefore, air pollution, mainly result in Morbidity aspects (the incidence rate or the prevalence of a disease or medical condition) which may in turn lead to mortality. The probability of mortality (people dying during a given time interval) directly due to air pollution is more episodal or accidental. The above studies by CPCB assessed the Morbidity aspects (the incidence rate, or the prevalence of a disease or medical condition) and not Mortality aspects (people dying during a given time interval) as a result of exposure to pollutants. The above studies indicate several pulmonary and systemic changes, altered immunity and damage to chromosomes and DNA and other health impairments associated with cumulative exposure to high level of particulate pollution that increases the risk of various diseases including respiratory and cardiovascular diseases.

Statement-I

Air quality status of 46 million plus cities for 2011, 2012 and 2013 (Annual average (µg/m3)

City	State	2011			2012			2013		
		SO_2	NO_2	PM_{10}	SO_2	NO_2	PM_{10}	SO_2	NO_2	PM_{10}
1	2	3	4	5	6	7	8	9	10	11
Agra	Uttar Pradesh	5	22	165*	5	23	196*	6	20	192*
Ahmedabad	Gujarat	13	25	79*	12	24	83*	12	17	78*
Allahabad	Uttar Pradesh	6	23	260*	4	32	317*	5	29	235*
Amritsar	Punjab	14	36	210*	15	39	202*	13	39	180*
Aurangabad	Maharashtra	9	31	83*	9	32	80*	10	37	84*
Bangalore (BBMP)	Karnataka	16	29	94*	14	28	121*	14	29	130*
Bhopal	Madhya Pradesh	3	17	175*	3	21	173*	3	25	211*
Chennai	Tamil Nadu	12	19	65*	12	21	57	15	20	74*
Coimbatore	Tamil Nadu	4	33	86*	3	27	68*	4	24	56
Delhi (DMC)	Delhi	5	57*	222*	5	59*	237*	4	65*	218*
Dhanbad	Jharkhand	16	35	202*	17	40	178*	16	40	151*
Faridabad	Haryana	21	44*	177*	12	38	184*	#	#	#

Ghaziabad	Uttar Pradesh	31	39	231*	30	34	248*	25	33	282*
Gwalior	Madhya Pradesh	12	20	309*	13	27	329*	13	28	237*
Howrah	West Bengal	12	62*	131*	13	40	186*	#	#	#
Hyderabad (GH)	Telangana	5	29	86*	4	28	79*	5	24	101*
Indore	Madhya Pradesh	12	14	142*	12	20	143*	11	19	148*
Jabalpur	Madhya Pradesh	2	25	73*	2	24	75*	18	23	74*
Jaipur	Rajasthan	7	42*	147*	9	52*	187*	8	40	167*
Jodhpur	Rajasthan	5	23	168*	6	24	189*	5	23	176*
Kalyan Dombivali	Maharashtra	-	-	-	IA	IA	114*	25	54*	91*
Kanpur	Uttar Pradesh	8	33	184*	8	34	215*	7	37	196*
Kolkata	West Bengal	13	66*	115*	12	70*	135*	13	75*	130*
Kota	Rajasthan	7	31	139*	8	32	156*	7	33	122*
Lucknow	Uttar Pradesh	8	33	189*	8	32	211*	8	31	192*
Ludhiana	Punjab	11	28	221*	11	27	228*	11	26	204*
Madurai	Tamil Nadu	11	24	45	14	30	48	14	22	41
Meerut	Uttar Pradesh	5	45*	122*	4	43*	129*	5	39	134*
Mumbai	Maharashtra	5	35	119*	5	20	117*	3	13	117*

1	2	3	4	5	6	7	8	9	10	11
Nagpur	Maharashtra	8	34	106*	10	32	103*	10	30	84*
Nashik	Maharashtra	25	27	101*	24	27	95*	28	29	85*
Navi Mumbai	Maharashtra	17	44*	129*	17	43*	120*	17	44*	139*
Patna	Bihar	5	47*	174*	6	36	166*	#	#	#
Pimpri Chhinchwad	Maharashtra	30	49*	139*	22	47*	89*	20	43*	86*
Pune	Maharashtra	32	58*	113*	22	44*	93*	20	42*	87*
Raipur	Chhattisgarh	14	42*	293*	14	40	268*	15	41*	304*
Rajkot	Gujarat	13	18	98*	13	17	99*	13	18	91*
Ranchi	Jharkhand	18	35	170*	18	35	202*	19	36	177*
Srinagar	Jammu and Kashmir	@	@	@	@	@	@	@	@	@
Surat	Gujarat	17	26	94*	16	26	97*	13	20	88*
Thane	Maharashtra	16	13	56	20	12	72*	17	32	110*
Vadodara	Gujarat	17	29	88*	16	33	102*	14	19	94*
Varanasi	Uttar Pradesh	17	20	127*	18	21	138*	19	28	145*
Vasai-virar	Maharashtra	NA	NA	NA	NA	NA	NA	NA	NA	NA
Vijaywada	Andhra Pradesh	13	20	80*	12	13	65*	5	19	96*
Vishakhapatnam (GVMC)	Andhra Pradesh	6	11	90*	6	12	97*	14	19	67*
46 Cities	16 States 1UT									

NB. **NA-** no monitoring station in the city, @-monitoring station sanctioned but not yet operational, '-' data not received, IA inadequate data; # data not available

* Concentration exceeding NAAQS of 50 μg/m³ for SO_2, 40 μg/m³ for NO_2, and 60 μg/m³ for PM_{10} for Residential/industrial/other area & 20 μg/m³ for SO_2, 30 μg/m3 for NO_2, and 60 μg/m³ for Ecologically sensitive area. Data of monitoring stations with monitoring days ≥50 has only been considered.

In the above table the cities of present Telangana and Andhra Pradesh State has been taken separately and the city of Hyderabad has been taken in Telangana State and Vijaywada has been taken in Andhra Pradesh State. Telangana was separated from Andhra Pradesh as a new 29th State of India on 2 June, 2014, with the city of Hyderabad as its capital. Hyderabad will continue to serve as the joint capital city for Andhra Pradesh and Telangana for a period of not more than ten years. The data furnished in the table is upto 2013.

No. of million plus cities (46 cities as per Census 2011)

Year	With operating NAMP Stations	Exceeding/Violating NAAQS		
		SO_2	NO_2	PM_{10}
2011	44	0	11	41
2012	44	0	7	42
2013	44	0	7	39

Statement-II

Ambient air quality in rural areas of Punjab for the year 2012-2013 under NAMP

Months	Rasulpur						Gurdwara Gangsar Sahib						Basti Himmatpura					
	2012			2013			2012			2013			2012			2013		
	SO_2	NO_2	PM_{10}	SO_2	NO_2	PM_{10}	SO_2	NO_2	PM_{10}	SO_2	NO_2	PM_{10}	SO_2	NO_2	PM_{10}	SO_2	NO_2	PM_{10}
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
January	*	*	*	6	12	55	*	*	*	*	12	93	*	*	*	*	15	86
February	*	*	*	6	12	44	*	*	*	*	16	102	*	*	*	*	20	97

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
March	*	*	*		13	45	*	*	*	*	17	89	*	*	*	*	15	90
April	*	*	*	4	17	111	*	*	*	*	13	106	*	*	*	*	12	104
May	*	*	*	7	18	148	*	*	*	*	18	110	*	*	*	*	15	102
June	*	*	*	6	12	55	*	*	*	*	12	74	*	*	*	*	13	77
July	*	*	*	*	*	44	*	*	*	*	13	70	*	*	*	*	15	78
August	*	*	*	*	13	46	*	*	*	*	11	70	*	*	*	*	11	94
September	*	*	*	6	13	49	*	*	*	*	12	77	*	*	*	*	13	93
October	*	*	*	6	14	59	*	*	*	5	21	135	*	*	*	5	19	125
November	*	*	*	8	14	63	*	25	190	*	20	132	*	13	140	6	13	99
Deccmber	*	17	31	8	14	69	*	12	93	*	13	87	*	12	108	*	12	75
Annual Avg.	*	17	31	6	14	66	*	19	142	5	15	95	*	13	124	6	14	93

Note: '* Data not available. Data as reported in monthly summary sheet/ Hard copy available as on date. National Ambient Air Quality Standard for Residential, Industrial, Rural and others Areas (Annual average) for SO_2 = 50 µg/m, NO_2 = 40 µg/m and PM_{10} = 60 µg/m. All values are in microgram per meter cube (µg/m^3) and annual average concentration.

State Action Plan on Climate Change

13. SHRIMATI RAJANI PATIL: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether all the State Governments have formed the State Action Plan on Climate Change (SAPCC); and

(b) if so, the details thereof, State-wise, including Maharashtra?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b) All State/ Union Territory (UT) Governments have been requested to prepare State Action Plans on Climate Change (SAPCC). So far, 27 States and 5 union territories namely, Andhra Pradesh including Telangana, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Jharkhand, Kerala, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odhisa, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttarakhand, West Bengal, Uttar Pradesh, Delhi, Andaman and Nicobar Islands, Lakshadweep, Puducherry and Chandigarh have prepared State Action Plans on Climate Change (SAPCC).

Monitoring of air quality in Delhi

14. SHRI AHMED PATEL: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that in media reports Government has stated that dust particles were responsible for 52.2 per cent of air pollution, while vehicles contributed 6.6 per cent and the details thereof;

(b) whether Government is aware of a study by the Indian Institute of Tropical Meteorology that has been monitoring air quality in Delhi stated that vehicles contributed to 32 per cent of the air particles in 2010, and estimated it rose to 36 per cent;

(c) the reasons for the two different figures that have been given; and

(d) the amount that vehicles contribute to the air pollution in Delhi?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (d) According to CPCB, the source apportionment studies carried out in 2007 for six cities including Delhi indicate that the contributions of road dust and vehicles at source in Delhi are 52.2% and 6.6% respectively. These estimates were based on data collected for the

year 2007. Further, the contribution of road dust to ambient PM_{10} concentrations in Delhi was in the range of 14.5%-29.0%, whereas the contribution of vehicles was 8.7%-20.5%. Indian Institute of Tropical Meteorology (IITM), Pune also carried out an emission inventory for Delhi and NCR which indicates that vehicular emission contribute to 32% $PM_{2.5}$ in 2010 which rose to 36% in 2014. The possible reasons for different figures could be due to variation in the time period and area of study.

Most polluted cities of India

†15. SHRI RAMDAS ATHAWALE: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) the names of the most polluted cities of India in chronological order and their ranking among the polluted cities in the world;

(b) the present level of pollution in each such city;

(c) whether Government have carried out any study in this regard or there is any such proposal;

(d) if so, the details thereof; and

(e) the steps taken by Government during the last three years till date to prevent the increasing pollution in the cities?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (e) CPCB has not carried out any study for identification of most polluted cities of India and their ranking of among the polluted cities in the world. However, the analysis of annual average concentration of ambient air quality during 2012 reveals that out of 175 cities monitored, 125 cities exceeded the prescribed standard of 60 $\mu g/m^3$ (annual) with respect to PM_{10}. 12 cities exceeded the standard of 40 $\mu g/m^3$ with respect to NO_2 and 01 city exceeded the standard of 50 $\mu g/m^3$ (annual) with respect to SO_2. The level of pollution in each city is given in the Statement (*See* below).

The Government has taken various measures to contain air pollution in the country, which *inter-alia* include, supply of cleaner fuels as per Auto Fuel Policy, use of gaseous fuel for public transport, pollution under control (PUC) certificate system for in-use vehicles, stringent source specific emission standards and their compliance, use of beneficiated coal in thermal power plants, strengthening public transport, expansion of metro train system, implementation of revised emission norms for gensets etc.

†Original notice of the question was received in Hindi.

Statement

Cities exceeding NAAQS with respect to SO_2, NO_2&PM_{10} (annual average) during 2012 (residential/industrial/rural/other area)

Sl. No.	State	City	So_2 Annual average ($\mu g/m^3$)	NO_2 Annual average ($\mu g/m^3$)	PM_{10} Annual average ($\mu g/m^3$)
1	2	3	4	5	6
1.	Maharashtra	Dombivali/Ambernath	52	87	115
2.	Delhi	Delhi	-	59	237
3.	Rajasthan	Jaipur	-	52	187
4.	Jharkhand	Saraikela Kharsawan	-	51	160
5.	Jharkhand	Jamshedpur	-	49	149
6.	West Bengal	Kolkata	-	70	135
7.	Maharashtra	Jalgaon	-	44	130
8.	Uttar Pradesh	Meerut	-	43	129
9.	Maharashtra	Badlapur	-	86	124
10.	Maharashtra	Navi Mumbai	-	43	120
11.	Maharashtra	Ulhasnagar	-	79	111
12.	Maharashtra	Pune	-	45	92
13.	Uttar Pradesh	Allahabad	-	-	317
14.	Uttar Pradesh	Ghaziabad	-	-	248
15.	Uttar Pradesh	Bareilly	-	-	231
16.	Punjab	Ludhiana	-	-	228
17.	Uttar Pradesh	Kanpur	-	-	215
18.	Punjab	Khanna	-	-	213
19.	Jharkhand	Jharia	-	-	212
20.	Uttar Pradesh	Lucknow	-	-	211
21.	Jharkhand	Ranchi	-	-	202
22.	Punjab	Gobindgarh	-	-	201
23.	Rajasthan	Jodhpur	-	-	189
24.	Uttar Pradesh	Saharanpur	-	-	186

1	2	3	4	5	6
25.	Haryana	Faridabad	-	-	184
26.	Uttarakhand	Kashipur	-	-	180
27.	Jharkhand	Dhanbad	-	-	178
28.	Madhya Pradesh	Bhopal	-	-	173
29.	Jharkhand	Sindri	-	-	170
30.	Uttar Pradesh	Khurja	-	-	168
31.	Bihar	Patna	-	-	166
32.	Uttar Pradesh	Moradabad	-	-	165
33.	Himachal Pradesh	Kala Amb	-	-	165
34.	Uttar Pradesh	Raebareli	-	-	163
35.	Uttarakhand	Rudrapur	-	-	158
36.	Uttar Pradesh	Gajraula	-	-	158
37.	Rajasthan	Kota	-	-	156
38.	Rajasthan	Udaipur	-	-	155
39.	Jharkhand	West Singhbhum	-	-	153
40.	Himachal Pradesh	Paonta Sahib	-	-	153
41.	Maharashtra	Chandrapur	-	-	148
42.	Madhya Pradesh	Indore	-	-	143
43.	Maharashtra	Akola	-	-	139
44.	Uttar Pradesh	Varanasi	-	-	138
45.	Meghalaya	Byrnihat	-	-	138
46.	Uttarakhand	Haldwani	-	-	137
47.	Punjab	Jalandhar	-	-	136
48.	Uttar Pradesh	Noida	-	-	136
49.	Uttar Pradesh	Anpara	-	-	134
50.	Tamil Nadu	Tuticorin	-	-	134
51.	Punjab	Dera Bassi	-	-	129
52.	Uttar Pradesh	Gorakpur	-	-	123
53.	Goa	Codli	-	-	122
54.	Goa	Usgao	-	-	121
55.	Karnataka	Bangalore	-	-	121

1	2	3	4	5	6
56.	Madhya Pradesh	Sagar	-	-	120
57.	Jammu and Kashmir	Jammu	-	-	119
58.	Goa	Bicholim	-	-	119
59.	Maharashtra	Mumbai	-	-	117
60.	Maharashtra	Latur	-	-	117
61.	Odisha	Talcher	-	-	116
62.	Goa	Tilamol	-	-	114
63.	Goa	Curchorem	-	-	112
64.	Chandigarh	Chandigarh	-	-	110
65.	Uttar Pradesh	Jhansi	-	-	110
66.	Maharashtra	Jalna	-	-	109
67.	Assam	Sibsagar	-	-	109
68.	Andhra Pradesh	Patencheru	-	-	108
69.	Odisha	Angul	-	-	106
70.	Chhattisgarh	Bhillai	-	-	103
71.	Madhya Pradesh	Nagda	-	-	103
72.	Maharashtra	Nagpur	-	-	103
73.	Maharashtra	Amravati	-	-	100
74.	Goa	Sanguem	-	-	100
75.	Himachal Pradesh	Baddi	-	-	99
76.	Odisha	Rourkela	-	-	98
77.	Uttar Pradesh	Unnao	-	-	98
78.	Andhra Pradesh	Vijaywada	-	-	97
79.	Gujarat	Surat	-	-	97
80.	Himachal Pradesh	Damtal	-	-	97
81.	Maharashtra	Nashik	-	-	95
82.	Himachal Pradesh	Sunder Nagar	-	-	94
83.	Assam	Guwahati	-	-	92
84.	Madhya Pradesh	Dewas	-	-	92

1	2	3	4	5	6
85.	Assam	Silchar	-	-	91
86.	Goa	Amona	-	-	90
87.	Nagaland	Dimapur	-	-	90
88.	Himachal Pradesh	Nalagarh	-	-	89
89.	Punjab	Naya Nangal	-	-	89
90.	Goa	Assanora	-	-	84
91.	Maharashtra	Solapur	-	-	83
92.	Assam	Nalbari	-	-	82
93.	Odisha	Balasore	-	-	82
94.	Andhra Pradesh	Ramagundam	-	-	82
95.	Goa	Mapusa	-	-	82
96.	Odisha	Bhubneshwar	-	-	81
97.	Chhattisgarh	Korba	-	-	81
98.	Madhya Pradesh	Ujjain	-	-	80
99.	Odisha	Berhampur	-	-	80
100.	Maharashtra	Sangli	-	-	80
101.	Maharashtra	Aurangabad	-	-	80
102.	Himachal Pradesh	Parwanoo	-	-	79
103.	Andhra Pradesh	Hyderabad	-	-	79
104.	Assam	Nagaon	-	-	79
105.	Andhra Pradesh	Nalgonda	-	-	79
106.	Karnataka	Hubli-Dharwad	-	-	77
107.	Andhra Pradesh	Guntur	-	-	75
108.	Madhya Pradesh	Jabalpur	-	-	75
109.	Karnataka	Devanagere	-	-	75
110.	Andhra Pradesh	Kurnool	-	-	74
111.	Kerala	Thissur	-	-	73
112.	Maharashtra	Thane	-	-	72
113.	Kerala	Kochi	-	-	70
114.	Himachal Pradesh	Una	-	-	69

1	2	3	4	5	6
115.	Punjab	Pathankot/Dera Baba	-	-	68
116.	Tamil Nadu	Coimbatore	-	-	68
117.	Odisha	Cuttack	-		68
118.	Goa	Margao	-	-	67
119.	Goa	Panaji	-	-	67
120.	Andhra Pradesh	Vishakhapatnam	-	-	65
121.	Karnataka	Gulburga	-	-	65
122.	Andhra Pradesh	Kothagudem	-	-	63
123.	Goa	Kundaim	-	-	63
124.	Punjab	Patiala	-	-	62
125.	Andhra Pradesh	Nellore	-	-	62

Note: Cities with in NAAQS for SO_2, NO_2 & PM_{10} of 50 µg/m^3, 60 µg/m^3, 40 µg/m^3 & 60 µg/m^3 respectively for Residential/industrial/other area.

Checking of sewage water flows into rivers

16. SHRI AVINASH RAI KHANNA: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether the Central Pollution Control Board (CPCB) in its recent report noted that nearly 37000 million litres per day (MLD) of "untreated" sewage water flows into rivers across the country as reported in the media;

(b) if so, the reaction of Government on the report of the CPC Board in this regard;

(c) whether Government plan to clear the Ganga and Yamuna rivers appears to have been pushed to the back burner; and

(d) if so, the concrete steps that Government propose to take to check sewage flow into rivers?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (d) As per the recent study carried out by CPCB, sewage generation from urban areas is estimated at around 57,233 million litres per day (mld). Against this, a total treatment capacity of 21,478.69 mld has been created, out of which 20358.93 mld is reported operational.

Proper treatment and disposal of sewage generated in towns is the responsibility of the concerned State Governments/local bodies so that the untreated sewage is not

discharged into rivers and other water bodies, thereby polluting them. This Ministry has been supplementing the efforts of the State Governments in abatement of pollution in identified stretches of various rivers under the National River Conservation Plan (NRCP) and NGRBA (National Ganga River Basin Authority) programme, for implementation of projects on a cost sharing basis between the Central and State Governments. Various pollution abatement schemes taken-up under the programmes, *inter-alia* include interception & diversion of raw sewage, construction of sewerage systems, setting up of sewage treatment plants, low cost sanitation facilities, electric/ improved wood crematoria and river front development. Sewage treatment capacity of 5054 mld has been created under NRCP and NGRBA upto December, 2014.

The Government has also initiated an Integrated Ganga Conservation Mission- 'Namami Gange' under the NGRBA programme (presently with Ministry of Water Resources, River Development and Ganga Rejuvenation) for consolidating the ongoing efforts and planning for an integrated and comprehensive action plan for rejuvenation of Ganga and its tributaries, including Yamuna.

In addition, State Governments have also been accessing financial assistance for creation of sewerage infrastructure, including setting up of sewage treatment plants (STPs), in various towns under various Central sector schemes of Ministry of Urban Development.

National Environmental Awareness Campaign

17. SHRI P. BHATTACHARYA: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether Government has conducted National Environmental Awareness Campaign (NEAC);

(b) if so, the details thereof and the total number of such campaigns conducted during each of the last three years and the current year, State-wise;

(c) whether Government has assessed the outcome of the NEAC in the country; and

(d) if so, the details and outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b) Yes, Sir. National Environmenal Awareness Campaign (NEAC) is a flagship programme of Environmental Education, Awareness and Training (EEAT) scheme of the Ministry with the objective to create environmental awareness among the wide group of stakeholders at the national level. This programme is implemented through thematic

approach which is identified every year. Activities conducted revolve round the theme. The State-wise details of campaigns conducted during last three year is given in the Statement (*See* below).

(c) and (d) Yes, Sir. The NEAC programme is assessed through evaluation and monitoring reports submitted by Regional Resource agencies every year after completion of programme by participating agencies. The outcome of NEAC in the country can be assessed through the fact that the number of participating organizations steadily increased from about 115 organisations in 1986 to almost 16000 organisations in 2014-15.

Statement

Number of participating organizations who have conducted campaign under NEAC during last three years

Sl. No.	Name of States/UTs	2012-13	2013-14	2014-15
		Number of participating organizations	Number of participating organisations	Number of participating organisations
1	2	3	4	5
1.	Andhra Pradesh	845	716	780
2.	Andaman and Nicobar Islands	22	32	42
3.	Arunachal Pradesh	4	1	-
4.	Assam	725	671	903
5.	Bihar	950	1126	1067
6.	Chhattisgarh	116	219	202
7.	Daman and Diu	7	6	6
8.	Delhi	120	118	110
9.	Goa	11	-	-
10.	Gujarat	638	735	780
11.	Haryana	393	428	613
12.	Himachal Pradesh	315	405	585
13.	Jammu and Kashmir	894	711	964
14.	Jharkhand	-	219	334
15.	Karnataka	216	198	230

1	2	3	4	5
16.	Kerala	255	247	271
17.	Lakshadweep	-	-	1
18.	Madhya Pradesh	1059	828	902
19.	Maharashtra	862	956	1186
20.	Manipur	350	358	340
21.	Meghalaya	3	07	-
22.	Mizoram	508	540	632
23.	Nagaland	138	190	171
24.	Odisha	974	974	1114
25.	Puducherry	45	57	50
26.	Punjab and Chandigarh	479	455	461
27.	Rajasthan	231	250	295
28.	Sikkim	118	122	125
29.	Tamil Nadu	665	463	543
30.	Tripura	316	444	458
31.	Uttar Pradesh	1147	1262	1520
32.	Uttarakhand	93	79	85
33.	West Bengal	1177	1104	1275
	TOTAL	13676	13921	16045

Present area to grow teak wood trees

18. SHRI AAYANUR MANJUNATHA: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether Government has any proposal to encourage farmers to grow teak trees in their fields, if so, the details thereof; and

(b) whether Government has any estimation of area of land in acres used at present to grow teak wood trees in the country, and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) There is no specific proposal to encourage farmers to grow teak trees in their fields. However, the Ministry of Environment, Forests and Climate Chang is providing funds to the States under Centrally Sponsored Scheme of National Afforestation

Programme (NAP), for regeneration of degraded forests and adjoining areas in the country. The choice of species to be planted under NAP is decided by the Joint Forest Management Committees (JFMCs), based on local preferences, suitability and agro-climatic conditions.

(b) As per Forest Sector Report India 2010, published by the Indian Council of Forestry Research and Education, the total area under teak plantation in India is reported to be 42,06,201 acre. The details of area under teak plantation are given in the Statement (*See* below).

Statement

Total area under teak plantation in India as in 2010

Sl. No.	State/UT	Area (In acre)
1.	Andhra Pradesh	3,65,493
2.	Assam	73,815
3.	Chhattisgarh	2,61,852
4.	Goa	24,110
5.	Gujarat	2,71,568
6.	Jharkhand	2,471
7.	Karnataka	3,78,805
8.	Kerala	1,92,218
9.	Madhya Pradesh	6,47,203
10.	Maharashtra	6,55,256
11.	Manipur	370
12.	Mizoram	3,18,765
13.	Nagaland	16,061
14.	Odisha	1,12,432
15.	Tamil Nadu	1,58,584
16.	Tripura	3,87,584
17.	Uttarakhand	49,937
18.	Uttar Pradesh	2,35,283
19.	West Bengal	18,965
20.	Andaman and Nicobar Islands	29,252
21.	Dadra and Nagar Haveli	6,177
	TOTAL	42,06,201

Cut down in powers of NGT

19. SHRI D. RAJA: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether there has been attempts from the Government side to cut down the powers of National Green Tribunal (NGT) in the matter of protection environment; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b) No, Sir.

Government initiative to make air cleaner

20. SHRI K.C. TYAGI: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether Government is taking any initiative to make the air cleaner and is also moving towards a low-carbon economic growth model in the country, if so, the details thereof;

(b) whether any MoU have been signed with countries including France and US for clean air/energy drive in the country, if so, the details thereof; and

(c) the other steps taken/being taken by Government to provide clean air to all citizens in the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) The Government is implementing eight National Missions under the National Action Plan on Climate Change (NAPCC) to meet the challenge of Climate Change. Three of the eight National Missions *i.e.* National Mission on Enhanced Energy Efficiency, National Mission on Sustainable Habitat and National Solar Mission are focusing on reducing GHG emissions.

(b) MoUs have been signed with countries on various thematic issues including air pollution/energy. However, these are not specifically intended for launching of clean air/energy drive only.

(c) Government has taken following steps to address issues related to air pollution/clean air:

(i) Supply of cleaner fuels as per Auto Fuel Policy;

(ii) Pollution Under Control (PUC) certificate system for in-use vehicles;

(iii) Supply of improved diesel and gasoline;

(iv) Use of Compressed Natural Gas (CNG) in public transport in cities like Delhi;

(v) Introduction of metro rail in cities to promote public transport system;

(vi) Launching of Air quality Index and health advisory;

(vii) Stringent source specific emission standards for polluting industries and their compliance; and

(viii) Revised emission norms for gensets, cement plants, etc.

Constitution of environment service

†21. SHRI HARIVANSH: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether environmental experts are required on a large scale to address the environment related problems;

(b) whether any proposal for constitution of environment service on the line of All India Service is under consideration of Government; and

(c) whether Government is perceiving the requirement of any such service, if so, the action being taken by Government thereto, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) In order to address environment related challenges need of experts is imperative. Enhancing environmental awareness to harmonize individual behaviour for managing environment sustainably is also equally important. Awareness relates to the general public, as well as specific sections such as youth, urban dwellers industrial and construction workers, municipal and other public employees.

(b) No, Sir.

(c) No, Sir.

Prime Minister's/Minister's visit to Sri Lanka

22. SHRIMATI SASIKALA PUSHPA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Prime Minister and External Affairs Minister visited Sri Lanka recently and held talks with the new Government there, if so, the details thereof;

---

†Original notice of the question was received in Hindi.

(b) whether Sri Lankan Tamil's rehabilitation issue and the Tamil fishermen issue were part of the discussions held; and

(c) if so, the details thereof and the response of the Sri Lankan Government thereon, steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (RETD.) V. K. SINGH]: (a) to (c) Prime Minister undertook a visit to Sri Lanka on March 13-14, 2015. External Affairs Minister visited the country on March 6-7 2015, in preparation for the Prime Minister's visit. These visits were part of the high level engagement with Sri Lanka since the election of Sri Lankan President Maithripala Sirisena on January 9, 2015. During their visits, Prime Minister and External Affairs Minister met President Sirisena, Prime Minister Ranil Wickremesinghe and Sri Lankan leaders across the political spectrum. Discussions covered a very wide range of issues of mutual interest, including political developments, strengthening economic and commercial ties, development cooperation projects and deepening of maritime security cooperation. They conveyed India's sincere support and good wishes for Sri Lanka's new journey of peace, reconciliation and progress. They reaffirmed that India stands with Sri Lanka in its efforts to build a future that accommodates the aspirations of all sections of society, including the Sri Lankan Tamil community, for a life of equality, justice, peace and dignity in a united Sri Lanka. The Sri Lankan side briefed the Indian side on recent steps taken in this regard. The problems of fishermen were also discussed during the talks. It was pointed out that this was a complex issue involving livelihood and humanitarian concerns on both sides, and that India and Sri Lanka need to find a long term solution. Both sides agreed that representatives of Fishermen Associations of the two countries would meet soon.

Impact of Iran's nuclear agreement

23. SHRI D. RAJA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the recent agreement reached between Iran and the P5+1 group of United States, United Kingdom, France, Russia, China and Germany on Tehran's nuclear programme;

(b) if so, the details thereof and Government's reaction thereto; and

(c) its impact on the bilateral and trade relations between Iran and our country?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (RETD.) V. K. SINGH]: (a) Yes. Government of India is aware of an

understanding announced on April 2, 2015 in Lausanne between Iran and the E3+3 (China, France, Germany, Russia, UK and US–also called P5+1 group) on the Iranian nuclear issue.

(b) The understanding lays down the parameters for negotiation of a comprehensive settlement by the group by June 30, 2015. India maintains that the Iranian nuclear issue should be resolved peacefully by respecting Iran's right to peaceful uses of nuclear energy as also the international community's strong interest in the exclusively peaceful nature of Iran's nuclear programme. The April 2, 2015 announcement underlines the success of diplomacy and dialogue, which India has always supported.

(c) Government of India has continuously taken steps to enhance our bilateral relations with Iran in all sectors including trade, commerce and economic relations.

Agreement for visa for Haj and Umrah

24. SHRI GULAM RASOOL BALYAWI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the details of arrangements made with Saudi Arabia and Saudi Embassy in India for the issue of Visa for Haj and Umrah; and

(b) whether Government is aware that Indian citizens face lot of difficulties in this regard, if so, the details thereof, the action being taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (RETD.) V. K. SINGH]: (a) The Government of India enters into a bilateral agreement with the Government of Saudi Arabia annually, whereby a specific quota for Haj seats is allotted by Saudi Government for India every year. For Haj-2014, India was allocated 136,020 seats, which was distributed between the Haj Committee of India (HCOI) (100,020 seats) and the Private Tour Operators (PTOs) (36,000 seats).

The Saudi Embassy in New Delhi and its Consulate General in Mumbai grant Haj visas to applicants undertaking the pilgrimage through the Haj Committee of India and the PTOs. The visas are granted as per the approved quota and as per details furnished online to the Saudi Ministry of Foreign Affairs.

Visa for undertaking Umrah are obtained through the Tour Operators registered with the Saudi Government for the purpose. These tour operators are required to deposit security amount prescribed by the Saudi Government, and the charges may vary from one Tour Operator to another, depending on the facilities, duration of the pilgrimage and agreement that the respective Tour Operator enters with the Saudi Ministry of Haj.

(b) The Government is aware that pilgrims occasionally face difficulties in obtaining visas due to various reasons such as non-availability/synchronization of passport details online, either in the Saudi Ministry of Foreign Affairs or at the concerned Saudi Mission in India. The Saudi Government requirement of granting visa for Haj-2014 on machine-readable passports only with a specific visa reading device, compulsorily applied across the board for the first time, had caused considerable difficulties in obtaining Haj visas during Haj-2014. However, the Ministry of External Affairs and the Haj Committee of India have been regularly taking up such difficulties with the Saudi Mission authorities in New Delhi and Mumbai. The Ministry is closely coordinating with the Saudi authorities to ensure smooth issue of Visas for Haj-2015.

Help to Haj pilgrim from Rubaths

25. SHRI MOHD. ALI KHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Rubaths constructed by the Nizams in Mecca are not helping the Haj pilgrims who go to Mecca every year from Telangana areas due to commercialization of such Rubaths; and

(b) if so, the details thereof and the steps being taken by Government to handover such Rubaths and maintain them for the convenience of Haj pilgrims who go to Mecca from Telangana every year as presently the Rubaths are in the hands of the private people and are charging huge rates as the very purpose of Nizams is to make available such Rubaths free of cost to pilgrims?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (RETD.) V. K. SINGH]: (a) There are five Rubaths in Mecca *viz*. Bhopal, Bhora, Hyderabad, Arcot and Tonk and three Rubaths in Madinah *viz.* Bhopal, Bhora and Tonk. Out of these 8 Rubaths, only the Hyderabad Rubath was established by the Nizam. These Rubaths are managed by the respective Nazirs (caretaker) under the supervision of Ministry of Auqaf, Kingdom of Saudi Arabia. The Rubaths generally provide free accommodation for Haj pilgrims, including for pilgrims from Telangana, and have limited revenues.

(b) Saudi Government Law regarding handing over of these Rubaths is clear. It states that only legal heirs of the donors have the right to pursue the cases in Shariat Court in Saudi Arabia, either directly or through legal attorney for claiming rights on the Rubath or alternative accommodation in place of concerned Rubath or for claiming compensation, in case the Rubath has been acquired/demolished.

The Nazir (caretaker) of the Hyderabad Rubath in Mecca is reported to be willing to accommodate the Hajis, provided the selection of the pilgrims by Auqaf Committee, based in Hyderabad, is made more transparent. In this connection, the Deputy Chief Minister of Telangana had discussions with the Nazir during his visit to Jeddah in 2014 and further to these, it might be possible for the Hajis to be accommodated free of cost in Hyderabad Rubath in Mecca during Haj-2015.

Review of women harassment and dowry laws

26. SHRI DILIPBHAI PANDYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that on the initiative of Hon'ble Supreme Court, a proposal regarding review of law on women harassment and dowry laws is under consideration of Government;

(b) whether it is also a fact that there has been an increase in the number of such incidents in past few days, if so, the details thereof; and

(c) whether Government is contemplating any plan for early disposal of such cases, if so, the details thereof ?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) No, Sir. No such proposal is under consideration of the Ministry of Women and Child Development.

(b) As per the provisional data of the National Crime Records Bureau (NCRB) which is available upto 2013 a total no. 228649, 244270 and 309546 of cases of crime against women including dowry cases have been registered in the 2011, 2012 and 2013 respectively which shows an increasing trend.

(c) As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime lies with the State Governments and Union Territory Administrations.

Jobs for Indian returning from Yemen

27. PROF. M.V. RAJEEV GOWDA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government is taking steps towards providing jobs to the Indian citizens who have returned from Yemen, due to the on-going civil war, if so, the details thereof;

(b) the security measures provided by the Ministry for those citizens who chose to stay back in Yemen due to financial reasons; and

(c) the initiatives of the Ministry, if any, to help relieve the debts of the citizens who would return to India with huge financial loans and without employment?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (RETD.) V. K. SINGH]: (a) and (c) The Ministry has requested the State Governments concerned to provide all necessary assistance to rehabilitate the returnees and ensure their well-being under the existing State/Central Government schemes, for which they are otherwise eligible on priority basis.

(b) Yemen is currently witnessing major turmoil and a civil war like situation.

The Ministry of External Affairs and our Embassy in Sana'a issued three advisories on 21st January, 19th March and 25th March, 2015 this year urging our nationals there to leave Yemen voluntarily by available commercial means as it was safe to do so at that time.

The Government of India is in regular touch with the concerned authorities in Yemen to ensure safety and security of Indian nationals still residing in Yemen.

Support to upcountry Tamils in Sri Lanka

28. SHRI A.K. SELVARAJ: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government has promised to support plantation or upcountry Tamils in Sri Lanka;

(b) whether Government has received a proposal for building twenty thousand houses for plantation or upcountry Tamils in Sri Lanka, if so, the details thereof; and

(c) whether Government has taken any decision on the construction of above said houses for plantation and upcountry Tamils in Sri Lanka?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (RETD.) V. K. SINGH]: (a) to (c) As part of its development cooperation with Sri Lanka, Government of India has been assisting in the implementation of a number of projects in that country. Many of these projects benefit plantation/upcountry Tamils, including in the fields of housing, education, vocational training, health, and community development initiatives. Government of India has recently received a request for constructing twenty thousand new houses for plantation/upcountry Tamils and upgrading thirty thousand existing line houses, as well as provision of drinking

water facilities and construction of latrines, at an estimated cost of US$ 260 million. The on-going flagship Indian Housing Project, which involves construction of fifty thousand houses in Sri Lanka, envisages construction of four thousand of these houses in plantation/upcountry areas. A decision on the new housing request will be taken after the on-going project is completed.

Capturing of Indian fishermen by Sri Lankan Navy

29. SHRI A.K. SELVARAJ: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Sri Lankan Navy captured fifty four Indian fishermen on 21st March 2015 much before the talk, if so, the details thereof; and

(b) whether Government has taken up this issue with the Sri Lankan Government if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (RETD.) V. K. SINGH]: (a) and (b) Fifty four Indian fishermen were apprehended by Sri Lankan Navy on 21st March 2015 for fishing in Sri Lankan waters. Government attaches the highest importance to the safety, security and welfare of Indian fishermen. As soon as this incident was brought to the notice of the Government, it was taken up immediately with the Sri Lankan authorities for their expeditious release. As a result of Government's steadfast efforts, all the fifty four Indian Fishermen were released by the Sri Lankan side and have since then been repatriated to India.

Release of trawlers from Sri Lanka

30. SHRI A.K. SELVARAJ: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that as many as 50 of the 87 trawlers detained in Sri Lanka since June last year are either fully or partly damaged and the salvage operation is yet to be begin in this regard;

(b) whether Government has raised this issue with Sri Lankan Government at any point of time;

(c) if so, the response received from that country for the release of the trawlers; and

(d) whether Government is considering to send Coast Guard to bring back these trawlers?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (RETD.) V. K. SINGH]: (a) Of the eighty seven boats detained since June 2014 by Sri Lanka, for which release orders have been issued by Government of Sri Lanka, thirty eight boats have been salvaged in March 2015. Salvage of thirty more boats will be undertaken by Indian trawler owners in consultation with Government of Sri Lanka. Out of the remaining boats, three boats were submerged at the initial stage, one has been abandoned by the salvage team and fifteen boats are completely damaged and are likely to be abandoned.

(b) to (d) Government has been consistently taking up the matter of release of Indian fishing vessels with Government of Sri Lanka and has coordinated release/ salvage of these boats with the assistance of the Indian Coast Guard.

EU hosting India summit in Brussels

31. SHRIMATI WANSUK SYIEM: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India had explored the possibilities of European Union (EU) hosting an India summit in Brussels during April, 2015;

(b) whether EU's response was lukewarm; and

(c) whether India attributes this to EU's disgust over slow progress of trial in Italian marine's case in India which EU had termed as serious breach of human rights, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (RETD.) V. K. SINGH]: (a) The possibility of holding an India-E.U. Summit in Brussels in April 2015 during Prime Minister's visit to Europe and North America was explored.

(b) There was no response received from the European Union (E.U.) in time for holding the Summit.

(c) E.U. did not communicate any reason for the lack of their timely response. As such, the reason for the same is not known.

Indian fishing boats captured by Pakistan

32. SHRI PAUL MANOJ PANDIAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether 801 Indian fishing boats captured by Pakistan in the past are now untraceable and there is no hope for bringing them back;

(b) whether Government has taken up with Pakistan Government any new initiative to trace the above boats;

(c) whether it is also true that on March 5, 2015 the Pakistan authorities have captured 46 Indian fishermen; and

(d) if so, the steps taken by Government to get them released from Pakistan's captivity?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (RETD.) V. K. SINGH]: (a) to (d) As per available information, there are 823 boats belonging to Indian fishermen in Pakistan's custody; Pakistan does not acknowledge the number of boats of Indian fishermen in their custody. In May 2014, on the occasion of the visit of Prime Minister of Pakistan to India to attend the swearing–in ceremony of the new Government, Pakistan announced release of 57 boats which were repatriated on 23 March 2015 after consistent efforts by the Government.

Government continuously monitors the status of all Indian fishermen in Pakistani jails and regularly takes up the issue of their early release and repatriation along with their boats with the Pakistan authorities.

Government has taken up the matter of apprehension of 45 Indian fishermen on 5 March 2015 with the Government of Pakistan and requested Consular Access to them. Pakistan's response is awaited.

Sri Lankan Navy throwing petrol bombs on Indian fishermen

33. SHRI PAUL MANOJ PANDIAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government is aware that the Sri Lankan Navy threw petrol bombs at boats of Indian fishermen while they were fishing near Katchatheevu on 11 March, 2015, if so, the details thereof; and

(b) whether Government has taken up this issue with the Sri Lankan Government, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (RETD.) V. K. SINGH]: (a) and (b) As per records available with the Government, no complaint has been received regarding alleged incident of petrol bomb attack on Indian fishermen by Sri Lankan Navy on 11 March 2015. Whenever reports of any attack on Indian fishermen are brought to the notice of Government, it has consistently taken up the issue with the Government of Sri Lanka to ensure that the Sri Lankan authorities act with restraint and our fishermen are treated in a humane manner.

Transfer of Indian prisoners in foreign countries

34. DR. R. LAKSHMANAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the details of the agreements signed by Government to transfer Indians sentenced in foreign countries;

(b) the details of the persons transferred to India pursuant to the agreement so far; and

(c) the details of the persons who are still in jails of the foreign countries ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (RETD.) V. K. SINGH]: (a) The Government of India have signed the Agreement on Transfer of Sentenced Persons with 25 countries/territories *viz.* United Kingdom, Mauritius, France, Bulgaria, Egypt, South Korea, Saudi Arabia, Bangladesh, Sri Lanka, Cambodia, Israel, Bosnia and Herzegovina, United Arab Emirates, Iran, Italy, Turkey, Maldives, Thailand, Russian Federation, Brazil, Kuwait, Vietnam, Australia, Qatar and the Hong Kong Special Administrative Region (HKSAR). The Government of India have also acceded to the Multilateral Convention, Inter-American Convention on Serving Criminal Sentence abroad of the OAS, with the Organisation of American States.

(b) In total, 46 Indian prisoners have been repatriated (UK-3, Mauritius-14, Sri Lanka-29) to India and 10 foreign prisoners have been repatriated to their respective countries (UK-6, France-1, Israel-1, Germany-1, UAE-1).

(c) 6290 Indian nationals are detained in 72 countries. Detailed country-wise list is given in the Statement.

Statement

Transfer of Indian prisoners in foreign countries

Sl. No.	Name of Country	No. of Indian prisoners in various foreign jails at present, country-wise.
1	2	3
1.	Angola	2
2.	Armenia	2
3.	Austria	5
4.	Australia	51
5.	Azerbaijan	1

1	2	3
6.	Bahrain	106
7.	Bangladesh	223
8.	Belgium	27
9.	Bhutan	24
10.	Brunei	2
11.	Bulgaria	1
12.	Cambodia	2
13.	Canada	23
14.	China	117
15.	Colombia	5
16.	Cyprus	8
17.	Denmark	18
18.	Egypt	6
19.	Fiji	2
20.	France	51
21.	Germany	1
22.	Ghana	6
23.	Greece	40
24.	Indonesia	25
25.	Iran	36
26.	Iraq	9
27.	Ireland	1
28.	Israel	4
29.	Italy	145
30.	Japan	5
31.	Jordan	5
32.	Kenya	3
33.	Korea (Republic of)	1
34.	Kuwait	290
35.	Kyrgyzstan	1

1	2	3
36.	Madagascar	1
37.	Malaysia	319
38.	Maldives	26
39.	Mauritius	10
40.	Mexico	3
41.	Morocco	1
42.	Myanmar	76
43.	Nepal	614
44.	New Zealand	9
45.	Nigeria	13
46.	Oman	75
47.	Pakistan	352
48.	Philippines	5
49.	Poland	3
50.	Portugal	4
51.	Qatar	96
52.	Romania	1
53.	Russian Federation	5
54.	Saudi Arabia	1508
55.	Senegal	5
56.	Seychelles	2
57.	Singapore	158
58.	South Africa	16
59.	Spain	60
60.	Sri Lanka	73
61.	Suriname	1
62.	Sweden	1
63.	Switzerland	6
64.	Syria	1
65.	Tanzania	1

1	2	3
66.	Thailand	76
67.	Uganda	3
68.	U.A.E.	785
69.	U.K.	437
70.	Ukraine	1
71.	U.S.A	291
72.	Yemen	4
	TOTAL	6290

Juvenile homes in Gujarat

35. SHRI DILIPBHAI PANDYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the number of Juvenile Jails or observation homes in Gujarat, whether the number of inmates, the number of staff required, are as per norms;

(b) the number of posts that are vacant, the steps that Government is taking to fill up the vacancies; and

(c) whether instances of maltreatment of the inmates have come to the notice of Government, if so, the action taken thereon?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) The Ministry of Women and Child Development is implementing a centrally sponsored Integrated Child Protection Scheme (ICPS) for the improvement in the well being of children in difficult circumstances. Under ICPS grants are provided to State Governments/Union Territories for setting up of service delivery structures *viz*. Child Care Institution (CCIs) including Observation Homes. The Scheme has no provision for setting up of Juvenile Jails. As per the information provided by the Government of Gujarat no post of staff is vacant in the six Observation Homes. There are six Observation Homes functioning in Gujarat being funded under ICPS. These homes abide by the norms as per ICPS.

(c) As per information received from the National Commission for the Protection of Child Rights, it has not registered any complaint of maltreatment/abuse of the inmates/juveniles in Observation Homes of Gujarat.

Overseas investments of CPSUs

36. SHRI AMBETH RAJAN: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Central Public Sector Undertakings are making overseas investments; and

(b) if so, the details of the overseas investments made by the Central Public Sector Undertakings during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA): (a) and (b) Government has granted enhanced powers to the Boards of the profit making Central Public Sector Enterprises (CPSEs) under the Maharatna and Navratna schemes. The Maharatna and Navratna CPSEs have been delegated powers, *inter-alia*, to make equity investments to establish financial joint ventures and wholly owned subsidiaries in India or abroad.

Some of the Maharatna/Navratna CPSEs, notably those in the power, oil and gas sectors have established subsidiaries and joint ventures abroad. Data with respect to the investments made abroad by the CPSEs is not maintained centrally.

Sale of Cement Corporation plants

37. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether it is a fact that Cement Corporation of India has taken a decision to sell its plants; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA): (a) Cement Corporation of India (CCI) is a sick BIFR referred company. It has 3 operating units and 7 non-operating units. As per the revival scheme, approved by the Government and ordered by BIFR, it has been decided to close its 7 non-operating units.

(b) The details of the 7 non-operating units are as under:

Non-operating Units

Unit	Location
Mandhar	Chhattisgarh
Kurkunta	Karnataka

Unit	Location
Nayagaon/Nayagaon Expansion	Madhya Pradesh
Akaltara	Chhattisgarh
Charkhi Dadri	Haryana
Adilabad@	Telangana
Delhi Grinding Unit	Delhi

@ All the seven non-operating units except Adilabad unit have been closed and put on sale. The Adilabad unit could not be closed due to interim order of the Hon'ble High Court of Andhra Pradesh for maintaining status-quo.

Performance ratings in last five years

38. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Central Public Sector Undertakings (CPSUs) annually get performance ratings;

(b) if so, the details of performance ratings got in the last five years and the current year by each Maharatna, Navratna and Miniratna Central Public Sector Enterprises (CPSE);

(c) the details of MoUs signed by each of the above CPSE during the last five years and the current year; and

(d) the steps taken to execute those MoUs within the time–frame?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA): (a) Evaluation of the performance of Central Public Sector Enterprises (CPSEs), against targets fixed in their respective Memorandum of Understanding (MoU) for a financial year is done at the end of that financial year.

(b) The details of the evaluation of the achievements *vis-à-vis* MoU targets of Maharatna, Navratna and Miniratna CPSEs for the last five years is given in the Statement (*See* below).

(c) and (d) Memorandum of Understanding (MoU) is a mutually negotiated agreement between the management of the CPSE and its Administrative Ministry/ Department wherein annual targets are fixed for different financial and non-financial parameters. The achievement of targets fixed in the MoU is the responsibility of the management of CPSEs and its Administrative Ministry/Department.

Statement

Details of the evaluation of the achievements vis-à-vis MoU targets of Maharatna, Navratna and Miniratna CPSEs for the last five years

Sl. No.	Name of CPSE	2009-10	2010-11	2011-12	2012-13	2013-14
1	2	3	4	5	6	7
Maharatna						
1.	Bharat Heavy Electricals Ltd.	Excellent	Excellent	Excellent	Very Good	Good
2.	Coal India Limited	Excellent	Very Good	Excellent	Excellent	Excellent
3.	GAIL (I) Limited	Excellent	Excellent	Excellent	Excellent	Excellent
4.	Indian Oil Corporation Ltd.	Excellent	Excellent	Excellent	Excellent	Excellent
5.	NTPC Ltd.	Excellent	Excellent	Very Good	Excellent	Excellent
6.	Oil and Natural Gas Co. Ltd. (ONGC)	Very Good	Very Good	Excellent	Excellent	Excellent
7.	Steel Authority of India Ltd.	Excellent	Excellent	Excellent	Excellent	Excellent
Navratna						
1.	Bharat Electronics Limited	Excellent	Very Good	Very Good	Very Good	Excellent
2.	Bharat Petroleum Corporation Ltd.	Excellent	Excellent	Excellent	Excellent	Excellent
3.	Container Corporation of India Ltd.	Very Good	Very Good	Excellent	Excellent	Excellent
4.	Engineers India Ltd,	Excellent	Excellent	Excellent	Very Good	Good
5.	Hindustan Aeronautics Ltd.	Excellent	Excellent	Excellent	Excellent	Excellent
6.	Hindustan Petroleum Corp. Ltd.	Fair	Excellent	Excellent	Excellent	Excellent
7.	Mahanagar Telephone Nigam Ltd.	Fair	Fair	Fair	Good	Very Good
8.	National Aluminum Co. Limited	Very Good	Very Good	Very Good	Excellent	Very Good
9.	National Building Construction Corpn Ltd.	Excellent	Excellent	Excellent	Very Good	Excellent
10.	National Mineral Dev. Corporation	Excellent	Excellent	Excellent	Excellent	Excellent
11.	Neyveli Lignite Corporation Limited	Very Good	Very Good	Excellent	Excellent	Excellent

1	2	3	4	5	6	7
12.	Oil India Limited	Excellent	Very Good	Excellent	Excellent	Excellent
13.	Power Finance Corporation Ltd	Excellent	Excellent	Excellent	Excellent	Excellent
14.	Power Grid Corpn. Of India Ltd.	Excellent	Excellent	Excellent	Excellent	Excellent
15.	Rashtirya Ispat Nagam Ltd.	Excellent	Excellent	Excellent	Excellent	Excellent
16.	Rural Electrification Corpn. Ltd	Excellent	Excellent	Excellent	Excellent	Excellent
17.	Shipping Corpn. of India Ltd.	Excellent	Excellent	Good	Very Good	Very Good
Miniratna						
1.	Airports Authority of India	Very Good	Excellent	Very Good	Good	#
2.	Antrix Corporation Ltd	Good	-*	-*	Good	Good
3.	BalmerLawrie and Co. Ltd.	Excellent	Excellent	Excellent	Excellent	Excellent
4.	Bharat Coking Coal Limited	Excellent	Excellent	Excellent	Excellent	Excellent
5.	Bharat Dynamics Ltd.	Very Good	Very Good	Very Good	Very Good	Excellent
6.	Bharat Earth Movers Limited	Very Good	Good	Good	Good	Good
7.	Bharat Pumps and Compressors Ltd.	Good	Fair	-*	Fair	Fair
8.	Bharat Sanchar Nigam Ltd	Fair	Fair	Fair	Fair	Fair
9.	Bridge and Roof Co. (I) Ltd.	Very Good	Excellent	Good	Good	Good
10.	Broadcast Engineering Consultants India Limited	Good	Very Good	Good	Fair	Fair
11.	Central Coalfields Ltd.	Very Good	Very Good	Excellent	Excellent	Excellent
12.	Central Mine Planning and Design Institute Limited	Excellent	Very Good	Excellent	Excellent	Excellent
13.	Central Railside Warehousing Co. Ltd.	NS	Very Good	Very Good	Excellent	Very Good
14.	Central Warehousing Corporation Ltd.	Very Good	Excellent	Excellent	Excellent	Excellent
15.	Chennai Petroleum Corporation Ltd.	Excellent	Excellent	Excellent	Good	Very Good
16.	Cochin Shipyard Limited	Excellent	Excellent	Very Good	Excellent	Excellent
17.	Dredging Corporation of India Ltd.	Excellent	Good	Fair	Good	Excellent

1	2	3	4	5	6	7
18.	Educational Consultants India Ltd.	Excellent	Good	Good	Good	Excellent
19.	Engineering Projects (India) Ltd.	Excellent	Very Good	Very Good	Very Good	Very Good
20.	Ennore Port Ltd.	Excellent	Excellent	Excellent	Excellent	Excellent
21.	FCI Aravali Gypsum and Minerals (I) Ltd	Excellent	Excellent	Excellent	Excellent	Excellent
22.	Ferro Scrap Nigam Ltd	Good	Good	Good	Good	Excellent
23.	Garden Reach Shipbuilders and Eng. Ltd.	Excellent	Excellent	Excellent	Excellent	Excellent
24.	Goa Shipyard Ltd.	Excellent	Excellent	Good	Good	Good
25.	Hindustan Copper Ltd.	Very Good	Very Good	Excellent	Very Good	Very Good
26.	Hindustan Newsprint Limited	-*	Fair	Fair	Fair	Fair
27.	Hindustan Paper Corporation Ltd	Excellent	Fair	Fair	Fair	Fair
28.	HLL Lifecare Ltd.	Excellent	Excellent	Excellent	Excellent	Excellent
29.	HMT International Ltd.	-*	-*	Fair	Very Good	Fair
30.	Housing & Urban Development Corporation Ltd.	Very Good	Very Good	Excellent	Excellent	Excellent
31.	HSCC (India) Ltd	Excellent	Excellent	Excellent	Excellent	Excellent
32.	India Trade Promotion Organization	Very Good	Good	Excellent	Excellent	Excellent
33.	Indian Medicines Pharmaceuticals Corporation Ltd,	-*	-*	-*	Good	Fair
34.	Indian Railway Catering and Tourism Corpn. Ltd.	Excellent	Excellent	Excellent	Very Good	Excellent
35.	Indian Rare Earth Ltd.	Fair	Good	Very Good	Very Good	Good
36.	Indian Tourism Development Corporation	Fair	Fair	Fair	Fair	Good
37.	IRCON International Ltd.	Excellent	Excellent	Excellent	Excellent	Very Good
38.	KIOCL Ltd.	Fair	Very Good	Very Good	Very Good	Very Good
39.	Mahanadi Coalfield Ltd.	Excellent	Very Good	Excellent	Excellent	Very Good
40.	Mangalore Refinery and Petrochemicals Ltd.	Excellent	Excellent	Excellent	Excellent	Very Good

1	2	3	4	5	6	7
41.	Manganese Ore (I) Ltd.	Excellent	Excellent	Excellent	Excellent	Excellent
42.	Mazgaon Dock Ltd.	Excellent	Very Good	Very Good	Excellent	Excellent
43.	MECON Ltd.	Excellent	Excellent	Very Good	Good	Fair
44.	Mineral Exploration Corporation Ltd.	Very Good	Very Good	Very Good	Very Good	Excellent
45.	Mishra Dhatu Nigam Ltd.	Excellent	Excellent	Very Good	Excellent	Excellent
46.	MMTC Ltd.	Excellent	Very Good	Excellent	Very Good	Very Good
47.	MSTC Ltd.	Excellent	Very Good	Excellent	Excellent	Very Good
48.	National Fertilizers Ltd.	Excellent	Excellent	Excellent	Good	Very Good
49.	National Film Development Corp. Ltd	-*	Very Good	Excellent	Excellent	Very Good
50.	National Seeds. Corpn. Ltd	Excellent	Very Good	Good	Excellent	Excellent
51.	National Small Industries Corpn. Ltd	Excellent	Excellent	Excellent	Excellent	Excellent
52.	NHPC Ltd.	Very Good	Very Good	Very Good	Very Good	Good
53.	North Eastern Electric Power Corp. Ltd.	Very Good	Good	Good	Very Good	Good
54.	Northern Coalfield Ltd.	Excellent	Very Good	Excellent	Very Good	Good
55.	Numaligarh Refinery Ltd.	Excellent	Excellent	Excellent	Excellent	Excellent
56.	ONGC Videsh Ltd.	Excellent	Excellent	Very Good	Very Good	Excellent
57.	Pawan Hans Helicopters Ltd.	Excellent	-*	Fair	Good	#
58.	PEC Limited	Excellent	Very Good	Excellent	Very Good	Good
59.	Projects & Development India Ltd.	Excellent	Excellent	Excellent	Good	Good
60.	Rail Vikas Nigam Ltd.	Very Good	Excellent	Excellent	Excellent	Excellent
61.	Railtel Corporation of India Ltd	-*	Good	Good	Excellent	Excellent
62.	Rajasthan Electronics and Instrumentation Ltd.	Very Good	Excellent	Excellent	Excellent	Excellent
63.	Rashtriya Chemicals and Fertilizers Ltd,	Excellent	Excellent	Excellent	Excellent	Excellent
64.	RITES Limited	Excellent	Excellent	Excellent	Excellent	Excellent
65.	Satluj Jal Vidyut Nigam Limited	Excellent	Very Good	Excellent	Excellent	Excellent

1	2	3	4	5	6	7
66.	Security Printing and Minting Corporation of India Ltd.	Excellent	Excellent	Excellent	Excellent	Excellent
67.	South Eastern Coalfield Ltd.	Excellent	Excellent	Excellent	Excellent	Excellent
68.	State Trading Corporation Ltd	Very Good	Very Good	Very Good	Good	Fair
69.	Tehri Hydro Development Corpn. Ltd.	Excellent	Very Good	Excellent	Very Good	Excellent
70.	Telecommunications Consultants India Ltd	Excellent	Excellent	Very Good	Very Good	Very Good
71.	WAPCOS	Excellent	Excellent	Excellent	Excellent	Excellent
72.	Western Coalfield Ltd.	Excellent	Very Good	Excellent	Very Good	Excellent

Note: *Not Submitted/Not Evaluated. #Not Evaluated since audited accounts not submitted. **NS:** Not started operation.

Expansion of Tide Water Oil Co.

39. SHRI SALIM ANSARI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether it is a fact that Tide Water Oil Co. (India) Limited (TWOL) a subsidiary of Andrew Yule and Company Limited have in the Annual General Meeting (AGM) in August, 2014 had *inter-alia* decided to borrow money upto ₹ 1400 crores from Banks/Financial institutions for the purpose of expansion of existing business in India and abroad;

(b) if so, the details of money borrowed so far and expansion plans of the company; and

(c) whether it is also a fact that Japanese automobile manufacturer M/s JxNOE have expressed their intention to establish a joint venture with the company for lubricants and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA): (a) Tide Water Oil Co. (I) Ltd. (TWOL) is not a subsidiary Company but an Associated Company of AYCL. Yes, this is an enabling resolution passed in its Annual General Meeting (AGM) which was held on 29.08.2014.

(b) No borrowing has been effected as on 31.03.2015.

(c) Yes, a Joint Venture Company formed on 01.10.2014.

Financial help to tainted consultants by BHEL officials

40. SHRI SALIM ANSARI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether it is a fact that Bharat Heavy Electricals Limited (BHEL) have paid huge subscriptions/fees/advertisements to the websites/consulting firms being probed by Crime Branch of Delhi Police in leakage of documents case;

(b) if so, the details of subscriptions/fees/advertisements paid to the websites/ portals and consultants so far;

(c) whether BHEL have also procured documents from these tainted advisers/ consultants; and

(d) if so, the details thereof and action taken against officers of BHEL for extending financial help to tainted consultants/portals etc.?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA): (a) No information has been received by Bharat Heavy Electricals Limited (BHEL) from any Government authority/agency in respect of specific websites/consulting firms being probed by Crime Branch of Delhi Police in the recent leakage of documents case. Therefore, as per instant available information, paying of huge subscriptions/fees/advertisements to the websites/ consulting firms being probed by Crime Branch of Delhi Police in leakage of documents case by BHEL does not arise.

(b) to (d) Not applicable in view of (a) above.

Policy for setting up of heavy industries

41. SHRI HUSAIN DALWAI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) government's policy so far setting up of heavy industries and Public Sector Enterprises;

(b) whether Government intend to set up these industries in the backward regions to remove regional imbalances; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA): (a) to (c) Industry is a State subject. Hence no policy for setting up of heavy industries is made by Department of Heavy Industry. The role of this Department is confined to Central Public Sector

Enterprises (CPSEs) under its administrative control. These CPSEs take decisions in setting up of their units based on commercial considerations. Moreover, many States have evolved incentives and schemes for the development and growth of industries. The Central Government, through the Ministry of Finance, also provides incentives in the direct and indirect tax structure for the growth of industries across the country.

New housing mission for homeless

42. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether it is a fact that Technical Group on estimation of urban housing has said that India needs nearly 19 lakh houses in urban areas;

(b) to what extent the above need is going to be achieved through a new Housing Mission; and

(c) whether there is any plan to revive Jawaharlal Nehru National Urban Renewal Mission (JNNURM) to achieve the above target, if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO): (a) A Technical Group constituted by Ministry of Housing and Urban Poverty Alleviation has estimated urban housing shortage of 18.78 million in the Year 2012 for the entire country.

(b) The Government is in the process of launching a comprehensive Mission for assisting the States & UTs to achieve the target of "Housing for All" by 2022 in urban areas.

(c) No, Sir.

Construction of residential units in urban areas

†43. SHRI PRABHAT JHA: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether Government plans to construct 2 crore residential units in the urban areas of the country by the year 2020;

(b) if so, the details of the proposal for construction of residential units, State-wise; and

(c) the details of the progress under the scheme till date and whether financial constraints are also being faced in implementing the scheme?

---

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO): (a) to (c) The Government is in the process of launching a comprehensive Mission for assisting the States & UTs to achieve the target of "Housing for All" by 2022 in urban areas.

Revised Real Estate Bill

44. SHRI NEERAJ SHEKHAR:
SHRI ARVIND KUMAR SINGH:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether Union Cabinet has cleared the revised draft Real Estate (Regulation and Development) Bill recently, if so, the salient features of the draft Bill; and

(b) whether powers of the appellate tribunal under the proposed Bill have been diluted, if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO): (a) Yes, Sir. The Union Cabinet has approved the Official Amendments to the Real Estate (Regulation and Development) Bill on 7th April, 2015. Salient features of the Bill are given in the Statement (*See* below)

(b) No, Sir.

Statement

The salient features of the Real Estate (Regulation and Development) Bill are as under:

1. Establishment of 'Real Estate Regulatory Authority' in States/UTs to regulate real estate transactions.
2. Registration of real estate projects and real estate agents with the Authority.
3. Mandatory disclosure of all registered projects, including details of the promoter, project, layout plan, land status, approvals, agreements along with details of real estate agents, contractors, architect, structural engineer etc.
4. Deposit of specified amount in a separate bank account to cover the construction cost of the project for timely completion of the project.
5. Applicable both for commercial and residential real estate projects.
6. Establishment of fast track dispute resolution mechanisms for settlement of disputes through adjudicating officers and Appellate Tribunal.

7. Civil Court jurisdiction prohibited to take up the matters defined in Bill, however, consumer court allowed to hear real estate matters.
8. Promoters barred from changing plans and design without consent of two-third of the buyers.
9. Provision of Appropriate Government to make rules for the matters specified in the Bill, and the Regulatory Authority to make necessary regulations.

IHSDP in West Bengal

45. SHRI VIVEK GUPTA: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether Government is implementing integrated Housing and Slum Development Programme in West Bengal;

(b) if so, the details of the number of dwelling units approved, completed, pending and occupied, district-wise;

(c) the details of the number of beneficiaries, district-wise, dwelling unit-wise in West Bengal; and

(d) the details of any overlap in the Dwelling Units sanctioned under Rajiv Awas Yojana and IHSDP and what is the rationale behind having separate schemes for construction of slum dwelling units?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO): (a) and (b) Yes Sir. Under Integrated Housing and Slum Development Programme (IHSDP) component of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) in West Bengal, a total number of 95 projects was approved with a Central Share of ₹ 663.06 crore for construction of 49435 Dwelling Units (DUs). Out of which, 46411 DUs have been completed and 3024 DUs are in progress. Of the completed DUs, 46395 DUs have been occupied by the beneficiaries. District-wise details are given in the Statement (*See* below).

(c) Number of beneficiary families are 49435 and estimated number of beneficiaries are 2,37,288 in West Bengal under IHSDP. Details of beneficiaries are maintained by State Government and Urban Local Bodies.

(d) No, Sir. There is no overlapping in the Dwelling Units sanctioned under Rajiv Awas Yojana and IHSDP. Integrated Housing & Urban Development Programme (IHSDP) was launched for a duration of 7 years from 2005-06, ending on 31.03.2012. Project period was extended upto 31.03.2015 only for completing the projects approved till 31.03.2012. Rajiv Awas Yojana was launched in 2011 and 2013 in two phases respectively. The parameters of the RAY scheme were different from those of IHSDP.

Statement

District-wise Details of No. of Dwelling Units Approved, Under construction, Completed and Occupied along with no. of Beneficiaries under Integrated Housing and Slum Development Programmer in West Bengal in Numbers

Sl. No.	District	Name of Cities/Towns Covered	Dwelling Units	Under Progress DU's	Completed DU's	Occupied DU's	No. of Benificiaries*
1	2	3	4	5	6	7	8
1.	Bankura	Bankura, Bishnupur, Sonamukhi	979	148	831	831	4,699
2.	Barddhaman	Barddhaman, Dainhat, Guskara, Kalna, Katwa, Memari	4,793	195	4,598	4,598	23,006
3.	Birbhum	Bolpur, Dubrajpur, Rampurhat, Sainthia, Suri	2,191	215	1,976	1,976	10,517
4.	Dakshin Dinajpur	Balurghat, Gangarampur	1,942	70	1,872	1,872	9,322
5.	Darjeeling	Darjeeling, Kalimpong, Kurseong, Mirik	2,236	183	2,053	2,053	10,733
6.	Haora	Dhuilya	400	-	400	400	1,920
7.	Hugli	Arambag, Tarakeswar	1,104	461	643	643	5,299
8.	Jalpaiguri	Alipurduar, Dhupguri, Jalpaiguri, Mai, Siliguri	5,943	489	5,454	5,454	28,526

1	2	3	4	5	6	7	8
9.	Koch Bihar	Koch Bihar, Mathabhanga, Mekliganj, Tufanganj	2,632	151	2,481	2,481	12,634
10.	Kolkata	Kolkata (VAMBAY)	75	-	75	75	360
11.	Maldah	English Bazar, Old Maldah	1,402	50	1,352	1,352	6,730
12.	Medinipur	Chandrakona, Contai, Egra, Ghatal, Haldia, Jhargram, Kharagpur, Kharar, Kshirpai, Medinipur, Ramjibanpur, Tamluk, Panskura	7,496	336	7,160	7,160	35,981
13.	Murshidabad	Baharampur, Beldanga, Jangipur, Jiaganj, Kandi, Murshidabad	3,384	43	3,341	3,325	16,243
14.	Nadia	Bimagar, Chakdaha, Coopers Camp, Krishnanagar, Nabadwip, Ranaghat, Santipur, Taherpur	4,083	40	4,043	4,043	19,598
15.	North Twenty Four Parganas	Ashoknagar, Kalyangarh, Baduria, Bangaon, Sirhat, Gobardanga, Habra, Taki, Nalhoti	5,671	248	5,423	5,423	27,221
16.	Puruliya	Jhalda, Puruliya, Raghunathpur	1,232	216	1,016	1,016	5,914

17.	South Twenty Four Parganas	Diamond harbour, Joynagar	745	99	646	646	3,576
18.	Uttar Dinajpur	Dalkhola, Islampur, Kaliaganj, Raiganj	3,127	80	3,047	3,047	15,010
	GRAND TOTAL		49,435	3,024	46,411	46,395	2,37,288

** No. of Beneficiaries have been calculated as per average number of Benificiaries per household (4.8) based on CENSUS survey 2011.*

Implementation of Rajiv Awas Yojana

†46. SHRI HARIVANSH: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the implementation status of Rajiv Gandhi Awas Yojana which was planned for making cities slum free city;

(b) the status of the cities of those States wherein this plan has been implemented; and

(c) whether those cities have become slum free wherein this plan has been implemented, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO): (a) to (c) Under Rajiv Awas Yojana, a total of 237 projects involving central share of ₹ 4,827.49 crore for construction of 1,65,735 Dwelling Units (DUs) have been approved, out of which 2,762 DUs have been completed and 106 DUs have been occupied. The Status of RAY projects city-wise is given in the Statement-I to IV.

Statement-I

RAY

Ministry of Housing and Urban Poverty Alleviation At A Glance: All India (as on 16th April 2015)

(₹ in crores)

Sl.No.	Particulars	RAY
1.	No. of States	24
2.	No. of City/Town Covered	166
3.	No. of Project(s) Approved	237
4.	Project Cost Approved	8,734.68
5.	Central Share Committed	4,827.49
6.	Central Share Released	1,913.14
7.	Dwelling Units Sanctioned	165,735
8.	Construction Completed	2,762
9.	Dwelling Units in Progress	26,751
10.	Non-Starter DUs	136,222
11.	Dwelling Units Occupied	106

†Original notice of the question was received in Hindi.

Statement-II

State-wise Houseless Population in India as per census 2011

States/Union Territories	Houseless Population				
	Total	Rural		Urban	
		Population	% age in Total	Population	% age in Total
1	2	3	4	5	6
Andhra Pradesh	145,211	69,354	47.8	75857	52.2
Arunachal Pradesh	1556	1243	79.9	313	20.1
Assam	12,919	10,392	80.4	2527	19.6
Bihar	45,584	32,993	72.4	12591	27.6
Chhattisgarh	24,214	17,681	73.0	6533	27.0
Goa	3,051	1,358	44.5	1693	55.5
Gujarat	144,306	59,484	41.2	84822	58.8
Haryana	51,871	28,082	54.1	23789	45.9
Himachal Pradesh	4,098	3,226	78.7	872	21.3
Jammu and Kashmir	19,047	8,199	43.0	10848	57.0
Jharkhand	23,391	16,424	70.2	6967	29.8
Karnataka	76,735	41,262	53.8	35473	46.2
Kerala	11,853	4,092	34.5	. 7761	65.5
Madhya Pradesh	146,435	80,380	54.9	66055	45.1
Maharashtra	210,908	99,535	47.2	111373	52.8
Manipur	3,061	1,730	56.5	1331	43.5
Meghalaya	1,241	1,064	85.7	177	14.3
Mizoram	152	48	31.6	104	68.4
Nagaland	876	532	60.7	344	39.3
Odisha	34,061	20,008	58.7	14053	41.3
Punjab	46,714	28,340	60.7	18374	39.3
Rajasthan	181,544	108,308	59.7	73236	40.3
Sikkim	277	245	88.4	32	11.6
Tamil Nadu	50,929	13,812	27.1	37117	72.9

1	2	3	4	5	6
Tripura	3225	1873	58.1	1352	41.9
Uttar Pradesh	329,125	148,196	45.0	180929	55.0
Uttarakhand	11,824	6,268	53.0	5556	47.0
West Bengal	134,040	29,073	21.7	104967	78.3
Andaman and Nicobar Islands	95	30	31.6	65	68.4
Chandigarh	4,139	6	0.1	4133	99.9
Dadra and Nagar Haveli	1,004	723	72.0	281	28.0
Daman and Diu	737	146	19.8	591	80.2
Delhi	47,076	352	0.7	46724	99.3
Lakshadweep	0	0	-	0	-
Puducherry	1,590	82	5.2	1508	94.8
India 2011	1,772,889	834,541	47.1	938348	52.5

Source: Primary Census Abstract: Houseless Population, office of the Registrar General and Census Commissioner, India.

Statement-III

RAY: Overall Progress (State-wise)

(As on 16th April 2015)

Sl. No.	State/UT	No. of Project Approved	No. of City/Town Covered	Financial Progress (₹ in crores)			Physical Progress (Nos.)	
				Project Cost	Central Share Approved	Central Share Released	Dwelling Units Sanctioned	Dwelling Units under Construction including Constructed Units
1	2	3	4	5	6	7	8	9
1.	A and N Islands	-	-	-	-	-	-	-
2.	Andhra Pradesh	6	5	154.89	77.81	32.87	2,850	1,717
3.	Arunachal Pradesh	4	4	95.52	77.39	27.77	1,536	-
4.	Assam	1	1	1.98	1.00	-	24	-
5.	Bihar	7	5	454.65	297.72	114.51	11,276	-
6.	Chandigarh	-	-	-	-	-	-	-
7.	Chhattisgarh	8	4	191.78	105.66	41.80	4,313	96
8.	D and N Haveli	-	-	-	-	-	-	-
9.	Daman and Diu	-	-	-	-	-	-	-
10.	Delhi	-	-	-	-	-	-	-
11.	Goa	-	-	-	-	-	-	-

1	2	3	4	5	6	7	8	9
12.	Gujarat	19	12	784.34	462.02	181.33	18,365	3,760
13.	Haryana	5	5	373.82	274.15	108.94	5,370	1,166
14.	Himachal Pradesh	1	1	34.00	27.62	9.21	300	-
15.	Jammu and Kashmir	1	1	22.22	15.98	6.26	369	-
16.	Jharkhand	5	4	238.66	107.32	60.25	4,319	1,309
17.	Karnataka	42	20	1,876.36	1,054.63	407.15	37,058	4,533
18.	Kerala	5	5	160.77	66.06	25.38	2,118	538
19.	Lakshadweep	-	-	-	-	-	-	-
20.	Madhya Pradesh	18	17	861.01	464.53	180.59	15,760	1,694
21.	Maharashta	-	-	-	-	-	-	-
22.	Manipur	-	-	-	-	-	-	-
23.	Meghalaya	-	-	-	-	-	-	-
24.	Mizoram	1	1	11.20	9.49	3.16	142	-
25.	Nagaland	3	3	56.39	41.68	16.23	1,054	146
26.	Odisha	18	6	684.31	350.69	136.26	13,175	1,192
27.	Puducherry	-	-	-	-	-	-	-
28.	Punjab	2	2	19.43	11.11	3.78	680	-
29.	Rajasthan	21	16	968.24	471.28	195.73	17,236	8,873
30.	Sikkim	-	-	-	-	-	-	-
31.	Tamil Nadu	21	10	406.33	169.34	76.24	6,172	2,920

32.	Telangana	7	4	300.15	161.56	62.38	5,960	334
33.	Tripura	4	4	98.79	77.92	29.97	3,005	-
34.	Uttar Pradesh	20	18	610.93	297.66	116.40	9,229	1,042
35.	Uttarakhand	12	12	244.94	170.51	65.35	4,132	193
36.	West Bengal	6	6	83.86	34.34	11.58	1,292	-
	GRAND TOTAL (RAY)	237	166	8,734.58	4,827.49	1,913.14	165,735	29,513

Statement-IV

State and City-wise Status including Physical and Financial Progress for Projects under Rajiv Awas Yojana

(₹ in Crores)

Sl. No.	Name of the State	Name of City/ Town	No. of Project Approved	Project Cost	Central Share	Central Share Released (Projects)	Dwelling Units	Dwelling Units under Construction including Constructed Units
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	Kurnool	1	5.67	2.77	1.05	90	-
		Nellore	1	15.91	7.13	2.74	275	-
		Sullurpet	1	25.98	17.62	6.77	564	-
		Vijaywada	2	96.31	45.32	18.13	1,717	1,717
		Visakhapatnam	1	11.02	4.98	4.19	204	-
	TOTAL		6	154.89	77.81	32.87	2,850	1,717

1	2	3	4	5	6	7	8	9
2.	Arunachal Pradesh	Bomdila	1	20.38	15.70	6.04	384	-
		Dirang	1	15.80	12.29	4.73	320	-
		Itanagar	1	44.31	38.73	12.91	576	-
		Palin	1	15.02	10.68	4.10	256	-
	TOTAL		4	95.52	77.39	27.77	1,536	-
3.	Assam	Guwahati	1	1.98	1.00	-	; 24	-
	TOTAL		1	1.98	1.00	-	24	-
4.	Bihar	Darbhanga	1	80.56	57.65	22.17	2,190	-
		Gaya	1	75.90	54.31	20.89	1,970	-
		Katihar	1	88.42	63.27	24.34	2,038	-
		Patna	3	115.83	55.26	21.25	2,893	-
		Purnea	1	93.94	67.22	25.86	2,185	.
	TOTAL		7	454.65	297.72	114.51	11,276	-
5.	Chhattisgarh	Bhilai	1	67.19	30.77	12.31	1,600	-
		Bilaspur	3	64.09	44.02	17.43	1,392	-
		Korba	1	12.81	8.79	3.45	320	-
		Raipur	3	47.70	22.08	8.62	1,001	95
	TOTAL		8	191.73	105.66	41.80	4,313	95

6. Gujarat	Ahamedabad	3	151.97	71.61	27.83	3,615	2,528
	Bharuch	1	19.95	14.30	5.50	512	
	Bhuj	1	14.81	9.48	3.63	304	-
	Deesa	1	51.99	37.20	14.31	1,456	
	Kalol	1	98.58	70.44	27.09	2,421	-
	Kodinar	1	20.45	14.86	5.72	4801	-
	Morbi	1	67.63	48.40	18.61	1,600	-
	Palanpur	1	63.15	45.19	17.38	1,776	-
	Rajakot	4	59.45	26.00	13.26	1,019	252
	Surendranagar	1	40.47	28.96	11.14	560	-
	Thangadh	1	21.64	13.13	5.03	420	-
	Vadodara	3	174.25	82.45	31.83	3,802	980
TOTAL		19	784.34	462.02	181.33	18,365	3,760
7. Haryana	Ambala	1	59.83	44.87	17.95	200	94
	Hisar	1	62.73	47.05	18.10	1,508	
	Rohtak	1	95.89	71.92	23.77	1,518	1,072
	Sirsa	1	95.00	67.22	26.89	2,144	-
	Yamuna Nagar	1	60.37	43.09	17.24	-	-
TOTAL		5	373.82	274.15	108.94	5,370	1,166

1	2	3	4	5	6	7	8	9
8.	Himachal Pradesh	Shimla	1	34.00	27.62	9.21	300	-
	TOTAL		1	34.00	27.62	9.21	300	-
9.	Jammu and Kashmir	Leh	1	22.22	15.98	6.26	363	-
	TOTAL		1	22.22	15.98	6.26	369	-
10.	Jharkhand	Bokaro	1	19.57	9.33	3.59	383	6
		Dhanbad	2	113.36	49.73	38.13	1,983	1,303
		Jamshedpur	1	25.91	10.18	3.88	388	-
		Ranchi	1	79.82	38.08	14.65	1,565	-
	TOTAL		5	238.66	107.32	60.25	4,319	1,309
11.	Karnataka	Bangalore	13	674.33	320.60	123.71	12,435	1,784
		Belgaum	2	80.49	57.60	22.15	1,873	-
		Chikkaballapur	1	10.50	7.51	2.89	242	-
		Chintamani	1	10.03	7.18	2.76	230	-
		Chitradurga	1	67.84	48.55	18.67	1,563	125
		Davangere	2	92.44	66.15	25.44	2,120	-
		Gadag	1	23.95	15.79	6.05	504	-
		Gulbarga	3	186.77	89.10	34.27	3,447	1,024
		Hassan	1	14.26	10.20	3.92	327	-

		Hubli Dharwad	3	153.25	71.74	28.06	2,653	288
		Kolar	1	37.10	26.55	10.21	851	8
		Koppal	1	14.67	10.50	4.04	337	-
		Madhugiri	1	19.62	14.04	5.40	450	-
		Mandya	1	64.99	41.83	16.02	1,335	-
		Mysore	4	151.93	72.48	27.88	2,800	40
		Ramanagara	1	66.71	47.74	18.36	1,530	-
		Robertsonpet	1	36.75	26.30	10.12	843	-
		Sira	1	19.62	14.04	5.40	450	-
		Tumkur	2	137.95	97.31	38.17	2,766	1,264
		Yadgir	1	13.17	9.42	362	302	.
	TOTAL		42	1,876.37	1,054.63	407.15	37,058	4,533
12.	Kerala	Kochi	1	67.62	18.80	7.00	755	-
		Kollam	1	17.85	11.21	4.48	265	-
		Kozhikode	1	1.88	0.84	-	36	-
		Thiruvananthapuram	1	71.87	34.73	13.89	1,032	538
		Thrissur	1	1.54	0.49	-	30	-
	TOTAL		5	160.77	66.06	25.38	2,118	538
13.	Madhya Pradesh	Bhopal	1	74.00	33.64	13.45	1,204	300

1	2	3	4	5	6	7	8	9
		Burhanpur	1	18.90	13.51	5.18	432	-
		Chhindwara	1	59.36	34.52	13.18	1,098	-
		Dewas	1	61.48	38.05	14.54	1,212	-
		Gwalior	1	57.16	25.26	10.11	934	650
		Indore	1	84.34	37.29	14.92	1,463	114
		Jabalpur	1	36.95	16.73	6.69	740	98
		Katni	1	46.46	26.30	10.01	834	-
		Khandwa	1	31.02	18.53	7.10	592	-
		Neemuch	1	7.82	4.54	1.73	144	-
		Ratlam	1	45.65	26.60	10.18	848	-
		Rewa	1	50.33	28.09	10.73	894	-
		Sagar	2	110.54	65.60	25.46	2,150	532
		Satna	1	69.40	41.63	15.98	1,332	-
		Singrauli	1	15.74	8.44	3.20	267	-
		Ujjain	1	72.02	32.74	13.09	1,196	•
		Vidisha	1	19.86	13.07	5.04	420	-
	TOTAL		18	861.01	464.53	180.59	15,760	1,694

14.	Mizoram	Aizawl	1	11.20	9.49	3.16	142	-
	TOTAL		1	11.20	9.49	3.16	142	-
15.	Nagaland	Chumukedima	1	18.60	13.78	5.51	384	48
		Medziphema	1	19.74	14.57	5.60	350	45
		Tseminyu	1	18.05	13.33	5.121	320	53
	TOTAL		3	56.39	41.68	16.23	1,054	146
16.	Odisha	Berhampur	9	277.63	144.76	55.10	5,053	-
		Bhubaneshwar	4	194.89	81.94	37.26	3,616	800
		Cuttack	1	25.83	10.78	4.31	865	-
		Jajpur	2	83.73	52.68	16.39	1,701	392
		Puri	1	19.62	11.96	4.61	384	-
		Rourkela	1	82.60	48.57	18.59	1,556	-
	TOTAL		18	684.31	350.69	136.26	13,175	1,192
17.	Punjab	Batala	1	6.83	4.95	1.32	238	-
		Jalandhar	1	12.60	6.16	2.46	442	
	TOTAL		2	19.43	11.11	3.78	680	-
18.	Rajasthan	Ajmer	1	85.11	40.57	16.23	1,448	1,448
		Alwar	1	83.46	59.67	23.87	1,544	725
		Badi Sadri	1	10.44	4.38	1.64	135	-

1	2	3	4	5	6	7	8	9
		Begun	1	13.04	5.36	2.14	165	-
		Bharatpur	1	9.08	6.49	2.60	220	-
		Bikaner	2	63.05	27.80	11.12	1,162	-
		Chittorgarh	1	91.83	38.29	14.43	1,187	-
		Choti Sadri	1	29.24	11.99	4.49	369	-
		Fatehnagar	1	36.62	18.56	7.13	594	-
		Jaipur	3	246.36	116.39	57.00	5,260	5,260
		Jodhpur	2	68.22	30.76	12.30	1,216	208
		Kapasan	2	20.26	7.77	2.89	239	-
		Kota	1	71.67	34.16	13.66	1,528	1,232
		Nimbahera	1	44.53	13.73	7.46	614	-
		Pratapgarh	1	55.14	25.41	9.61	792	-
		Udaipur	1	40.19	23.96	9.16	763	-
	TOTAL		21	968.24	471.28	195.73	17,236	8,873
19.	Tamil Nadu	Chennai	4	152.90	61.09	38.17	1,975	1,472
		Coimbatore	1	21.52	7.38	-	291	-
		Erode	1	9.50	4.85	1.84	155	-
		Madurai	1	20.36	6.63	2.53	276	176

		Salem	4	44.04	17.83	3.49	700	150
		Thirunelveli	3	50.64	25.86	9.85	985	74
		Tiruchirappalli	4	46.48	18.73	10.11	796	543
		Tirupur	1	18.38	6.84	2.61	266	266
		Tuticorin	1	33.97	16.21	6.15	593	148
		Vellore	1	8.55	3.92	1.48	135	91
	TOTAL		21	406.33	169.34	76.24	6,172	2,920
20.	Telangana	Hyderabad	1	58.75	22.25	8.90	1,198	334
		Khammam	2	157.88	101.07	38.80	3,300	-
		Ramagundam	1	12.75	8.65	3.33	286	-
		Warangal	3	70.78	29.60	11.36	1,176	-
	TOTAL		7	300.15	161.56	62.38	5,960	334
21.	Tripura	Amarpur	1	27.95	22.06	8.48	694	-
		Khowai	1	31.02	24.47	9.41	1,290	-
		Kumarghat	1	24.09	19.00l	7.31	618	
		Sabroom	1	15.74	12.391	4.76	403	-
	TOTAL		4	98.79	77.92	29.97	3,005	-
22.	Uttar Pradesh	Agra	1	37.70	14.39	5.76	305	41
		Aligarh	1	34.49	13.98	5.37	6021	-

1	2	3	4	5	6	7	8	9
		Allahabad	1	11.76	4.92	1.891	1901	-
		Etawah	1	22.18	13.52	5.19	630	
		Firozabad	1	28.08	11.75	4.52	454	
		Ghaziabad	1	34.69	14.51	5.58	560	-
		Gorakhpur	1	45.03	18.84	7.25	750	-
		Jhansi	1	32.05	13.41	5.16	517	-
		Kannouj	1	17.53	9.86	3.94	164	63
		Kanpur	2	13.43	5.08	2.03	128	.
		Lucknow	1	24.75	10.75	4.30	468	284
		Mathura	1	21.57	13.53	5.21	434	.
		Meerut	1	62.60	26.19	10.07	1,017	72
		Moradabad	1	29.77	12.45	4.79	485	-
		Muzaffarnagar	1	9.13	5.73	2.20	184	75
		Rae Bareli	2	117.52	79.57	31.83	1,423	4381
		Rampur	1	13.67	7.79	3.12	96	64
		Varanasi	1	54.99	21.38	8.19	822	-
	TOTAL		20	610.93	297.66	116.40	9,229	1,042
23.	Uttarakhand	Augustmuni	1	19.85	8.75	3.26	204	-

		Bajpur	1	10.12	7.72	2.97	190	-
		Barkot	1	23.83	16.54	6.33	396	
		Bhimtal	1	6.68	4.48	1.71	107	-
		Haridwar	1	52.81	37.72	14.50	906	-
		Joshimath	1	11.29	6.34	2.40	150	143
		Kelakheda	1	34.76	26.40	10.15	638	-
		Nainital		5.47	3.99	1.54	96	-
		Rudraprayag	1	7.45	4.02	1.52	95	50
		Shaktigarh	1	26.55	20.26	7.79	504	-
		Sitarganj	1	30.15	23.00	8.85	576	-
		Uthimath	1	16.00	11.28	4.32	270	-
	TOTAL		12	244.94	170.51	65.35	4,132	193
24.	West Bengal	Asansol	1	16.05	7.59	2.92	400	-
		Bhatpara	1	9.18	6.24	2,38	198	-
		Chandernagore	1	5.14	2.38	0.90	75	-
		Kalyani	1	13.77	6.42	2.39	199	-
		Kazipara	1	5.18	3.74	-	120	-
		Kolkata	1	34.53	7.96	3.00	300	-
	TOTAL		6	83.86	34.34	11.58	1,292	-
	GRAND TOTAL		237	8,734.59	4,827.49	1,913.14	165,735	29,513

Difficulties being faced by start up units in SME sector

47. SHRI PARIMAL NATHWANI: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether Government has received any complaints/representations about the difficulties being faced by start up units in SME sector;

(b) if so, the details thereof during each of the last three years and the current year and the help being extended to such units at present;

(c) the views of the State Governments in this regard, particularly Jharkhand and Gujarat; and

(d) the corrective steps taken/proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI GIRIRAJ SINGH): (a) to (d) The Ministry of Micro, Small and Medium Enterprises (MSME) has been receiving various complaints/representations from SME entrepreneurs who are starting up units. Most of these complaints/representations are related to lack of adequate capital and issues like that of getting power connection, clearances related to pollution, environment, labour etc. The Government is conscious of the problems being faced by start-up units. The Ministry of MSME is implementing a number of schemes and programmes to address the credit, infrastructure, technology and marketing needs of the start-ups. Some of the important schemes are: Credit Guarantee Scheme, Credit Linked Capital Subsidy Scheme, Cluster Development Programme and National Manufacturing Competitiveness Programme. Furthermore, Ministry of MSME has been interacting with various concerned Ministries/Departments/State Governments/Banks and other Stake holders to streamline the mechanism for grant of loans, simplify labour laws and other procedures to facilitate the setting up of start up units. The State Governments including Jharkhand and Gujarat have made varied degree of progress in this direction.

Easier access to bank loans for MSMEs

48. SHRI AVINASH PANDE: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the measures being taken by Government to facilitate easier access to bank loans for micro, small and medium enterprises; and

(b) whether collateral free loans are being made available to MSMEs?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI GIRIRAJ SINGH): (a) Following the recommendations

of Prime Minister's Task Force Report on MSMEs (2010), the RBI has advised the banks to achieve 20 per cent year-on-year growth in credit to micro and small enterprises (MSEs), 10 per cent annual growth in the number of micro enterprise accounts and banks to allocate 60 per cent of the MSE advances to the micro enterprises. In addition, to facilitate easy flow of credit to Micro, Small and Medium Enterprises (MSMEs), the Government launched Credit Guarantee Fund Scheme for Micro and Small Enterprises in August, 2000 under which guarantee cover is provided for collateral free credit extended to micro and small enterprise (MSEs). The Reserve Bank of India (RBI) has also issued guidelines in May, 2010, which mandatorily require banks to dispense with collateral requirement for loans upto ₹ 10.00 lakh to MSEs. The Ministry also implements Prime Minister's Employment Generation Programme and Credit Linked Capital Subsidy Scheme, wherein margin money and capital subsidy respectively are disbursed to bring down the effective cost of loan.

(b) The Ministry of Micro, Small and Medium Enterprises, Government of India and Small Industries Development Bank of India (SIDBI) have established a Trust named Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE). CGTMSE provides guarantee cover under its Credit Guarantee Scheme (CGS) to its registered member Banks/Financial Institutions (called MLIs) against credit facilities upto ₹ 100 lakh sanctioned by them to the eligible Micro and Small Enterprises without taking any collateral security and/or Third Party Guarantee. As on March 31st, 2015, 18,17,245 guarantee proposals have been approved for an amount of ₹ 90445.90 crore.

Targets of manufacturing sector

49. SHRI AAYANUR MANJUNATHA: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the manufacturing sector has not achieved the targeted growth during the Eleventh Five Year Plan, if so, the details thereof and the reasons therefor;

(b) whether Government has set any target for the sector in the Twelfth Five Year Plan; and

(c) if so, the details thereof and the steps taken by Government to achieve these targets?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI GIRIRAJ SINGH): (a) to (c) As far as the MSME Manufacturing Sector was concerned, no target was set for growth in either 11th or 12th Five Year Plans. However, as per the latest MSME Census (Fourth Census) conducted (with base reference year 2006-07), wherein the data was collected till 2009 and results published in 2011-12, between the third census (base reference year

2001-02) and the fourth census, the annual compound growth rate of gross output in MSME manufacturing sector was a healthy 31.10% and the annual compound growth rate of number of MSME manufacturing units was 22.46%. The Ministry is maintaining the high growth rate through the implementation of various Schemes, especially the National Manufacturing Competitiveness Programme (NMCP) which aims at enhancing the competitiveness of Indian manufacturing sector by reducing their manufacturing costs through better space utilization, scientific inventory management, improved process flows, reduced engineering time etc.

Loan to youths under PMEGP

50. SHRI K.C. TYAGI: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether any loan is being granted to the youth in the country including Bihar and UP under the Prime Minister Employment Generation Programme (PMEGP), if so, the details of the scheme; and

(b) the details of amount of loan granted to youths under the said programme during each of the last two years and the current year as well as the targets fixed and achieved in this regard, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI GIRIRAJ SINGH): (a) Government in the Ministry of Micro, Small and Medium Enterprises has been implementing a credit-linked subsidy programme named Prime Minister's Employment Generation Programme (PMEGP) since 2008-09 through Banks with Khadi and Village Industries Commission (KVIC) as nodal agency at the national level for generating employment in the Country including Bihar and Uttar Pradesh by setting up of micro-enterprises in the non-farm sector by helping traditional artisans and unemployed youth. Under PMEGP, general category beneficiaries can avail of margin money subsidy of 25% of the project cost in rural areas and 15% in urban areas. For beneficiaries belonging to special categories such as scheduled castes, scheduled tribes, OBCs, minorities, women, ex-servicemen, physically handicapped, beneficiaries belonging to North Eastern Region, hill and border areas, etc., the margin money subsidy is 35% in rural areas and 25% in urban area. The maximum cost of project is ₹ 25 lakh in the manufacturing sector and ₹ 10 lakh in the service sector.

(b) State-wise release of margin money subsidy which is treated as target, as also the achievements in term of the margin money subsidy utilized under PMEGP during the last three years *i.e.* 2012-13, 2013-14 and 2014-15 are given in the Statement (*See* below). No funds have been released in the current financial year *i.e.* 2015-16.

Statement

State-wise margin money subsidy released and utilized under PMEGP

Sl. No.	State/UT	2012-13		2013-14		2014-15	
		Margin money subsidy released (₹ lakh)	Margin money subsidy utilized# (₹ lakh)	Margin money subsidy released (₹ lakh)	Margin money subsidy utilized# (₹ lakh)	Margin money subsidy released (₹ lakh)	Margin money subsidy utilized#@ (Provisional) (₹ lakh)
1	2	3	4	5	6	7	8
1.	Jammu & Kashmir	3667.37	3413.99	2994.07	3226.20	3181.64	2155.00
2.	Himachal Pradesh	1449.60	1350.84	1742.71	1613.84	2069.88	1645.91
3.	Punjab	1691.03	1417.92	2993.38	2477.06	2993.38	2923.87
4.	UT Chandigarh	135.38	68.63	202.70	59.11	0.00	61.46
5.	Uttarakhand	1979.18	2043.16	2246.04	2099.99	2246.05	1371.71
6.	Haryana	1898.29	1511.38	1550.54	2075.51	3101.28	2849.33
7.	Delhi	368.98	133.52	0	164.74	0.00	121.59
8.	Rajasthan	6737.25	6223.97	3331.20	4064.94	6662.38	4330.08
9.	Uttar Pradesh	14789.65	12968.42	13988.57	15104.91	17073.57	15012.58
10.	Bihar	7234.44	7669.08	8136.60	7725.19	2768.30	3378.52
11.	Sikkim	216.09	88.49	0	108.09	0.00	33.52

1	2	3	4	5	6	7	8
12.	Arunachal Pradesh	290.74	296.50	963.25	889.42	963.25	59.60
13.	Nagaland	1049.83	1101.32	1882.67	1125.77	470.67	878.59
14.	Manipur	1057.31	1098.49	1750.20	1591.34	1750.20	550.20
15.	Mizoram	724.52	545.82	1210.87	886.40	302.72	896.11
16.	Tripura	2867.73	2441.35	1109.32	2225.25	1387.58	960.27
17.	Meghalaya	1194.87	869.07	759.19	600.13	380.00	897.70
18.	Assam	6614.04	5801.15	3619.41	7393.07	3619.70	4167.01
19.	West Bengal	7326.41	7382.49	6017.77	5596.72	6017.77	5727.46
20.	Jharkhand	3396.37	3423.46	4508.29	4533.11	2943.98	2317.47
21.	Odisha	7937.60	7518.67	3629.32	4075.76	3629.66	3595.88
22.	Chhattisgarh	4456.80	3714.39	2559.67	2118.61	2260.12	1424.37
23.	Madhya Pradesh	9831.73	9097.43	9038.13	7973.02	10170.43	8018.71
24.	Gujarat*	5640.48	3304.67	2522.22	4401.81	5150.22	5604.22
25.	Maharashtra**	6875.19	6794.14	4327.19	4737.62	7985.18	5578.38
26.	Andhra Pradesh	7190.36	5655.41	3036.32	4610.54	4159.76	2769.26
27.	Telangana	0.00	0.00	0.00	0.00	1912.88	1407.48
28.	Karnataka	6318.62	3580.73	5295.41	7837.31	5295.41	5523.50
29.	Goa	387.68	83.87	0	143.86	0.00	141.76

30.	Lakshadweep	0	0	0	3.18	270.58	28.61
31.	Kerala	3265.49	3343.35	2710.19	2756.94	2710.19	2666.34
32.	Tamil Nadu	6084.27	4916.28	5839.78	5216.93	5839.78	5380.37
33.	Puducherry	17.00	83.79	484.25	43.17	0.00	74.46
34.	Andaman and Nicobar Islands	149.75	124.62	387.02	164.94	0.00	46.77
	TOTAL	122844.05	108066.40	98836.38	107644.48	107316.56	92598.09

Including un-utilized balance funds of previous year.

* Including Daman and Diu.

** Including Dadra and Nagar Haveli.

@ For the year 2014-15, the disbursement of Margin Money subsidy in respect of projects sanctioned upto 31st March 2015 has been extended upto 30th April 2015.

Indians trapped/under house arrest in Gulf countries

51. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether the Ministry is aware of the plight of the Indian nationals trapped in foreign jails and placed under house arrest, especially in the six Gulf Cooperation Council (GCC) countries, if so the details thereof;

(b) whether the Ministry maintains/ intends to create a record of Indian nationals who gets arrested in these GCC countries; and

(c) whether the legal aid scheme introduced to help Indians trapped in prisons outside the country has been useful so far, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS [GENERAL (RETD.) V.K. SINGH]: (a) As reported by the Indian Missions, the details of the Indian nationals in foreign jails and placed under house arrest is given in the Statement (*See* below).

(b) Ministry of Overseas Indian Affairs does not maintain record of Indians who get arrested in GCC countries as Indian Missions/Posts in these countries maintain such data.

(c) Under the Indian Community Welfare Fund (ICWF), provision has been made for payment of fine/penalties for the release of Indian nationals in jails/detention centres and payment of penalties in respect of Indian nationals for illegal stay in the host countries where *prima-facie* the worker is not at fault. In addition to this, initial legal assistance is provided to the overseas Indians also in deserving cases. The scheme has been found very useful by the beneficiaries.

The payment of penalties for cases of illegal stay is limited to a maximum of US$l000 per case after the Head of the Missions satisfies himself that the Indian national is not intentionally at fault.

In respect of Indian nationals in jails/detention cases, payment of small fines/ penalties subject to a maximum of US$2500 per case after the Head of the Missions satisfies himself that such payment would lead to release of Indian nationals.

So far, over 33,370 overseas Indians have been benefited from Indian Community Welfare Fund (ICWF).

Statement

Details of Indian nationals in foreign jails and placed under house arrest

Sl. No.	Name of Country	No. of Indian prisoners in Various foreign jails at present, Country-wise	Indian nationals under house arrest
1	2	3	4
1.	Angola	2	
2.	Armenia	2	
3.	Austria	5	
4.	Australia	51	
5.	Azerbaijan	1	
6.	Bahrain	123	
7.	Bangladesh	223	
8.	Belgium	22	
9.	Bhutan	55	
10.	Brunei	2	
11.	Bulgaria	1	
12.	Cambodia	2	
13.	Canada	23	
14.	China	117	
15.	Colombia	5	
16.	Cyprus	8	
17.	Denmark	18	
18.	Egypt	6	
19.	Fiji	2	
20.	France	51	
21.	Germany	1	
22.	Guatemala	3	
23.	Ghana	6	
24.	Greece	40	
25.	Indonesia	27	
26.	Iran	22	

1	2	3	4
27.	Iraq	9	
28.	Ireland	1	
29.	Israel	4	
30.	Italy	145	
31.	Japan	5	
32.	Jordan	5	
33.	Kenya	5	
34.	Korea (Republic of)	1	
35.	Kuwait	299	
36.	Kyrgyzstan	1	
37.	Lithuania	1	
38.	Madagascar	1	
39.	Malaysia	319	
40.	Maldives	20	1
41.	Mauritius	10	
42.	Mauritania	1	
43.	Mexico	3	
44.	Morocco	1	
45.	Myanmar	76	
46.	Nepal	614	
47.	New Zealand	8	
48.	Nicaragua	1	
49.	Nigeria	13	
50.	Oman	116	
51.	Pakistan	352	
52.	Philippines	5	
53.	Poland	3	
54.	Portugal	4	
55.	Qatar	96	
56.	Rawanda	1	

1	2	3	4
57.	Romania	1	
58.	Russian Federation	5	
59.	Saudi Arabia	1276	
60.	Senegal	5	
61.	Seychelles	1	
62.	Singapore	158	
63.	South Africa	16	
64.	Spain	74	
65.	Sri Lanka	66	
66.	Suriname	1	
67.	Sweden	1	
68.	Switzerland	6	
69.	Syria	1	
70.	Tanzania	1	
71.	Thailand	77	
72.	Uganda	2	
73.	U.A.E.	951	
74.	UK	437	
75.	Ukraine	1	
76.	U.S.A	291	
77.	Yemen	1	
	TOTAL	6310	1

Note : The above figures are subject to variation from time to time.

Indians facing problems in Saudi Arabia

52. SHRI GULAM RASOOL BALYAWI: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether Government is aware that the Indians in Saudi Arabia are facing lot of difficulties in that country, if so, the details thereof; and

(b) the action taken/being taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS [GENERAL (RETD.) V.K. SINGH]: (a) Saudi Arabia has a large number of Indian community of approximately 2.7 million. There have been no reports of targeted attacks/assaults on Indian citizens in Saudi Arabia. However, the Mission receives complaints from Indian workers and a majority of these pertain to labour disputes (non-payment or delay in payment of salaries and other benefits, refusal of leave or 'exit/re-entry permits' for visits to India, denial to arrange the 'final exit visa' to the worker to return to India after completion of the contract, etc.) and misbehaviour on the part of the Saudi employers. Most of the cases pertain to labourers who do not have proper employment contracts. The Mission is also approached by runaway housemaids or inmates of various jails/deportation centres in Saudi Arabia. The total number of labour complaints and housemaid cases handled by this Mission during the last 4 years is furnished below:

Year	No. of labour cases	No. of housemaid cases
2011	2330	207
2012	2781	177
2013	2608	258
2014	3548	184

(b) On receipt of labour complaints, the Embassy of India in Riyadh, takes up the issue with the Saudi sponsor and, where necessary, with the Saudi Government authorities concerned, as also with Recruiting Agents (RAs). Complaints against Indian RAs are sent to the concerned offices of the Protector of Emigrants (PoEs) for appropriate action at their end. Indian workers are also counseled to approach the concerned labour office, labour court, and passport/police authorities, for possible resolution of their grievance(s). The Mission also deputes officials to visit labour/general courts and the companies concerned for assisting the aggrieved Indian labourers. The Embassy of India deploys Arabic-knowing official(s) on a daily basis to assist Indian workers in lodging their complaints. Most of these cases are settled satisfactorily. The Embassy issues identity documents to all those workers who do not possess their passports with them if they desire to return to India.

Sanction of prosecution of Government Officials

53. SHRI AVINASH PANDE: Will the PRIME MINISTER be pleased to state:

(a) the number of requests for the sanction of prosecution of Government officials and/or employees that have been received under Section 197 of the Code of Criminal Procedure, 1973 by the Government since 2000;

(b) the number of such requests that were permitted to sanction the prosecution of these officials in each year; and

(c) the number of such prosecutions undertaken that have resulted in a conviction, acquittal and/or dismissal of charges?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) Department of Personnel and Training handles prosecution sanction cases under the Prevention of Corruption (PC) Act, 1988 for Indian Administrative Service, Central Secretariat Service (Under Secretary and above level) and CBI (Gr' A) Officers only, being their Cadre Controlling Department. Sanction for prosecution is accorded under Section 197 Cr. PC for offences under the IPC and other statutes administered by different Ministries/Departments. Such sanction can be sought by different investigating agencies *viz.* State Law Enforcement Agencies, CBI, Police, etc. against Civil Servant who can be from different service cadres including State Services and All India Services officers posted in the State cadres, etc. The competent authority for granting sanction under Section 197 of Cr. PC for State Government in various ranks is the concerned State Government.

In view of multiple agencies involved in prosecution matters for which sanction is required under Section 197 Cr. PC and such matters being pursued independently by different State and Central investigating agencies, no consolidated information is available as regards such sanctions sought, granted and where such cases of prosecution have attained finality resulting in conviction/acquittal/dismissal of charges.

Relevant records for sanction for prosecution in corruption cases

54. SHRI T. RATHINAVEL: Will the PRIME MINISTER be pleased to state:

(a) whether Government has directed the Union and State Governments to ensure that the Central Bureau of Investigation provides all relevant records at the time of seeking sanction for prosecution in corruption cases, so as to minimize delay, if so, the details thereof; and

(b) whether investigating agencies were not providing all the records, including FIR and statements of witnesses while seeking sanction, which is in turn was delaying Government's move on grant of sanction, if so, the such cases noticed during the last one year?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) Department of Personnel and Training has circulated Hon'ble Supreme Court's guidelines in judgement of Criminal

Appeal No.1838 of 2013 to all Chief Secretaries of State Governments & all ministries/ departments of Government of India *vide* Department's letter No. 142/15/2015-AVD.I dated 26.03.2015. It has been mentioned in guidelines that the prosecution must send the entire relevant record to the sanctioning authority including the FIR, disclosure statements, statements of witnesses, recovery memos, draft chargesheet and all other relevant material. It has been further mentioned in guidelines that prosecution has to establish and satisfy the court by leading evidence that the entire relevant facts had been placed before the sanctioning authority and the authority had applied its mind on the same and that the sanction had been granted in accordance with law.

(b) It has been frequently observed that investigating agencies do not send complete proposals of sanction for prosecution and processing of cases are delayed due to unavailability of requisite documents. In order to curb the delay, DoP&T has switched over to Single Window system *w.e.f.* 01.08.2014 for receiving prosecution sanction proposals in the Department as per the revised check-list. During last one year at least 12 incomplete proposals have been received in the Department of Personnel and Training in respect of IAS officers.

Delay in appointment of CIC

55. SHRIMATI WANSUK SYIEM: Will the PRIME MINISTER be pleased to state:

(a) whether the Central Information Commission (CIC) remains headless for almost eight months now with more than 37,000 cases pending with CIC for disposal with RTI appeals pertaining to prime departments like PMO, SC, CAG, CVC and EC still remain to be assigned to any commissioner; and

(b) whether by law all financial and administrative powers of the CIC are vested only in the CIC and if so, whether in violation of this provision, Government has recently delegated these powers to a Government appointed Secretary of the CIC, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) On completion of tenure of Shri Rajiv Mathur as Chief Information Commissioner in the Central Information Commission on 22.08.2014, the post is lying vacant since 23.08.2014. The last allocation of Ministries/Departments amongst Information Commissioners in the Central Information Commission was done on 15.01.2014.

(b) Section 12(4) of the Right to Information Act, 2005 provides that the general superintendence, direction and management of the affairs of the Central Information Commission shall vest in the Chief Information Commissioner who shall be assisted by

the Information Commissioners and may exercise all such powers and do all such acts and things which may be exercised or done by the Central Information Commission autonomously without being subjected to directions by any other authority under this Act.

Further, the powers of a 'Department of Central Government' under the Delegation of Financial Powers Rules, 1978 have been delegated to the Secretary, Central Information Commission except the powers relating to creation of posts; write off of losses and re-appropriation of funds above ₹ 1.00 crore. The said delegation has been done with the prior concurrence of Ministry of Finance (Department of Expenditure) and with a view to ensure smooth functioning of Central Information Commission.

Recommendation of second ARC

56. SHRI C.M. RAMESH: Will the PRIME MINISTER be pleased to state :

(a) whether Government proposes to accept the recommendations of Second Administrative Reforms Commission (ARC); and

(b) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) The 2nd Administrative Reforms Commission (2nd ARC) submitted 15 Reports to the Central Government on various aspects of Governance. Out of 1514 recommendations made therein, 1183 recommendations have been accepted by the Government for implementation. Decisions on the accepted recommendations have been conveyed to all concerned Central Ministries/Departments and States/Union Territories Governments for implementation. Further, in order to expedite implementation of the recommendations of 2nd ARC, all concerned Central Ministries/Departments have been requested to set up institutional mechanism under the chairpersonship of their Secretary to monitor the implementation of the same. Similarly, States/Union Territories have also been requested to set up such mechanism under the chairpersonship of respective Chief Secretaries/Administrators.

Use of official e-mail service for personal use

57. SHRI PAUL MANOJ PANDIAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government has cautioned its employees against using the official e-mail service for sending personal messages or any content involving language that is derogatory to religion, caste an ethnicity or against national interest, if so, the details thereof; and

(b) whether Government has cited ten examples of inappropriate use for the official e-mail service that could invite action against an employee, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) The information is being collected and will be laid on the table of the House.

Shortage of IAS officers

58. SHRI AAYANUR MANJUNATHA: Will the PRIME MINISTER be pleased to state:

(a) whether there is an acute shortage of Indian Administrative Service (IAS) officers in the country if so, the details thereof, State/UT-wise;

(b) the number of sanctioned posts of IAS officers at present, State/UT-wise;

(c) the number of officers employed at present on the sanctioned posts, State/UT-wise; and

(d) the steps taken by Government to meet this shortage of IAS officers?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) The Total Administrative Strength (TAS), officers in position and vacancy position in Indian Administrative Service (IAS), State-wise as on 01.01.2015 is given in the Statement (*See* below).

(d) In order to address the issue of shortage of IAS in Regular Recruitment quota, the Government has increased annual intake of officers from 55 in Civil Services Examination (CSE) 1998 to 180 in CSE 2014 in respect of IAS. In promotion quota, prompt actions have been taken for holding Selection Committee Meetings for appointment by promotion/selection of State Service officers to IAS.

Statement

Cadre Gap in the Indian Administrative Service (IAS) as on 01.01.2015

Sl.No.	Cadre	Total Authorized Strength	Total officers in Position as on 1.1.2015	Shortage (3–4)
1	2	3	4	5
1.	Andhra Pradesh#	211	167	44
2.	AGMUT	337	260	77

1	2	3	4	5
3.	Assam-Meghalaya	263	216	47
4.	Bihar	342	216	126
5.	Chhattisgarh	178	138	40
6.	Gujarat	297	204	93
7.	Haryana	205	157	48
8.	Himachal Pradesh	147	107	40
9.	Jammu and Kashmir	137	112	25
10.	Jharkhand	208	149	59
11.	Karnataka	314	230	84
12.	Kerala	231	156	75
13.	Madhya Pradesh	417	325	92
14.	Maharashtra	350	280	70
15.	Manipur-Tripura	206	164	42
16.	Nagaland	91	61	30
17.	Odisha	237	190	47
18.	Punjab	221	176	45
19.	Rajasthan	296	216	80
20.	Sikkim	48	37	11
21.	Tamil Nadu	376	287	89
22.	Telangana#	163	128	35
23.	Uttarakhand	120	92	28
24.	Uttar Pradesh	621	484	137
25.	West Bengal	359	250	109
	TOTAL	6375	4802	1573

Officers of 2014 Batch are yet to be allocated.

Corruption cases against IAS/IPS/IRS officers

59. SHRI DILIPBHAI PANDYA: Will the PRIME MINISTER be pleased to state:

(a) the number of cases of corruption and disproportionate assets registered by CBI against IAS/IPS/IRS officers during the last three years along with the details of their disposal, challan and conviction;

(b) the number of officers convicted and the number of cases where ill-gotten wealth has been confiscated;

(c) whether overall corruption has increased in the country; and

(d) the rating of Transparency International regarding corruption scenario in India?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) According to the information made available by the Central Bureau of Investigation (CBI), it had registered 74 cases of Prevention of Corruption Act against IAS/IPS/IRS officers during the last three years *i.e.* 2012, 2013, 2014 and 2015 (31.03.2015).

Details of these cases are given in the Statement (*See* below).

(c) and (d) Government has not conducted any survey to ascertain whether overall corruption has increased in the country. India has been ranked 85th out of 175 countries as per Corruption Perception Index (2014) released by the Transparency International.

Statement

Details of cases registered against IAS, IPS and IRS officers under PC Act during the last three years and current year 2015 (31.03.2015)

Year	Total Cases Registered	Under Trial	Under Investigation	Closed	Regular Departmental Action/ Self Contained Note	Confiscated
2012	36	15	5	12	4	Nil
2013	18	6	4	5	3	Nil
2014	17	4	9	1	3	Nil
2015 (upto 31.03.2015)	3	0	3	0	0	Nil
TOTAL	74	25	21	18	10	

Vacant posts of CIC/IC

60. SHRI D. RAJA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that many of the posts of Information Commissioners under the Right to Information Act are lying vacant in most of the States resulting in thousands of cases pending;

(b) if so, the details of the allotted posts of Chief Information Commissioner (CIC) and Information Commissioner (IC) and posts lying vacant State-wise;

(c) the details of the cases pending in each State Commission; and

(d) the steps being taken to fill up these vacancies and clear the pending cases?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (d) Section 15 of the Right to Information Act, 2005 provides that every State Government shall, by notification in the Official Gazette, constitute a State Information Commission to exercise the powers conferred on, and to perform the functions assigned to, it under this Act. As per Section 15(2) of the RTI Act, 2005 the State Information Commission shall consist of (a) the State Chief Information Commissioner, and (b) such number of State Information Commissioners, not exceeding ten, as may be deemed necessary. State-wise data on number of Information Commissioners is available in each State Information Commission.

Holding of first meeting of NITI Aayog

61. SHRI RAJKUMAR DHOOT: Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that first meeting of National Institution for Transforming India (NITI) Aayog was recently held, in which call for growth was in focus, if so, the details thereof; and

(b) the action Government proposes to take on the outcome of the first meeting of the Aayog?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): (a) and (b) In a meeting on 6th February, 2015, the Prime Minister interacted with eminent economists at the NITI Aayog in order to get inputs for the Budget 2015-16 and to discuss the state of economy. In this meeting large number of subjects pertaining to economic development were discussed. The meeting was also attended by the Minister of Finance and senior officers of the Ministry of Finance.

In addition to this, the first meeting of the Governing Council of NITI Aayog was held on 8th February, 2015. In this meeting, the approach of Central and State Governments working as 'Team India' for rapid economic transformation was endorsed. In the meeting, it was *inter-alia* decided to form 3 Sub-Groups of Chief Ministers on (i) Rationalisation of Centrally Sponsored Schemes, (ii) Skill Development and (iii) Swachh Bharat Abhiyan. These Sub-Groups have been constituted. In addition, it was also decided that the States will constitute two Task Forces on Agriculture Development and Elimination of Poverty in their respective States. The Governing Council directed NITI Aayog to set up two such task forces in NITI Aayog also to work with the States to support their efforts. Accordingly, the aforesaid taskforces have been constituted under the Chairmanship of Vice-Chairman of NITI Aayog.

MID term appraisal of twelfth plan

62. DR. T. SUBBARAMI REDDY: Will the Minister of PLANNING be pleased to state:

(a) whether Government finalized or proposed to finalize sector-wise, mid-term performance appraisal of Twelfth Five Year Plan, if so, the details thereof; and

(b) the progress made so far, and whether any mid-course correction suggested in the Twelfth Five Year Plan, with details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): (a) and (b) The process for preparation of the Mid Term Appraisal (MTA) of the 12th Plan was initiated in the erstwhile Planning Commission. In the meeting of Internal Planning Commission held on 27.01.2014, it was decided to write MTA along selected themes instead of mirroring the chapters of the 12th Plan document. The suggested themes for MTA are; Macroeconomic Factors, Employment, Governance, Human Development, Physical Infrastructure, Earth Resources (Environmental Sustainability), Rural Transformation and Urbanization.

In the first Governing Council Meeting of NITI Aayog, it was decided that as the Mid Term appraisal of the 12th Plan is due, it will be undertaken by the NITI Aayog. NITI Aayog is in the process of finalization of the chapters of the Mid Term Appraisal of the Twelfth Five Year Plan.

Funds for private partners through NSDC

63. SHRI DEVENDER GOUD T.: Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

(a) whether National Skill Development Corporation (NSDC) has undertaken mission mode projects for skill development in the country, if so, the details thereof;

(b) whether NSDC has partnered with private organizations for skill initiatives, if so, the details thereon, criteria for consideration of proposals by NSDC; and

(c) funds given to private partners through NSDC for skill development during each of the last three years and the current year, year-wise and State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJIV PRATAP RUDDY): (a) No, Sir.

(b) Yes Sir. The National Skill Development Corporation (NSDC) has approved 203 partners in the private sector till 31.3.2015. NSDC follows a detailed system for selection of proposals. NSDC has adopted a Financial Management Manual for

Disbursement of Loans and Grants' for approving the projects. All the proposals which pass through the initial screening, go through the detailed diligence process. NSDC has engaged external consultants for technical, financial and legal due diligence. Thereafter, the diligence report are presented to various levels for approval.

(c) Funds given to private partners by NSDC for skill development during 2011-12 to 2013-14 is as follows:

Financial year	Funds Disbursed (₹ In Crore)
FY 11-12	136.84
FY 12-13	131.29
FY 13-14	305.41
FY 14-15	172.18

Collaboration for skill development

64. SHRI GULAM RASOOL BALYAWI: Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

(a) the schemes prepared by the Ministry for the skill development and entrepreneurship in the country;

(b) the allocations made for the same for the current year, scheme-wise;

(c) the names of bodies and organizations with which collaboration is being made for the purpose; and

(d) the targets for the next five years?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJIV PRATAP RUDDY): (a) The Ministry of Skill Development and Entrepreneurship has a skill development scheme namely Pradhan Mantri Kaushal Vikas Yojana (PMKVY) approved by the Union Cabinet on 20.3.2015.

(b) The Ministry has been allotted ₹ 1500 crore under Plan for its schemes and programmes during 2015-16. Out of this, ₹ 1000 crore is earmarked for PMKVY.

(c) The National Skill Development Corporation (NSDC) is the implementing agency for PMKVY.

(d) The PMKVY has a target to train 14 lakh persons and certify 10 lakh persons under Recognition of Prior Learning (RPL) in the first year.

Financial body for managing allocation

65. PROF. M. V. RAJEEV GOWDA: Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

(a) whether a financial body has been set up to manage the start-up fund of ₹ 10,000 crore allocated in Budget 2014, to attract private investment to boost entrepreneurship and start-up companies, if so, the details thereof; and

(b) whether the private investments will be made in the form of a direct or indirect fund?.

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJIV PRATAP RUDDY): (a) and (b) In pursuance of the announcement made by the Finance Minister in the Union Budget for 2014-15 for establishment of a ₹ 10,000 crore fund to act as a catalyst for attracting private capital by way of providing equity, quasi equity, soft loan and other risk capital for start-up companies, the Reserve Bank of India (RBI) has already allocated ₹ 10,000 crores to Small Industries Development Bank of India (SIDBI) from Priority Sector Lending (PSL) shortfall for the purpose.

Employment oriented training for viable workforce

†66. SHRI PRABHAT JHA: Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

(a) whether only a small part of viable workforce in India get employment oriented training, if so, the details thereof; and

(b) whether Government had announced launching of National Skills Mission scheme, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJIV PRATAP RUDDY): (a) Government has continuously emphasized on skill development training and consequently, number of people getting skill training has been increasing steadily. Government has promoted involvement of industry through Employer Led Sector Skill Councils (SSCs), who are mandated to lay down the standards for skill training so that the skill imparted is more employable.

(b) The Finance Minister in his Budget Speech 2015 announced National Skills Mission to be launched through the Ministry of Skill Development and Entrepreneurship

†Original notice of the question was received in Hindi.

to aggregate skill initiatives across the country and provide standardised systems and procedures for skills training across various sectors. The Ministry has initiated the process of rolling out the Mission which is at early stage.

Skill development centres in Assam

67. SHRI BHUBANESWAR KALITA: Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

(a) the number of Skill Development Centres as announced and proposed by Government that have been opened/established so far, State-wise break up;

(b) the number of such centres that have been opened/established so far in the State of Assam with district-wise break-up;

(c) the infrastructural facilities provided and/or proposed to be provided in such centres; and

(d) whether these centres are proposed to be run by Government itself or on Public Private Partnership (PPP) basis and if by PPP agencies, what will be modalities for running those centres?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJIV PRATAP RUDDY): (a) to (d) The Government has setup the National Skill Development Corporation (NSDC) as a public private partnership entity to promote private training providers to setup Skill Development centres across the country. As on 28th Feb, 2015, the 207 NSDC approved partners has 2,904 operational training centres, including 676 mobile centres with coverage across 28 states and 5 UTs in 471 districts across India. In the State of Assam, there are 84 training centres operational. The district-wise break-up of the centres along with the state-wise break-up, is given in the Statement (*See* below). In addition, 11,964 Industrial Training Institutes (ITIs) (Government-2284 and Private-9680) are operational across the country towards enhancing Skill Development Infrastructure. As on date, 34 ITIs (30 Government ITIs and 04 Private ITIs) are running in the State of Assam.

The NSDC has approved 37 industry led bodies called Sector Skill Councils to promote industry/employer participation. Various kinds of training is imparted by NSDC training providers based on the 1319 Qualification Packs (QPs) and 6625 National Occupation Standards (NOS) developed by the respective Sector Skill Councils.

Statement

State-wise break-up of Skill Development Centres

Sl. No.	Name of State	Fixed	Mobile	Total
1.	Andhra Pradesh	63	14	77
2.	Assam	63	21	84
3.	Bihar	43	20	63
4.	Chandigarh	5	3	8
5.	Chhattisgarh	384	8	392
6.	Dadra and Nagar Haveli	1		1
7.	Delhi	68	50	118
8.	Goa	2	3	5
9.	Gujarat	70	31	101
10.	Haryana	132	34	166
11.	Himachal Pradesh	172	16	188
12.	Jammu and Kashmir	4	7	11
13.	Jharkhand	47	9	56
14.	Karnataka	142	114	256
15.	Kerala	36	38	74
16.	Lakshadweep		1	1
17.	Madhya Pradesh	326	24	350
18.	Maharashtra	164	104	268
19.	Manipur	1	1	2
20.	Meghalaya	7	1	8
21.	Mizoram	3		3
22.	Nagaland	10	2	12
23.	Odisha	92	19	111
24.	Puducherry	2	1	3
25.	Punjab	116	11	127
26.	Rajasthan	128	32	160
27.	Sikkim	12		12
28.	Tamil Nadu	70	73	143

Sl. No.	Name of State	Fixed	Mobile	Total
29.	Telangana	46	24	70
30.	Tripura	7	1	8
31.	Uttar Pradesh	191	81	272
32.	Uttarakhand	19	16	35
33.	West Bengal	342	84	426
	TOTAL	2768	843	3611

District-wise break-up of Skill Development Centres in Assam

Sl. No.	District Name	Fixed	Mobile	Total
1.	Barpeta	2		2
2.	Cachar	3		3
3.	Darrang	2		2
4.	Dhubri	1	1	2
5.	Dibrugarh	2	3	5
6.	Goalpara	2		2
7.	Golaghat	3		3
8.	Jorhat	4	1	5
9.	Kamrup	25	7	32
10.	Karbi Anglong	1		1
11.	Karimganj	1	3	4
12.	Kokrajhar		1	1
13.	Lakhimpur	2		2
14.	Marigoan	2		2
15.	Nagaon	4	1	5
16.	Nalbari	1		1
17.	Sibsagar	1	2	3
18.	Sonitpur	4		4
19.	Tinsukhia	3	2	5
	TOTAL	63	21	84

Constitutional status for NCBC

68. SHRI DEVENDER GOUD T.: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that Parliamentary Committee on Welfare of Other Backward Classes recommended for conferring constitutional status to National Commission for Backward Classes (NCBC) at par with National Commission for Scheduled Castes (NCSC) and National Commission for Scheduled Tribes (NCST);

(b) whether it is also a fact that there is no effective mechanism or forum to deal with grievances of Other Backward Classes (OBCs) in the country; and

(c) whether Government is considering Constitutional status to NCBC, if so, the details thereon and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) Yes, Sir.

(b) No, Sir. As per terms of Clause 10 of Article 338 of the Constitution, National Commission for Scheduled Castes is empowered to look into the grievances related to Other Backward Classes.

(c) A proposal to further empower the National Commission for Backward Classes to deal with grievances of Other Backward Classes is in the process in the Ministry.

Funds for NGOS in Gujarat and Jharkhand

69. SHRI PARIMAL NATHWANI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the funds allocated to the Non-Governmental Organisations (NGOs) under the assistance scheme for the prevention of misuse of liquor and narcotic items during each of the last three years and the current year, State/UT-wise including Jharkhand and Gujarat;

(b) whether these NGOs have entirely utilised the said funds, if so, the details thereof, State/UT-wise; and

(c) if not, the reasons therefor and the steps taken by Government to ensure full utilisation of such funds?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) The Ministry of Social Justice and Empowerment is implementing a "Central Sector Scheme of Assistance for Prevention

of Alcoholism and Substance (Drug) Abuse and for Social Defence Services". The scheme has provision for financial assistance to Non-Governmental Organizations, Panchayati Raj Institutions, Urban Local Bodies etc. for, *inter-alia*, running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs) and to provide composite/integrated services for the rehabilitation of the addicts. The details of State/UT-wise funds released to the NGOs, including Jharkhand and Gujarat, under the above-said Scheme during the last three financial years *i.e.* from 2012-13 to 2014-15 is given in the Statement (*See* below). During the current financial year, no fund has been released, so far.

(b) and (c) Proposal of NGOs for release of grant-in-aid are considered on the basis of recommendation of the State Governments/UTs, satisfactory reports of inspection carried out annually and completeness of the proposal in all respects as per the norms and guidelines of the Scheme. Subsequent grants are released to the implementing agencies only on receipt of audited statement of accounts and utilization certificates of the grants received in the previous year.

Statement

Name of the Bureau: Social Defence

Name of the Scheme: Central sector scheme of assistance for prevention of alcoholism and subtance (Drugs) abuse State-wise release of funds during the last three years from 2012-13 to 2014-15 (upto 31.12.2014)

(₹ in lakhs)

Sl. No.	Name of the State/ UT	National allocation	No. of projects assisted	Amount released	National allocation	No. of projects assisted	Amount released	National allocation	No. of projects assisted	Amount released
		2012-13			2013-14			2014-15		
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	200	6	36.73	300	17	165.42	170	3	21.94
2.	Bihar	150	4	33.40	190	12	131.19	205	9	62.89
3.	Chhatisgarh	30	1	9.42	30	1	3.93	40	2	21.21
4.	Goa	15	1	3.52	15	0	0.00	20	0	0
5.	Gujarat	50	2	6.62	100	5	38.39	100	4	13.27
6.	Haryana	150	6	62.82	150	8	65.64	190	6	22.76
7.	Himachal Pradesh	40	2	15.84	40	2	22.28	50	4	16.74
8.	Jammu and Kashimir	20	0	0.00	20	0	0.00	40	2	18.14
9.	Jharkhand	30	1	6.00	30	1	6.91	40	0	0
10.	Karnataka	270	19	175.46	270	14	118.84	330	11	83.46

11.	Kerala	200	11	78.85	275	17	130.69	300	15	123.03
12.	Madhya Pradesh	210	8	61.25	210	11	107.06	210	4	31.53
13.	Maharashtra	420	29	271.45	420	47	417.19	450	21	173.93
14.	Odisha	250	13	128.09	350	29	296.89	380	22	160.49
15.	Punjab	245	9	115.78	245	4	31.61	415	8	345.19
16.	Rajasthan	170	10	101.73	170	16	159.46	190	5	30.17
17.	Tamil Nadu	290	14	138.36	290	12	107.12	300	10	67.51
18.	Telangana	0	0	0.00	0	0	0.00	135	1	8.90
19.	Uttar Pradesh	400	21	163.96	400	19	207.36	400	21	160.82
20.	Uttarakhand	40	2	29.26	40	3	33.78	50	2	17.11
21.	West Bengal	190	3	22.48	190	11	130.00	210	7	63.14
22.	A&N islands	5	0	0.00	5	0	0.00	5	0	0
23.	Chandigarh	5	0	0.00	5	0	0.00	5	0	0
24.	D&N Haveli	5	0	0.00	5	0	0.00	5	0	0
25.	Delhi	100	5	19.33	100	6	76.59	110	7	41.6
26.	Daman and Diu	5	0	0.00	5	0	0.00	5	0	0
27.	Lakshadweep	5	0	0.00	5	0	0.00	5	0	0
28.	Puducherry	5	1	0.50	5	0	0.00	5	0	0
	TOTAL (ROC)	3500	168	1480.85	3865	235	2250.35	4365	164	1483.83

1	2	3	4	5	6	7	8	9	10	11
1.	Arunachal Pradesh	10	0	0.00	20	1	19.90	20	0	0
2.	Assam	115	5	56.61	200	7	64.35	200	9	80.85
3.	Manipur	205	15	137.60	205	13	95.88	205	16	213.95
4.	Meghalaya	20	1	3.84	30	2	16.77	30	0	0
5.	Mizoram	90	9	83.62	110	8	80.22	110	2	24.14
6.	Nagaland	45	5	29.42	45	1	3.48	45	6	31.89
7.	Tripura	5	0	0.00	5	0	0.00	5	0	0
8.	Sikkim	10	0	0.00	20	1	9.95	20	1	9.95
	TOTAL (NE)	500	35	311.09	635	33	290.55	635	34	360.78
	TOTAL (ROC+NE)	4000	203	1791.94	4500	268	2540.90	5000	198	1844.61

National commission for denotified Nomadic and Semi-Nomadic Tribes

70. DR. CHANDAN MITRA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the main recommendations of the National Commission for Denotified Nomadic and Semi-Nomadic Tribes (NCDNSNT) made in its report submitted to Government in 2008;

(b) the reasons for delay in implementation of the NCDNSNT recommendations; and

(c) the fresh steps taken by Government to grant scheduled tribes status to the nomadic and semi-nomadic tribes identified by the NCDNSNT and give them reservation in Government services accordingly?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) The gist of recommendations made by the commission is given in the Statement (*See* below).

(b) and (c) Cabinet in its meeting held on 30.01.2014 has approved the establishment, through an executive order, of a National Commission for Denotified, Nomadic and Semi-Nomadic Tribes (NCDNT) for a period of three years and framing of an appropriate scheme for grant of pre and post matric scholarships and construction of hostel for DNT students. Accordingly, a NCDNT has been constituted and Dr. Ambedkar Pre-matric and Post-matric Scholarship for DNTs and Nanaji Deshmukh Scheme for construction of Hostels for DNT students have been framed by the Ministry. As regards the grant of Scheduled Tribe Status to DNTs is concerned the Renke Commission in its report has indicated that around 97% of Denotified and 86% of the Nomadic Tribes come under SC, ST, or OBCs. As per the terms of reference of the newly constituted NCDNT, the commission shall identify the castes belonging to Denotified and Nomadic Tribes which have not been included in the lists of Scheduled Castes, Scheduled Tribes and Central List of Other Backward Classes and to pursue their case for inclusion in these lists depending on the modalities laid down for the purpose.

Statement

Gist of Recommendations of the Renke Commission

- Union Government initiate steps to enumerate DNTs in the next census due in 2011.
- For implemention of welfare Schemes for DNTs State-wise list of such tribes should be prepared.

- Advisory Committees may be made at District and State level to assist the socio-economic condition of the DNTs, so that action plan can be drawn for their welfare.
- State Government may take special steps to issue Caste Certificates and ration cards to every member of DNT, and BPL Certificates and to the concerned members, expeditiously.
- Union of India may take special campaign for issue of voter ID to the eligible members of DNT.
- Basic civic amenities be provided to the DNTs living in colonies and clusters.
- Ministry of SJ & E may earmark outlay for the welfare of DNTs.
- Central should modify the existing Housing Schemes in urban/rural areas and earmark specifically for DNTs.
- Special drive be made for awareness of DNTs particularly among women to avail the benefit of various schemes for educational empowerment. Special Residential Schools for DNT Boys and Girls be made to encourage education among them.
- Skill Development Programmes be taken up for DNTs to improve their self employability and wage employment, in collaboration with National Small Industries Corporation (NSIC), Khadi and Village Industries Commission (KVIC), the Central Cottage Industries Corporation of India Limited, the Handicrafts and Handlooms Exports Corporations of India Limited.
- States/UTs and Central Ministries should formulate and implement DNT Sub-Plan for DNTs
- Separate Finance and Development Corporation for DNTs, like National Scheduled Castes Finance and Development Corporation, may be set up at the centre.
- Considering the gravity of their plight, there is a need for a separate department for the welfare of DNTs at the State level and separate Ministry/Department for the welfare of DNTs at the Centre.
- It is necessary that the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 be, mutatis mutandis, made applicable to DNTs, and the implementation of the same be reviewed and monitored from time to time.
- Constitution may be amended to include "Scheduled Communities" under Article 330 and Article 332 to enable these communities to be eligible for reservation of seats in the Houses of the People and in the Legislative Assemblies of the States.
- Seats may be reserved in Block/Taluka Panchayats and Zila Panchayats/Zila Parishads, and the Urban Local Bodies for DNTs wherever there population is concentrated.

- To mobilise additional resources to improve the socio-economic conditions of DNTS, it is suggested that 10% of the funds earmarked for M.P. Local Area Development Fund.
- It is suggested that the DNTs be given 10% reservation in Government jobs even if the total reservation exceeds 50%.
- Research Institutes should be set up by the States/UTs for DNTs.
- A multicultural complex/Academy may be set up in every State/UT to develop, preserve and exhibit the diverse and rich cultural heritage of DNTs

Irregularities in scholarships awarded to underprivileged students

†71. SHRI RAMDAS ATHAWALE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of schools providing scholarships to the underprivileged students in the country; and

(b) whether the cases of fiddling by schools in awarding scholarships to the underprivileged students have come to the fore, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) and (b) The Department of Social Justice and Empowerment provides scholarships under Pre matric scholarship schemes for Scheduled Caste and other backward class students.

These are Centrally Sponsored Schemes where in the State Government/UT Administrations are the implementing agencies and due central assistance is released as per the guidelines of the scheme. The details of the schools, candidates etc. are maintained by the State Government/UT Administrations. No cases of fiddling by schools in awarding scholarship has been reported.

Separate Ministry and sub-plan for OBCS

72. SHRIMATI GUNDU SUDHARANI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that Other Backward Classes (OBCs) have been demanding for a separate sub-plan on the lines of SC/ST sub-plan;

(b) whether it is also a fact that they have been demanding for a separate Ministry to look after welfare and well being of OBCs; and

---

†Original notice of the question was received in Hindi.

(c) if so, whether there is any move to consider these genuine demands, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) and (b) Yes.

(c) For creation of a separate sub-plan for OBCs, as is possible and effective only when corresponding higher allocations are made, was taken up with the erstwhile Planning Commission, but the same could not be acceded to by them so far due to budgetary constraints.

In so far as separate Ministry for OBCs is concerned, it is for information that there is a separate full-fledged Backward Classes Bureau in the Ministry of Social Justice and Empowerment to look after the welfare measures of Other Backward Classes (OBCs) and at present, there is no proposal under consideration for creation of a separate Ministry for OBCs.

Direction to ISRO from Prime Minister

73. SHRIMATI GUNDU SUDHARANI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Prime Minister has directed ISRO to make a South Asian Association for Regional Cooperation (SAARC) Satellite to share our expertise in space science with international community, if so, the details thereon; and

(b) the action this Department has taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): (a) The Honourable Prime Minister of India, in his address at Satish Dhawan Space Centre, Sriharikota on 30th June 2014, has directed the Indian Space community to develop a satellite for SAARC countries that provides a full range of applications and services to our neighbours.

(b) Indian Space Research Organisation (ISRO) has taken action to work out details of satellite configuration and feasible range of applications and services to the SAARC countries using the satellite.

The discussions with SAARC member countries have also been initiated to plan and finalise the frequency sub-bands for the payloads and the ground infrastructure to be realised by respective nations.

Postponed launch of IRNSS-ID

74. SHRI T. RATHINAVEL: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Indian Space Research Organisation (ISRO) has postponed the launch of IRNSS-ID scheduled for March 9, 2015, if so, the reasons therefor; and

(b) whether the ISRO has rescheduled the launching of the said IRNSS-ID, if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): (a) Yes, Sir. During the integrated electrical checks of the Polar Satellite Launch Vehicle (PSLV-C27) along with IRNSS-1D Satellite, after the closure of heat shield, an anomaly was observed in one of the telemetry transmitters of the Satellite on March 03, 2015. In order to resolve the technical anomaly through further tests, simulation and analysis, the launch of PSLV-C27 with IRNSS-1D was postponed.

(b) Yes, Sir. The launch of India's fourth Navigation Satellite IRNSS-1D onboard PSLV-C27 was rescheduled to 1719 hrs (IST) on March 28, 2015.

IRNSS-1D Satellite was successfully launched onboard PSLV-C27 at 1719 hrs (IST) on March 28, 2015 from Satish Dhawan Space Centre, Sriharikota. Subsequent orbit raising maneuvers have also been completed successfully. The In-orbit testing of IRNSS-1D is in progress.

Opportunity to conduct research on ISS

75. SHRI A.W. RABI BERNARD: Will the PRIME MINISTER be pleased to state:

(a) whether India has been offered the opportunity by the United States to conduct research on the International Space Station (ISS), if so, the details thereof; and

(b) whether both the countries try to explore the possibility of utilisation of space assets for maritime domain awareness which would be a new dimension for India as it puts in place the elements of a blue water navy, if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): (a) Yes, Sir. A few space agencies, who are partners of International Space Station (ISS) including National Aeronautics and Space Administration (NASA) of USA have informally invited Indian Space Research Organisation (ISRO) to utilise ISS for study of Earth's environment and climate.

(b) No Sir.

Water recharging schemes under UIDSSMT

76. SHRI PARIMAL NATHWANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the water recharging projects/schemes approved/undertaken by Government in various States of the country under the Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) during each of the last three years and the current year, State-wise; and

(b) the progress made on such projects/schemes, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) and (b) Only one water recharging project was sanctioned for Chindwara, Madhya Pradesh for preservation of ground water during the last three years and current year with an approved cost of ₹ 382.87 Lakh and Additional Central Assistant (ACA) of ₹ 306.30 Lakh under Urban Infrastructure Development Schemes for Small and Medium Towns (UIDSSMT) of Jawaharlal Nehru National Urban Renewal Mission (JnNURM). An amount of ₹ 153.15 Lakh has been released so far as 1st installment of Additional Central Assistant (ACA). The project is in initial state of implementation. Further, the JnNURM has come to an end on 31.03.2014.

Task forces for smart cities

77. SHRI PAUL MANOJ PANDIAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government had set up task forces that will draw up concrete action plans for the development of smart cities, if so, the details thereof; and

(b) whether it is also a fact that the task force will have a member from the United States Trade Development Agency, if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) and (b) Three task forces have been constituted for the Cities of Ajmer (Rajasthan), Allahabad (U.P.) and Vishakhapatnam (A.P.) for handholding and driving the development in these cities. Since United States Trade Development Agency has offered for assistance, one of their members is also on the task force. For other cities, a view on setting up of task forces will be taken at the time of selection of cities.

Heritage sites damaged by Metro Construction

78. SHRI PARIMAL NATHWANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the ongoing metro projects being undertaken in the country;

(b) whether complaints have been received that the metro construction activities including tunneling work have posed danger to the heritage sites and old buildings; and

(c) if so, the details thereof along with remedial steps taken and specific measures being taken to protect heritage sites?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) The details of the ongoing metro projects being undertaken in the country is given in the Statement (*See* below).

(b) and (c) Chennai Metro has informed that some concerns regarding safety of old buildings & heritage sites were raised by Chennai Metropolitan Development Authority (CMDA) Heritage Conservation Committee and their opinions were incorporated before finalizing the designs. Further, Chennai Metro has engaged experts from Indian Institute of Technology, Madras to review the design parameters and works near heritage buildings. The Tunnel Boring Machines (TBMs) employed in Chennai Metro are of Earth Pressure Balance type which minimize any danger to heritage monuments and old buildings.

Bangalore Metro has informed that some minor damages to old buildings like Victoria Hospital and Indian Railway Training Centre have been reported. Necessary precautions such as constant monitoring of old buildings through instruments and manual inspection, supporting buildings during tunneling, proper design and careful construction, vacation of vulnerable buildings during construction, etc., are taken to protect the heritage sites during metro construction activities including tunneling work.

No other Metro has informed to have received any complaint in this regard. However, they have informed that they have taken necessary preventive measures in design and execution of such projects.

Statement

The current status and expected completion date of ongoing Metro Rail Projects

Project	State	Current Status	Completion date
Delhi Metro Phase I	Delhi and NCR	Commissioned in stages from Dec., 2002 to April, 2006.	-
Delhi Metro Phase II (including extensions)	Delhi and NCR	Commissioned in stages from June, 2008 to August, 2011.	-
Delhi Metro Phase III (including extensions)	Delhi and NCR	3 km operational since June, 2014. Physical progress: 43.56%.	All made lines are likely to be operational by Dec., 2016.
Mumbai Metro Line 1	Maharashtra	The line has been made operational for public on 08.06.2014	-
Mumbai Metro Line 3	Maharashtra	Physical progress: 10%.	-
Bangalore Metro Phase 1	Karnataka	Physical progress: 92%. First stretch from MG Road to Baiyappanahalli (6.7 km) commissioned on 20.10.2011. Second stretch from Peenya Industry to Sampige Road (10.3 km) commissioned on 01.03.2014.	The rest is expected to be made operational by Dec, 2015.
Bangalore Metro Phase 2	Karnataka	GoI sanctioned the project on 21.02.2014 to Preliminary work such as geotechnical investigation, soil testing etc. has commenced.	Five years from the date of start of work

Hyderabad Metro	Telangana	Physical progress: 50%.	June, 2017
Chennai Metro Phase 1	Tamil Nadu	The project is scheduled to be completed in 2014-15	Expected to be made operational by Dec. 2015
Kolkata East-West Corridor (now under administrative control of Ministry of Railways)	West Bengal	Union cabinet, in its meeting held on 23.08.2012, approved the transfer of 74% equity of the project to Ministry of Railways (MoR). MoUD issued the order for transfer of the Project to MoR by Office Order dated 15.11.2012	To be implemented by 2015-16
Kochi Metro Rail Project	Kerala	The civil works are progressing satisfactorily and cumulative physical progress is 37% and financial progress is 33%.	Four years from the date of start of work
Jaipur Metro Rail Project Phase 1	Rajasthan	Jaipur Metro Project Phase-I was sanction on 22.11.2013 by MoUD. Physical Progress in Phase IA is 90%, Physical Progress in Phase IB is 5% Joint SPV is yet to be formed.	March, 2018
Ahmedabad Metro Rail Project Phase-1	Gujarat	MoUd sanctioned Ahmedabad Metro Rail Project Phase-I covering length of 35.96 km on 7.11.2014.	March, 2018
Nagpur Metro Rail Project	Maharashtra	MoUD sanctioned Nagpur Metro Rail Project Phase-I covering length of 38.22 km on 21.08.2014.	March, 2018

DPR of Ahmedabad Metro Rail Project

79. SHRI MANSUKH L. MANDAVIYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that estimated Detailed Project Report of Ahmedabad Metro Rail Project for Phase-1 for 36 kms having cost of ₹ 10,675 crore has been forwarded to Ministry of Urban Development on 4th April, 2014 for approval;

(b) whether it is also a fact that Government had forwarded Detailed Project Report of Ahmedabad Metro Rail Project for phase-1 to 14 Ministries/departments for their comments/suggestions;

(c) whether Government is preparing the PIB Note for approval of the Planning Commission/Ministry of Finance; and

(d) if so, by when approval is likely to be accorded to enable State Government of Gujarat to start construction work at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) to (d) Yes, Sir. Government of India has approved the Ahmedabad Metro Rail Project Phase-1 after due consideration on 17.11.2014.

Railway corridor for Ahmedabad Metro Rail Project

80. SHRI MANSUKH L. MANDAVIYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Ahmedabad Metro Rail Project Phase-I has been approved and the detailed project report is under consideration for approval of Government;

(b) whether it is also a fact that land is available on both sides of the Ahmedabad-Bhavnagar railway line (from Sarkhej to Sabarmati) passing through Ahmedabad City and this under utilised railway corridor can be useful for Ahmedabad Metro Rail Project; and

(c) if so, by when the land is likely to be made available to State Government for Metro Rail Project?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) Yes, Sir. Ahmedabad Metro Rail Project Phase-I has been approved by the Government on 17-11-2014 after due consideration of the Detailed Project Report.

(b) Metro Link Express for Gandhinagar and Ahmedabad (MEGA) Company Limited has informed that whenever necessary, under-utilized Railway land along the Sabarmati Botad Meter Gauge line is proposed to be utilized for construction of piers(pillars) of elevated viaduct corridor from Vejalpur to Wadaj and also for elevated stations. For this, in principle approval from Western Railway has been received by them.

(c) MEGA has informed that the ownership of land will continue to be with Indian Railways. However, the piers (pillars) will be constructed in the Railway land, wherever necessary, after approval of detailed drawings and design from Western Railway.

Unutilised funds under JnNURM

81. SHRI MOHD. ALI KHAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that some State Governments have not utilized the sanctioned funds from Centre under the JnNURM scheme in the country and specific reasons therefor; and

(b) if so, the details thereof during the Eleventh and Twelfth Plan period, State/UT-wise along with the funds allocated/released/spent so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) Some of the States have not utilized the sanctioned funds properly released by the Government of India under the Jawaharlal Nehru National Urban Renewal Mission (JnNURM) due to various reasons in implementation of schemes being faced by the States and ULBs such as, land acquisition, Litigations, Environmental and other clearances, sifting of utilities, lack of technical and human capacity, financial constraints, prolonged legal and legislative process in implementing certain reforms, lack of capacity of local bodies etc. However, the States/ULBs were impressed upon time to time through various channels *viz*. review meeting, regular communication, field visits, Independent Review and Monitoring Agencies (IRMAs) to speed up the completion of the projects and utilize the funds within stipulated time.

(b) The State-wise details of funds released and utilized during the Eleventh and Twelfth Plan period is given in the Statement-I and I.

Statement-I

Year-wise and State-wise details of funds released in UIG sub component of JnNURM

(₹ in lakh)

Sl. No.	Name of States	Approved Cost	ACA Committed	2005-06	2006-07	2007-08	2008-09	2009-10	2010-11	2011-12	2012-13	2013-14	Cummulative Expenditure by State*
1.	A. Pradesh	483,243.20	205,263.82	4,472.50	4,710.83	48,916.54	18,898.95	27,385.07	15,569.86	32,500.10	12,648.51	2,994.14	396,588.71
2.	Arun. Pradesh	18,048.20	16,243.38	-	-	2,006.94	2,053.91	2,006.94	-	4,759.16	1,738.20	-	14,369.95
3.	Assam	31,610.71	28,449.64	-	-	791.26	6,321.15	7,112.41	3,792.54	6,795.91	-	-	33,914.02
4.	Bihar	71,181.41	39,475.72	-	-	461.93	1,955.62	7,441.39	-	-	2,451.85	3,202.35	18,982.07
5.	Chhattisgarh	30,364.00	24,291.20	-	4,800.00	1,272.80	-	12,145.60	3,643.68	-	-	-	27,904.21
6.	Goa	7,121.83	5,697.48	-	-	-	-	-	-	72.45	1,424.37	-	-
7.	Gujarat	621,371.01	275,200.34	1,844.00	15,576.58	24,563.54	47,035.34	47,788.21	7,297.21	39,612.00	16,211.07	20,128.35	565,061.45
8.	Haryana	69,909.02	34,954.51	-	1,297.88	1,339.84	9,147.46	-	5,283.80	6,888.13	7,501.94	-	60,639.64
9.	H. Pradesh	2,613.06	2,090.45	-	522.61	-	-	2,619.01	-	121.09	210.13	-	1,367.77
10.	J and K	64,381.32	57,053.19	-	2,359.35	6,877.36	2,500.00	-	-	10,032.72	6,295.53	7,907.73	20,720.35
11.	Jharkhand	106,375.39	72,449.04	-	-	-	6,682.46	5,384.66	417.03	6,204.58	10,340.96	6,661.92	37,892.36
12.	Karnataka	405,343.37	169,700.25	-	10,167.19	18,955.86	12,992.94	21,578.53	7,659.85	24,234.18	8,186.20	21,761.36	311,533.71
13.	Kerala	96,972.61	62,964.49	-	4,405.00	6,319.93	3,350.50	2,439.45	-	6,516.15	-	1,306.60	46,102.36
14.	M. Pradesh	252,363.56	128,852.10	474.29	11,107.42	7,914.35	15,931.43	12,343.27	4,828.66	14,280.93	14,750.55	14,717.55	179,808.95

15.	Maharashtra	1,252,914.17	568,447.58	2,219.79	41,358.21	56,827.52	88,349.54	88,649.86	42,004.49	76,471.17	32,491.92	22,297.94	1,356,639.63
16.	Manipur	24,370.85	21,933.77	-	-	580.66	-	2,883.37	-	2,078.42	3,464.02	2,019.41	9,875.93
17.	Meghalaya	21,795.72	19,616.15	-	-	-	4,904.04	-	-	7,296.11	550.35	550.35	1,863.96
18.	Mizoram	12,771.30	11,494.17	-	-	378.41	-	756.82	-	-	2,722.39	1,158.15	2,867.90
19.	Nagaland	11,746.47	10,571.82	-	-	179.00	389.26	1,702.81	-	1,246.83	1,792.49	940.15	4,394.21
20.	Odisha	74,015.66	59,212.53	-	120.26	9,978.37	3,338.00	2,491.60	-	6,999.34	10,098.53	-	35,579.31
21.	Punjab	113,650.00	56,825.00	-	2,241.75	4,145.29	4,939.22	3,346.62	-	-	1,810.43	9,148.08	45,562.28
22.	Rajasthan	108,373.11	69,355.99	-	4,146.93	10,654.03	20,281.38	2,826.10	-	4,584.94	5,215.70	6,435.89	101,820.41
23.	Sikkim	9,653.67	8,688.30	-	-	538.20	538.20	1,663.87	-	1,273.24	2,172.07	1,633.87	6,974.78
24.	Tamil Nadu	600,377.53	245,552.67	-	12,913.23	16,093.02	28,446.11	37,723.44	2,635.84	47,132.47	13,355.30	37,028.54	447,241.29
25.	Tripura	18,047.00	16,043.40	-	-	-	1,760.85	2,250.00	-	2,406.51	4,010.85	4,010.85	10,428.21
26.	Uttar Pradesh	555,406.49	269,660.09	-	1,860.47	21,365.55	43,078.75	47,632.21	25,479.16	65,351.90	1,456.44	25,815.45	521,918.93
27.	Uttarakhand	39,485.06	31,189.68	-	-	1,523.85	2,678.56	7,546.69	981.06	6,741.55	4,128.78	2,005.64	31,984.43
28.	West Bengal	663,439.68	239,715.55	-	8,708.45	5,687.25	22,857.17	27,717.88	17,412.81	27,043.89	22,755.58	20,375.83	401,777.92
29.	Delhi	664,955.00	232,734.25	-	-	-	2,220.58	17,248.00	43,509.00	6,938.27	35,145.46	10,567.03	472,131.15
30.	Puducherry	20,340.00	16,272.00	-	-	4,068.00	993.20	-	-	2,189.00	-	3,000.00	14,412.60
31.	Chandigarh	5,698.60	2,684.64	-	-	1,544.92	405.20	-	734.52	-	-	-	5,185.83
	Sub Total	6,457,939.00	3,002,683.19	9,010.58	126,296.16	252,984.42	352,049.82	392,683.81	181,249.51	409,771.04	222,929.62	225,667.18	5,185,544.32

* Utilisation data is as per QPR submitted by the state. The Utilisation furnished by the state is cummulative and inclusive of ACA , State share and ULB share released. The state is mandated bear the cost escalation due to delay in implementation beyond approved cost, which is inclusive of shares from center state & ULBS.

Statement-II

Year-wise and State-wise details of funds released in UIDSSMT component of JnNURM

(₹ in lakh)

Sl. No.	Name of States	Approved Cost	ACA Committed	2005-06	2006-07	2007-08	2008-09	2009-10	2010-11	2011-12	2012-13	2013-14	Cummulative Expenditure by State*
1.	A. Pradesh	245996.00	199157.72	4,919.68	25,568.26	23,546.05	75,586.14	476.88	43,079.00	22,017.66	2,897.54		241,090.33
2.	Arun. Pradesh	13929.38	12536.44	-	-	-	1,771.19			1,771.19		4,497.03	7,309.14
3.	Assam	20783.28	18953.14	-	1,363.93	1,645.22	6,946.79			2,408.73	1,670.43	1,313.44	10,163.17
4.	Bihar	26113.91	21119.94	-	3,642.83	2,689.05	4,342.50					3,941.45	10,117.24
5.	Chhattisgarh	48439.88	32109.90	-	2,447.46	4,289.00	-		2,447.46	4,289.00		9,318.49	28,289.52
6.	Goa	2875.00	2254.13	-	-	-	-		337.20	768.30	380.33	578.80	1,145.00
7.	Gujarat	43051.40	34585.21	2,444.18	6,002.90	2,678.67	12,169.71		4,651.09	4,919.97		1,838.81	34,404.94
8.	Haryana	20135.81	16260.09	-	-	4,190.00	2,524.58			2,913.22	2,904.07		8,897.32
9.	H. Pradesh	40650.09	32547.16	-	357.33	392.11	85.59		345.82	2,098.37	2,644.59	11,198.31	2,093.29
10.	J and K	64176.76	58172.76	-	0,100.02	2,724.25	1,508.92		4,020.85		16,462.60	10,422.55	25,975.51
11.	Jharkhand	12864.35	10436.18	-	-	4,003.32	-				1,287.12	3,224.78	5,428.35
12.	Karnataka	145091.00	116589.95	-	8,216.71	6,091.10	14,891.23		17,662.95	2,069.43	3,917.28	31,386.06	64,686.94
13.	Kerala	39082.21	31500.40	-	3,363.03	5,194.27	8,783.42				12,278.24	1,794.14	30,416.89
14.	M. Pradesh	285698.10	229180.21	-	7,554.14	10,864.06	12,973.96		3,871.53	13,330.16	39,159.95	53,935.15	86,092.46
15.	Maharashtra	426386.19	341963.91	-	11,774.69	10,174.78	88,262.04	14,072.30	22,781.21	35,455.01	15,602.66	62,103.83	209,369.21
16.	Manipur	6277.00	5670.09	-	-	644.49	2,200.95				2,824.65		3,266.94

17.	Meghalaya	1433.26	1289.93	-	-	-	644.97				567.26		1,023.76
18.	Mizoram	1555.04	1399.54	-	-	-	699.77				699.77		854.77
19.	Nagaland	2635.82	2372.24	-	-	-	-	190.75			1,046.42	139.50	335.00
20.	Odisha	50520.53	40585.19	-	2,234.43	2,435.04	4,410.38		90.37		1,278.44	13,662.09	14,420.80
21.	Punjab	38561.45	30972.43	-	-	7,587.04	8,367.20		1,982.00		9,430.58	3,035.40	36,241.85
22.	Rajasthan	125612.24	100966.95	1,383.63	4,300.70	3,555.94	19,181.72				204.90	25,849.49	49,426.37
23.	Sikkim	3992.82	3617.25	-	-	735.08	1,085.40			1,796.77			2,596.41
24.	Tamil Nadu	139013.77	111211.02	-	12,169.12	10,493.41	29,231.76	1,935.35	2,135.61	724.88	2,994.31	24,664.14	70,661.18
25.	Tripura	7816.81	7100.13	-	-	2,005.00	1,577.38			2,759.76	577.54		3,359.65
26.	Uttar Pradesh	148172.72	119415.18	-	20,534.14	10,340.12	16,865.71	10,918.80	16,933.84	8,789.60	504.05	13,904.72	106,082.53
27.	Uttarakhand	19249.61	15399.69	-	-	-	2,469.30				2,469.30	5,230.54	3,064.42
28.	West Bengal	86090.05	69219.30	-	5,267.38	4,122.00	11,388.39		2,005.51	7,346.82	9,675.65	9,902.56	37,581.06
29.	Delhi	0.00	0.00										-
30.	Puducherry	3918.00	3134.40	-	-	-	-	1,567.20	-	1,567.20	-	-	4,278.33
31.	Andaman & Nicobar Islands	558.13	446.50	-	-	-	-				223.25		-
32.	Chandigarh	0.00	0.00										-
33.	Dadar & Nagar Haveli	1864.73	1491.78	-	-	-	26.00	719.89					784.19
34.	Lakshadweep	0.00	0.00	-	-	-	-						-
35.	Daman & Diu	942.37	753.90	-	-	-	31.00						-
	TOTAL	2,073,487.71	1,672,412.66	8,747.49	124,897.07	120,400.00	328,026.00	29,881.17	122,344.44	115,026.07	131,700.93	291,941.28	1,099,456.57

*Utilisation data is as per QPR submitted by the state. The Utilisation furnished by the state is cummulative and inclusive of ACA, State share and ULB share released. The state is mandated bear the cost escalation due to delay in implementation beyond approved cost, which is inclusive of shares from center state & ULBS.

Funds for MMTS Phase-II

82. SHRI MOHD. ALI KHAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has sanctioned any funds for Multi Modal Transport System Phase-II to start the work on new lines; and

(b) if so, the details thereof and if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) and (b) This subject matter is dealt by Ministry of Railway (MoR). MoR has informed that Multi Modal Transport System (MMTS) Phase-II in the State of Telangana has been sanctioned by the Government. The total estimated cost of the Project is ₹ 816.55 Crore. Ministry of Railway has proposed an allocation of ₹ 8 Crore in the year of 2015-16. The details of works included in the MMTS Phase-II Project are as under:

(i) Falaknuma-Umdanagar Doubling (14 km).

(ii) Umdanagar-Airport New Line (5 km).

(iii) Secunderabad-Bollarum existing section Electrification.

(iv) Bolaram-Medchal (14 km)-Doubling with Electrification.

(v) Moula Ali-Ghatakesar-Quadrupling with Electrification (12.20 km).

(vi) Moula Ali-Sanathnagar Chord Line (22.10 km)– Doubling with Electrification.

(vii) Moulai-Malkajgiri-Sithaphalmand (5 km)-Doubling with Electrification.

(viii) Telapur-Ramachandrapuram (4.5 km)-Restoration with Electrification.

Drinking water for Hyderabad city under JnNURM

83. SHRI MOHD. ALI KHAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has sanctioned any funds for Hyderabad city to provide drinking water under JnNURM Scheme, location-wise in the Twelfth Plan period to meet demand; and

(b) if so, the details thereof and the funds allocated/spent so far ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) No, Sir.

(b) Does not arise.

Pedestrian friendly commercial areas

84. PROF. M.V. RAJEEV GOWDA: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Ministry is considering to locate, identify and pedestrianise local cultural and commercial areas which have massive crowds, both local and tourists, in metropolitan cities like Bengaluru, Delhi, Mumbai and Kolkata;

(b) the steps taken by the Ministry to de-clutter major commercial areas in cities, thereby making it pedestrian friendly, without the presence of motor vehicles of the roads; and

(c) the current number of local fully pedestrianised urban space, State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) and (b) Urban Transport is intertwined with Urban Development which is a State subject. Therefore, urban transport projects including pedestrianization are proposed and implemented by State Governments.

Ministry of Urban Development issued National Urban Transport Policy in year 2006, under which the Central Government gives priority to the construction of pedestrian paths in the cities to enhance safety and use of non-motorised modes. The Central Government supports the study for the construction of safe pedestrian crossings at busy intersections and high traffic corridors. Central Government also supports formulation and implementation of specific "Area Plans" in congested urban areas that propose appropriate mix of various modes of transport including exclusive zones for non-motorized transit.

Further, Ministry has issued an advisory to all the State Governments to identify the most congested areas in their cities, getting a proper study done on various aspects of congestion charges as per city requirement and consider adopting "Congestion charging system" as a measure to decongest a particular area/Central Business District, increasing mode share of cycling as well as public transport and increase the mobility of the people besides controlling pollution.

(c) The Ministry does not maintain any State wise record of fully pedestrianized urban space.

Shortage of drinking water

†85. SHRI RAMDAS ATHAWALE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether people are compelled to buy drinking water due to its huge shortage in some metropolitan cities and big cities of the country;

(b) if so, whether Government has received some proposals from States for the Central assistance; and

(c) if so, the steps taken for providing assistance, any further step proposed to be taken in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) to (c) Water Supply is a State subject and it is the responsibility of the State Governments / Urban Local Bodies (ULBs) to plan, design and execute drinking water supply projects and operate and maintain them under State Plans.

The ULBs and State Governments draw up plans to overcome problem of shortage of water. The Ministry of Urban Development supplements the efforts of State Governments/ ULBs for water supply schemes by providing Additional Central Assistance (ACA) under various programmes from time to time. In the last 10 years, 361 water supply projects were completed at an estimated cost of ₹ 11,393 crores with ACA of ₹ 6,709 crores. These water supply projects are also mitigating the water scarcity problems.

The Ministry of Urban Development has also sanctioned water supply projects in Agartala (Tripura), Aizawl (Mizoram), Gangtok (Sikkim), Kohima (Nagaland), and Shillong (Meghalaya) covering capital cities of 5 North Earstern States under the North Eastern Region Urban Development Programme (NERUDP) with the financial assistance from Asian Development Bank (ADB).

The New Urban Rejuvenation Mission (NURM) being formulated in the Ministry would also provide access to States/ULBs for ACA for implementing water supply projects in order to overcome water scarcity.

Workshop on legal reforms for urban authorities

86. DR. K.P. RAMALINGAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government is considering to convene a workshop of all Central and State urban development authorities to focus on legal reforms related to urban development, if so, the details thereof; and

†Original notice of the question was received in Hindi.

(b) whether it is also a fact that Government intends to inform about the criteria to select smart cities and they would be asked to provide necessary information through such workshop, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) No, Sir. At present there is no proposal to convene a workshop of all central and state urban development authorities to focus on legal reforms related to urban development.

(b) No, Sir. The scheme guidelines of development of smart cities is presently at formulation stage. The criteria for selection of smart cities shall be finalized after the design of the scheme is complete.

Bus rapid transit system (BRTS)

†87. SHRI MOTILAL VORA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the name of States from which proposals have been received for the Bus Rapid Transit System (BRTS) projects along with the names of towns, the proposals approved out of them;

(b) the length of each BRTS along with the expenditure to be incurred thereon and the target to complete them; and

(c) the details of the pending proposals along with the reasons for delay in approving them?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) to (c) The details of the Bus Rapid Transit System (BRTS) projects approved during the Mission Period and Transition Phase of the Jawaharlal Nehru National Urban Renewal Mission (JnNURM) are given in Statement-I (*See* below). During the Mission Period, a total number of 21 projects approved, out of which 2 projects were withdrawn. The details of proposal received from the States during the Mission Period are not available. However, out of 12 BRTS proposals received from various States during the Transition Phase *i.e.* from 01.04.2012 to 31.03.2014 of JnNURM, 3 projects were approved and remaining projects were returned to the concerned State Governments as the JnNURM came to an end on 31.03.2014. The details are given in Statement-II (*See* below). Hence, no proposal is pending for approval under JnNURM in the Ministry. The projects approved by the Government of India are implemented by the State Government and ULBs/Parastatal Bodies and the States/ULBs were impressed upon time to time through various forums to complete the ongoing projects within stipulated time.

†Original notice of the question was received in Hindi.

Statement-I

Details of BRTS Projects approved under JnNURM

Sl. No.	Name of the State	Name of the City	Project Title	Approved Cost	Date of CSMC/ CCEA/CCI Meeting/Project Approval	Total ACA Commitment (Central Share)	As per MoF Release Order-ACA Released till date
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	Vijayawada	Bus Rapid Transport System for Vijayawada (i) MG Road (ii) Nujiveedu Road (iii) Eluru Road (iv) Route No.5 (v) S.N. Puram Road (vi) Loop Road-15.18Km	15,100.00	26-Mar-07	7,550.00	6,795.00
2.	Andhra Pradesh	Vishakhapatnam	Bus Rapid Transit System for Vishakhapatnam (i) Simhachalam Transit corridor including tunnel (ii) Pendurthi Transit Corridor -45.20 Km	45,170.00	18-May-07	22,585.00	20,381.87
3.	Gujarat	Ahmedabad	Bus Rapid Transport System- Construction of 12 Km. long stretch (Stretch-1 of first phase) BRT Roadway and Carrying out detailed studies and engineering of remaining stretches	8,760.00	11-Aug-06	3,066.00	2,759.40
4.	Gujarat	Ahmedabad	Bus Rapid Transit System-46 Km	40,572.00	6-Oct-06	14,200.20	12,780.20

5.	Gujarat	Ahmedabad	BRTS Phase-II for Ahmedabad Municipal Corporation-30.50 Km.	46,931.31	19-Aug.-08	16,425.96	14,783.36
6.	Gujarat	Rajkot	Bus Rapid Transit System Phase-I (Development of Blue Corridor Part-I)-29.00 Km.	11,000.00	20-July-07	5,500.00	4,950.00
7.	Gujarat	Surat	Development of BRTS for Surat-29.90 Km.	46,902.00	7-March-08	23,451.00	21,105.90
8.	Madhya Pradesh	Bhopal	Pilot Corridor (New Market to University) for Bus Rapid Transit System (42.19 km. long)	27,444.00	10-Nov.-06	11,888.00	10,699.20
9.	Madhya Pradesh	Bhopal	BRTS supplementry DPR, Bhopal (24.76 Km.)	8,276.00	16-Sep.-13	4,138.00	1,034.50
10.	Madhya Pradesh	Indore	Bus Rapid Transport System-PILOT PROJECT-11.65 Km.	9,845.00	11-Aug.-06	4,922.50	4,430.29
11.	Madhya Pradesh	Indore	ITS development for AB road pilot BRT corridor in Indore (27.50 Km.)	5,717.00	16-Sep.-13	2,858.50	714.63
12.	Maharashtra	Pune	BRT Pilot project for Pune city (Katraj Swargate Hadapsar Route 17.00 Km.)	10,313.50	11-Aug.-06	5,156.75	5,156.75
13.	Maharashtra	Pune	Bus Rapid Transit (Phase-I) for Pune city - 48.77 Km.	47,662.20	25-Oct.-06	23,831.10	23,828.58
14.	Maharashtra	Pune	Bus Rapid Transport System (Development of Infrastructure for Commonwealth Youth Games, 2008) - 36.00 Km.	43,422.00	5-March-07	21,711.00	21,711.00

1	2	3	4	5	6	7	8
15.	Maharashtra	Pune	BRTS Corridor for Mumbai Pune Highway (8.5 Kms.) and Audh Rawet Road (14.5 Kms.) Total (23 Kms.)	31,214.00	28-Dec.-07	15,607.00	15,607.00
16.	Maharashtra	Pune	Improvement and Strengthening of New Alandi Road as BRT corridor for Pune (13.9 Km. from Vikrantwadi to Dighi-Octroi Naka)	3,649.09	19-Aug.-08	1,824.55	1,639.41
17.	Maharashtra	Pune	BRTS Corridor-Kalewadi-KSB Chowk to Dehu-Alandi Road (Trunk Route 7)-PCMC - 11.20 Km.	21,920.00	21-Nov.-08	8,768.00	5,699.20
18.	Maharashtra	Pune	BRTS Corridor-Nashik Phata to Wakad (Trunk Route No.9)-PCMC - 7.08 Km.	20,682.00	21-Nov.-08	8,272.80	6,204.60
19.	Punjab	Amritsar	BRTS - Amritsar (31 Km.)	49,554.00	21-Jan.-14	24,777.00	6,194.25
20.	Rajasthan	Jaipur	BRTS project proposal (Package IB) from C zone Bypass crossing to Panipech *via* Sikar Road - 39.45 Km. (for all 3 projects)	7,519.00	20-July-07	3,759.50	3,383.57
21.	Rajasthan	Jaipur	BRTS (Package - IIIA & IIIB), Jaipur - 39.45 Km. (for all 3 projects)	26,035.94	14-Jan.-09	13,017.96	5,207.18
22.	West Bengal	Kolkata	BRTS from Ultadanga to Goria in Kolkata Metropolitan Area - 15.50 Km.	25,291.00	16-Jun.-10	8,851.85	2,212.96
	TOTAL			552,980.04		252,162.66	197,278.85

Withdrawn by State

Sl. No.	Name of the State	Name of the City	Project Title	Approved Cost (₹ in lakhs)	Total ACA Commitment (Central Share)	As per MoF Release Order-ACA Released till date	Approval Date	Withdrawal Date
1.	Rajasthan	Jaipur	Construction of Bus Rapid Transit System (Package 2)-39.45 Km (for all 3 prijects)	14,400.00	7,200.00	1800.00	28-Dec-07	16-Sep-13
2.	Madhya Pradesh	Indore	Revierside corridor of Indore BRTS Phase-I-14.30 Km	18,000.00	9,000.00	2250.00	12-Nov-10	14-Feb-14

Statement-II

Proposals received during Transition Phase under UIG subcomponent of JNNURM (March 2012 onwards till March 2014)

Sl. No.	State	City	Sector	Project	DPR Cost (₹ in Crores)	DPR Appraised Cost (₹ in Crores)	Status	Remarks
1	2	3	4	5	6	7	8	9
1.	Gujarat	Surat	BRTS	Development of BRTS Corridor (Phase-III) of Surat	310.22		Returned	Returned to State as project cannot be sanctioned due to Model Code of conduct being in force and T.P. to be over by 31.03.2014

1	2	3	4	5	6	7	8	9
2.	Gujarat	Ahmedabad	BRTS	Ahmedabad janmarg-BRTS Phase-III (26.8 kms.)	496.28		Returned	Returned to State as project cannot be sanctioned due to Model Code of conduct being in force and T.P. to be over by 31.03.2014
3.	Gujarat	Vadodra	BRTS	BRTS for Vadodara city	339.50		Returned	Documents regarding Budgetary provision, Resolution and land availbility certificate are still awaited from GUDM.
4.	Madhya Pradesh	Indore	BRTS	DPR for Rapid Transit Corridor on western ring road no. 2 (RW-2)	417.83		Returned	Returned to State as project cannot be sanctioned due to Model Code of conduct being in force and T.P. to be over by 31.03.2014
5.	Maharashtra	Pune	BRTS	Intelligent Transit Management System for BRTS	86.16	28.65	Returned	Returned to State as project cannot be sanctioned due to Model Code of conduct being in force and T.P. to be over by 31.03.2014

6.	Odisha	Bhubaneshwar	BRTS	BRTS Bhubaneshwar	458.57	459.96	Returned	Returned to State as project could not be sanctioned due to enforcement of Model Code of conduct and conclusion of JNNURM scheme by 31.03.2014 etc.
7.	Punjab	Ludhiana	BRTS	BRTS Ludhiana	1,262.75		Returned	Returned on 14/3/2014
8.	Rajasthan	Jaipur	BRTS	BRTS Package-IV: Multi Model Connectivity for Jaipur BRTS project	174.13	174.13	Returned	Returned to State as project cannot be sanctioned due to Model Code of conduct being in force and T.P. to be over by 31.03.2014
9.	Madhya Pradesh	Indore	BRTS	Intelligent Transport System (ITS), Bus stations and automatic plate screen doors deployment for BRTS Corridors in Indore	64.72	57.17	Sanctioned	Approved in 126th CSMC

1	2	3	4	5	6	7	8	9
10.	Madhya Pradesh	Bhopal	BRTS	BRTS, Supplementary DPR, Bhopal	121.50	82.76	Sanctioned	Approved in 126th CSMC
11.	Punjab	Amritsar	BRTS	BRTS, Amritsar	495.54	495.54	Sanctioned	Sanctioned in 130th CSMC
12.	Maharashtra	PCMC	BRTS	Intelligent Transport Management System for BRTS	49.71	18.62	Sanctioned but Fund not Released	Sanctioned but funds could not be released by MoF on the ground of 33% cap in last quarter of financial year, conclusion of JNNURM scheme on 31.03.2014, etc. CSMC in its 135th meeting on 05.06.2014 decided to drop such projects.

Metro Rail Projects in Andhra Pradesh

88. SHRI C.M. RAMESH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) details of Metro Rail Projects undertaken in the State of Andhra Pradesh;

(b) details of Mono Rail Projects undertaken in the State of Andhra Pradesh;

(c) details of financial assistance extended by Government in Metro as well as Mono Rail Projects in the State of Andhra Pradesh.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) and (b) No, Detailed Project Report (DPR) for sanction of Metro or Mono Rail Projects in the State of Andhra Pradesh has been received in this Ministry.

(c) Does not arise.

Action plan for migrant population

89. SHRIMATI VANDANA CHAVAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has formulated any policy/guidelines/Action Plan to cater the migrant population that moves to the metropolises for livelihood, if so, details thereof and if not, reasons therefor; and

(b) whether Government has data on the number of people shifting to metropolises for livelihood, if so, details thereof; if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) No, Sir. This Ministry has no specific scheme to cater to such category of the migrant population. Ministry's schemes and programs are open for all eligible cities and eligible components.

(b) Registrar General, India has not yet published data of internal migration on the results of 2011 Census. However, the migration data of 2001 indicate that 20.5 million people migrated from rural areas to urban areas during 1991-2001. There is no specific data identifying the number of migrants having the sole reason for migration in search for a livelihood.

Urban planners to urban population ratio

90. SHRIMATI VANDANA CHAVAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) number of urban planners in India and the ratio of urban planners to urban population in India, whether this is abysmally low compared to civilized nations of the world;

(b) the qualification set forth for urban planners in Central and State Department, the number of posts for urban planners that have been notified so far (Central and State) and how many of these remain unfilled;

(c) whether Government proposes to set up Indian Institute of Urban Management as proposed by High Powered Expert Committee Report on Urban Infrastructure and Services; and

(d) whether Government will revamp the planning education in India?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) The total number of registered planners is approximately 5000 which work out to one planner for 75000 urban populations. The ratio has to be seen in the context of levels of urbanization and is low in comparison to developed countries.

(b) **Central Government:** The qualifications prescribed for Urban Planners in Town and Country Planning Organisation (TCPO) are given below:

Post Graduate Degree in Town or City or Urban or Housing or Country or Rural or Infrastructure or Regional or Transport or Environmental Planning from a recognized University/ Institute or Bachelor of Planning or Bachelor in Planning from a recognized University or Institute with three years experience in the field of Urban or Regional Planning in the Central Government or State Governments or Union territories or Universities or Recognized Research Institutions or Public Sector Undertakings or Semi-Government or Statutory or Autonomous Organizations.

Desirable Qualifications:

(i) Associate Membership of the Institute of Town Planners, India.

(ii) One year experience in Remote Sensing and Geographic Information System Application in the Central Government or State Governments or Union territories or Universities or recognized Research Institutions or Public Sector Undertakings or Semi-Government or Autonomous or Statutory Organizations.

State Government:

As far as the State Governments are concerned, every State Governments have their own Recruitment Rules for appointment of Urban Planners and more or less follow TCPO recruitment rules as model.

The status of sanctioned and filled up posts are given as under:

	Sanctioned Posts	Filled up Posts	Vacant Posts
1. TCPO	25	21	4
2. State Town & Country Planning Department (for 26 States)	1563	932	631

(c) There is no proposal at present to set up Indian Institute of Urban Management as proposed by High Power Expert Committee in its Report on Urban Infrastructure and Services.

(d) The Government of India has already enacted School of Planning and Architecture Act, 2014 which enables School of Planning and Architecture to be at par with Indian Institute of Technology. The Act has given scope for revamping of the planning education in India by revising the course curricula in view of emerging issues of Urban Development and latest initiatives of Government of India *viz.*, New Urban Development Mission, Smart Cities Scheme, HRIDAY and Swatch Bharat Mission. Urban Planners passing out of the Planning Schools will be in a position to understand the problems and accordingly can provide workable solutions.

Twelve cities under HRIDAY scheme

91. DR. R. LAKSHMANAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government had identified twelve cities across the country for development under Heritage City Development and Augmentation Yojana (HRIDAY) scheme; and

(b) if so, the parameters/criteria which Government took into consideration for development these twelve cities?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SURPIYO): (a) Yes, Sir.

(b) The criterion for selection of these cities is their rich heritage and cultural history.

Development of playgrounds and parks

92. DR. T. SUBBARAMI REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that parks and playgrounds at public places are slowly vanishing in the country, if so, the details thereof, State-wise and reasons therefor; and

(b) the steps being taken to correct the situation particularly on playgrounds and parks for children in each city/town ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) Maintenance of parks and playgrounds at public places in the urban areas is a subject under the State Government. Ministry does not maintain data on them.

(b) Central Government has issued URDPFI Guidelines, 2014 and Draft Urban Greening Guidelines, 2014 as an advisory to all the State Governments. These Guidelines have provisions, *inter-alia*, for playgrounds and green areas. It is upto the State Governments to adopt these Guidelines and implement them.

Escalation of cost for Delhi Metro Projects

93. DR. T. SUBBARAMI REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the changes in the approved plan and increase in the cost of raw material have pushed the cost by 30 per cent for Delhi Metro projects in Phase-III;

(b) if so, the details thereof, and the source of funding for the increased cost to have uninterrupted construction of the projects; and

(c) by what time each of the project under Phase-III would be completed, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) No, Sir.

(b) Does not arise.

(c) Delhi Metro Rail Corporation Ltd. (DMRC) has informed following anticipated dates of completion for 8 Metro Rail Projects under Delhi Metro Phase-III:

Sl. No.	Corridor	Anticipated Completion Date
1.	Jahangirpuri – Badli	June, 2015
2.	Central Secretariat – Kashmere Gate*	March, 2016
3.	Mukundpur – Yamuna Vihar	December, 2016
4.	Janakpuri West – Kalindi Kunj	December, 2016
5.	Badarpur - Faridabad	May, 2015
6.	Dwarka - Najafgarh	December, 2016
7.	Yamuna Vihar - Shiv Vihar	December, 2016
8.	Mundka - Bahadurgarh	December, 2016

*Central Secretariat-Mandi House section is operational from 26.06.2014.

Enhancement of grants under ICDS

94. SHRI BHUPINDER SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Ministry is considering to enhance the grants of contingencies of ICDS Projects from ₹ 40,000/- to ₹ 80,000/- as one night watchman is being paid from the unit; and

(b) if so, by when, if not, the reason therefor?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) No, Sir. There is no proposal under consideration of the Ministry to enhance the grants of contingencies of ICDS Projects from ₹ 40,000/- to ₹ 80,000/-.

However, under ICDS Scheme restructured in 2012, the provision for contingencies (renamed as Administrative Expenses) has been revised from ₹ 40,000/- to ₹ 60,000/- per project per annum.

Funds for empowering girl child

95. SHRIMATI AMBIKA SONI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the sex ratio in the country, State/UT-wise;

(b) the schemes in operation/proposed to be launched by Government to empower girl child and women in the country; and

(c) the funds allocated/released and utilised by the States for the purpose during each of the last three years and the current year, scheme, State/UT-wise including Punjab?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) As per the Census 2011, State/ UT-wise details of Child Sex Ratio (0-6 years) in the country has been given in the Statement (*See* below).

(b) To address the issue of declining Child Sex Ratio (CSR), in age group of 0-6 years, Beti Bachao Beti Padhao (BBBP) programme has been launched on 22nd January, 2015. The overall Goal of the programme is to celebrate the Girl Child and enable her Education. The Beti Bachao Beti Padhao (BBBP) initiative has two major components–(i) National level Media campaign and (ii) Multi-sectoral action in 100 selected districts (as a pilot) with adverse CSR, covering all States and UTs.

(c) The total project cost of the programme for the 2 year and 6 Month is ₹ 199.99 crore with 100% Central Assistance. The funds released to State/UTs for effective implementation of District Action Plans under BBBP Programme during the 2014-15 are as under.

Sl. No.	Funds Released	₹ in lakh
1.	Haryana	223.00
2.	Himachal Pradesh	36.34
3.	Nagaland	36.34
4.	Assam	36.34
5.	Madhya Pradesh	101.35
6.	Punjab	250.97
7.	Bihar	36.34
8.	Uttar Pradesh	187.98
9.	Uttarakhand	21.15
10.	Maharashtra	158.73
11.	Andhra Pradesh	36.34
12.	Rajasthan	115.43
13.	Daman and Diu	13.81

Sl. No.	Funds Released	₹ in lakh
14.	Odisha	18.14
15.	Jammu and Kashmir	28.94
16.	Tamil Nadu	18.14
17.	Manipur	18.14
	TOTAL FUNDS RELEASED	1337.48

Statement

State/UT-wise Child Sex Ratio (0-6 Years) as per the Census 2011

INDIA'S NATIONAL AVERAGE: 918

Sl.No.	Name	Census 2011
1.	Andaman and Nicobar Islands	968
2.	Andhra Pradesh	939
3.	Arunachal Pradesh	972
4.	Assam	962
5.	Bihar	935
6.	Chandigarh	880
7.	Chhattisgarh	969
8.	Dadra and Nagar Haveli	926
9.	Daman and Diu	904
10.	Delhi	871
11.	Goa	942
12.	Gujarat	890
13.	Haryana	834
14.	Himachal Pradesh	909
15.	Jammu and Kashmir	862
16.	Jharkhand	948
17.	Karnataka	948
18.	Kerala	964
19.	Lakshadweep	911

Sl.No.	Name	Census 2011
20.	Madhya Pradesh	918
21.	Maharashtra	894
22.	Manipur	936
23.	Meghalaya	970
24.	Mizoram	970
25.	Nagaland	943
26.	Odisha	941
27.	Puducherry	967
28.	Punjab	846
29.	Rajasthan	888
30.	Sikkim	957
31.	Tamil Nadu	943
32.	Tripura	957
33.	Uttar Pradesh	902
34.	Uttarakhand	890
35.	West Bengal	956

Reduction in budget allocation of WCD

96. SHRI SANJAY RAUT: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether budget allocation was reduced by nearly 50 per cent for the Welfare of Women and Children Development programme, if so, the reason therefor;

(b) whether the Ministry will be able to run all earlier social welfare programmes through this allocated fund;

(c) if so, the manner in which it will cover all such social schemes run for women and child welfare in the country; and

(d) if not, the reasons therefor and the Ministry's plan for running all these programmes?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (d) The reduction in the budget allocation for the welfare of women and children development programme is primarily confined to the two children centric Centrally Sponsored Schemes (CSS) namely Integrated Child Development Services (ICDS) scheme and Rajiv Gandhi Scheme for Empowerment of Adolescent Girls-SABLA. The Budgetary allocation for all plan schemes including ICDS has been made against the backdrop of substantial higher devolution of taxes of 42% to the States, decision to give more flexibility to States in implementation of schemes and expected higher share from States in implementing of the schemes.

Restructuring of Integrated Child Development Services

97. KUMARI SELJA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that Civil Societies Group has approached the Ministry and expressed the need for formulation of a more comprehensive plan for childhood care by restructuring the Integrated Child Development Services (ICDS) Scheme, if so, the details thereof; and

(b) the response of Government on the representation made by Civil Societies, the steps being adopted for development of childhood care?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) No, Madam. However, in order to address various programmatic, management and institutional gaps and to meet administrative and operational challenges, Government has approved Strengthening and Restructuring of ICDS Scheme in September, 2012. The key features of Strengthened and Restructured ICDS *inter-alia* include addressing the gaps and challenges with (a) special focus on children under 3 years and pregnant and lactating mothers (P&L) and promoting optimal infant and Young Child Feeding practices including early initiation of breast feeding (within 1 hour), exclusive breast feeding (for 6 months), proper complimentary feeding (since 7 months of age); (b) strengthening and repackaging of services including maternal care and nutrition counseling services and care of under nourished children (c) a provision for an additional Anganwadi Worker cum Nutrition Counselor/link worker for focus on children under 3 years of age and nutrition counseling for Pregnant and Lactating Mothers in the selected 200 high-burden districts across the country, (d) community based care of underweight

children (Sneha Shivir) in 200 high burden districts and (e) improved Supplementary Nutrition for children and pregnant and lactating mothers at an enhanced cost and revision of cost norms of various components.

Schemes for children under risky condition

†98. SHRI RAMDAS ATHAWALE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the programmes and schemes being run by Government for the safety of children engaged in various risky conditions; and

(b) the details of amount spent by Government under each such scheme during the last three years, State-wise and year-wise?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) The Ministry of Labour and Employment is implementing National Child Labour Project (NCLP) Scheme for rehabilitation of child labour. The scheme seeks educational rehabilitation of children working in hazardous occupation and processes. Under the Scheme, children rescued/withdrawn from work and in the age group of 9-14 years are enrolled in the NCLP Special Training Centres which have the provisions of bridge education, vocational training, mid day meal, stipend, health care, etc. before being mainstreamed into formal education system. Children in the age group of 5-8 years are directly admitted to regular school.

(b) The State-wise details of amount spent under NCLP Scheme during the last three years is given in Statement- I (*See* below). The Ministry of Labour and Employment is also implementing Grant-in-Aid (GIA) Scheme by giving financial assistance to Non-Governmental Organizations (NGOs)/Voluntary Organizations (VOs) for rehabilitation of child labourers in the districts where National Child Labour Project (NCLP) is not running. To be eligible for the grant of funds under GIA Scheme, recommendation from the concerned State Labour Department alongwith the detailed survey report on child labour, financial strength and working experience of the NGO with other Departments or similar field are the essential criteria. The details of funds released under the GIA Scheme to Voluntary Organisation/NGOs for the last three years is given in Statement-II.

---

†Original notice of the question was received in Hindi.

Statement-I

Grant Released under NCLP Scheme State-wise during last three years and current year:

(₹ in lakh)

Sl. No.	Name of State	2012-13	2013-14	2014-15
1.	Andhra Pradesh*	821.57	610.22	158.14
2.	Assam	728.77	631.48	471.64
3.	Bihar	1131.42	546.57	1071.82
4.	Chhattisgarh	824.04	768.83	432.53
5.	Gujarat	92.98	70.00	7.0
6.	Haryana	261.37	292.93	218.71
7.	Jammu and Kashmir	33.00	48.73	62.97
8.	Jharkhand	388.35	257.41	461.47
9.	Karnataka	371.63	361.89	207.07
10.	Madhya Pradesh	911.07	696.16	768.71
11.	Maharashtra	780.38	785.26	961.71
12.	Nagaland	96.38	151.17	151.17
13.	Odisha	1536.74	1112.92	358.62
14.	Punjab	242.05	151.02	375.19
15.	Rajasthan	323.69	510.95	293.26
16.	Tamil Nadu	733.10	641.41	755.46
17.	Telangana	-	-	632.23
18.	Uttar Pradesh	1225.51	1466.97	1103.72
19.	Uttarakhand	0	0	9.00
20.	West Bengal	1707.71	1931.55	2390.46

* Including Telangana for the financial year 2012-13 and 2013-14.

Statement-II

Funds released under GIA Scheme during last three years:

Sl.No.	Grant released to NGOs in 2011-12 under GIA Scheme	Amount (₹)
1.	Sardar Hameedi Taleemi, Amroha U.P.	88,989
2.	Sarjubai Goswami Memorial, Gwalior	6,10,200
3.	URDA, Manipur	4,95,789

Sl.No.	Grant released to NGOs in 2011-12 under GIA Scheme	Amount (₹)
4.	Azad Navyuvak Mandal, Rajasthan	4,57,650
5.	HUDA, Hangul, Manipur	2,79,775
6.	Manav Sewa Samiti, Rajasthan	4,50,000
7.	CEDO, Manipur	5,33,925
8.	Ravindra Smriti Samaj Kalyan Avam Sodh Sansthan, Mandi, Vijaypur, Dist. Sheopur, M.P.	3,43,337
9.	Mahila Samaj Shiksha Samiti	5,33,925
10.	CEDO, Manipur	4,95,787
11.	RESDA, Manipur	3,12,674
12.	Peple Development Society Manipur	4,06,800
13.	Sarjubai Goswami Memorial, Gwalior	3,00,000
14.	Hitesh Gramudyog Sewa Sansthan, U.P.	79,284
15.	Vaishali Jan Jagran Samiti,Vaishali Bihar	2,49,913
16.	All Manipur Womens Voluntary Services, Manipur	9,53,438
17.	Jan Hitkari Sansthan, Kushinagar, U.P.	6,10,200
18.	Tera Khong, Manipur	1,71,712
	TOTAL	73,73,398

Sl. No.	Grant released to NGOs in 2012-13 under GIA Scheme	Amount (₹)
1.	Azad Navyuvak Mandal Sansthan, Dausa, Rajasthan	5,72,062
2.	Nawada Gramudyog Vikas Samiti, Amroha, U.P.	3,43,238
3.	Centre for Development Activities, Manipur	2,28,825
4.	Rural Education Awareness Training Institute, Dausa	3,43,238
5.	Islamic Social Educational and Cultural Dev. Organisation	4,57,650
	TOTAL	19,45,013

Sl. No.	Grant released to NGOs in 2013-14 under GIA Scheme	Amount (₹)
1.	"Secretary, Gajendra Shiksha Prachar Samiti, Radheshyam Shivhareka Makan, Gormi, District–Bhind, M.P."	3,43,238
2.	Women Organisation for Rural Development (WORD), Hangul, P.O. Mayang, Imphal, Thoubal District, Manipur	3,43,238

Sl. No.	Grant released to NGOs in 2013-14 under GIA Scheme	Amount (₹)
3.	Tidim People's Foundation, Kwakta Sabal Leikai, P.O. Moirang, District-Bishnupur, Manipur.	3,43,238
4.	Women Income Development Association (WIDA) Distt. Bishnupur, Manipur-795133.	3,43,238
5.	Action for Women and Rural Development (AWARD) Eden Home Hebron Veng Langol, Lamphel, Imphal West–795004.	3,43,238
6.	Community Development Organisation (CDO) Imphal West–795004.	4,57,650
7.	Kanakpur Gram Vikas Seva Sansthan, Allahabad, U.P.	6,86,475
8.	Secretary, Social Development and Rehabilitation Council (SRDC), Phouden, P.O. Thoubal, Manipur–795138	3,43,238
	TOTAL	32,03,553

Note : No funds have been released under GIA Scheme during 2014-15.

Amendments to anti-dowry act

99. SHRIMATI GUNDU SUDHARANI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the salient features of the proposed amendments to the Anti-Dowry Act, the reasons for Ministry opposing this move;

(b) whether any proposal to this effect has been sent to the Home Ministry which is piloting the proposed amendment to the Act, if so, the details thereon; and

(c) what other alternatives the Ministry have to stop growing number of fake cases of dowry harassment?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) No such proposal is under consideration of the Government for amendment of the Dowry Prohibition Act 1961.

(c) Ministry of Women and Child Development has issued an advisory to all the Chief Secretary/Secretaries of the States/UTs Administrations on 11th July, 2014 in the light of the judgment passed on 2nd July, 2014 by Hon'ble Supreme Court in the case of Arnesh Kumar *vs* State of Bihar (Special Leave Petition (Cri) No.9127/2013) to ensure that police officers do not automatically arrest when a case under Section 498-A of the Indian Penal Code is registered, but to satisfy themselves about the necessity for arrest under the parameters laid down flowing from Section 41, Cr.PC.

Bal Aayog in country

100. SHRI MD. NADIMUL HAQUE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government has constituted Children's Commission (Bal Aayog) in the country, if so, State-wise details thereof; and

(b) how many States Government have failed to constitute Children's Commission (Bal Aayog), reasons thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) Yes, Sir. The State Commission for Protection of Child Rights (SCPCR) are set up under CPCR Act by State Government/UTs. SCPCR have been constituted by all States and UTs except Telangana, Andaman and Nicobar and Daman and Diu. The Commission for Protection of Child Rights (CPCR) Act, 2005 is not applicable to the State of Jammu and Kashmir.

Budget for ICDS Scheme

†101. SHRI PRABHAT JHA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that the budget meant for Integrated Child Development Services (ICDS) scheme for the year 2015-16 has been significantly reduced as compared to the budget for the year 2014-15, if so, the details thereof alongwith the reasons therefor; and

(b) whether many corrective measures are proposed to be taken to make this scheme more effective, if so, the details of the progress thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) Yes, Sir. Under ICDS Scheme Budget allocation for the year 2015-16 has been reduced by more than 50% as compared to the budget for the year 2014-15. The details are as follows:

(₹ in crore)

Year	Budget Allocation(BE)	Budget Allocation (RE)
2014-15	18195.00	16,561.60
2015-16	8335.77	——

†Original notice of the question was received in Hindi.

The Budgetary allocations for all Plan Schemes including ICDS was made against the backdrop of substantial higher devolution of taxes of 42% to the States, decision to give more flexibility to States in implementation of Schemes and expected higher share from States.

(b) ICDS is a Centrally Sponsored Scheme implemented by States/UTs since 1975. In order to address various programmatic, management and institutional gaps and to meet administrative and operational challenges, Government has approved the proposal for Strengthening and Restructuring of ICDS Scheme in September 2012. Restructured and Strengthened ICDS has been rolled out during the year 2012-13 to 2014-15 in a phased manner.

The key features of Strengthened and Restructured ICDS *inter-alia* include addressing the gaps and challenges with (a) special focus on children under 3 years and pregnant and lactating mothers (P&L) (b) strengthening and repackaging of services including , care and nutrition counseling services and care of severely underweight children (c) a provision for an additional Anganwadi Worker cum Nutrition Counselor for focus on children under 3 years of age and to improve the family contact, care and nutrition counseling for P&L Mothers in the selected 200 high-burden districts across the country, besides having provision of link worker, 5% crèche cum Anganwadi centre (d) focus on Early Childhood Care and Education (ECCE) (e) forging strong institutional and programmatic convergence particularly, at the district, block and village levels (f) models providing flexibility at local levels for community participation (g) introduction of APIP (h) improving Supplementary Nutrition Programme including cost revision, (i) provision for construction and improvement of buildings of Anganwadi centres (j) allocating adequate financial resources for other components including Monitoring and Management and Information System(MIS), Training and use of Information and communication technology (ICT), (k) to put ICDS in a mission mode etc. and (l) revision of financial norms of various components etc.

Measures for improvement of nutrition

102. SHRI RAM KUMAR KASHYAP: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) whether one-third women and children of India under five are underweight;

(b) if so, steps taken to tackle hunger and the causes of malnutrition; and

(c) the measures taken to improve nutrition in Indian children and women?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) According to National Family Health Survey (NFHS)-3 (2005-06) carried out by Ministry of Health and Family Welfare, Government of India, 42.5 per cent children under 5 years of age are underweight, 48 per cent are stunted and 19.8 per cent are wasted. Among women in the age group of 15-49 years, 35.6 per cent women have BMI less than 18.5.

(b) Malnutrition is complex, multi-dimensional and inter-generational in nature, needing convergence of interventions, coordination and concerted action from various sectors. This Ministry is implementing Integrated Child Development Services (ICDS), Rajiv Gandhi Schemes for Empowerment of Adolescent Girls (RGSEAG) namely SABLA, Indira Gandhi Matritva Sahyog Yojna (IGMSY) as direct targeted interventions to address the problem.

Additionally, in order to strengthen the efforts to address the food security, Government of India has notified the National Food Security Act, 2013. The Act provides for coverage up to 75% of the rural population and up to 50% of urban population for receiving food grains at subsidized prices of ₹ 3, 2 & 1 per Kg for rice, wheat and coarse grains respectively under Targeted Public Distribution System (TPDS), thus covering about two-third of the population. The Act also has a special focus on nutritional support to women and children.

(c) In order to improve the nutrition in children and women, the Ministry is implementing the following measures:

- Integrated Child Development Services (ICDS) Scheme is a centrally sponsored scheme being implemented by all the State Governments/UT Administrations, through Anganwadi Centers, across the country. The scheme aims at holistic development of children below 6 years of age and pregnant and lactating mothers, including rural women and children, by providing a package of services comprising (i) Supplementary Nutrition (ii) Pre-school non-formal education (iii) Nutrition and Health Education (iv) Immunization (v) Health check-up and (vi) Referral services through Anganwadi Centers at grassroots level.

Under Integrated Child Development Services Scheme, Supplementary Nutrition is provided to bridge the gap between the Recommended Dietary Allowance (RDA) and Average Dietary Intake (ADI). Under the scheme, nutritious food is provided in the form of (i) Hot Cooked Meal, (ii) Morning Snack and (iii) Micronutrient Fortified Food and/or Energy-dense Food as Take Home Ration (THR) as per nutritional norms as under:

Sl. No.	Category	(per beneficiary per day)	
		Calories (K Cal)	Protein (g)
1.	Children (6-72 months)	500	12-15
2.	Severely malnourished children (6-72 months)	800	20-25
3.	Pregnant women and Nursing mothers	600	18-20

- The 'Rajiv Gandhi Scheme for Empowerment of Adolescent Girls (RGSEAG)–'Sabla', a Centrally-sponsored scheme, which aims at all-round development of adolescent girls of 11-18 years by making them 'self reliant' is being implemented in 205 districts from all the States/UTs. Under the Nutrition component of the scheme, the out of school adolescent girls in the age group of 11-14 years attending anganwadi centers and all girls in the age group of 14-18 years are provided Supplementary Nutrition containing 600 calories, 18-20 grams of protein and micronutrients, per day for 300 days in a year. The Nutrition is in the form of Take Home Ration (THR) or Hot Cooked Meals.
- Indira Gandhi Matritva Sahyog Yojana (IGMSY) is a centrally sponsored Conditional Maternity Benefit (CMB) scheme for pregnant and lactating women to improve their health & nutrition status for better enabling environment by providing cash incentives. The scheme is operational in 53 selected districts across the country.

Irregularities in Sabla Scheme

103. SHRI C.M. RAMESH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that there is rampant irregularity in Government's Supplementary Nutrition Programme under ICDS as well as Rajiv Gandhi Scheme for Empowerment of Adolescent-Girls (RGS-EAG) Sabla, if so, the details thereof; and

(b) whether Government proposes to strengthen the monitoring mechanism for this programme, if so, the details thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) ICDS is a centrally sponsored scheme implemented by States/UTs across the country. Complaints of irregularities regarding procurement, quality and supply of Supplementary Nutrition under Supplementary Nutrition Programme (SNP) of ICDS Scheme are often received at the Central level. Since the implementation responsibility of SNP and management thereof rests

with the States/UTs, these complaints are forwarded to the concerned State/ UT for action and report. Under Rajiv Gandhi Scheme for Adolescent Girls (SABLA), no complaints of irregularities in SNP have been reported.

(b) MWCD is continuously monitoring the implementation of the ICDS Scheme, including supplementary nutrition programme, with States/UTs through review meetings, field visits, letters etc. The details of steps taken/being proposed to strengthen the monitoring mechanism under ICDS Scheme including Supplementary Nutrition Programme are as under:

(i) Monitoring and Supervision: The monitoring and supervision visits in the field has been standardized and minimum visits required to be made at various levels have been stipulated to ensure effectiveness in the delivery of services including supplementary nutrition programme as part in ICDS Scheme besides involvement of Panchayati Raj Institutions (PRI) in monitoring of AWC activities. A check list of various aspects to be monitored /supervised by the State and Central level officials during their visits has also been prescribed for their guidance.

(ii) Monitoring Committee: MWCD had issued guidelines for constitution of 5-tier Monitoring and Review Committees at National, State, District, Block and Anganwadi Level to review the progress of implementation of the Scheme *vide* letter of even number dated 31st March 2011. As per these guidelines, Block level Monitoring Committee (BLMC) on ICDS will monitor and review the implementation of ICDS Scheme including quality of supplementary nutrition, analysis of actual *vs* registered beneficiaries of supplementary nutrition, method(s) of delivery of supplementary nutrition at the anganwadi centres (AWCs) including engagement of self Help Groups at AWCs and complaint/grievance redressal mechanism.

Survey for studying devdasi tradition

104. SHRIMATI WANSUK SYIEM: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the NGO World Vision India had recently conducted a survey in pockets where Rajnat Community is predominant in Jaipur and Ajmer districts of Rajasthan to find the socio-cultural and economic compulsions behind young women getting into commercial sex, if so, the findings thereof; and

(b) whether Government has ever attempted to sponsor similar surveys by teams of social activists in other parts of the country where Devdasi tradition was in practice?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) The Ministry of Women and Child Development has not received any such report.

(b) National Commission for Women has entrusted a study on exploitation of women as Devdasis and its associated evils to Department of Women Studies, University of Madras, Chennai during 2014-15.

Malnutrition in tribal population of Gujarat

105. SHRI AHMED PATEL: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the malnutrition levels in Gujarat are highest among all the States, if yes, the latest State-wise details thereof;

(b) whether Gujarat districts with high tribal population have high malnutrition levels; and

(c) The district-wise data on both tribal population and malnutrition levels in Gujarat?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) As per the last National Family Health Survey (NFHS)-III, 2005-06, 42.5 per cent of under five children are under weight. The rate of malnourishment is not the highest in Gujarat when compared to all States/UTs. State/UT wise NFHS-III data on prevalence of under-nutrition in children is given in Statement-I (*See* below).

However, as per information received from the Government of Gujarat based on National Integrated Child Development Services Scheme (ICDS) Monthly Progress Report (MPR) March 2014, the prevalence of malnourished children in India is 27.6% of which Gujarat ranks 14 among all the States/UTs with the prevalence of 25.37% of malnourished children.

(b) There are 11 identified tribal districts in ICDS Gujarat, in which as per the February MPR 2015, the prevalence of malnourished children is 12.22% whereas overall the prevalence of malnourished children in Gujarat has come down to 10.17%. As per the ICDS MPR from March 2011, the prevalence of malnourished children in Gujarat was 38.76% whereas in tribal districts it was found to be 43.73%. Thus, as compared to 2011, overall reduction in malnourished children in Gujarat is 28.59% point and in tribal districts it is 31.51% point as per information received from the Government of Gujarat.

(c) The district-wise data on both tribal population and malnutrition levels in Gujarat based on the number of beneficiaries enrolled under ICDS Programme is given in Statement-II (*See* below).

Statement-I

State-wise Prevalence of Undernutrition in Children, NFHS 3 (2005-06)

Sl.No.	State	Undernutrition Children (6-59 months)%
1.	Andhra Pradesh	32.5
2.	Assam	36.4
3.	Arunachal Pradesh	32.5
4.	Bihar	55.9
5.	Chhattisgarh	47.1
6.	Delhi	26.1
7.	Goa	25.0
8.	Gujarat	44.6
9.	Haryana	39.6
10.	Himachal Pradesh	36.5
11.	Jammu and Kashmir	25.6
12.	Jharkhand	56.5
13.	Karnataka	37.6
14.	Kerala	22.9
15.	Madhya Pradesh	60.0
16.	Maharashtra	37.0
17.	Manipur	22.1
18.	Meghalaya	48.8
19.	Mizoram	19.9
20.	Nagaland	25.2
21.	Odisha	40.7
22.	Punjab	24.9
23.	Rajasthan	39.9
24.	Sikkim	19.7
25.	Tamil Nadu	29.8
26.	Tripura	39.6
27.	Uttar Pradesh	42.4
28.	Uttarakhand	38.0
29.	West Bengal	38.7
	INDIA	42.5

Statement-II

Tribal population and malnutrition levels in Gujarat

Sl. No.	Tribal District	Enrolled Population 0-6 years	No of underweight	Percentage of total underweight
1.	Vadodara Tribal	120844	26336	35.78
2.	Bharuch Tribal	35425	2529	9.38
3.	Narmada Tribal	57056	6261	11.54
4.	Dangs Tribal	36052	7297	31.21
5.	Panchamahals Tribal	85305	4260	6.39
6.	Dahod Tribal	331880	23251	9.15
7.	Sabarkantha Tribal	95053	9374	12.28
8.	Surat Tribal	79758	11118	15.55
9.	Valsad Tribal	125992	9729	8.55
10.	Navsari Tribal	38699	1869	5.26
11.	Tapi Tribal	58922	8181	15.85
	State Tribal Total	1064986	110205	12.22

Guidelines for utilization of Nirbhaya Fund

106. SHRIMATI VANDANA CHAVAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government has issued guidelines for utilisation of Nirbhaya Fund;

(b) what will be the criteria for allocation of funds for different schemes from Nirbhaya Fund; and

(c) how much fund has been disbursed from Nirbhaya Fund so far, how much fund is utilised and the heads under which funds are utilised?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) As per the recently issued guideline of the Department of Economic Affairs for utilization of Nirbhaya Fund, the Ministry of Women and Child Development has been assigned as the nodal Ministry to appraise the scheme to decide their suitability to qualify for getting funds from the Nirbhaya Fund and to review and monitor the progress of Schemes sanctioned under the Nirbhaya Fund.

(b) and (c) The Nirbhaya Fund can be utilized for the schemes relating to safety and security of women. A total amount of ₹ 3,000 crore has been allocated to

Nirbhaya Fund in the year 2013-2014, 2014-15 and 2015-16. Out of Nirbhaya Fund, a proposal of Ministry of Road Transport and Highways on "Security for women in Public Road Transport in the Country" with the estimated cost of ₹ 1405 cr and a proposal of Ministry of Home Affairs for establishing an emergency response system to attend women in distress with the estimated cost of ₹ 321.69 crore had been approved by the Cabinet Committee on Economic Affairs on 2nd January, 2014 and 4th February, 2014 respectively. An amount of ₹ 150 crore and ₹ 50 crore were provided to Ministry of Home Affairs and Ministry of Road Transport and Highways respectively for their sanctioned projects during the year 2014-15.

Apart from this, recently two schemes of Ministry of Women and Child Development *i.e.* One Stop Centre for Women affected by violence with total project cost of ₹ 18.58 crore and Scheme for Universalisation of Women Helpline with a total project cost ₹ 69.49 crore have also been approved to be funded under Nirbhaya Fund for implementation from the financial year 2015-16.

Fake NGOs

107. SHRI AVINASH RAI KHANNA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Ministry of Women and Child Development has recently found that nearly 90 per cent NGOs seeking financial grants under a major training and employment scheme were fake, if so, the details of NGOs found fake;

(b) whether the Ministry has sought fresh applications from NGOs for financial assistance under the scheme for 2015-16; and

(c) if so, the details of fresh proposals received and the criteria and transparency to be followed in granting assistance to NGOs?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) No, Sir. The Ministry of Women and Child Development has revised the guidelines of Support to Training and Employment Programme for Women (STEP) in December 2014. A preliminary scrutiny of the proposals has been carried out and general deficiencies have been observed in the proposals.

(b) Yes Sir. Based on the revised guidelines fresh applications were invited from Organizations/NGOs seeking grant-in-aid under the scheme.

(c) As on 31.03.2015 approximately 4000 applications have been received. 9 proposals have already been approved as per the revised guidelines. The assistance will be provided based on revised guidelines of STEP Scheme 2014.

Ujjawala scheme in West Bengal

108. SHRI VIVEK GUPTA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether there have been any schemes sanctioned under Ujjawala scheme in West Bengal in 2014-15; if so, the details of each project, amount sanctioned and the number of beneficiaries thereof;

(b) if not, what measures has Government taken to curb trafficking and provide rehabilitation, skill development and empowering victims of trafficking in West Bengal;

(c) details of the number of projects currently active in West Bengal under Ujjawala scheme and the number of beneficiaries, district-wise thereof; and

(d) details of the number of Protective and Rehabilitative (P&R) Homes along with their capacity in West Bengal?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (d) The Ministry of Women and Child Development is implementing "Ujjawala"- a Comprehensive Scheme for Prevention of Trafficking and Rescue, Rehabilitation, Re-Integration and Repatriation of Victims of Trafficking for Commercial Sexual Exploitation all over the country including West Bengal. Under Rehabilitation component of the scheme, shelter, food, clothing, counseling, medical care, legal and other support, vocational training and income generation activities are provided.

Since inception of the scheme in 2007, nine projects have been sanctioned including two Protective and Rehabilitative Homes in the State of West Bengal as detailed below:

Sl. No.	District	No. of P&R Home	Capacity	Year of commencement	Fund released in 2014-15
1.	South 24 Parganas	1	50	2010	Nil
2.	Jalpaiguri	1	50	2010	Nil

Sexual harassment cases

109. SHRI RAJKUMAR DHOOT: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that large number of women file sexual harassment cases with the National Commission for Women (NCW), if so, the details thereof for the last three years, year-wise; and

(b) if so, what action Government and NCW have taken on these cases during the said period. year-wise?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) Yes, Sir. The number of complaints of sexual harassment including sexual harassment at workplace received by National Commission for Women during the last three years is as follows:

Year	No. of complaints received
2012	167
2013	249
2014	371

(b) All the complaints received in the Commission are dealt as per its procedure prescribed for dealing with complaints. In all cases of Sexual Harassment at Workplace, the Commission takes up the matter with the concerned authorities by seeking the Action Taken Report (ATR) as per "The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013". The concerned authorities are also asked to form an Internal Complaints Committee (if they do not have any) as per "The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013". In some of the cases, if complainant is not satisfied with the report of Internal Complaints Committee of the organization or the matter is of serious nature, the Commission also constitutes the Inquiry Committee with the Members of the Commission who conducts the Inquiry into the matter and submits its recommendations to the Commission. The recommendations of the Inquiry Committee are then forwarded to concerned organization/department/Ministry etc. to take necessary steps and provide justice to the complainant/victim. Depending upon the nature of complaint, the Commission also holds hearings in the matters wherein both the parties are called to NCW for a personal hearing and are counselled to resolve their conflict. The action taken by NCW on the complaints of sexual harassment including sexual harassment at workplace during the last three years is as under:

Type of letter	No. of letters sent		
	2012	2013	2014
1	2	3	4
Letter for better particulars	13	31	35
Letter seeking ATR from an authority	49	116	140
Letter seeking ATR on Sexual Harassment	47	72	107
Notice seeking ATR on Sexual Harassment	1	--	--
Notice for Hearing - Respondent	5	12	--

1	2	3	4
Notice for Hearing - Other	6	2	--
Letter to forward Complaint to an authority (Entertainable)	19	8	30
Letter to forward Complaint to an authority (Non-Entertainable)	2	5	11
Closing Letter	13	28	31
Reminder Ist	2	15	24
Reminder IInd	1	--	--
Letter seeking comments of the Complainant on the ATR	4	6	2
Letter for forwarding ATR to Complainant for Closure	6	13	13
Letter for seeking ATR from Same Authority	3	5	5
Letter for seeking ATR from Other Authority	1	1	2
Notice for Hearing – Complainant	--	1	--

Supplementary Nutrition Programme

†110. SHRI PRABHAT JHA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether a Supplementary Nutrition Programme (SNP) is also in force under the Integrated Child Development Services (ICDS) scheme, if so, the details thereof; and

(b) whether the performance of West Bengal and Bihar regarding the utilization of the amount allocated under this programme is very disappointing, if so, the details thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) Yes, Sir. Supplementary Nutrition Programme (SNP) is one of the six services provided under Integrated Child Development Services (ICDS) Scheme to children of below six years of age and pregnant and lactating mothers. The scheme, meant for holistic development of children, is implemented by the States/UTs on a 50:50 cost sharing ratio between Centre and States/UTs.

†Original notice of the question was received in Hindi.

The details of supplementary nutrition prescribed for various categories of beneficiaries are as follows:

(i) Children in the age group of 6 months to 3 years: Food supplement of 500 calories of energy and 12-15 gms of Protein per child per day as Take Home Ration (THR) in the form of Micronutrient Fortified Food and/or energy dense food marked as 'ICDS Food supplement'.

(ii) Children in the age group of 3-6 years: Food supplement of 500 calories of energy and 12-15 gms of Protein per child per day. Since a child of this age group is not capable of consuming meal of 500 calories in one sitting, the guidelines prescribe provision of morning snack in the form of milk/banana/ seasonal fruits/micronutrient Fortified Food etc. and a Hot Cooked Meal.

(iii) Severely underweight children: Food supplement of 800 calories of energy and 20-25 gms of Protein per child per day in the form of Micronutrient fortified and/or energy dense food as Take Home Ration.

(iv) Pregnant Women and Lactating Mothers: Food supplement of 600 calories of energy and 18-20 gms of Protein per day in the form of Micronutrient Fortified Food and/ or energy dense food as Take Home Ration.

(b) The details of funds released under Supplementary Nutrition Programme to the States of West Bengal and Bihar during the Year 2013-14 and utilization reported by them including State share is as under:

Sl. No.	State/UT	Funds released (₹ in lakh)	Expenditure including State share reported by the States. (₹ in lakh)
1.	West Bengal	35245.14	51994.94
2.	Bihar	51022.67	129656.98

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HOME AFFAIRS

SHRI P. BHATTACHARYA (West Bengal): Sir, I beg to lay a copy each of the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Home Affairs:—

(i) One Hundred and Eighty Fifth Report on the Demands for Grants (2015-16) of the Ministry of Home Affairs; and

(ii) One Hundred and Eighty Sixth Report on the Demands for Grants (2015-16) of the Ministry of Development of North-Eastern Region.

RE. SUSPENSION OF LISTED BUSINESS FOR DISCUSSING ISSUE OF SUICIDE BY FARMERS — *Contd.*

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : उपसभापति महोदय, मैं किसानों से संबंधित समस्याओं के कुछ बिन्दुओं पर आप से बात करना चाहता हूं । अभी यहां जो नेता लोग बोल रहे थे, वे इस विषय पर केवल अपने कुछ प्वाइंट्स रख रहे थे। जब इस विषय पर डिस्कशन के लिए डेट तय हो जाएगी, उसके बाद पूरी चर्चा होगी।

श्रीमन्, देश में किसानों के सामने गंभीर समस्या है। यह आत्महत्या करने की नौबत कब आती है? जब हताशा और निराशा की पराकाष्ठा हो जाती है, तब यह स्थिति पैदा होती है। वास्तविकता यह है कि जो खेती है, वह पूरी तरह से घाटे का सौदा हो गयी है। किसान खेती में जो लागत लगाता है, वह भी उसको नहीं मिल पाती है। जब किसान घाटे में होगा और प्राकृतिक आपदाओं से उसकी फसल बरबाद हो जाएगी, तब फिर वह निराशा की चरम सीमा पर चला जाता है। अगर किसान लाभ में हो, तो उसको एकाध फसल का नुकसान भी हो जाए, तो वह उसको झेल सकता है, लेकिन जब वह लगातार घाटे में रहे, तो फिर वह बरबाद हो जाता है और तभी वह आत्महत्या करने की स्थिति में पहुंचता है।

अगर देश में कोई नेचुरल आपदा आती है, तो ऐसी स्थिति में सबसे बड़ी जिम्मेदारी केंद्र सरकार की होती है। अभी 21 अप्रैल को केंद्र सरकार ने उत्तर प्रदेश सरकार को 253 करोड़ रुपया दिया है, जबकि उत्तर प्रदेश सरकार ने 6,700 करोड़ रुपए की मांग की थी। मैं आपको यह एक example के तौर पर बता रहा हूं, सारे देश में यही स्थिति है। देश में 'फसल बीमा योजना' लागू है और केंद्र सरकार और राज्य सरकारों ने मिलकर हजारों करोड़ रुपयों का प्रीमियम बीमा कम्पनियों को दिया है और उत्तर प्रदेश में 141 करोड़ रुपया केवल किसानों ने अपने अंशदान के जरिए दिया है। आपको यह जानकर आश्चर्य होगा कि 50 per cent से ज्यादा फसल नष्ट होने के बाद भी बीमे का लगभग केवल दो करोड़ रुपया, फसल बीमा के नाम पर मिला है। इन बीमा कम्पनियों पर केंद्र सरकार का नियंत्रण है। ये कम्पनियां इतने बड़े पैमाने पर प्रीमियम लेकर बैठी हुई हैं और committed हैं कि अगर 50 per cent से ज्यादा नुकसान होता है, तो 25 per cent तत्काल किसान को देंगे और उसके बाद शेष उसकी क्षतिपूर्ति करेंगे, लेकिन एक भी पैसा नहीं दिया जा रहा है। यह स्थिति है। पूरे देश में किसान मर रहा है, आत्महत्या कर रहा है।

MR. DEPUTY CHAIRMAN: You will get time for discussion. Let us start the discussion.

प्रो. राम गोपाल यादव : इसलिए मैं यह कहता हूँ कि अभी सारे लोगों को सुन लीजिए, उसके बाद तय कीजिए। इस पर फुल फ्लेज्ड डिस्कशन होनी चाहिए। जब डिस्कशन हो, तो चूँकि यह पूरे राष्ट्रीय स्तर का मामला है, स्वयं प्रधान मंत्री जी आएँ, लोगों के दिल में जो बात है, उनकी बात सुनें और उसके बाद उसका जवाब दें।

MR. DEPUTY CHAIRMAN: Now, hon. Members, the hon. LoP has given notice to suspend the Question Hour and the Business of the House under Rule 267. A notice has been given. Hon. LoP has spoken on it. As far as I understand, the Government has already agreed to suspend today's business and start the discussion

immediately. Since the Government has agreed, it means the motion is accepted and we can start the discussion. ...(*Interruptions*)... I will come to you. Let me complete. ...(*Interruptions*)... Mr. Raja, let me complete. Notices regarding farmers' suicides and issues of farmers were received. ...(*Interruptions*)...

श्री नरेश अग्रवाल : सर, आप यह क्लैरिफाई कीजिए, नोटिस केवल एलओपी ने नहीं दिया है।

MR. DEPUTY CHAIRMAN: I am reading it. You are not allowing.

श्री नरेश अग्रवाल : आप इसमें सबका नाम जोड़ दीजिए, क्योंकि यह प्रोसीडिंग का पार्ट हो जाएगा।

MR. DEPUTY CHAIRMAN: I am reading it fully. What are you doing? Nareshji, please do not jump to conclusions. नरेश जी नाराज हैं। आप नाराज क्यों हैं? नाराज होने की कोई बात नहीं है। आप मेरे बड़े अच्छे दोस्त हैं। आप नाराज क्यों हैं? On this subject, that is, farmers' issue, notices for suspension were received. In addition to hon. LoP, Shri Anand Sharma, Shri K.C. Tyagi, Shri Naresh Agrawal, Shri Satish Chandra Misra and Shri Sharad Yadav also gave notices. ...(*Interruptions*)... Yes, Prof. Ram Gopal Yadav also. He has already spoken. Now, on this subject, there is consensus. The Government also said that there can be a discussion. I will also mention that there are other notices for suspension. Shri T.K. Rangarajan has given notice on the subject of killing of 20 migrant workers. Then, Shri D. Raja has given notice on the same subject. Shri Pramod Tiwari has given notice on some other subject. Shrimati Rajani Patil has also given notice. Suspension for farmers' issue has been accepted by both sides. That suspension has been accepted. So, we are cancelling today's business and we are taking up the discussion on this subject. ...(*Interruptions*)... Let me complete. I am telling you. All other notices will become infructuous as far as today is concerned. But, if you want, you can repeat the notice next day. ...(*Interruptions*)...

SHRI D. RAJA (Tamil Nadu): Sir, the notice given by the Leader of the Opposition has urgency. We agree that agriculture is in deep crisis. Farmers are passing through unprecedented distress. It needs to be discussed. The number of suicides is increasing across the country. It needs to be debated and discussed. We support that motion, but we have also given a notice.

MR. DEPUTY CHAIRMAN: I have already mentioned about it.

SHRI D. RAJA: We have given a notice on the killing of 20 wood-cutting labourers in Andhra Pradesh by Andhra Pradesh Police.

MR. DEPUTY CHAIRMAN: I told you that you can repeat the notice next day.

SHRI D. RAJA: It is a massacre. It is cold-blooded murder. It needs to be discussed and the House should take note of this.

MR. DEPUTY CHAIRMAN: I said that it can be repeated. You can repeat it.

SHRIMATI KANIMOZHI (Tamil Nadu): Are you assuring us?

MR. DEPUTY CHAIRMAN: Kanimozhiji, you can repeat the notice. ...(*Interruptions*)... Now, we are starting discussion on farmers' issue. You can all participate in that. You can repeat other notices. ...(*Interruptions*)...

SHRI GHULAM NABI AZAD: Sir, we have not decided so far to discuss the issue. Discussion on the issue will take place, maybe, on a particular date when everybody is here. Today, they wanted to raise the issue. All those Members who have raised the issue would like to speak on that.

MR. DEPUTY CHAIRMAN: No. That is not possible. ...(*Interruptions*)...

श्री नरेश अग्रवाल : माननीय उपसभापति जी, इसमें कई मिनिस्ट्रीज़ इन्वॉल्व्ड हैं **...(व्यवधान)...**

श्री शरद यादव : सर, मुझे भी इसमें एक बात कहनी है।

MR. DEPUTY CHAIRMAN: Yes, Sharad Yadavji. ...(*Interruptions*)... I will call you. ...(*Interruptions*)...

श्री नरेश अग्रवाल : सर, इसमें कई मिनिस्ट्रीज़ इन्वॉल्व्ड हैं, जैसे फाइनांस मिनिस्ट्री है, एग्रीकल्चर मिनिस्ट्री है, फूड मिनिस्ट्री है, इसलिए बिना प्राइम मिनिस्टर के यह बहस नहीं हो सकती है। लीडर ऑफ दि हाउस यह बता दें कि प्राइम मिनिस्टर कब आएंगे? जब पीएम आएंगे, तभी इस सब्जेक्ट पर बहस हो।

श्री उपसभापति : आप कौन से सब्जेक्ट के बारे में कह रहे हैं।

श्री नरेश अग्रवाल : मैं फार्मर्स के सब्जेक्ट के बारे में बोल रहा हूं।

श्री अरुण जेटली : मैं मानता हूं कि आज कई माननीय सदस्यों के द्वारा इस विषय पर गम्भीरता के साथ नोटिस दिया गया। इस विषय के महत्व को देखते हुए, हम तुरन्त चर्चा के लिए तैयार भी हो गए। हमने यह कहा कि तुरन्त इस पर चर्चा शुरू कर दीजिए, लेकिन अब मुझे लग रहा है कि प्रतिपक्ष चर्चा के लिए तैयार नहीं है और इसके लिए बहाने ढूंढे जा रहे हैं कि किस प्रकार से आज इस विषय पर चर्चा न हो। यह एक विचित्र स्थिति है।

एक माननीय सदस्य : आप प्रधान मंत्री जी को बुलाइए।

श्री मुख्तार अब्बास नक़वी : सर, यह एक विचित्र स्थिति है कि डिस्कशन नहीं होगा, इस बात पर डिस्कशन हो रही है। जब हम लोग खुद ही डिस्कशन के लिए तैयार हैं, तब मुश्किल किस बात की है? **...(व्यवधान)...**

श्री शरद यादव : सर, मैं कुछ कहना चाहता हूं।

श्री उपसभापति : शरद जी, मैंने अभी जो बात कही, वह आपने भी सुनी है। आप इसके बारे में बोलिए।

श्री शरद यादव : सर, आपने जो बात कही है, वह बात बिल्कुल ठीक है, लेकिन सदन के लोग जो बात बोल रहे हैं, आपकी बात और उनकी बात में मेल भी तो होना चाहिए। हालांकि दोनों तरफ से गलत नहीं कहा जा रहा है, आप भी ठीक बात कह रहे हैं और सदन के बाकी सदस्य भी ठीक बात कह रहे हैं। सदन के लोग यह बात कह रहे हैं कि यह मामला इतना गम्भीर है, जैसा कि सुबह भी कहा गया था और अरुण जेटली जी भी ठीक कह रहे थे कि हम लोग इस विषय पर इसी समय बहस चाह रहे थे। लेकिन जब अन्य लोगों से चर्चा हुई, तो उनका यह कहना था कि एक तरफ स्थिति यह थी कि सदन में मैम्बर कम थे। दूसरा, उस सदन में भी और यहां भी, आज सारे मिनिस्टर एंगेज्ड हैं।

सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चन्द गहलोत) : क्या यह कोई नई बात है? यह कोई नई बात तो नहीं है।

MR. DEPUTY CHAIRMAN: Let him make his point. ...(*Interruptions*)... Let him make his point.

श्री मुख्तार अब्बास नक़वी : सर, हम शरद जी का बहुत सम्मान करते हैं। शरद जी स्वयं आज ही चर्चा के लिए कह रहे थे, तो अब किस बात की चर्चा है? जब हम चर्चा के लिए तैयार हैं, तो आप चर्चा शुरू करिए।

MR. DEPUTY CHAIRMAN: Naqviji, let him finish.

श्री मुख्तार अब्बास नक़वी : अगर हम चर्चा के लिए तैयार न हों, तब तो आप इस पर चर्चा करिए।

MR. DEPUTY CHAIRMAN: Mr. Naqvi, let him finish.

श्री मुख्तार अब्बास नक़वी : हमारे ऊपर आप दबाव तो तब डालेंगे, जब हम चर्चा के लिए तैयार ही न हों, लेकिन हम तो चर्चा के लिए तुरन्त तैयार हो गए हैं। आप तुरन्त इस पर चर्चा शुरू करिए।

MR. DEPUTY CHAIRMAN: Naqviji, he is a senior Member. Let him finish. ...(*Interruptions*)... He is a very senior Member. Let him finish. ...(*Interruptions*)... I will deal with it. Sit down. Leave it to me.

श्री शरद यादव : महोदय, मैं आपके माध्यम से यह कहना चाहता हूं, मिनिस्टर ऑफ स्टेट फॉर पार्लियामेंट्री अफेयर्स यह बात कितनी ही बार बोल चुके हैं, आप यह बात तीन-चार बार रिपीट कर चुके हैं ...(**व्यवधान**)... सुन तो लीजिए। आप अपनी बात कह चुके हैं, अब थोड़ा मेरी बात भी सुन लीजिए। मैं यह कह रहा हूं कि आज जो लोग रह गए हैं, पहले उनकी बात को पूरा कराइए। बहस हो जाने के बाद, आप चाहें तो चैम्बर में मीटिंग बुला लीजिए, नहीं तो यहीं पर अगर इस विषय पर कोई सहमति हो सकती है, तो आप वह सहमति बनवाइए। सदन तो सहमति से ही चलेगा। अभी बहुत से लोग इसमें बोल नहीं पाए हैं। ...(**व्यवधान**)...

श्री विनय कटियार (उत्तर प्रदेश): सुबह सभापति जी ने जब स्वयं यह प्रश्न पूछा था, उस समय तो आपने ही सहमति दे दी थी कि हम चर्चा करेंगे। ...(**व्यवधान**)...

श्री शरद यादव : आप बैठ जाइए। ...(**व्यवधान**)...

श्री एम. वेंकैया नायडु : सर, मैं बताता हूं। ...(**व्यवधान**)...

श्री विनय कटियार : अब चर्चा से भागने की बात ठीक नहीं है।

श्री उपसभापति : आप बैठ जाइए, आपके मंत्री जी बोलेंगे। ...(**व्यवधान**)... आप बैठ जाइए, he is your Minister.

श्री एम. वेंकैया नायडु : हमें इस समस्या का समाधान ढूंढना है। मुझे यह बात समझ में आ गई है कि दूसरी तरफ से क्या मुश्किल है, लेकिन हमारा विषय यह नहीं है। हम चाहते हैं कि यह सदन चले, बिज़नेस चले। हमारे पास बहुत सारे बिल्स भी हैं, दूसरे लोग भी कुछ इश्यूज़ रेज़ करना चाहते हैं।

सर, इस विषय को लेकर हमें कोई आपत्ति नहीं है। इस पर हम तुरन्त चर्चा के लिए भी तैयार हैं, अगर आप मंडे को चर्चा रखना चाहते हैं, तो हम उसके लिए भी तैयार हैं। अब आप डिसाइड कर लीजिए, लीडर ऑफ दि अपोज़िशन या शरद जी जो कहेंगे, हम उसके लिए तैयार हैं। मंडे को चर्चा करने में हमें कोई आपत्ति नहीं है।

श्री शरद यादव : सर, उस समय मैं अपनी बात कन्क्लूड ही नहीं कर पाया था। चेयरमैन साहब यहां पर थे, उस समय मैं अपनी बात पूरी नहीं कर पाया था। ...(**व्यवधान**)...

श्री प्रमोद तिवारी (उत्तर प्रदेश): सर, मेरा एक प्वाइंट ऑफ ऑर्डर है।

MR. DEPUTY CHAIRMAN: No, no. I am not allowing. ...(*Interruptions*)... Please, do not trouble. He is a senior Member. Why are you disturbing?

श्री शरद यादव : सर, मैं यह निवेदन करना चाहता हूं, जो बात वेंकैया जी ने कही, उनसे मैं पूरी तरह सहमत हूं, किन्तु मैं यह कहना चाहता हूं कि उस समय बहुत से लोग बोल नहीं पाए हैं। तृणमूल कांग्रेस के लोग नहीं बोले हैं, शरद पवार जी भी नहीं बोले हैं। हालांकि उनको थोड़ा ही बोलना है, पूरी डिबेट नहीं चलानी है, लेकिन बाकी पार्टियों की राय भी तो आपके रिकॉर्ड में आनी चाहिए।

महोदय, उस समय चेयरमैन साहब बैठे हुए थे, तब मैं अपनी बात को पूरा नहीं कर पाया था। उस समय मैंने सोचा था कि इस बहस का कोई रास्ता बन जाएगा, तब हम बोलेंगे। दूसरा, एफसीआई के हाथ में जो ताकत है और जिस प्रकार से इसके माध्यम से सीधी राहत दी जा सकती है, उसका कोई दूसरा विकल्प नहीं है। दूसरा, बैंक की बात है। बैंक का जो कर्ज है, अरुण जेटली जी, उस बारे में आप एक all-Parties' meeting बुलाइए। इस सदन में बहस भी हो और सारी पार्टीज़ के साथ बैठ कर बात हो। यह एक गम्भीर समस्या है। इस बारे में आप all-Parties' meeting बुलायें। इसमें समय मत लगाइए, जल्दी से जल्दी उसे बुलाइए और सारे एमपीज़ के हाथ में यह दीजिए। वह हर क्षेत्र से हकीकत की एक सरकारी रिपोर्ट होगी, राज्य सरकारों की रिपोर्ट होगी, एग्रीकल्चर डिपार्टमेंट होगा, होम मिनिस्ट्री भी होगी और ये सारी चीज़ें मिलाकर जो रिपोर्ट आयेगी, उसके बाद असली तत्काल राहत की बात हो सकती है। फाइनेंस मिनिस्टर बैठे हैं, यह जो कर्ज है, जो नेशनल बैंक्स का कर्ज है, उसके मामले में आप क्या राहत दे सकते हैं?

श्री उपसभापतिः शरद जी, ठीक है।

श्री शरद यादवः तत्काल ये कदम उठाये जा सकते हैं।

दूसरी चीज़ किसानों की आत्महत्या के बारे में है। चारों तरफ से, कहीं मीडिया खबर दे रहा है, तो कहीं से खबर आ रही है कि वहां आत्महत्या हो रही है। यह भी बात है कि हमारे सर पर एक मौत हो गयी। इसलिए, इस मामले में सरकार को असली आंकड़ा देना चाहिए। जैसे गरीबी के मामले में आज तक हम पता नहीं लगा पाये ...(**समय की घंटी**)... सर, सुनिए तो। हम गरीबी के बारे में अभी तक यह पता नहीं लगा पाये कि गरीबों की कितनी संख्या है। इसलिए, इस मामले में भी कि आत्महत्याएँ कितनी हुई हैं, यह तो सरकार इसी सदन में बहस के दौरान बताने का काम कर सकती है। इसलिए, मेरा कहना है कि तीन चीजों पर तत्काल काम होना चाहिए। आज की बहस में आप सब को संक्षेप में मौका दे दें।

MR. DEPUTY CHAIRMAN: I seek the indulgence of the House because as a Chair I have to go by some procedure. That is the point. As far as I understand — I was listening to the proceedings in the morning also even though hon. Chairman was in the Chair — the hon. LoP has given a notice for suspension of the Question Hour and the hon. Chairman has allowed him to speak, and also to move it. Now I understand that there is a demand from one side that a discussion should be conducted, should be held on the notice whether the discussion should start or not. Now the question here is, the Government voluntarily and willingly said, "Yes, we are ready to suspend the Business and we can start the discussion." The whole House is for discussion. The motion is by the LoP and the LoP is asking for a discussion. There are other notices also. There are five notices asking for suspension of the Business and discussion. That means there is no way by which I can now allow a discussion on whether there should be a discussion or not because it has already been accepted that there can be a discussion. So, the only way before me is to allow and start the discussion, which was demanded by the LoP. That is the only way because that is the motion, and there is no need of putting it to vote also because it has been accepted by all. If there is any objection, if the Government objects to it, or if anyone of you objects to the motion, I will put it to vote. I can do that. But there is no objection. So, I cannot put it to vote because the entire House is in agreement. If the entire House is in agreement, what do I do other than taking up the discussion? Therefore, as per procedure, as a Chair, I can only allow the discussion to start, that is, a discussion on the subject which the hon. LoP has asked for. That is the only way which I can follow.

श्री नरेश अग्रवाल : सर, आप मेरी बात सुन लीजिए। मैंने भी नोटिस दिया है। नोटिस पर मेरे सिगनेचर हैं।

माननीय उपसभापति जी, हम लोग इस कारण कह रहे हैं कि इसकी डेट सबको बैठाकर

तय कर लिया जाए कि परसों लोक सभा में कृषि मंत्री जी, माननीय राधा मोहन जी बैठे हुए हैं, इन्होंने लोक सभा में कुछ फीगर्स दीं, जो देश के सारे अखबारों में छपीं। उसमें इन्होंने उत्तर प्रदेश के लिए भी तमाम फीगर्स दे दीं कि उत्तर प्रदेश ने कितना रुपया माँगा, हमने कितना दिया, जबकि वह तथ्यों से बिल्कुल परे था। उत्तर प्रदेश ने जो रुपया मांगा, आपने नहीं दिया और आपने गलत तथ्य दिए। श्रीमन्, वे तथ्य तो वहां छप गये और गलत तथ्य के आधार पर यह मैसेज चला गया कि जैसे उत्तर प्रदेश सरकार वहां पर किसानों की मदद नहीं कर रही है।

श्री उपसभापतिः तो डिस्कशन शुरू करें?

श्री नरेश अग्रवालः तो मैं इस कारण यह कह रहा हूँ कि जब मिनिस्टर वहां तथ्यों से परे जा सकते हैं, तो हम लोग चाहते हैं कि आदरणीय प्रधान मंत्री जी जब किसानों का मामला, पूरे देश के किसानों को हम ...(**व्यवधान**)...

श्री उपसभापतिः वह तो दूसरी बात है।

श्री नरेश अग्रवालः सर, यह प्रधान मंत्री जी की प्रतिष्ठा का सवाल नहीं है। ...(**व्यवधान**)... जब तक माननीय प्रधान मंत्री जी न हों, तब तक चर्चा करने से क्या फायदा होगा?

श्री उपसभापतिः वह तो दूसरी बात है, उसके बारे में मैंने कुछ नहीं बोला। ...(**व्यवधान**)... Nareshji, that is a different matter. I have not said anything about that.

श्री नरेश अग्रवालः यह देश के किसानों की बात है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: What I said is that we can start the discussion and the Government is ready for that. Everybody is ready. ...(*Interruptions*)...

श्री नरेश अग्रवालः महोदय, तभी तो हम कह रहे हैं कि सभी दलों के लीडर्स की बैठक बुला लीजिए और इसके लिए डेट तय हो जाए कि प्रधान मंत्री जी किस दिन फ्री होंगे। ...(**व्यवधान**)... जिस दिन प्रधान मंत्री जी फ्री होंगे, उस दिन बहस रख ली जाए। इसमें क्या दिक्कत है? ...(**व्यवधान**)...

कृषि मंत्री (श्री राधा मोहन सिंह): महोदय, चूंकि मेरा नाम लिया गया है, इसलिए मैं clarification देना चाहता हूँ। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: You can clarify when you are replying. When the discussion comes up, you can reply. Why do you want to do it now? ...(*Interruptions*)... Nareshji, what do you want? I am going to start the discussion.

SHRI GHULAM NABI AZAD: Sir, please listen to me. This is a very important thing. If you had gone through my Motion, it involves both Gajendra Singh related case and farmers' conditions that led Gajendra Singh to this ultimate act which has been publicized across the country through electronic and print media. For that, we want a full-fledged discussion. Now this problem is not confined to a particular part of the country. This problem is across the country. And who is the competent

person to take final action? Basically, in so far as yesterday's incident is concerned, two Ministries are involved. One is the Home Ministry because the police involved for action or no action or for inaction was the Delhi Police. Thereby the role of the Home Minister of the Government of India comes into the picture. So, the hon. Home Minister has to be here. He shall have to reply on behalf of the Delhi Government and the Police which is under the direct control of the Home Ministry and not under AAP. Then, since this yesterday's incident has occurred because of the plight of farmers across the country for the last few months and years, for that, the hon. Agriculture Minister is here and he has to be present. Then, if we start the discussion right now, the Food Minister is here. The FCI's role relating to procurement comes into the picture. But then, I am sure, in so far as this particular subject is concerned, neither the Home Minister nor the Food Minister nor the Finance Minister, whose role is also there in so far as money disbursement is concerned, will be sufficient. The hon. Prime Minister will have to be here who will finally reply to the discussion.

SHRI M. VENKAIAH NAIDU: Mr. Deputy Chairman, Sir, the LoP is right in saying that the matter connected with the Delhi Police is led by the hon. Home Minister. Then, the agriculture crisis across the country is handled by the Agriculture Minister. The hon. LoP had also been a Minister. He knows that on agriculture crisis, at the end of the day, there is a High-level Committee in which the Home Minister, the Finance Minister and the Agriculture Minister are all Members. If the House is willing to have the discussion now, the Home Minister will be coming shortly. I have just now talked to him. He is coming now any time. So, we can take it up. The Finance Minister is anyway the Leader of the House and he is very much here. The Food Minister is very much here. The Agriculture Minister is also here. As many Ministers, as they want, are here. ...(*Interruptions*)...

श्री नरेश अग्रवालः सर, चार मंत्रियों का जवाब प्रधान मंत्री जी ही दे सकते हैं, क्योंकि चार मंत्री अलग-अलग कैसे जवाब देंगे। **...(व्यवधान)...**

श्री उपसभापतिः कृपया मंत्री जी को सुनिए।

श्री प्रमोद तिवारीः सर **...(व्यवधान)...**

SHRI M. VENKAIAH NAIDU: The entire country is watching us. ...(*Interruptions*)... आपके नेता तो बोल चुके हैं, कृपया आप लोग शांत हो जाइए। सर, मेरा कहना यह है कि they wanted immediate suspension of the Question Hour and other business for this discussion. At that time, this issue was not raised, but we said, 'Yes'. Then now, they are saying that they would want to have it on Monday as they are not prepared. For that also, I am saying that I have no problem. Then, you wanted the

Home Minister to be present. For that also, I have said that the Home Minister is coming shortly. But, now, instead of going into the details and making some charges here and there, let us discuss the issue. The Government, taking a pro-active role, has sent a number of Ministers, including the Home Minister, Finance Minister, Agriculture Minister, the Rural Development Minister and myself, across the country, and we have gone to different States of the country. We have studied the situation. The Government of India has come out with a new announcement with regard to relief and rehabilitation by making a big departure from what has been done earlier, including quantum of compensation, compensation for individuals, etc. I am not going into that. So, the Government is ready with all facts. The Government is ready to hear the views of the Opposition. This is a larger issue. It has not happened only yesterday. Sir, suicides have been happening for years together. It is unfortunate. We should come together, make collective wisdom, give meaningful suggestions and wherever correctives are required, the Government is ready to take those steps. This has been made very clear. So, let us either start the debate now, or, we will take it up on Monday or Tuesday. But, let us not waste time in discussing the other nitty-gritty and do injustice to other issues. There are other issues. Some of the hon. Members want to raise other issues. And, the Government wants to take up Bills. My Government's business is also listed. In fact, Government business also has to be taken up. So, please either do this or that instead of again discussing other issues. This is my humble request to the House.

SHRI PRAMOD TIWARI: Sir, I want to make a point.

MR. DEPUTY CHAIRMAN: What do you want to say?

SHRI PRAMOD TIWARI: I want to make a very simple point. मेरा सिर्फ यह कहना है कि क्या सरकार इस विषय को गंभीरता से महसूस करती है? वह इसे कितनी गंभीरता से ले रही है? ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: LoP has already said.

श्री प्रमोद तिवारीः उसे लगता है कि वह इसे गंभीरता से ले रही है, लेकिन मुझे तो याद नहीं आता।

MR. DEPUTY CHAIRMAN: No, no. It is okay. Tiwariji, sit down.

श्री प्रमोद तिवारीः अगर उसे याद हो तो वह यह बता दे कि कब यह देश इस हालात से गुजरा है कि हर आधे घंटे के बाद एक आत्महत्या हो? कब यह देश इस हालात से गुजरा है कि पार्लियामेंट हाउस के सामने एक आदमी फांसी का फंदा लगाकर आत्महत्या कर ले? ...(**व्यवधान**)...

श्री उपसभापतिः तिवारी जी, बैठिए। Tiwariji, there is no need of any discussion on this now.

श्री प्रमोद तिवारीः अगर सरकार गंभीर है, तो वह प्रधान मंत्री को बुलाए। प्रधान मंत्री आएँ और बताएँ कि उनके उस वायदे का क्या हुआ कि जिस दिन हमारी सरकार बन जाएगी, ...(**व्यवधान**)... उस दिन से किसान की आत्महत्या नहीं होगी। ...(**व्यवधान**)...

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I have also given a notice.

श्री प्रमोद तिवारीः अगर पार्लियामेंट हाउस के सामने आत्महत्या हो रही है, तो यह सदन प्रधान मंत्री के अलावा किसी और को सुनने के लिए तैयार नहीं है। या तो प्रधान मंत्री आएँ या अगर आप इस बात के महत्व को नहीं समझते हैं, तो निश्चित रूप से यह चर्चा बिना प्रधान मंत्री के प्रारंभ नहीं हो सकती।

MR. DEPUTY CHAIRMAN: I mentioned your name. But, you were not there. Mr. Rangarajan, I mentioned in the House that you have given notice. I also said that this notice has been accepted and other notices are infructuous. You can repeat the notice. I had mentioned that you had given notice. So, if you want, you can repeat the next day. Smt. Kanimozhi also please do that ...(*Interruptions*)... I am on my legs ...(*Interruptions*)... I am on my legs and speaking. You should know the rules of the House. Hon. Members, try to understand my problem. I have already given my decision. I have no other go. What is the motion? The motion is that the business of the House should be suspended to take up the discussion on the farmers issue and suicides. The Government has accepted it. And, you are not objecting to that. That means, the motion is accepted and we have to start the discussion. That is the only way I have. I don't see any other way. Now, the point raised by Shri Naresh Agrawal, Shri Ghulam Nabi Azad and, maybe, Tiwari — I did not hear him fully — that the hon. Prime Minister should also be here. But, our hon. Parliamentary Affairs Minister has already said that all concerned Ministers will be available here. He has assured that. Now, the Chair cannot ask the hon. Prime Minister to come or not to come. It is not for the Chair to decide. The Chair has only one option to start the discussion. So, I am deciding now to start the discussion. I will have to call the name for discussion. I see no other go.

श्री नरेश अग्रवालः माननीय उपसभापति जी, मैं आपकी बात से सहमत हूँ। हम लोगों ने वही कहा था जैसा आप कह रहे हैं। इसमें चार मिनिस्ट्रीज़ इन्वॉल्व हैं—फाइनेंस मिनिस्ट्री, एग्रीकल्चर मिनिस्ट्री, फूड मिनिस्ट्री और होम मिनिस्ट्री। लेकिन श्रीमन्, जवाब तो एक मंत्री ही देगा, जबकि यह इश्यू सभी से जुड़ा हुआ है।

श्री उपसभापतिः सभी मंत्री इसमें intervene कर सकते हैं।

श्री नरेश अग्रवालः गृह मंत्री, फूड मिनिस्टर, एग्रीकल्चर मिनिस्टर और फाइनेंस मिनिस्टर, इन सबका जवाब एक मंत्री कैसे दे देगा? यह जवाब तो केवल प्रधान मंत्री दे सकते हैं और कोई नहीं दे सकता है। श्रीमन्, यह ठीक है कि संविधान में कलेक्टिव रेस्पांसिबिलिटी की बात कही गई है, लेकिन चार मिनिस्ट्रीज़ का जवाब एक मंत्री कैसे दे सकता है?

MR. DEPUTY CHAIRMAN: You see, the Government is working on a collective and joint responsibility. The Chair can't ask that a particular Minister, even if it is Prime Minister, to reply. Who should reply is for the Government to decide. All Ministers are there. I can't ask.

श्री नरेश अग्रवाल : अगर चारों मिनिस्ट्रीज़ की बात उठी है तो एक मिनिस्टर कैसे जवाब दे देगा।

श्री उपसभापति : नरेश जी, मैं क्या करूं?

श्री नरेश अग्रवाल : श्रीमन्, इसमें दो तरीके हैं। एक तो यह तय करना है कि बहस कितने घंटे चलेगी, डिस्कशन कितने घंटे होगा, क्योंकि उसी के आधार पर आप पार्टियों को समय एलॉट करेंगे। अभी तो पता ही नहीं है कि कितने घंटे डिस्कशन होगा। दूसरे, आप सभी पार्टियों के नेताओं को अभी बुला लें, हाउस आधे घंटे के लिए एडजॉर्न कर दें। सभी नेताओं को बुला लें, वहां तय हो जाएगा।

MR. DEPUTY CHAIRMAN: There is no issue on it; it is agreed.

श्री नरेश अग्रवाल : प्रधान मंत्री जी इश्यू हैं।

श्री उपसभापति : नरेश जी, कोई इश्यू नहीं है, If I am not able to convey, either my English is wrong or my Hindi is wrong. नरेश जी, सुनिए। अगर आप मेरी अंग्रेजी या हिन्दी नहीं समझते हैं तो मैं मलयालम में बात करूंगा।

There is no issue here. Kindly understand and bear with me. Whatever demand is made by the hon. Leader of the Opposition has been accepted for discussion. If you are asking that the Prime Minister should come, it is not my job. I can't direct the Prime Minister to come. I see the Government working on collective responsibility. I can't ask them. I can only start the discussion. I will ask Members for initiating the discussion and nothing more than that. The rest is for you to decide.

श्री नरेश अग्रवाल : मैंने जो बात उठाई है, एक तो ...(**व्यवधान**)...

श्री उपसभापति : मैं क्या करूं?

श्री प्रमोद तिवारी : आप प्रधान मंत्री जी को समन कीजिए ...(**व्यवधान**)...

श्री उपसभापति : नो-नो, यह मेरा काम नहीं है। ...(**व्यवधान**)... नरेश जी, अब डिस्कशन शुरू करेंगे। ...(**व्यवधान**)... मैं क्या करूं? ...(**व्यवधान**)... Hon. Leader of the Opposition, I have to start the discussion now.

श्री नरेश अग्रवाल : माननीय उपसभापति जी, यह बतला दीजिए कि यह चर्चा कितने घंटे होगी। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: It is 2.30 p.m. now. If we start now, up to 6.30, it is more than three-and-a-half hours. There is enough time for discussion. Let us start now.

SHRI M. VENKAIAH NAIDU: Sir, for these debates, normally, the time fixed is one hour or two hours.

MR. DEPUTY CHAIRMAN: Two-and-a-half hours, usually.

SHRI M. VENKAIAH NAIDU: Even on two-and-a-half hours also I have no problem. In the morning, we have lost more than an hour. Now also we are losing much time. ...(*Interruptions*)... नरेश जी, क्या यह आज ही पैदा हुआ है, पहले कुछ हुआ नहीं, क्या ऐसा बोल रहे हैं? ...(*Interruptions*)... What is happening, Sir? The entire country is watching. We are in the House of Elders. The Lok Sabha discussed it for one-and-a-half hours. ...(*Interruptions*)... The problem is, the speaker is just one whereas here, we have a collective responsibility. The Government functions on the collective responsibility. I don't know why they are ...(*Interruptions*)... I have understood their difficulty also. I said that I have no problem even if you have it on Monday. I got the consent from the Leader of the Opposition. On that also I said I have no problem. If you want to have it on Tuesday, it is okay. But decide something and let us start with the Business of the House.

श्री शरद यादव : आज जो चीज है मैं उसका निवारण करना चाहता हूं, यानी अभी जो लोग बोले हैं, उनके अलावा कुछ लोग छूट गए हैं। इस बीच में यह बहस हो गई कि इस बहस को मेन डिबेट में कन्वर्ट कर दिया जाए। मैं सोचता हूं कि पहले जो लोग रह गए हैं, जो पार्टियां रह गई हैं, वे बोल लें। इसके बाद फिर **...(व्यवधान)...**

श्री उपसभापति : शरद जी, मैं आपकी बहुत रेस्पेक्ट करता हूं। **...(व्यवधान)...** But, there is no rule because already the Motion is accepted. Then, you have to start only that discussion. To discuss about the Motion, it is not possible because they have accepted it.

श्री एम. वेंकैया नायडु : माननीय गृह मंत्री जी आ गए हैं।

MR. DEPUTY CHAIRMAN : What do I do? We have to start it. Otherwise, as the hon. Parliamentary Affairs Minister has suggested, if there is a consensus, we can postpone the discussion for Monday. Then we have to take up other issues, we have to take up other Bills. Either way you have to act. See, if the discussion is to be postponed, now it can only be done with the consensus of the House. It can be postponed to Monday. In that case, let us take up the rest of the Business. That is the point. ...(*Interruptions*)... Let me complete. You should understand that technically, the problem before me is that the Motion is to suspend, which has been accepted without voting. So it stands suspended. And if you don't start the discussion, then why did you suspend it?

श्री नरेश अग्रवाल : सर, कितने घंटे बहस होगी? **...(व्यवधान)...**

श्री प्रमोद तिवारी : सर, प्रधान मंत्री जी को बुलाइए और चर्चा शुरू कराइए। ...(**व्यवधान**)...

SHRI M. VENKAIAH NAIDU: Sir, it was not my suggestion to postpone the discussion to Monday. As I understood, initially, the LoP has mentioned it. I have said, okay, in the larger interest of smooth functioning of the House, if they want to have the debate on Monday, I said, no problem. Sir, I could have said no problem for tomorrow also, but tomorrow, the hon. Home Minister is going to Bihar because Bihar ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Tomorrow is Friday. No, tomorrow it is not possible. Tomorrow is private Members' day.

SHRI M. VENKAIAH NAIDU: So you decide, Monday or Tuesday. Whatever you decide, let the Government Business be taken up now, please.

श्री नरेश अग्रवाल : माननीय संसदीय कार्य मंत्री जी, यह भी तय हो जाए कि बहस कितने घंटे चलेगी? बीएसी की मीटिंग 4 बजे होगी, यह सब बीएसी में तय करिए, और मुझे कोई आपत्ति नहीं है।

श्री एम. वेंकैया नायडु : नरेश जी, बहस के लिए कितना समय दिया जाएगा, कौन से नियम के आधार पर दिया जाएगा, यह आप बीएसी की मीटिंग में तय करिए, मुझे इस पर कोई आपत्ति नहीं है, लेकिन हमें पुरानी परंपरा और अभी तक के अनुभव को भी ध्यान में रखना पड़ेगा। आप यह सब देखकर आगे बढ़िए। Allow the Government Business to go on otherwise.

श्री नरेश अग्रवाल : सर, यह किसानों का मामला है और इस विषय पर हर सदस्य बोलेगा।

श्री एम. वेंकैया नायडु : नरेश जी, आप क्यों कष्ट उठा रहे हैं। Sir, I have no problem with 245 Members of the House, including Ministers, who want to speak also. I have no problem. The only thing is that we must be working, we must be seen working. ऐसे arguments देकर discussion को टाल रहे हैं, ऐसा मैसेज जाना किसी के लिए भी अच्छी बात नहीं है। ....(**व्यवधान**)... ऐसा नहीं है। How can you just abruptly end the House without a decision? We have come to a conclusion; he has given a ruling, either go by the ruling or go by the collective opinion of the House to have it on another day.

श्री नरेश अग्रवाल : माननीय संसदीय कार्य मंत्री बताएं कि इस पर discussion का जवाब कौन सी मिनिस्ट्री देगी?

श्री एम. वेंकैया नायडु : आप निश्चिंत रहिए, पिछले 50 सालों से जो जवाब देते रहे हैं, वही देंगे। For 50 years, including Uttar Pradesh Assembly, in the States or at the Centre, what has been the practice is that the concerned Minister will reply and the Cabinet means collective responsibility. Ours is not one party Government, one person Government, we are a Cabinet.

MR. DEPUTY CHAIRMAN: Now, Shri Naresh Agrawalji, the problem is, kindly cooperate and bear with me. Tiwariji you are creating trouble, and coming here and injecting trouble here also. Now, listen ...(*Interruptions*)... The problem is that the Business of the House stands suspended because the entire House agreed. So, now the duty of the Chair is to start the discussion. On the technical objection raised by Shri Naresh Agrawal that Prime Minister should be available here, I have given my ruling. Yes, I have no objection if Prime Minister comes, but I cannot give a direction because I know the Government is working on collective responsibility and the Parliamentary Affairs Minister has already said that all concerned Ministers will be available and they will intervene also. Therefore, I cannot direct that the Prime Minister should come. If the Prime Minister comes, I will be happy. With this note I am starting the discussion. Shri Ghulam Nabi Azad to start the discussion. Yes, Shri Ghulam Nabi Azad. ...(*Interruptions*)... I have no other go.

SHRI GHULAM NABI AZAD: Sir, I don't think the leaders of other opposition parties...

MR. DEPUTY CHAIRMAN: What do I do then?

SHRI GHULAM NABI AZAD: So, you will have to have the consensus on this. ...(*Interruptions*)... That is why, in this backdrop, I was requesting that each one of them may be given an opportunity to speak and make a point whether they would like to have the discussion today or tomorrow. ...(*Interruptions*)... Sir, I can't speak on behalf of the entire opposition parties. There are 13 or 14 or 15 or 16 opposition parties here. ...(*Interruptions*)...

श्री बी. के. हरिप्रसाद (कर्नाटक): सीरियस होकर आप प्रधान मंत्री जी को बुलाइए। **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: Hon. LoP, you are a very, very seasoned Member. When I entered this Parliament in 1980, then, you were the Minister.

SHRI M. VENKAIAH NAIDU: He was the Minister for Parliamentary Affairs also. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Now, once the House has accepted your motion of suspension, how can I allow discussion on that? Only I can suspend, and it is suspended. So, this is against the rule. There is no rule to allow a discussion on this ...(*Interruptions*)... Okay, it would have been possible, if the Government had objected to it. If the Government had said 'No', then, I could have heard the version of everybody. The Government has accepted it. So, what can I do? The only problem is, the Prime Minister should come; that is your demand. On that, I gave my ruling. What I can do the maximum, I did. More than that, I cannot do. So,

for we, the only way is to start the discussion or otherwise to adjourn the House. That is the only way before me.

श्री नरेश अग्रवालः सर, मेरा इतना निवेदन है, आपकी बात सही है, आपकी बात से हम लोग करीब-करीब सहमत हैं कि मंडे को चर्चा हो जाए, लेकिन माननीय संसदीय कार्य मंत्री जी, अगर गंभीरता है, हम में और आप में, सब में गंभीरता है, तो ...(**व्यवधान**)...

श्री नीरज शेखर (उत्तर प्रदेश)ः सुनिए, बीच में मत बोलिए। शांत, शांत। ...(**व्यवधान**)...

श्री विनय कटियारः उत्तर प्रदेश की बात कीजिए। पूरे प्रदेश में आज क्या हो रहा है? ...(**व्यवधान**)... रोज किसान आत्महत्याएं कर रहे हैं। ...(**व्यवधान**)...

श्री नीरज शेखरः आप यह क्या बात कर रहे हैं? महाराष्ट्र में किसान मर रहे हैं, सैकड़ों किसान मर रहे हैं। आप वहां क्या कर रहे हैं, आपकी सरकार वहां क्या कर रही है? आप उत्तर प्रदेश का बता रहे हैं। ...(**व्यवधान**)... आप अपनी सरकार को देखिए। ...(**व्यवधान**)... पहले अपनी सरकार देखो, महाराष्ट्र की सरकार देखो। महाराष्ट्र में 600 किसान मरे हैं। ...(**व्यवधान**)...

श्री एम. वेंकैया नायडुः महाराष्ट्र में मरे, उत्तर प्रदेश में मरे, बाकी स्टेट्स में भी मरे हैं। ...(**व्यवधान**)...

श्री नीरज शेखरः आप उनको बताइए। ...(**व्यवधान**)...

श्री एम. वेंकैया नायडुः प्लीज, बैठ जाइए। हाउस को चलने दीजिए। ...(**व्यवधान**)...

श्री नीरज शेखरः गुजरात में किसान मर रहे हैं, महाराष्ट्र में मर रहे हैं। ...(**व्यवधान**)...

श्री एम. वेंकैया नायडुः ऐसा पूरे देश में हो रहा है, इसलिए चर्चा होनी है। ...(**व्यवधान**)... विनय जी, बैठिए। These things are happening across the country. ...(*Interruptions*)... Sir, these things are happening across the country. I do admit. There may be difference of some numbers here and there. Keeping that in mind, let us have a serious discussion on this issue; give some meaningful suggestions. The Government is willing to go by the collective wisdom of the House. That I have already submitted. Please let us start the debate, or, otherwise, decide to have the other business, and go to the other day.

MR. DEPUTY CHAIRMAN: Exactly.

श्री नरेश अग्रवालः सर, मेरा निवेदन यह है कि पहले समय का पता लग जाए कि किस दल को कितना समय बोलने के लिए मिलेगा? कितने लोग बोलेंगे, यह तय होना चाहिए, सबसे मेन चीज यह है। यहां जो प्रोसीजर है, उसमें आप घंटे तय करेंगे, तो पार्टी का समय पता लगेगा।

श्री एम. वेंकैया नायडुः प्रोसीजर आपको मालूम है, विषय गंभीर है तो हरेक पार्टी से एक-एक व्यक्ति को बोलने का मौका देना है। यही पॉलिसी है। ...(**व्यवधान**)...

श्री नरेश अग्रवालः एक-एक से कैसे चलेगा?

श्री एम. वेंकैया नायडुः अभी तक वही पॉलिसी चल रही है। हमारी सरकार आने से क्या कोई नई पॉलिसी शुरू हो गई है? There has been a system that one Member speaks from every party. All parties, big or small, speak on the issue. ...(*Interruptions*)...

श्री नरेश अग्रवालः सर, यह हर सदस्य के जिले से जुड़ा मामला है, हरेक के गांव से जुड़ा मामला है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Nareshji, if we start discussing now, we can sit up to 6.30. 7.00 or 7.30. We can sit as much as you want. I have no problem. Otherwise, as suggested by the Parliamentary Affairs Minister, the House can, by a consensus, decide to postpone this discussion and can take up rest of the business. We can do either of these two things. That is the only way before me.

श्री नरेश अग्रवालः उपसभापति महोदय, आज कितने बजे तक हाउस चलेगा?

MR. DEPUTY CHAIRMAN: How much do you want? जितने बजे तक आप चाहेंगे, उतने बजे तक हाउस चलेगा। If the House wants to sit up to midnight, am I to stand in the way?

प्रो. राम गोपाल यादवः माननीय उपसभापति जी, जो लिस्टेड बिजनैस है, जैसा उन्होंने कहा है, उसे शुरू करा दीजिए और सोमवार को बहस करा दीजिए।

श्री मुख्तार अब्बास नक़वीः माननीय उपसभापति जी, हम बिलकुल इसके लिए तैयार हैं। जैसा नेता विरोधी दल ने कहा, माननीय संसदीय कार्य मंत्री जी ने जैसा कहा, अगर विपक्ष इस समय चर्चा के लिए तैयार नहीं है, तो दूसरा बिजनैस शुरू हो और मंडे को अथवा चेयर जब समय तय करे, तब इस पर चर्चा करेंगे।

MR. DEPUTY CHAIRMAN: Hon. Leader of the Opposition. ...(*Interruptions*)...

SHRI D. RAJA: Sir, if this suggestion is accepted, it would mean that, that notice has been accepted, but debate has been postponed. And, while accepting this notice, you had agreed to suspend the rest of the business. So, because of this notice, other notices have become infructuous. Now, what is the status of other notices?

SHRI M. VENKAIAH NAIDU: There is a solution to that also. Let a fresh notice be given and that can be taken up. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I have already said that. ...(*Interruptions*)... I have already given a ruling in this regard. ...(*Interruptions*)...

SHRI D. RAJA: I am questioning the procedure. For this discussion, you had agreed to suspend the other business. You had said that since that notice was being accepted the other notices had become infructuous. Now, you have advised us to renew them. Now, the issue is that the notice for the discussion, which you had accepted, is not being taken up today.

MR. DEPUTY CHAIRMAN: No; no. That has been accepted. Only the discussion has been postponed. Let me see what the hon. LoP says. ...(*Interruptions*)... I would request the hon. LoP to react on this. ...(*Interruptions*)... The Government side is very clear. They say that they are ready for discussing today or even on Monday. ...(*Interruptions*)... I have told you to repeat your notice. ...(*Interruptions*)... If all of you will speak at a time, what will I do? ...(*Interruptions*)... I am not able to hear you because all of you are speaking at a time. ...(*Interruptions*)... You can speak one by one. ...(*Interruptions*)... Let us decide on this first. I will come to that. ...(*Interruptions*)... Since the mover of the Motion is hon. LoP, I want him to react and say what is the view of the Opposition. ...(*Interruptions*)... The Government has made its point very clear. What is your view?

SHRI GHULAM NABI AZAD: Sir, first of all, I am thankful for accepting my Motion in the morning. But I cannot speak and I am not supposed to speak on behalf of the leaders of other political parties. They have their own views. They have their own leadership to represent in this House, in the other House and also outside the House. They have their own political issues and they will handle them accordingly inside and outside the House. There is no consensus. Though I moved the motion, that does not mean that I had consulted each one of them, and which I had not. Obviously, if I have not consulted the hon. Leaders representing different political parties, I cannot take it for granted that they are ready for the discussion today itself. Of course, this is an issue which has been agitating the mind of each and every person, this side and that side, and also of thousands and millions and millions of people across the country. Having said that, yes, there are some political parties which would like to speak today only, but not everybody, not each and every political party, and they would like to have, maybe, some more time. So, I think, the consensus is building up. Since two, three or four Leaders representing their Parties have made a mention of this issue — the consensus is that — there are only two, three political parties, including Sharadji's Party, TMC and some other Parties, ...(*Interruptions*)...

SHRI V.P. SINGH BADNORE (Rajasthan): When consensus is there, ...(*Interruptions*)..

MR. DEPUTY CHAIRMAN: Please allow the LoP to speak.

SHRI GHULAM NABI AZAD: We should not take two minutes only. I am just saying that we should not take one minute or two minutes each. We have been discussing it for the last three hours that we should be given maximum of ten minutes and, we should go for a fullfledged discussion on Monday. I am thankful to the hon. Parliamentary Affairs Minister that he has said that all the 243

Members may speak. Well it may not be possible, but since this is an issue which is being confronted day in and day out in each constituency, a large number of Members of Parliament would like to speak. So, my submission is that don't fix two-and-a-half hours. Let it go for, at least, five, six or seven hours. I agree with the Government that one hon. Minister represents the entire Government. But should any Member of Parliament, specifically, would like to have a specific answer from a particular Minister, say for the FCI, whether they should do the procurement or not ...(*Interruptions*)...

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN): Sir, I am ready.

SHRI GHULAM NABI AZAD: I am saying that the Minister of Consumer Affairs, Food and Public Distribution should be ready here to speak on behalf of his Minister.

SHRI RAMVILAS PASWAN: I am fully ready.

SHRI GHULAM NABI AZAD: The Minister of Agriculture is the main person. Since yesterday's particular incident is directly related with law and order also, — the hon. Home Minister is here — my submission is that at the moment, maybe, three, four Members....

SHRI M. VENKAIAH NAIDU: Let the debate start. Let us sit late up to night. There is no problem.

SHRI GHULAM NABI AZAD: Okay. Thank you very much. We will have it on Monday. ...(*Interruptions*)..

SHRI M. VENKAIAH NAIDU: Sir, we should take up the debate and complete it today.

MR. DEPUTY CHAIRMAN: I want to remind the LoP that your motion being very important, hon. Chairman, agreeing to suspend even the Question Hour, allowed you. Now, since the Business of the House now stands suspended, what can we do other than starting the discussion?

AN HON. MEMBER: Adjourn the House.

MR. DEPUTY CHAIRMAN: Yes, adjournment is another thing; I agree. But what can we do? You are saying that every Member should be allowed to speak. That is what I am saying. Start the discussion. Every Member, whoever wants to speak, would be allowed to speak. We can sit late or we can sit tomorrow, I don't mind, but start the discussion. Why don't you start the discussion?

DR. K.P. RAMALINGAM (Tamil Nadu): Then, we will take up Andhra Pradesh encounter.

MR. DEPUTY CHAIRMAN: No; for that, there should be a decision. ..(*Interruptions*).. Let us hear the Leader of the House.

SHRI ARUN JAITLEY: Sir, the agrarian situation is a serious issue. It is much more than just a political instrument. So, when Members gave notice in the morning today, and five of them gave notice, the Notice was to suspend the Question Hour. The subject is of such importance that the discussion be taken up right now. In the morning, we heard eloquence, one after the other, that is why everything must be suspended and a discussion should be taken up right now. We agreed; the Chair agreed. Post lunch, the same Members get up and say, 'I am not bound by my notice to suspend the work today and start a discussion. I am not bound by what I was saying in the morning. Now I will argue to the contrary, why a discussion should not be held today.' So, the entire Opposition post-lunch is arguing why a discussion should not take place today. ...(*Interruptions*)... Pre-lunch the entire argument was, why the discussion should be held today. If this is the seriousness with regard to the plight of the farmer, then the whole country is going to mock at us. That's all I have to say. ...(*Interruptions*)...

श्री अविनाश राय खन्ना (पंजाब) : आप लोग इस बात के लिए माफी मांगें ...(व्यवधान)...

श्री नरेश अग्रवाल : आप शुरू करा दीजिए। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: So, I have to start the discussion.

श्री शरद यादव : यह ठीक बात नहीं है। ...(**व्यवधान**)... यह ठीक बात नहीं है। ...(**व्यवधान**)... वेंकैया जी ने कहा तब हमने लोगों से कहा। आपकी बात सही है कि हम लोग चाह रहे थे कि आज ही बहस हो। ...(**व्यवधान**)... आप कृपया सुनिए, लेकिन वेंकैया जी तैयार हो गए कि आज की बात को छोड़कर सोमवार को हो जाए। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Okay. He is ready to speak. Shri Ghulam Nabi Azad. The discussion starts. Shri Ghulam Nabi Azad to speak. ...(*Interruptions*)...

श्री एम.वेंकैया नायडु : शरद जी, आप बहुत बढ़िया आदमी हैं, आपको अनुभव भी है। मैंने इसलिए कहा, क्योंकि गुलाम नबी आज़ाद जी ने कहा कि इसे सोमवार को करें तो कैसा रहेगा, तब मैंने कहा कि मैं उसके लिए तैयार हूं। इतना ही मैंने कहा। मैंने प्रपोज़ नहीं किया।

श्री शरद यादव : आप एग्री हो गए।

श्री एम.वेंकैया नायडु : अब इसे शुरू करें।

श्री शरद यादव : अरुण जेटली जी हम पर आरोप लगा रहे हैं। यह तो गलत है। ...(**व्यवधान**)...

SHRI M. VENKAIAH NAIDU: Let Ghulam Nabiji start the debate. The Home Minister is there to take notes.

MR. DEPUTY CHAIRMAN: Shri Ghulam Nabi Azad. He would start the discussion and how much time would ..

SHRI GHULAM NABI AZAD: Sir, don't fix the time.

MR. DEPUTY CHAIRMAN: Okay.

SHRI DEREK O BRIEN (West Bengal): Sir, my Party has not given a notice for suspension.

MR. DEPUTY CHAIRMAN: No, you will be given the time.

SHRI DEREK O BRIEN: Sir, one minute. It will be clear. My party has not given a notice for suspension in the morning. Now, we have got involved about Monday or today. You have not given us a chance also when five other parties spoke.

MR. DEPUTY CHAIRMAN: But you are getting chance here.

SHRI DEREK O BRIEN: One second. I want to ask one simple question and we will start. How much time is my Party getting? I need to know this before we start. I need to know this before I start.

MR. DEPUTY CHAIRMAN: Now, we shall decide how much time we can fix for the discussion.

SHRI M. VENKAIAH NAIDU: Sir, earlier I said, 'one hour.' But people said, 'No, it is not sufficient.' Then, we can have two hours and whatever practice is there, apportion it on the basis of the strength of the Parties and give it to it everybody. There is no problem. ...(*Interruptions*)... Once the debate is over, we can think about it also.

SHRI GHULAM NABI AZAD: Hon. Minister, thank you very much. But my submission is that the entire seriousness of the subject will evaporate and go if we just discuss it for the sake of discussion. Let there be a discussion even if it continues up to midnight or two o'clock. It doesn't matter.

MR. DEPUTY CHAIRMAN: No, no. There is a problem.

SHRI SITARAM YECHURY (West Bengal): Sir, the point is that the issue we are discussing is very serious for the country and for all of us. I am sure the Government is as concerned about it as we are concerned. So, if that is the case, please do not restrict by time. Please do not restrict by time. You allow a proper discussion on this because, Sir, there is a very severe agrarian distress in the country. All aspects will have to be discussed. Therefore, my request is ...

3.00 P.M.

SHRI M. VENKAIAH NAIDU: Okay.

श्री रामविलास पासवान : करिए, कितनी देर करना है।

श्री मुख्तार अब्बास नक़वी : सर, कोई समय सीमा न हो, लेकिन आप इसको फिनिश करिए।

MR. DEPUTY CHAIRMAN: I have a suggestion. Today, we will discuss it up to 6 o'clock, *i.e.*, for three hours. At 6 o'clock we will take the sense of the House and continue if we want. Okay. All right. Shri Ghulam Nabi Azad.

DISCUSSION ON THE AGRARIAN CRISIS AND SUICIDES BY FARMERS IN VARIOUS PARTS OF THE COUNTRY

विपक्ष के नेता (श्री गुलाम नबी आज़ाद): डिप्टी चेयरमैन सर, हमने जो सुबह नोटिस दिया था, वह किसानों की देश में जो आज स्थिति है, उसके चलते दिया था। देश में किसानों के हालात इतने खराब हो गए हैं कि राज्यों में आत्महत्याएं तो होती थीं, लेकिन कभी भी इतनी गंभीर हालत नहीं हुई थी कि दिल्ली में आकर किसी भी किसान सभा में या मीटिंग में पेड़ पर चढ़कर कोई भी किसान अपने गले में रस्सी डालकर आत्महत्या करे। ऐसे हालात आज देश में पैदा हुए हैं।

सर, इसकी सबसे बड़ी वजह है, इसके दो-तीन कारण किसानों की इस हालत के लिए हैं। एक तो बेवक्त जो बारिश हुई, पूरे देश में जो बेवक्त ओले पड़े और मैं नहीं समझता कि कोई भी फसल देश में रही होगी, जो खराब नहीं हुई। मैं जम्मू-कश्मीर से शुरू करता हूं। वहां कश्मीर वादी में तो फल सबसे ज्यादा होते हैं। उन सब में फरवरी, मार्च के महीने में फूल लगते हैं और वे फल वहीं तक सीमित नहीं रहते हैं, वे फल पूरे देश में जाते हैं। वे सब फूल गिर गए, कहीं पर 90 परसेंट और कहीं पर हंड्रेड परसेंट गिर गए। जम्मू में गेहूं होता है, उसकी फसल तबाह और बरबाद हो गई। पंजाब, हरियाणा, यू.पी. सहित, जिन-जिन प्रदेशों में गेहूं की फसल होती है, वह बरबाद हो गई। सरसों पूरे देश में होती है, वह तबाह, बरबाद हो गई। तिलहन की फसल होती है, वह बरबाद हो गई। अंगूर बरबाद हो गया। यहां पर हमारे ऑनरेबल मेम्बर्स बताएंगे कि उनके अपने-अपने राज्यों में कौन-कौन सी खाने-पीने की जो फसलें होती हैं, वे किस तरह से नष्ट हो गई हैं, तबाह हो गई हैं, बरबाद हो गई हैं।

इसके साथ-साथ मैं यह भी कहना चाहता हूं कि आज अगर हम इस सदन में दोपहर का लंच ब्रेक करते हैं, तो क्यों करते हैं, क्योंकि हम सब दोपहर का खाना खाने के लिए चले जाते हैं। इस खाने को कौन तैयार करता है? इसको इस देश का किसान तैयार करता है। आज इस देश में सड़कें बन रही हैं, पुल बन रहे हैं, कारखाने बन रहे हैं, पहले भी बन रहे थे, पिछले 60-65 साल में बने, लेकिन आज से 40 साल या 50 साल पहले इतना पैसा नहीं होता था कि हम इतनी ज्यादा सड़कें बनाएं, इतने ज्यादा अस्पताल बनाएं, हम ज्यादा उद्योग लगाएं, हम ज्यादा रोजगार पैदा करें, क्योंकि हमारा जो पैसा खर्च होता था, वह बाहर से, विदेश से, रूस से गेहूं लाने में और खाने-पीने की कई चीजें लाने में खर्च होता था। सबसे कुशल सरकार वही

[श्री गुलाम नबी आज़ाद]

मानी जाती थी कि जिसमें क्षमता हो कि वह बाहर के देशों से खाने-पीने की चीजें इम्पोर्ट करे, विशेष रूप से गुंदम हम बाहर के देशों से लाते थे। लेकिन आज इन 65 वर्षों में जहां जमीन कई गुणा घट गई है, आज़ादी से लेकर अगर देखेंगे, तो चार गुणा हमारी आबादी बढ़ी है और अगर जमीन देखेंगे, तो वह कई गुणा घट गई है, क्योंकि फ्लड में जाती है, सड़कें बनती हैं, लोगों के घर बन गए, उन पर इंडस्ट्रीज़ आ गईं, उन पर रेलगाड़ियां बनीं, पटरियां बनीं, हॉस्पिटल्स, कालेजेज़, यूनिवर्सिटीज़ बनीं, ये तमाम चीज़ें उसी जमीन पर बनी हैं। आज भी जमीन चिंता का विषय है । यह जो Land Acquisition Bill आज आ रहा है, यह भी इसीलिए था कि हम आज अनाज में आत्मनिर्भर हो गए हैं। आज हम रिकार्ड पर रिकार्ड बना रहे हैं। यूपीए के बारे में तो देश-विदेश में बहुत बताया जाता है कि पचास साल का कचरा साफ किया जा रहा है, लेकिन यही कांग्रेस पार्टी है, जिसने इस देश में Green Revolution लाकर, एग्रिकल्चरिस्ट को, किसान को Minimum Support Price देकर उनकी सहायता, उनकी मदद की। आज रशिया से कोई अनाज नहीं मंगाता है। हम दूसरे देशों से खाने-पीने की चीजें नहीं मंगाते हैं। हम गर्व से कह सकते हैं कि हम आज यहां से दर्जनों देशों में अनाज भेजते हैं। हम जब कैबिनेट में थे और हमारे कृषि मंत्री श्री शरद पवार जी यहां बैठे हैं, हम कहते थे अनाज के भंडार हों और ज्यादा export करने की इजाजत दी जाए। हमारे फूड मिनिस्टर भी ऐसे ही कहते होंगे कि export किया जाए। यह export कैसे होगा, आप 40 साल export की नहीं import की बात करते थे। आप 32 करोड़ आबादी के लिए import करते थे, हम करते थे और हमारा देश करता था, लेकिन आज 125 करोड़ आबादी, चार गुना ज्यादा होकर भी हम import नहीं करते हैं, आज export करते हैं, तो यही 50 साल का कचरा आज हमारे प्रधान मंत्री जी बाहर साफ कर रहे हैं। उनको यह समझ में नहीं आता है वे और यह नहीं कहते हैं कि आप 32 करोड़ आबादी के लिए import करते थे और आज 125 करोड़ आबादी को खिलाकर भी आप export करते हैं। यह इन किसानों की खून-पसीने की मेहनत और जो सरकारें थी, उनकी नीतिया पं. जवाहरलाल नेहरू से लेकर डा. मनमोहन सिंह जी तक जो प्रधान मंत्री रहे, चाहे उनमें अटल जी भी रहे हों, उनका भी योगदान रहा है। मैं यह नहीं कहता कि खाली कांग्रेस का ही योगदान रहा है। मैं दूसरी पार्टियों के लोगों की तरह नहीं हूं कि वे सिर्फ अपने साल बाहर निकाल देते हैं और हमारे साल खाली वहीं विदेश में गिनते हैं, और न ही हमारी पार्टी ऐसी नीतियों पर विश्वास रखती है। हमने Green Revolution के लिए भी लोगों की मदद की है। पं. जवाहरलाल नेहरू ने भाखड़ा डैम की पांच साला प्लान की योजना रखी थी। वे पं. जवाहरलाल नेहरू ही थे, जिन्होंने कहा था कि यह भाखड़ा डैम हमारे मंदिर और गुरुद्वारे हैं, तब उन्होंने सोचा था कि एक वक्त आएगा जब 125 करोड़ आबादी आएगी और 150 करोड़ आबादी भी आएगी, तो हमें रूस या अमरीका पर निर्भर नहीं रहना चाहिए। उन्होंने अपने देश के लिए इरिगेशन के लिए भाखड़ा डैम तथा उसी तरह के और डैम भी बनाए और इंदिरा गांधी से लेकर, राजीव गांधी तक और आज तक सैकड़ों डैम बन रहे हैं और बने हैं, जिनकी वजह से आज 125 करोड़ जनता का पेट पालकर, यह देश विदेशों में अनाज भेजता है और हमारे जैसे देशों में, जहां 40 या 50 साल पहले पेट भरने के लिए अनाज नहीं मिलता था, आज उनका पेट इसी हिन्दुस्तान की सरकार और हिन्दुस्तान के किसान और मजदूर भरते हैं। वे किसान और मजदूर आज खतरे में हैं। आज उनकी जमीन चली गई है, उनकी जमीन सड़कों के नीचे चली गई है, जो कि जरूरतें हैं, बड़ी सड़कें या छोटी सड़कें। जो रेल की पटरियां बनी हैं, उनके नीचे किसानों की जमीन चली गई। जो यह 125 करोड़ आबादी बनी है,

इनके घर तथा इनकी दुकानें, इनके एजुकेशनल इंस्टीट्यूशंस जो इनकी जिंदगी की जरूरियात हैं, उनके लिए उनकी जमीन ली जा रही है। हमने यही देखा था और अनुभव किया था।

उपसभापति जी, जब मैं चीफ मिनिस्टर था, तो मैं अपने गांव में गया, जहां हमारे दादा जी रहते थे। उन्होंने तथा गांव के और लोगों ने कहा कि यहां सड़क नहीं है, लेकिन लीडर लोग तो कहते हैं कि सड़क है। हमने कहा कि पीएमजीएसवाई में सड़क बनाओ, एक साल के बाद हम उद्घाटन करने आएँगे। एक साल के बाद जब हम उद्घाटन करने गए, तो मुझे रोना आया और अफसोस हुआ कि यह सड़क क्यों बनाई। मुझे लगता था कि मेरा स्वागत होगा कि एक साल के अन्दर सड़क बनी, लेकिन वे रो रहे थे। वे कह रहे थे कि माननीय मुख्य मंत्री जी, मुख्य मंत्री बन कर तो आपने बहुत अच्छा काम किया, लेकिन हमारे साथ अन्याय किया, हमें खत्म किया। मैंने पूछा कि क्या हुआ? उन्होंने कहा कि हमारे पास 2-2, 3-3 कनाल जमीन थी। हमारे यहां जमीन एकड़ में नहीं है, एक एकड़ में 8 कनाल जमीन होती है। उन्होंने कहा कि हमारे पास एक-चौथाई एकड़ की जमीन थी, वह एक्वायर कर ली गई। हममें से किसी ने रिज़िस्ट तो किया, लेकिन उसे एक्वायर करके सड़क बनाई गई और हमारे पास अब पलायन करने के सिवाय कोई रास्ता नहीं है। यह जमीन तो चली गई। हम 2013 में लैंड एक्विजीशन बिल लाए थे, तो वह किसी अनुभव के आधार पर लाए थे। हमारा यह अनुभव था कि इस देश में सड़कें भी चाहिए, इस देश में नहरें भी चाहिए, बिजली भी चाहिए, बाकी प्रोजेक्ट्स भी चाहिए, लेकिन 150-200 साल पहले अंग्रेजों के जमाने में 1894 में जो कानून बना कि जब भी सरकार की मर्जी होगी, वह जमीन ले लेगी, वहां पटवारी और तहसीलदार की जो भी मर्जी होगी, वह लिख देगा कि इसकी कीमत 10 हजार है, इसकी कीमत 5 हजार है, उसको 10 हजार दे दो, उसको 5 हजार दे दो। मुमकिन है कि आज से 50 साल, 100 साल पहले उस जमीन की कीमत वही होगी, लेकिन आज जमीन की वह कीमत नहीं है। हम सड़क बना देते हैं, हम पुल बना देते हैं, हम दुकान के लिए, एजुकेशनल इंस्टीट्यूशन के लिए जमीन लेते हैं और वह छोटा जमींदार बेघर हो जाता है, वह सड़क पर आ जाता है। इसीलिए अपने अनुभव से यूपीए गवर्नमेंट लैंड एक्विजीशन बिल लाई थी। इसी भारतीय जनता पार्टी, जिसकी आज सरकार है, इसके नेताओं ने, मैं केवल मेम्बर्स ऑफ पार्लियामेंट की बात नहीं करता हूँ, इसके नेताओं ने अमेंडमेंट्स दिए, हमने उन अमेंडमेंट्स को स्वीकार किया और वह कानून बना। क्या बदल गया? वे इधर से उधर गए और हम उधर से यहां आ गए और सब कुछ बदल गया कि आपने जो लैंड एक्विजीशन कानून बनाया था, वह गलत हो गया। अब जमीन इसके लिए भी चाहिए, उसके लिए भी चाहिए, किसी की इजाजत की जरूरत ही नहीं है, हम पूछे बगैर ले लें। हमारी मर्जी है, किसी का घर ले लें या जमीन ले लें, कोई पूछेगा नहीं। यह भी एक वजह है। This is contributory factor for what is happening across the country. वह कह रहा है कि इस गवर्नमेंट के चलते इस देश का, किसान का इस गवर्नमेंट से विश्वास उठ गया है। वह सोचता है कि यूपीए गवर्नमेंट ने उस वक्त यहां हमारे ऑपोजीशन के साथियों से सहयोग करके, बात करके, यह कानून बनाया था कि अब उनको चार गुना, पांच गुना उसका मुआवजा मिलेगा, जब तक वहां के 70 परसेंट, 80 परसेंट लोग इजाजत नहीं देंगे, कंसेंट नहीं देंगे, मंजूरी नहीं देंगे, तब तक हम उस जमीन को नहीं ले सकते हैं। हमने उसमें Social Impact Assessment clause रखा था कि उसमें आसपास के जो लोग हैं, उन पर इसका क्या इम्पैक्ट पड़ा। जब हम पहाड़ों में जमीन लेते हैं, तो हम एक आदमी की जमीन लेते हैं, लेकिन जब हम उस जमीन को खोदते हैं, तो नीचे वाले चार लोग होते हैं, जिनकी जमीन

[श्री गुलाम नबी आज़ाद]
हमने नहीं ली होती है, वह भी चली जाती है। यह उस असेसमेंट में आता है कि उसका उन लोगों के ऊपर क्या इम्पैक्ट है। हमने वह भी हटा दिया। अगर आज किसान आत्महत्या करता है, तो उसके दो दुख हैं, दो कारण हैं। एक है इस सरकार पर अविश्वास। चाहे देर से ही वह कानून बना, मैं तो सोचता हूँ कि 40 साल पहले, 50 साल पहले वह कानून बनना चाहिए था, लेकिन हमने कानून बना लिया। अब लोगों को विश्वास आता था कि हम अपनी जमीन के मालिक हैं, चाहे एक टुकड़ा ही क्यों न हो, हम उसके मालिक हैं। उनको अब लगता है कि हमको इस मालिकाना हक़ से फिर से वंचित कर दिया जाएगा और जब भी सरकार की मर्जी आएगी, तब वह हमसे हमारी जमीन हथिया लेगी।

दूसरा, इस दफा ऊपर से हम पर अल्लाह की, भगवान की, वाहेगुरु की ऐसी मार पड़ गई और यह बारिश पता नहीं कहां से आ गई। अब तो हम मौसम ही भूल गए हैं कि मौसम क्या होता है, रेनी सीज़न क्या होता है, ऑटम क्या होता है, विंटर कब होता है और स्प्रिंग कब होता है। कम से कम कश्मीर में तो हम ये चार मौसम हमेशा से देखते आए हैं, लेकिन एक साल से वहां पर भी ये चारों मौसम नहीं देखे जा रहे हैं। पिछले सितम्बर से लेकर आज तक बराबर बारिश चल रही है और लोग बताते हैं कि आगे भी यह चलती रहेगी। पूरा देश, महाराष्ट्र से लेकर यूपी तक, बिहार से लेकर बंगाल तक और पंजाब से लेकर हरियाणा तक, सभी इसकी चपेट में आ गए हैं। बारिश के साथ-साथ ओले भी गिर रहे हैं। मुझे कुछ महाराष्ट्र के साथी बोल रहे थे कि हमने पहली दफा बर्फ देखी है। जब मैंने उनसे पूछा कि वह बर्फ कैसी थी, तो उन्होंने बताया कि इतनी मोटी थी, गोल थी, तो मैंने उनसे कहा कि वह बर्फ नहीं थी, ओले थे। इसमें उनका कसूर भी है, क्योंकि जब आधा-आधा फुट ओले पड़े, तो वे सोचते होंगे कि यहां पर भी कश्मीर जैसी बर्फ बन गई है।

महोदय, इस तरह एक तरफ तो किसानों पर सरकार की मार पड़ रही है, क्योंकि वह लैंड एक्विज़िशन बिल को लेकर ऐसी अड़ी हुई है, ऐसी अड़ी हुई है, जैसे विपक्ष से ही कुछ लेकर जाना हो। अगर हमसे कुछ छीन लेना चाहते हैं, तब तो आप अड़ जाइए, लेकिन उस गरीब किसान के पास देने के लिए क्या है? उसके पास तो एक झोंपड़ी है, छोटी सी जमीन है और खाने के लिए दो वक्त की रोटी है। अगर उसके पास कुछ ज्यादा जमीन है भी, तो उस जमीन से हिन्दुस्तान के 125 करोड़ लोगों को भी तो वही पालता है। उस पर भी यह सरकार ऐसी डटी हुई है, जैसे उसको किसानों से कोई बदला लेना हो कि हम तो यह कानून पास करके ही रहेंगे, यह ऑर्डिनेंस लाकर ही रहेंगे।

महोदय, मैं माननीय एग्रीकल्चर मिनिस्टर के माध्यम से माननीय प्रधान मंत्री जी से यह निवेदन करना चाहता हूं कि वे अपनी जिद पर कायम नहीं रहें। यह जो लैंड एक्विज़िशन ऑर्डिनेंस है, इसको पास कराने की जो जिद उन्होंने ठानी है, इस जिद को वे छोड़ दें और इस देश के लाखों-करोड़ों किसानों की जिन्दगियों को बचा लें, वरना इस तरह की आत्महत्याएं होती ही रहेंगी। शरद यादव जी ठीक बोल रहे थे कि अब तो ये आत्महत्याएं हमारे सिर पर ही पहुंच गई हैं, पार्लियामेंट के नज़दीक पहुंच गई हैं। अब ये मध्य प्रदेश, गुजरात, राजस्थान, हरियाणा या दूसरे अन्य राज्यों तक ही सीमित नहीं रह गई हैं, अब ये दिल्ली में हमारे घरों के सामने, पार्लियामेंट के पास पहुंच गई हैं, जो डेमोक्रेसी का मन्दिर है। मालूम नहीं कि कब, कौन, कहां पर

आत्महत्या कर लेगा। मेरा आपसे निवेदन है कि हमारे जो किसान हैं, हम उनको सांस लेने दें।

मैं एक और बात कहना चाहता हूं। माननीय प्रधान मंत्री जी ने इलेक्शन कैम्पेन के दौरान एक बात कही थी, जब वे इलेक्शन कैम्पेन कमेटी के चेयरमैन थे और भारतीय जनता पार्टी की ओर से प्रधान मंत्री पद के कैंडिडेट थे। उस समय उन्होंने कहा था कि हमारे आने के बाद इन आत्महत्याओं पर रोक लगेगी। मैं बताना चाहता हूं कि उनके आने के बाद आत्महत्याओं पर रोक तो क्या ही लगी, लेकिन हरियाणा में, जहां पर कभी आत्महत्या होती ही नहीं थी, वहां भी किसानों ने आत्महत्या करनी शुरू कर दी। राजस्थान में कभी कोई किसान आत्महत्या नहीं करता था, वहां पर भी यह पहुंच गई। और तो और दिल्ली की किसी रैली में किसानों के मुद्दे को लेकर कभी किसी ने कोई आत्महत्या नहीं की थी, आज तो यह वहां पर भी पहुंच गई है।

दूसरी बात उन्होंने कही थी कि साहूकारों को खत्म करेंगे। मैं पूछना चाहता हूं कि आपने साहूकारों को खत्म कहां किया, आज तो उन्हीं का राज चल रहा है। मैं कहना चाहता हूं कि माननीय प्रधान मंत्री जी को देश के साथ, गरीब किसानों और मजदूरों के साथ अपने इलेक्शन कैम्पेन के समय का वादा पूरा करना चाहिए।

महोदय, माननीय एग्रीकल्चर मिनिस्टर से मेरा पहला प्रश्न यह है, उन्हें यह बताना चाहिए कि केन्द्रीय सरकार की तरफ से अभी तक किस-किस राज्य सरकार को कितना-कितना पैसा दिया गया है? किस-किस राज्य ने अपनी तरफ से और केंद्रीय सरकार की तरफ से कितना-कितना पैसा किसानों को बांटा है?

मेरा दूसरा प्रश्न यह है, अभी तो माननीय एग्रीकल्चर मिनिस्टर साहब स्वयं ही गायब हो गए हैं। सर, मेरा दूसरा प्रश्न यह है कि जिन किसानों ने आत्महत्या की है, उनको कितना कम्पेंसेशन दिया जा रहा है, कितनों को अभी तक दिया और कितनों को देने वाले हैं?

मेरा तीसरा क्वेश्चन माननीय फूड मिनिस्टर से है। यहां मुझे किसी ने बताया कि एफसीआई ने कहा है कि जिसमें 15 परसेंट मॉयश्चर होगा, 15 परसेंट तो बहुत कम है, लेकिन 15 परसेंट और उससे ऊपर मॉयश्चर होगा, तो उसको खरीदा नहीं जायेगा। क्या यह सत्य है? यहां तो बताया गया है। मैंने माननीय प्रधान मंत्री जी की स्पीच देखी थी और वे बिल्कुल हाथ से भी दिखा रहे थे कि अगर इतना थोड़ा सा काला या खराब भी होगा, तो हम सब खरीदेंगे। लेकिन, ऐसा तो नहीं लगता है। कहीं ऐसा तो नहीं है कि सरकार अपने भाषणों में एक बात बोलती है, माननीय प्रधान मंत्री जी भाषणों में एक बात बोलते हैं और फूड कॉरपोरेशन ऑफ इंडिया दूसरा नोट भेजती है। तो हम जानना चाहेंगे कि जो भाषणों में है, क्या वही एफसीआई प्रोक्योरमेंट करते वक्त जमीन पर लागू करती है, उसमें कहीं तालमेल है या उनमें अलग-अलग चीज़ें हैं? तो उसमें मॉयश्चर कितना है या वह कितने परसेंट खराब है, चाहे वह अनाज है या गेहूँ है या पैडी है? देश में अलग-अलग जगहों में खाने-पीने की अलग-अलग चीजें खराब हुई हैं, लेकिन हम तो फूड कॉरपोरेशन ऑफ इंडिया के द्वारा अधिकतर यही दो चीज़ें खरीदते हैं—राइस और व्हीट। तो इनके बारे में मैं माननीय फूड मिनिस्टर से जानना चाहूँगा।

अब मैं चौथी बात की तरफ माननीय गृह मंत्री का ध्यान दिलाना चाहता हूँ, विशेष रूप से कल की घटना की ओर। मैं कल जगन्नाथपुरी में था। मैं जे.बी. पटनायक जी के अंतिम संस्कार के लिए गया था। वहां कुछ घंटे इंतजार करना पड़ा। जब तक उनकी बॉडी आई, तो मैं तकरीबन

[श्री गुलाम नबी आज़ाद]

तीन-चार घंटे टेलीविजन देखता रहा। उस समय तमाम टेलीविजन चैनल्स पर दिल्ली में जो आत्महत्या की घटना हुई, उसके बारे में दिखाया गया। आत्महत्या अपनी जगह है। उसका एक कारण मैंने बताया। उस किसान का कितना नुकसान हुआ था, यह सब टेलीविजन चैनल्स में आ गया है। मैं उसमें नहीं जाना चाहता हूँ। उस किसान का फ्रस्ट्रेशन आप समझ सकते हैं कि वह कितना हताश था और वह कितना मजबूर हो गया था कि वह अपनी जान लेने के लिए भी तैयार हो गया। लेकिन, माननीय गृह मंत्री जी, मुझे जो पूछना है, मुझे दो लोगों से बड़ी शिकायत है। एक तो 'आप' पार्टी और 'आप' के मुख्य मंत्री—इसका मतलब आपसे नहीं 'आप' पार्टी से और उसके मुख्य मंत्री और उसके मंत्रियों से है और दूसरी, पुलिस से है। मैंने जो टेलीविजन में देखा कि वह बेचारा ऊपर चढ़ा हुआ है और 'आप' के कई वर्कर्स उसे encourage कर रहे हैं, यूँ इशारा कर रहे हैं, जिसका मतलब यह था कि बेटे, तुम चढ़े रहो, तुम सूली पर चढ़ो और हम इसे बेचेंगे। तो अगर यह बात है, तब तो वे उस सुसाइड के पार्टी बन जाते हैं। वे जितने भी हैं, उनको आप टेलीवीजन पर देख सकते हैं, जो सैकड़ों की तादाद में नीचे से उसको encourage कर रहे हैं। वे पार्टी हैं, वे उस आत्महत्या को न रोकने में या उस कत्ल में शरीक हैं। दूसरी बात, जो मैंने मुख्य मंत्री को बोलते देखा, जिन्हें बोलते हुए आप सबने देखा होगा, उससे दो प्रश्न उठते हैं। एक कहता है कि मैं 45 मिनट्स से पुलिस को कह रहा था। उसने exact '45 minutes' बताया। I quote, unquote कि '45 मिनट्स से मैं और मेरे साथी पुलिस को बता रहे थे कि आप उसकी जान बचाओ।' सबसे पहले माननीय मुख्य मंत्री जी, अगर आप 45 मिनट्स से देख रहे हैं कि किसी की जान जा रही है, तो आप अपना भाषण देते जायेंगे, आपके साथी अपना भाषण देते जायेंगे? आपके पास हजारों लोग हैं, तो आप क्यों नहीं उतर कर उनको भेजते हैं कि मैं भाषण नहीं करूँगा, उसको पहले उतारें। तो वे भी उसमें उतने ही बड़े दोषी हैं। अगर यह सत्य है, जो मुख्य मंत्री कहते हैं कि मैं 45 मिनट्स से पुलिस को कह रहा था कि उसे बचाओ, तो वे पुलिस वाले भी 45 मिनट्स से क्यों वह तमाशा देख रहे थे? उन 45 मिनट्स में जब पुलिस वाले वहां नहीं गये, तो पुलिस वाले भी उसमें उतने ही दोषी हैं, जितने माननीय मुख्य मंत्री जी और 'आप' पार्टी के लोग हैं। माननीय गृह मंत्री जी यहां बैठे हैं। जाहिर है कि ये मुख्य मंत्री के बारे में तो नहीं बता पायेंगे...। वह मुख्य मंत्री को खुद सोचना चाहिए कि वह अपने आप को क्या सजा देंगे और वह अपने आप को मुजरिम समझते हैं या नहीं, उस वक्त उनकी क्या भूमिका होनी चाहिए थी। वह चाहे न कहना चाहें, लेकिन अगर मेरे सामने कोई मर रहा हो तो मैं डॉक्टर को कहूंगा कि तुम आ जाओ, मेरा कोई फर्ज नहीं बनता है कि मैं अपने आप से प्रयास करूं, उसको उठाऊं और खुद हॉस्पिटल लाऊं या खाली मैं चिल्लाऊं कि डॉक्टर कहीं सुनेगा, आएगा और तब तक मरीज मर जाएगा। उसकी क्या भूमिका होनी चाहिए, वह तो कानून खुद देखेगा, लेकिन मैं माननीय गृह मंत्री जी का ध्यान आकर्षित कराना चाहता हूँ कि अगर मुख्य मंत्री जी 45 मिनट तक पुलिस वालों से कहते हैं, तो वे पुलिस वाले भी उतने ही दोषी हैं। उनको तो सजा मिलनी चाहिए। वे क्यों नीचे बैठ कर तमाशा देख रहे थे? मुझे पूरा विश्वास है कि माननीय गृह मंत्री जी इस पर पूरी कार्रवाई करेंगे और माननीय प्रधान मंत्री जी, पूरे देश में जो यह किसानों की पीड़ा है, इसका हल निकालेंगे। हम कोई राजनीति नहीं करना चाहते हैं। किसानों पर कोई राजनीति नहीं होनी चाहिए और कोई इस पर राजनीति नहीं करना चाहता है, लेकिन सरकार फिर यह कह दे कि हमसे नहीं हो सकता, फिर बाहर क्यों कहेंगे कि हम यह भी करेंगे, वह भी करेंगे। जब हमने किसानों की पीड़ा देखी थी, तब हमने किसानों का 70 हजार करोड़ रुपए

का कर्ज माफ किया था। उस समय हमारी सरकार थी, यूपीए की सरकार थी, मनमोहन सिंह जी की सरकार थी। किसानों का 70 हजार करोड़ रुपए का कर्जा माफ करना कोई आसान काम नहीं है। इस पर बहुत बहस चली थी, लेकिन जब किसान की पीड़ा देखी, तो हमने इसको किया।

मैं सरकार से यह पूछना चाहता हूँ कि आज फसल के लिए किसानों ने जो कर्जा लिया है, क्या यह सरकार उसको माफ करेगी या नहीं करेगी? इसी तरह से मिनिमम सपोर्ट प्राइस, जो यूपीए गवर्नमेंट में थी, माननीय प्रधान मंत्री जी यहां नहीं हैं, लेकिन तब के माननीय कृषि मंत्री जी यहां हैं, मेरे ख्याल से गेहूं, चावल और बाकी वस्तुओं की एक रिकॉर्ड मिनिमम सपोर्ट प्राइस दी गई थी। आज तो पचास-पचास रुपए या तो न होने के बराबर दी जाती है या वह भी नहीं दी जाती है, तो ऐसी हालत में किसान मरेगा नहीं, आत्महत्या नहीं करेगा, तो क्या करेगा? आप उसका अनाज खरीदिएगा नहीं, आप ऑर्डिनेंस के जरिए उसकी जमीन ले लीजिएगा, आप उसको मिनिमम सपोर्ट प्राइस दीजिएगा नहीं, तो वह क्या करेगा, उसके सामने आत्महत्या करने के सिवाए और कौन-सा रास्ता है? इस तरह से आप उसके लिए रास्ता बना रहे हैं कि आत्महत्या करो, हम तुम्हें कुछ भी नहीं दे रहे हैं, बल्कि तुम्हारे पास जो कुछ है, वह भी हम तुमसे खिसका ले रहे हैं और अगर पार्लियामेंट में बिल पास नहीं होता है, तो हम ऑर्डिनेंस के जरिए लाते हैं और अगर यह राज्य सभा में फेल होता है, तो हम ज्वाइंट सेशन बुला कर करते हैं। यह भूमिका है भारतीय जनता पार्टी की। कहने का मतलब है कि किसान से लेना है और उसको मारना है। मेरे ख्याल से अगर यही भावना भारतीय जनता पार्टी और एनडीए की रही, तो यह देश कैसे आगे बढ़ेगा? खाली भाषणों से देश आगे नहीं बढ़ेगा, इसके लिए इस देश की जो बुनियाद है, वह बुनियाद हमारा किसान है, वह खून-पसीना बहा कर अनाज पैदा करता है और तब हम यहां सदन के अंदर भी और सदन के बाहर भी भाषण करते हैं, तभी हम जिन्दा हैं और तभी हम योजनाएं बनाते हैं। आज इस देश का किसान मर गया, तो हम आपको किसी कोने में उनसे पहले मरे दिख जाएंगे।

अपनी पार्टी की तरफ से, हमारे साथियों की तरफ से मेरा निवेदन है कि इस ऑर्डिनेंस बिल को वापस लिया जाए, जो हमारा कानून था, जो हमने बनाया था, जिसमें आप यानी एनडीए शरीक थी, जो 2013 का Land Acquisition Act बना है, उससे किसान संतुष्ट हो जाएगा। आप सभी वस्तुओं की मिनिमम सपोर्ट प्राइस बढ़ा दीजिए, इस तरह से किसानों का सम्मान होगा। इससे किसानों का सम्मान भी होगा और हल भी निकल जाएगा। इसके साथ ही साथ उनका जितना नुकसान हुआ है, वित्त मंत्री जी उनको उतना पैसा दे दें और उनको compensation दे दें। इसी तरह से जिन लोगों ने आत्महत्या की है, उनके परिजनों को पैसा दे दें।

फूड मिनिस्टर, फूड कॉर्पोरेशन ऑफ इंडिया को हिदायत दे दें कि जो अनाज खराब भी हुआ है, उसको वह खरीद ले। वह भी कई चीजों में लगता है, जो खाने के लायक है, उसको खाने में इस्तेमाल किया जा सकता है, जो खाने लायक नहीं है, उसको दूसरी अन्य चीजों में इस्तेमाल किया जा सकता है, जैसे हमारी जो पॉल्ट्री है, उसमें इस्तेमाल किया जा सकता है। अगर ये पांच-छः कदम केंद्रीय सरकार ले लेगी, तो मुझे पूरा विश्वास है कि इससे हमारे देश के किसानों की समस्याओं का समाधान होगा। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करते हुए आपका धन्यवाद करता हूँ। धन्यवाद।

†**قائد حزب اختلاف (جناب غلام نبی آزاد):** ڈپٹی چئیرمین سر، ہم نے جو صبح نوٹس دیا تھا، وہ کسانوں کی دیش میں جو آج حالت ہے، اس کے چلتے دیا تھا۔ دیش میں کسانوں کے حالات اتنے خراب ہوگئے ہیں کہ راجیوں میں خودکشیاں تو ہوتی تھیں، لیکن کبھی بھی اتنی گمبھیر حالت نہیں ہوئی تھی کہ دہلی میں آکر کسی بھی کسان سبھا میں یا میٹنگ میں پیڑ پر چڑھ کر کوئی بھی کسان اپنے گلے میں رسّی ڈالکر خودکشی کرے۔ ایسے حالات آج دیش میں پیدا ہوئے ہیں۔

سر، اس کی سب سے بڑی وجہ ہے، اس کے دو تین کارن کسانوں کی اس حالت کے لئے ہیں۔ ایک تو بے وقت جو بارش ہوئی، پورے دیش میں جو بے وقت اولے پڑے اور میں نہیں سمجھتا کہ کوئی بھی فصل دیش میں رہی ہوگی، جو خراب نہیں ہوئی۔ میں جموں وکشمیر سے شروع کرتا ہوں۔ وہاں کشمیر وادی میں تو پھل سب سے زیادہ ہوتے ہیں۔ ان سب میں فروری، مارچ کے مہینے میں پھول لگتے ہیں اور وہ پھل وہیں تک محدود نہیں رہتے ہیں، وہ پھل پورے دیش میں جاتے ہیں۔ وہ سب پھول گرگئے، کہیں پر نوّے فیصد اور کہیں پر سو فیصد گرگئے۔ جموں میں گیہوں ہوتا ہے، اس کی فصل تباہ اور برباد ہوگئی۔ پنجاب، ہریانہ، یوپی سمیت جن جن پردیشوں میں گیہوں کی فصل ہوتی ہے، وہ برباد ہوگئی۔ سرسوں پورے دیش میں ہوتی ہے، وہ تباہ وبرباد ہوگئی۔ تلہن کی فصل ہوتی ہے، وہ برباد ہوگئی۔ انگوربرباد ہوگیا۔ یہاں پر ہمارے آنریبل ممبرس بتائیں گے کہ ان کے اپنے اپنے راجیوں میں کون کون سی کھانے پینے کی جو فصلیں ہوتی ہیں، وہ کس طرح سے تباہ ہوگئی ہیں، برباد ہوگئی ہیں۔

اس کے ساتھ ساتھ میں یہ بھی کہنا چاہتا ہوں کہ آج اگر ہم اس سدن میں دوپہر کا لنچ بریک کرتے ہیں، تو کیوں کرتے ہیں، کیونکہ ہم سب دوپہر کا کھانا کھانے کے لئے چلے جاتے ہیں۔ اس کھانے کو کون تیار کرتا ہے؟ آجھاس دیش میں سڑکیں بن رہی ہیں، پل بن رہے ہیں، کارخانے بن رہے ہیں، پہلے بھی بن رہے تھے، پچھلے ساٹھ پینسٹھ سال میں بنے، لیکن آج سے چالیس یا پچاس سال پہلے اتنا پیسہ نہیں ہوتا تھا کہ ہم اتنی زیادہ سڑکیں بنائیں، اتنے زیادہ اسپتال بنائیں، ہم زیادہ ادھیوگ لگائیں، ہم زیادہ روزگار پیدا کریں، کیوں کہ ہمارا جو پیسہ خرچ ہوتا ہے، وہ باہر سے، وِدیش سے، روس سے گیہوں لانے میں اورکھانے ینے کی کئی چیزیں لانے میں خرچ ہوتا تھا۔ سب سے کشل سرکار وہی مانی جاتی تھی کہ جس میں شمتا ہو کہ وہ باہر کے دیشوں سے کھانے پینے کی چیزیں امپورٹ کرے، وِشیش روپ سے گندم ہم باہر کے دیشوں سے لاتے تھے۔ لیکن آج ان پینسٹھ سالوں میں جہاں زمین کئی گنا گھٹ گئی ہے، آزادی سے لیکر اگردیکھیں گے، تو چار گنا ہماری آبادی بڑھی ہے اور اگر زمین دیکھیں گے، تو وہ کئی گنا گھٹ گئی ہے، کیوں کہ فلڈ میں جاتی ہے، سڑکیں بنتی ہیں، لوگوں کے گھر بن گئے ان پر انڈسٹریز آگئی، ان پر ریل گاڑیاں بنی، پٹریا بنیں، ہاسپٹل، کالج، یونیورسٹیاں بنیں، یہ تمام چیزیں اسی زمین پر بنی ہیں۔ آج بھی زمین چنتا کا وِشے ہے۔ یہ جو آج آرہا ہے، یہ بھی اسی لیے تھا کہ ہم آج اناج میں خودکفیل Land Acquisition Bill ہوگئے ہیں۔

آج ہم ریکارڈ پر ریکارڈ بنارہے ہیں۔ یوپے اے کے بارے میں تو دیش ودیش میں بہت بتایا جاتا ہے کہ پچاس سال کا کچرا صاف کیا جارہا ہے، لیکن یہی کانگریس پارٹی ہے، جس نے اس دیش میں دیکر ان کی Minimum Support Price لاکر، ایگریکلچرسٹ کو، کسان کو Green Revolution سہائتا، ان کی مدد کی۔ آج رشیا سے کوئی اناج نہیں مانگتا۔ ہم دوسرے دیشوں سے کھانے پینے کی چیزیں نہیں مانگتےہیں۔ ہم فخر سے کہہ سکتے ہیں کہ ہم آج یہاں سے درجنوں دیشوں میں اناج بھیجتے ہیں۔ ہم جب کیبنیٹ میں تھے اور ہمارے کرشی منتری شری شردپوار جی یہاں بیٹھے ہیں، ہم

† Transliteration in Urdu Script.

کرنے کی اجازت دی جائے۔ ہمارے فوڈ منسٹر بھی export کہتے تھے اناج کے بھنڈار ہوں اور زیادہ کیسے ہوگا، آپ چالیس سال ایکسپورٹ کی export کیاجائے۔ یہ export ایسے ہی کہتے ہونگے کہ نہیں امپورٹ کی بات کرتے تھے۔ آپ 32کروڑ آبادی کے لئے امپورٹ کرتے تھے، ہم کرتے تھے اور ہمارا دیش کرتا تھا، لیکن آج 125 کروڑآبادی، چار گنا زیادہ ہوکر بھی ہم امپورٹ نہیں کرتے ہیں، آج ایکسپورٹ کرتے ہیں، تو یہی پچاس سال کا کچرہ آج ہمارے پردھان منتری جی باہر صاف کررہے ہیں۔ ان کو یہ سمجھ میں نہیں آتا ہے وہ اور یہ نہیں کہتے ہیں کہ آپ 32 کروڑ آبادی کے لئے امپورٹ کرتے تھے اور آج 125 کروڑ آبادی کو کھلاکر بھی آپ ایکسپورٹ کرتے ہیں۔ یہ ان کسانوں کی خون پسینے کی محنت اور جو سرکاریں تھیں، ان کی نیتیاں پنڈت جواہرلال نہرو سے لیکر ڈاکٹر منموہن سنگھ جی تک جو پردھان منتری رہے، چاہے ان میں اٹل جی بھی رہے ہوں، ان کا بھی یوگدان رہا ہے۔ میں یہ نہیں کہتا کہ خالی کانگریس کا ہی یوگدان رہا ہے۔ میں دوسری پارٹیوں کے لوگوں کی طرح نہیں ہوں کہ وہ صرف اپنے سال باہر نکال دیتے ہیں اور ہمارے سال خالی وہیں ودیش میں گنتے ہیں، کے لئے Green Revolution اور نہ ہی ہماری پارٹی ایسی نیتیوں پر وشواس رکھتی ہے۔ ہم نے بھی لوگوں کی مدد کی ہے۔ پنڈت جواہرلعل نہرو نے بھاکڑہ ڈیم کی پانچ سالہ پلان کی یوجنا رکھی تھی۔ وہ پنڈت جواہر لعل نہرو ہی تھے، جنہوں نے کہا تھا کہ یہ بھاکڑہ ڈیم ہمارے مندر اور گرودوارے ہیں، تب انہوں نے سوچا تھا کہ ایک وقت آئے گا جب 125 کروڑ آبادی آئے گی اور 150 کروڑ آبادی بھی آئے گی، تو ہمیں روس یا امریکہ پر نربھر نہیں رہنا چاہئے۔ انہوں نے اپنے دیش کے لئے اِریگیش کے لئے بھاکڑہ ڈیم اور اسی طرح کے اور ڈیم بھی بنائے اوراندراگاندھی سے لیکر راجیوگاندھی تک اور آج تک سیکڑوں ڈیم بن رہے ہیں اور بنے ہیں، جن کی وجہ سےآج 125 کروڑ جنتا کا پیٹ پال کر یہ دیش ودیشوں میں اناج بھیجتا ہے اور ہمارے جیسے دیشوں میں، جہاں چالیس یا پچاس سال پہلے پیٹ بھرنے کے لئے اناج نہیں ملتا تھا، آج ان کا پیٹ اسی ہندستان کی سرکار اور ہندستان کے کسان اور مزدور بھرتے ہیں۔ وہ کسان اور مزدور بھرتے ہیں۔ وہ کسان اور مزدور آج خطرہ میں ہیں۔ آج ان کی زمین چلی گئی ہے، ان کی زمین سڑکوں کے نیچے چلی گئی ہے، جو کہ ضرورتیں ہیں، بڑی سڑکیں یا چھوٹی سڑکیں۔ جو ریل کی پٹریاں بنی ہیں، ان کے نیچے کسانوں کی زمین چلی گئی۔ جو یہ 125 کروڑ آبادی بنی ہے، ان کے گھر اور ان کی دکانیں، ان کے ایجوکیشنل انسٹیٹیوشنس جو ان کی زندگی کی ضروریات ہیں، ان کے لئے ان کی زمین لی جارہی ہے۔ ہم نے یہی دیکھا تھا اور انوبھو کیا تھا۔

اُپ سبھاپتی جی، جب میں چیف منسٹر تھا، تو میں اپنے گاؤں میں گیا، جہاں ہمارے دادا جی رہتے تھے۔ انہوں نے اور گاؤں کے اور لوگوں نے کہا کہ یہاں سڑک نہیں ہے، لیکن لیڈر لوگ تو کہتے ہیں کہ سڑک ہے۔

ہم نے کہا کہ پی۔ایم۔جی۔ایس۔وائی۔ میں سڑک بناؤ، ایک سال کے بعد ہم ادگھاٹن کرنے آئیں گے۔ ایک سال کے بعد جب ہم ادگھاٹن کرنے گئے، تو مجھے رونا آیا اور افسوس ہوا کہ یہ سڑک کیوں بنائی۔ مجھے لگتا تھا کہ میرا سواگت ہوگا کہ ایک سال کے اندر سڑک بنی، لیکن وہ رو رہے تھے۔ وہ کہہ رہے تھے کہ مانّئے مکھیہ منتری جی، مکھیہ منتری بن کر تو آپ نے بہت اچھا کام کیا، لیکن ہمارے ساتھہ انیائے کیا، ہمیں ختم کیا۔ میں نے پوچھا کہ کیا ہوا؟ انہوں نے کہا کہ ہمارے پاس 2-2، 3-3، کنال زمین تھی۔ ہمارے یہاں زمین ایکڑ میں نہیں ہے، ایک ایکڑ میں 8 کنال زمین ہوتی ہے۔ انہوں نے کہا کہ ہمارے پاس ایک چوتھائی ایکڑ کی زمین تھی، تو کیا، لیکن اسے ایکوائر کرکے سڑک resist وہ ایکوائر کر لی گئی۔ ہم میں سے کسی نے بنائی گئی اور ہمارے پاس اب پلائن کرنے کے سوائے کوئی راستہ نہیں ہے۔ یہ زمین تو چلی گئی۔ ہم 2013 میں لینڈ ایکویزیشن بل لائے تھے، تو وہ کسی انوبھو کے آدھار پر لائے تھے۔

ہمارا یہ انوبھو تھا کہ اس دیش میں سڑکیں بھی چاہئیں، اس دیش میں نہریں بھی چاہئیں، بجلی بھی چاہئے، باقی پروجیکٹس بھی چاہئیں، لیکن150-200 سال پہلے انگریزوں کے زمانے میں 1894 میں جو قانون بنا کہ جب بھی سرکار کی مرضی ہوگی، وہ زمین لے لیگی، وہاں پٹواری اور تحصیل دار کی جو بھی مرضی ہوگی، وہ لکھہ دیگا کہ اس کی قیمت 10 ہزار ہے، اس کی قیمت 5 ہزار ہے، اس کو 10 ہزار دے دو، اس کو 5 ہزار دے دو۔ ممکن ہے کہ آج سے 50 سال، 100 سال پہلے اس زمین کی قیمت ہوگی، لیکن آج زمین کی وہ قیمت نہیں ہے۔ ہم سڑک بنا دیتے ہین، ہم پل بنا دیتے ہیں، ہم دوکان کے لئے، ایجوکیشنل انسٹی ٹیوشن کے لئے زمین لیتے ہیں اور وہ چھوٹا زمیندار بے گھر ہو جاتا ہے، وہ سڑک پر آ جاتا ہے۔ اسی لئے اپنے انوبھو سے یو۔پی۔اے۔ گوورنمینٹ لینڈ ایکویزیشن بل لائی تھی۔ اسی بھارتی جنتا پارٹی، جس کی آج سرکار ہے، اس کے نیتاؤں نے امینڈمینٹ کئے، ہم نے ان امینڈمینٹ کو سویکار کیا اور وہ قانون بنا۔ کیا بدل گیا؟ وہ ادھر سے ادھر گئے اور ہم ادھر سے یہاں آگئے اور سب کچھہ بدل گیا کہ آپ نے جو لینڈ ایکویزیشن قانون بنایا تھا، وہ غلط ہو گیا۔ اب زمین اس کے لئے بھی چاہئے، اس کے لئے بھی چاہئے، کسی کی اجازت کی ضرورت ہی نہیں ہے، ہم پوچھے بغیر لے لیں۔ ہماری مرضی ہے، کسی کا گھر لے لیں یا زمین لے لیں، کوئی پوچھے گا نہیں۔ یہ بھی ایک وجہ ہے۔ This is contributory factor for what is happening across the country. وہ کہہ رہا ہے کہ اس گوورنمینٹ کے چلتے اس دیش کا، کسان کا اس گوورنمینٹ سے وشواس اٹھہ گیا ہے۔ وہ سوچتا ہے کہ یو۔پی۔اے۔ گوورنمینٹ نے اس وقت یہاں ہمارے اپوزیشن کے ساتھیوں سے سہیوگ کرکے، بات کرکے، یہ قانون بنایا تھا کہ اب ان کو چار گنا، پانچ گنا اس کا معاوضہ ملے گا، جب تک یہاں کے 70 فیصد، 80 فیصد لوگ اجازت نہیں دیں گے، کنسینٹ نہیں دیں گے، منظوری نہیں دیں گے، تب Social Impact Assessment تک ہم اس زمین کو نہیں لے سکتے ہیں۔ ہم نے اس میں رکھا تھا کہ اس میں آس پاس کے لوگ ہیں، ان پر اس کا کیا امپیکٹ پڑا۔ جب ہم clause پہاڑوں میں زمین لیتے ہیں، تو ہم ایک آدمی کی زمین لیتے ہیں، لیکن جب ہم اس زمین کو کھودتے ہیں، تو نیچے والے چار لوگ ہوتے ہیں، جن کی زمین ہم نے نہیں لی ہوتی ہے، وہ بھی چلی جاتی ہے۔ یہ اس اسیسمینٹ میں آتا ہے کہ اس کا ان لوگوں کے اوپر کیا امپیکٹ ہے۔ ہم نے وہ بھی ہٹا دیا۔ اگر آج کسان خودکشی کرتا ہے، تو اس کو دو دکھہ ہے، دو کارن ہیں۔ ایک ہے سرکار پر اوشواس۔ چاہے دیر سے ہی وہ قانون بنا، میں تو سوچتا ہوں کہ 40 سال پہلے، 50 سال پہلے یہ قانون بننا چاہئے تھا، لیکن ہم نے قانون بنا لیا۔ اب لوگوں کو وشواس آتا تھا کہ ہم اپنی زمین کے مالک ہیں، چاہے ایک ٹکڑا ہی کیوں نہ ہو، ہم اس کے مالک ہیں۔

ان کو اب لگتا ہے کہ ہم کو اس مالکانہ حق سے پھر سے ونچت کر دیا جائے گا اور جب بھی سرکار کی مرضی آئے گی، تب وہ ہم سے ہماری زمین ہتھیا لے گی۔

دوسرا، اس دفعہ اوپر سے ہم پر اللہ کی، بھگوان کی، واہے گرو کی ایسی مار پڑ گئی اور یہ بارش پتہ نہیں کہاں سے آ گئی۔ اب تو ہم موسم ہی بھول گئے ہیں کہ موسم کیا ہوتا ہے، رینی سیزن کیا ہوتا ہے، آٹم کیا ہوتا ہے، ونٹر کب ہوتا ہے اور اسپرنگ کب ہوتا ہے؟ کم سے کم کشمیر میں تو ہم یہ چار موسم ہمیشہ سے دیکھتے آئیں ہیں، لیکن ایک سال سے وہاں پر بھی یہ چاروں موسم نہیں دیکھے جا رہے ہیں۔ پچھلے ستمبر سے لے کر آج تک برابر بارش چل رہی ہے اور لوگ بتاتے ہیں کہ آگے بھی یہ چلتی رہے گی۔ پورا دیش، مہاراشٹر سے لے کر یو۔پی۔ تک، بہار سے لے کر بنگال تک اور پنجاب سے لیکر ہریانہ تک، سبھی اس کی چپیٹ میں آ گئے ہیں۔ بارش کے ساتھہ ساتھہ اولے بھی گر رہے ہیں۔ مجھے کچھہ مہاراشٹر کے ساتھی بول رہے تھے کہ ہم نے پہلی دفعہ

برف دیکھی ہے۔ جب میں نے ان سے پوچھا کہ وہ برف کیسی تھی، تو انہوں نے بتایا کہ اتنی موٹی تھی، گول تھی، تو میں نے ان سے کہا کہ وہ برف نہیں تھی، اولے تھے۔ اس میں ان کا قصور بھی ہے، کیوں کہ جب آدھا آدھا فٹ اولے پڑے، تو وہ سوچتے ہوں گے کہ یہاں پر بھی کشمیر جیسی برف بن گئی ہے۔

مہودے، اس طرح ایک طرف تو کسانوں پر سرکار کی مار پڑ رہی ہے، کیوں کہ وہ لینڈ ایکویژیشن بل کو لے کر ایسی اڑی ہوئی ہے، ایسی اڑی ہوئی ہے، جیسے وپکش سے ہی کچھ لیکر جانا ہو۔ اگر ہم سے کچھ چھین لینا چاہتے ہیں، تب تو آپ اڑ جائیے، لیکن اس غریب کسان کے پاس دینے کے لئے کیا ہے؟ اس کے پاس تو ایک جھونپڑی ہے، چھوٹی سی زمین ہے اور کھانے کے لئے دو وقت کی روٹی ہے۔ اگر اس کے پاس کچھ زیادہ زمین ہے بھی، تو اس زمین سے ہندوستان کے 125 کروڑ لوگوں کو بھی تو وہی پالتا ہے۔ اس پر بھی یہ سرکار ایسی ڈٹی ہوئی ہے، جیسے اس کو کسانوں سے کوئی بدلا لینا ہو کہ ہم تو یہ قانون پاس کرکے ہی رہیں گے، یہ آرڈی-نینس لاکر ہی رہیں گے۔

مہودے، میں مانّئے ایگریکلچر منسٹر کے مادھیم سے مانّئے پردھان منتری جی سے یہ نویدن کرنا چاہتا ہوں کہ وہ اپنی ضد پر قائم نہیں رہیں۔ یہ جو لینڈ ایکویژیشن آرڈی-نینس ہے، اس کو پاس کرانے کی جو ضد انہوں نے ٹھانی ہے، اس ضد کو وہ چھوڑ دیں اور اس دیش کے لاکھوں کروڑوں کسانوں کی زندگیوں کو بچا لیں، ورنہ اس طرح کی خودکشیاں ہوتی ہی رہیں گی۔ شرد یادو جی ٹھیک بول رہے تھے کہ اب تو یہ خودکشیاں ہمارے سر پر ہی پہنچ گئی ہیں، پارلیمنٹ کے نزدیک پہنچ گئی ہیں۔ اب یہ مدھیہ پردیش، گجرات، راجستھان، ہریانہ و دوسرے دیگر راجیوں تک ہی سیمت نہیں رہ گئی ہیں، اب یہ دہلی میں ہمارے گھروں کے سامنے، پارلیمنٹ کے پاس پہنچ گئی ہیں، جو ڈیموکریسی کا مندر ہے۔ معلوم نہیں کہ کب، کون، کہاں پر خودکشی کر لے گا۔ میرا آپ سے نویدن ہے کہ ہمارے جو کسان ہیں، ہم ان کو سانس لینے دیں۔

میں ایک اور بات کہنا چاہتا ہوں۔ مانّئے پردھان منتری جی نے الیکشن کیمپین کے دوران ایک بات کہی تھی، جب وہ الیکشن کیمپین کمیٹی کے چیئرمین تھے اور بھارتی جنتا پارٹی کی اور سے پردھان منتری عہدے کے کینڈیڈیٹ تھے۔ اس وقت انہوں نے کہا تھا کہ ہمارے آنے کے بعد ان خودکشیوں پر روک لگے گی۔ میں بتانا چاہتا ہوں کہ ان کے آنے کے بعد خودکشیوں پر روک تو کیا ہی لگی، لیکن ہریانہ میں، جہاں پر کبھی خودکشی ہوتی ہی نہیں تھی، وہاں بھی کسانوں نے خودکشی کرنی شروع کر دی۔ راجستھان میں کبھی کوئی کسان خودکشی نہیں کرتا تھا، وہاں پر بھی یہ پہنچ گئی۔ اور تو اور دہلی کی کسی ریلی میں کسانوں کے مدّعے کو لے کر کبھی کسی نے کوئی خودکشی نہیں کی تھی، آج تو یہ وہاں پر بھی پہنچ گئی ہے۔

دوسری بات انہوں نے کہی تھی کہ ساہوکاروں کو ختم کریں گے۔ میں پوچھنا چاہتا ہوں کہ آپ نے ساہوکاروں کو ختم کہاں کیا، آج تو انہیں کا راج چل رہا ہے۔ میں کہنا چاہتا ہوں کہ مانّئے پردھان منتری جی کو دیش کے ساتھ، غریب کسانوں اور مزدوروں کے ساتھ اپنے الیکشن کیمپین کے وقت کا وعدہ پورا کرنا چاہئے۔

مہودے، مانّئے ایگریکلچر منسٹر سے میرا پہلا سوال یہ ہے، انہیں یہ بتانا چاہئے کہ کیندریہ سرکار کی طرف سے ابھی تک کس کس راجیہ سرکار کو کتنا کتنا پیسہ دیا گیا ہے؟ کس کس راجیہ نے اپنی طرف سے اور کیندریہ سرکار کی طرف سے کتنا کتنا کسانوں کو بانٹا ہے؟

میرا دوسرا سوال یہ ہے، ابھی مانّئے ایگریکلچر منسٹر صاحب خود ہی غائب ہو گئے ہیں۔

Special Mentions —

Need to ensure payment of compensation by the Power Grid Corporation and other transmission companies to farmers affected due to acquisition of their lands (pages 291-292)

Need to set up five textile parks for development of cotton growers of Vidarbha in Maharashtra (pages 292-293)

Need to accord the Martial Art of Taekwondo the status of sports and include it as an eligibility for employment under sports quota in Government jobs (pages 293-294)

Published under Rule 260 of Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha) and Printed by DRV Grafix Print
41, Institutional Area, D-Block, Janakpuri, New Delhi-110058

سر، میرا دوسرا سوال یہ ہے کہ جن کسانوں نے خودکشی کی ہے، ان کو کتنا کیمپین دیا جا رہا ہے، کتنوں کو ابھی تک دیا اور کتنوں کو دینے والے ہیں؟

میرا تیسرا سوال مانّئے فوڈ منسٹر سے ہے۔ یہاں مجھے کسی نے بتایا کہ ایف۔سی۔آئی۔ نے کہا ہے کہ جس میں 15 فیصد مائشچر ہوگا، 15 فیصد تو بہت کم ہے، لیکن 15 فیصد اور اس کے اوپر مائشچر ہوگا، تو اس کو خریدا نہیں جائے گا۔ کیا یہ سچ ہے؟ یہاں تو بتایا گیا ہے۔ میں نے مانّئے پردھان منتری جی کی اسپیچ دیکھی تھی اور وہ بالکل ہاتھ سے بھی دکھا رہے تھے کہ اگر اتنا تھوڑا سا کالا یا خراب بھی ہوگا، تو ہم سب خریدیں گے۔ لیکن، ایسا تو نہیں لگتا ہے۔ کہیں ایسا تو نہیں ہے کہ سرکار اپنے بھاشنوں میں ایک بات بولتی ہے، مانّئے پردھان منتری جی کے بھاشنوں میں ایک بات بولتے ہیں اور فوڈ کارپوریشن آف انڈیا دوسرا نوٹ بھیجتی ہے۔ تو ہم جاننا چاہیں گے کہ جو بھاشن میں ہے، کیا وہی ایف۔سی۔آئی۔ پروکیورمینٹ کرتے وقت زمین پر لاگو کرتی ہے، اس میں کہیں تال میل ہے یا ان میں الگ الگ چیزیں ہیں؟ تو اس میں مائشچر کتنا ہے یا وہ کتنے فیصد خراب ہے، چاہے وہ اناج ہے یا گیہوں ہے یا پیڈی ہے۔؟ دیش میں الگ الگ جگہوں میں کھانے پینے کی الگ الگ چیزیں خراب ہوئی ہیں، لیکن ہم تو فوڈ کارپوریشن آف انڈیا کے ذریعے زیادہ تر یہی دو چیزیں خریدتے ہیں، رائس اور وھیٹ۔ تو ان کے بارے میں، میں مانّئے فوڈ منسٹر سے جاننا چاہوں گا۔

اب میں چوتھی بات کی طرف مانّئے گرہ منتری کا دھیان دلانا چاہتا ہوں، خاص طور سے کل کی گھٹنا کی اور۔ میں جب جگنّاتھ پوری میں تھا۔ میں جے۔بی۔ پٹنائک جی کو انتم سنسکار کے لئے گیا تھا۔ وہاں کچھ گھنٹے کرنا پڑا۔ جب تک ان کی باڈی آئی، تو میں تقریبا تین چار گھنٹے ٹیلی ویژن دیکھتا رہا۔ اس وقت تمام ٹیلی ویژن چینلس پر دہلی میں جو خودکشی کی گھٹنا ہوئی، اس کے بارے میں دکھا یا گیا۔ خودکشی اپنی جگہ ہے۔ اس کا ایک کارن میں نے بتایا۔ اس کسان کا کتنا نقصان ہوا تھا، یہ سب ٹیلی ویژن چینلس میں آ گیا ہے۔ میں اس میں نہیں جانا چاہتا ہوں۔ اس کسان کا فرسٹریشن آپ سمجھہ سکتے ہیں کہ وہ کتنا ہتاش تھا اور وہ کتنا مجبور ہو گیا تھا کہ وہ اپنی جان لینے کے لئے بھی تیار ہو گیا۔ لیکن، مانّئے گرہ منتری جی، مجھے جو پوچھنا ہے، مجھے دو لوگوں سے بڑی شکایت ہے۔ ایک تو 'آپ' پارٹی اور 'آپ' کے مکھیہ منتری - اس کا مطلب آپ سے نہیں 'آپ' پارٹی سے اور اس کے مکھیہ منتری اور اسکے منتریوں سے ہے اور دوسری، پولیس سے ہے۔ میں جو ٹیلی ویژن میں دیکھا کہ وہ بیچارا اوپر چڑھا ہوا ہے اور 'آپ' کے کر رہے ہیں، یوں اشارہ کر رہے ہیں، جس کا مطلب یہ تھا کہ encourage کئی ورکرس اسے بیٹے، تم چڑھے رہو، تم سولی پر چڑھو اور ہم اسے بیچیں گے۔ تو اگر یہ بات ہے، تب تو وہ اس سوسائڈ کے پارٹی بن جاتے ہیں۔ وہ جتنے بھی ہیں، ان کو آپ ٹیلی ویژن پر دیکھہ سکتے کر رہے ہیں۔ وہ پارٹی ہیں، وہ encourage ہیں، جو سیکڑوں کی تعداد میں نیچے سے اس کو اس خودکشی کو نہ روکنے میں یا اس قتل میں شریک ہیں۔ دوسری بات، جو میں نے مکھیہ منتری کو بولتے دیکھا، جنہیں بولتے ہوئے آپ سب نے دیکھا ہوگا۔ اس سے دو سوال اٹھتے ہیں۔ ایک کہتا I بتایا۔ 'exact '45 minutes ہے کہ میں 45 منٹ سے پولیس کو کہہ رہا تھا۔ اس نے کہ '45 منٹ سے میں اور میرے ساتھی پولیس کو بتا رہے تھے کہ آپ اس quote, unquote کی جان بچاؤ'۔ سب سے پہلے مانّئے مکھیہ منتری جی، اگر آپ 45 منٹ سے دیکھہ رہے ہیں کہ کسی کی جان جا رہی ہے، تو آپ اپنا بھاشن دیتے جائیں گے، آپ کے ساتھی اپنا بھاشن دیتے جائیں گے؟ آپ کے پاس ہزاروں لوگ ہیں، تو آپ کیوں نہیں اتر کر ان کو بھیجتے ہیں کہ میں بھاشن نہیں کروں گا۔ اس کو پہلے اتاریں۔ تو وہ بھی اس میں اتنے ہی بڑے دوشی ہیں۔ اگر یہ

سچ ہے، جو مکھیہ منتری کہتے ہیں کہ میں 45منٹ سے پولیس کو کہہ رہا تھا کہ اسے بچاؤ، تو وہ پولیس والے بھی 45 منٹ سے کیوں وہ تماشہ دیکھہ رہے تھے؟ ان 45 منٹ میں جب پولیس والے وہاں نہیں گئے، تو پولیس والے بھی اس میں اتنے ہی دوشی ہیں، جتنے مانّئے مکھیہ منتری جی اور 'آپ' پارٹی کے لوگ ہیں۔ مانّئے گرہ منتری جی یہاں بیٹھے ہیں۔ ظاہر ہے کہ یہ مکھیہ منتری کے بارے میں تو نہیں بتا پائیں گے۔

وہ مکھیہ منتری کو خود سوچنا چاہئے کہ وہ اپنے آپ کو کیا سزا دیں گے اور وہ اپنے آپ کو مجرم سمجھتے ہیں یا نہیں، اس وقت ان کی کیا بھومیکا ہونی چاہیئے تھی۔ وہ چاہے نہ کہنا چاہیں، لیکن اگر میرے سامنے کوئی مررہا ہوتو میں ڈاکٹر کو کہوں گا کہ تم آجاؤ، میرا کوئی فرض نہیں بنتا ہے کہ میں اپنے آپ سے پریاس کروں، اس کو اٹھاؤں اور خود ہاسپٹل لاؤں یا خالی میں چلّاؤں کہ ڈاکٹر کہیں سُنے گا، آئے گا اور تب تک مریض مرجائے گا۔ اس کی کیا بھومیکا ہونی چاہئے، وہ تو قانون خود دیکھے گا، لیکن میں مانئے گرہ منتری جی کا دھیان آکرشت کرانا چاہتا ہوں کہ اگر مکھیہ منتری جی 45 منٹ تک پولیس والوں سے کہتے ہیں، تو وہ پولیس والے بھی اتنے ہی دوشی ہیں۔ ان کو تو سزا ملنی چاہئے۔ وہ کیوں نیچے بیٹھ کر تماشہ دیکھ رہے تھے؟ مجھے پورا وشواس ہے کہ مانیئے گرہ منتری جی اس پر پوری کارروائی کریں گے اور مانئے پردھان منتری جی، پورے دیش میں جو یہ کسانوں کی پیڑا ہے اس کا حل نکالیں گے ہم کوئی راج نیتی نہیں کرنا چاہتے ہیں، کسانوں پر کوئی راجنیتی نہیں ہونا چاہئے، کوئی اس پر راجنیتی نہیں کرنا چاہتا ہے لیکن سرکار پھر یہ کہہ دے کہ ہم سے نہیں ہوسکتا۔ پھر باہر کیوں کہیں گے کہ یہ بھی کریں گے وہ بھی کریں گے، جب ہم نے کسانوں کی پیڑا دیکھی تھی، تب ہم نےکسانوں کا ستّر ہزار کروڑ روپے کا قرض معاف کیا تھا۔ اس وقت ہماری سرکار تھی، یوپی اے کی سرکار تھی، منموہن سنگھ جی کی سرکار تھی۔ کسانوں کا ستّرہزار کروڑ روپے کا قرضہ معاف کرنا کوئی آسان کام نہیں ہے۔ اس پر بہت بحث چلی تھی، لیکن جب کسان کی پیڑا دیکھی، تو ہم نے اس کو کیا۔

میں سرکار سے یہ پوچھنا چاہتا ہوں کہ آج فصل کے لئے کسانوں نے جو قرض لیا ہے، کیا یہ سرکار اس کو معاف کریگی یا نہیں کریگی؟ اسی طرح سے منیمم سپورٹ پرائز، جو یوپی اے سرکار میں تھی، مانیئے پردھان منتری جی یہاں نہیں ہیں، لیکن تب کے مانیئے کرشی منتری جی یہاں ہیں، میرے خیال سے گیہوں، چاول اور باقی چیزوں کی ایک ریکارڈ منیمم سپورٹ پرائز دی گئی تھی۔ آج تو پچاس پچاس روپے یا تو نہ ہونے کے برابر دی جاتی ہے یا وہ بھی نہیں دی جاتی ہے، تو ایسی حالت میں کسان مریگا نہیں، خودکشی نہیں کرے گا، تو کیا کریگا؟ آپ اس کا اناج خریدیئے گا نہیں، آپ آرڈننس کے ذریعے اس کی زمین لے لیجئے گا، آپ اس کو منیمم سپورٹ پرائز دیجئے گا نہیں، تو وہ کیا کریگا، اس کے سامنے خودکشی کرنے کے سوائے اور کون سا راستہ ہے؟ اس طرح سے آپ اس کے لئے راستہ بنا رہے ہیں کہ خودکشی کرو، ہم تمہیں کچھ بھی نہیں دے رہے ہیں، بلکہ تمہارے پاس جو کچھ ہے، وہ بھی ہم تم سے کھسکا لے رہے ہیں اور اگر پارلیمنٹ میں بل پاس نہیں ہوتا ہے تو ہم آرڈننس کے ذریعہ لاتے ہیں اور اگر یہ راجیہ سبھا میں فیل ہوتا ہے، تو ہم جوائنٹ سیشن بلاکر کرتے ہیں۔ یہ بھومیکا ہے بھارتیہ جنتا پارٹی کی۔ کہنے کا مطلب ہے کہ کسان سے لینا ہے اور اس کو مارنا ہے۔ میرے خیال سے اگر یہی بھاؤنا بھارتیہ جنتاپارٹی اور این ڈی اے کی رہی، تو یہ دیش کیسے آگے بڑھے گا؟ خالی بھاشنوں سے دیش آگے نہیں بڑھے گا، اس کے لئے اس دیش کی جو بنیاد ہے، وہ بنیاد ہمارا کسان ہے، وہ خون پسینہ بہاکر اناج پیدا کرتا ہے اور تب ہم یہاں سدن کے اندر بھی اور سدن کے باہر بھی بھاشن کرتے ہیں، تبھی ہم زندہ ہیں اور تبھی ہم یوجنائیں بناتے ہیں۔ آج اس دیش کا کسان مر گیا، تو ہم آپ کو

کسی کونے میں ان سے پہلے مرے دکھ جائیں گے۔

اپی پارٹی کی طرف سے، ہمارے ساتھیوں کی طرف سے میرا نویدن ہے کہ اس آرڈننس بل کو واپس لیا جائے، جو ہمارا قانون تھا، جو ہم نے بنایا تھا، جس میں آپ یعنی این ڈی اے شریک تھی، بنا ہے، اس سے کسان مطمئن ہوجائے گا آپ سبھی Land Acquisition Bill جو 2013 کا چیزوں کی منیمم سپورٹ پرائز بڑھا دیجئے، اس طرح سے کسانوں کا سمّان ہوگا۔ اس سے کسانوں کا سمّان بھی ہوگا اور حل بھی نکل جائے گا۔ اس کے ساتھ ہی ساتھ ان کا جتنا نقصان ہوا ہے، فائننس دی دیں۔ اسی طرح سے جن compensation منسٹر صاحب ان کو اتنا پیسہ دی دیں اور ان کو لوگوں نے آتم ہتھیا کی ہے، ان کے پریجنوں کو پیسہ دی دیں۔

فوڈ منسٹر، فوڈ کارپوریشن آف انڈیا کو ہدایت دی دیں کہ جو اناج خراب بھی ہوا ہے، اس کو وہ خرید لے۔ وہ بھی کئی چیزوں میں لگتا ہے، جو کھانے کے لائق ہے، اس کو کھانے میں استعمال کیا جاسکتا ہے جو کھانے لائق نہیں ہیں، اس کو دوسری چیزوں میں استعمال کیا جاسکتا ہے۔ جیسے ہماری جو پالیٹری ہے، اس میں استعمال کیا جاسکتا ہے۔ اگر یہ پانچ چھ قدم مرکزی سرکار لے لیگی، تو مجھے پورا یقین ہے کہ اس سے ہمارے دیش کے کسانوں کی سمسیاؤں کا سمادھان ہوگا۔ انہی الفاظ کے ساتھ میں اپنی بات ختم کرتے ہیں آپ کا دھنیواد کرتا ہوں۔ شکریہ۔

''ختم شد''

श्री विनय कटियार (उत्तर प्रदेश): माननीय उपसभापति जी, विपक्ष के नेता ने बड़ा मार्मिक भाषण देने का काम किया, जिसका मुख्य विषय किसानों की आत्महत्या, बाढ़ या ओलावृष्टि को न बनाते हुए उन्होंने भूमि अधिग्रहण को बनाया है। उन्होंने पंडित जवाहरलाल नेहरू के समय की बातें कहीं कि उन्होंने बड़े-बड़े कारखाने लगाए और भाखड़ा-नांगल बांध बनवाने का कार्य किया, लेकिन उसमें भी तो जमीन लगी होगी। आखिर बिना जमीन लगे तो कोई काम हो नहीं सकता। उस समय जितने भी बड़े-बड़े कारखाने लगे, उनके लिए

[**उपसभाध्यक्ष (डा. सत्यनारायण जटिया)** *पीठासीन हुए*]

किसानों से जमीन लेने का काम किया गया। अगर वह जमीन न ली जाती, तो देश का विकास भी नहीं होता। आज वही काम एनडीए की सरकार करना चाह रही है, लेकिन दूसरी सरकार यह श्रेय न ले पाए और राजनीति में जो सत्ता हाथ से चली गई वह फिर कैसे मिले, उसका वातावरण अभी से तैयार करने की एक योजना बनाई जा रही है।

मैं यह समझता हूँ कि पिछले दिनों भूमि अधिग्रहण का जो भी क़ानून बना, उस पर राज्य सभा में मुझे भी बोलने का मौका मिला था। उस समय भी हम लोगों ने सुझाव रखे थे। उसमें मुआवजे की जो राशि तय की गई थी, वह सच में बहुत कम थी। हम लोगों ने उस समय एक और बात कही थी कि जिसकी जमीन ली जाए, उसके परिवार के एक व्यक्ति को नौकरी देने का काम किया जाए। आपने नौकरी देने का काम नहीं किया और बिल को वैसे ही तैयार किया। हम यह नहीं कहेंगे कि वह खराब बिल था, लेकिन एक प्रगति तो होती है। अगर उसमें से ...(**व्यवधान**)... क्या बोले भाई?

श्री वी. हनुमंत राव (तेलंगाना): अगर एक घर में चार लड़के हों और एक को नौकरी दे भी दें, तब भी बाकी तीन तो बेकार ही रहेंगे। ...(**व्यवधान**)...

श्री विनय कटियारः चलिए, वह भी देख लेंगे। महोदय, मैं आपसे निवेदन करना चाहता हूँ कि उस समय भी उत्तर प्रदेश के अंदर नोएडा और ग्रेटर नोएडा बन गए। पहले वहां किसानों की भूमि थी, लेकिन आज अगर वहां के किसानों की स्थिति देखी जाए, तो मालूम होगा कि वहां के किसानों की हालत बहुत खराब है। उस समय किसानों को जितना मुआवजा मिलना चाहिए था, वह उनको नहीं मिला। अगर आज के समय में वे जमीनें अधिगृहीत की जातीं, तो कदाचित उनको अच्छा मुआवजा मिलता। हम उससे भी अच्छा मुआवजा देना चाहते हैं। अगर हम जमीन का अधिग्रहण करेंगे तो अच्छे काम के लिए करेंगे। आपने कहा कि हमने रेलवे लाइंस बिछाईं, लेकिन मैं कहना चाहता हूँ कि अंग्रेज़ों के समय में जितनी किलोमीटर्स रेलवे लाइंस बिछ गई थीं, उनसे और ज्यादा रेलवे लाइंस बिछाने का काम नहीं हुआ, लेकिन हां, दोहरीकरण का काम हुआ, लाइंस दोहरीकृत की गईं। अगर उन्हीं जमीनों से दूसरे स्थानों पर भी रेलवे लाइंस पहुँचाई जातीं, तो उसमें भी जमीनें लगतीं। कुछ स्थानों पर तो उन्हें पहुँचाने का काम हुआ है, लेकिन वह भी बहुत कम जगहों पर हुआ है। अगर उनके लिए भी यह प्रयास किया जाता तो और जमीन लगती। इसलिए मेरा यह कहना है कि जब से देश स्वतंत्र हुआ, उस समय से लेकर आज तक जो भी फैक्ट्रियां लगी हैं, हवाई अड्डे बने हैं – अब दिल्ली के अंदर ही इतना बड़ा दूसरा हवाई अड्डा बन गया, आखिर वहां भी तो किसानों की जमीन ली गई होगी। उस समय क्या उसी प्रकार किसानों को मुआवजा देने का काम किया गया? देश के अंदर बहुत जगह ऐसे हवाई अड्डे बन गए, जहां किसानों की जमीनें चली गई हैं। क्या उन किसानों को मुआवजा देने का काम किया गया? जब से देश स्वतंत्र हुआ, तब से अगर अटल बिहारी वाजपेयी का कार्यकाल छोड़ दिया जाए और इस समय हमारे माननीय नरेंद्र मोदी जी का जितना कार्यकाल बीता है, उसको छोड़ दिया जाए, तो बाकी शासन तो आपका रहा। तो जितना भी लूटने का काम हुआ है, जमीनों को इधर से उधर करने का काम हुआ है, यह किसने किया आप जानो। लेकिन उसमें हुआ जरूर है, भारी गोलमाल हुआ है। अब यह किसने किया इस पर तो विचार करना चाहिए। अगर हम चाहते हैं कि फिर नहरें बनें, किसानों के खेतों में पानी जाए, तो इन सबके लिए तो जमीन लगेगी। अगर हमको नहर निकालनी है तो उसके लिए हमको जमीन चाहिए, जमीन हमको लेनी पड़ेगी। अब लेकिन आप उसी का विरोध करेंगे कि आप नहर मत बनाओ, तो पानी कहां से आएगा? बिजली तो आप उतनी नहीं दे पा रहे हो, बिजली के लिए भी कारखाने लगाए जा रहे हैं, तो उनको भी जमीन चाहिए। पावर हाउस बन रहे हैं तो उनके लिए भी जमीन चाहिए। अभी और भी पावर हाउस बनेंगे। जितने बन गए उनसे तो अकेले काम नहीं चलने वाला है, अभी तो और भी पावर हाउस बनाने की आवश्यकता पड़ेगी। तो मेरा कहना है कि यह सतत प्रक्रिया है। यह बात ठीक है, आपने कही है कि जब देश स्वतंत्र हुआ था, उस समय से अभी तक जमीनें बहुत सारी सड़कों में, कारखानों में जा चुकी है। लेकिन अभी जो बेसिक स्ट्रक्चर खड़ा करना है, उसके लिए अपने को प्रयास करना पड़ेगा। जब कुछ बांध बनेंगे, अभी नदियां जोड़ने का अगर अभियान चलेगा तो नदियां जोड़ने के अभियान में भी हमको जमीन चाहिए। उसके लिए भी किसान से जमीन लेनी पड़ेगी, नहीं तो नदियां कैसे जुड़ेंगी? नदियां जोड़ने का अभियान चलाने की बात चल रही है, उसकी चर्चा चल रही है। माननीय अटल बिहारी वाजपेयी जी के कार्यकाल से वह योजना प्रारम्भ की गई थी, जो वह बीच में रुक गई। लेकिन अटल बिहारी वाजपेयी ने चौड़ी सड़कें बनाने का काम प्रारम्भ किया। उसके कारण देश के अंदर लगा कि "प्रधान मंत्री

[श्री विनय कटियार]

ग्राम सड़क योजना" यह उन्हीं के कार्यकाल में शुरू हुई। लम्बी-चौड़ी सड़कें बनाने का काम इस देश को जोड़ने का काम, राज्यों को जोड़ने का काम, यह अटल बिहारी वाजपेयी के कार्यकाल में शुरू हुआ और जब यह देखा कि इतनी बढ़िया सड़कें बन गईं तो सड़कों की आवश्यकता है। आज आपको जो बड़ी सड़क दिखाई देती है, रात में दिखाई देती है वह बड़ी है लेकिन दिन में वह छोटी सड़क दीखने लगती है। इतना साधन बढ़ गया है कि अभी सड़कें और चौड़ी करने की आवश्यकता है, फोर लेन है, अब फोर लेन की जगह सिक्स लेन बनाने की बात चल रही है। सड़कों की आवश्यकता है। तो उसमें अगर हम कहते हैं कि हम जमीन लेंगे, तो जिस किसान की जमीन लेंगे उसको मुआवजा भी देंगे और उसके साथ-साथ उसके परिवार के एक बच्चे को नौकरी भी देंगे। अब यह नौकरी देने का प्रावधान भी हम लोगों ने किया है। तो हम कहां जबर्दस्ती जमीन ले रहे हैं? पैसा भी दे रहे हैं और साथ ही वे जिला अदालत भी जा सकते हैं, वहां पर भी उसके केस का निबटारा हो सकता है। उसमें प्रावधान किया गया है। मान्यवर, अन्य बहुत सारी चीजें भी उसमें कही गई हैं। मान्यवर अन्य वक्ता, उस पर बोलेंगे, लेकिन मैं कहना चाहता हूं कि यह केवल एक प्रोपेगंडा किया जा रहा है कि किसानों की जमीन ली जा रही है, किसानों की जमीन ली जा रही है। केवल एक हल्ला मचाया जा रहा है। सदन के अंदर भी उसी प्रकार का हल्ला मचाया जा रहा है। पिछले समय भी राज्य सभा के अंदर वह बिल पास करने का मौका नहीं दिया गया, उस समय भी हल्ला मचाया गया। जबकि वह भी जो कानून बना है, जो पिछली सरकार ने बनाया, वह भी अच्छा कानून है लेकिन इसमें कुछ सुधार किए जा रहे हैं। तो सुधार की गुंजायश तो हमेशा रहती है। तो सुधार के साथ अगर हम आगे बढ़ेंगे तो यह अच्छा होगा, देश के हित के लिए होगा, विकास के लिए होगा। जब किसान आत्महत्या करते हैं तो उनका सवाल उठता है। पहली बार यह नहीं हो रहा है कि किसान आत्महत्या कर रहा है। जब से देश स्वतंत्र हुआ है उस समय से आए दिन समाचार आता रहता है, विशेषकर महाराष्ट्र के अंदर, आंध्र के अंदर तो किसानों की बड़ी भारी संख्या रहती है जो आत्महत्या करते रहते हैं। वहां तो कोई सरकार हमारी नहीं रही। हमारी सरकार तो अभी-अभी महाराष्ट्र में बनी है। वहां तो सभी सरकारें आपकी रही हैं, कांग्रेस द्वारा शासित सरकारें रही हैं और उनके साथ जो मिले-जुले दल हैं उन्होंने जिन्होंने कभी-कभी समर्थन दिया है ताकि उनके साथ ...(**व्यवधान**)...

श्री नीरज शेखर (उत्तर प्रदेश): अभी पिछले कुछ महीनों से क्या हो रहा है। ...(**व्यवधान**)...

श्री विनय कटियार : जरा थोड़ी देर चुप रहो। बैठो-बैठो, बताना है। वह आपके नेता बताएंगे, जरा बैठो। ...(**व्यवधान**)... बैठो-बैठो। ...(**व्यवधान**)...

श्री नीरज शेखर : महोदय, ...(**व्यवधान**)...

श्री विनय कटियार : मैं पूरे बलिया की पृष्ठभूमि जानता हूं। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. सत्यनारायण जटिया) : यह अब रिकार्ड पर नहीं जाएगा। ...(**व्यवधान**)... रिकार्ड पर नहीं जा रहा है। आप इस तरह से आपस में बात नहीं करें।

श्री विनय कटियार : ठीक है, भाई धमकी देने से काम नहीं चलेगा, कुछ काम करना होगा।

...(**व्यवधान**)... उपसभाध्यक्ष जी, यह जो भूमि अधिग्रहण का मामला है, पहले भी इस मामले में किसान आत्म-हत्या करते रहे हैं। पिछले दिनों एक रिपोर्ट आई कि 2 लाख किसानों ने आत्म-हत्या की। ...(**व्यवधान**)...

श्रीमती जया बच्चन (उत्तर प्रदेश): सर, हम किसानों की हालत पर चर्चा कर रहे हैं, लेकिन कटियार जी Land Acquisition के बारे में बोल रहे हैं।

श्री विनय कटियार : मैं किसानों के बारे में ही बोल रहा हूं।

उपसभाध्यक्ष (डा. सत्यनारायण जटिया): कृपया शांति बनाए रखें, बीच में मत बोलिए। ...(**व्यवधान**)... मैडम, वह yield नहीं कर रहे हैं, आप बैठ जाइए। ...(**व्यवधान**)... यह हाउस का नियम है कि चेयर की बिना इजाज़त के बीच में न बोलें। ...(**व्यवधान**)...

श्री नीरज शेखर :*

श्री विनय कटियार : वह किस से बोल रहे हैं, आप इन्हें समझाइए।

उपसभाध्यक्ष (डा. सत्यनारायण जटिया): आप आपस में बात मत कीजिए। आप मुझ से बात कीजिए। चेयर की इजाज़त लेकर बात करिए।

श्री विनय कटियार : सर, किसान आत्म-हत्या करते रहे हैं, 2 लाख किसानों ने आत्म-हत्या की है। शरद जी, उस समय भी इस प्रकार की चर्चा नहीं हुई होगी। यह बात ठीक है कि जब किसान आत्म-हत्या करता है, तो किसानों को और जो गांव के अंदर रहते हैं, उन सभी को दुख होता है।

श्री शरद यादव (बिहार): महोदय, उस सदन में 6 घंटे बहस हुई है और शरद पवार जी मिनिस्टर थे। मैंने उस डिबेट को initiate किया था।

श्री विनय कटियार : हो सकता है, उस डिबेट के समय हम न रहे हों। जो बात सही है, उसे कहना चाहिए। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. सत्यनारायण जटिया): बहस को अच्छे ढंग से चलाने के लिए आपस में बात न करें तो अच्छा है।

श्री विनय कटियार : महोदय, मेरा कहना है कि जब किसान मरता है तो सभी को दुःख होता है। हम सब भले ही राजनीति करते हैं, लेकिन हम और आप भी किसान परिवार से हैं। महोदय, अभी जो नरेंद्र मोदी जी की सरकार बनी है, इस से पहले अगर 50 प्रतिशत तक किसान का नुकसान होता था, तो उसके लिए मुआवजा दिए जाने की बात चलती थी। अब उसे बढ़ाकर 33 परसेंट कर दिया गया है। अगर 33 परसेंट भी नुकसान होता है, तो उसे भी नुकसान की श्रेणी में ले लिया जाएगा। यह काम नरेंद्र मोदी जी की सरकार ने किया है। इसी के साथ-साथ यह भी निर्णय लिया गया है कि गेहूं या अन्य फसल, जो अनाज की श्रेणी में आती है, वह भी अगर damage होती है, तो उसे भी खरीद लिया जाए। महोदय, ये सारी व्यवस्थाएं इस सरकार द्वारा

* Not recorded.

[श्री विनय कटियार]

की गयी हैं, लेकिन आपने खुद कहा कि ब्यूरोक्रेसी के अंदर आने वाली प्रक्रिया काफी लंबी और जटिल है। भारत सरकार भी ये राहत का पैसा आखिरकार राज्य सरकारों के पास ही भेजेगी और राज्य सरकार उनकी फसल खरीदेगी। अभी उत्तर प्रदेश में 25 से 50 रुपए का चैक किसानों को काटा गया है। ...(**व्यवधान**)...

श्री नीरज शेखरः *

उपसभाध्यक्ष (डा. सत्यनारायण जटिया)ः आप बैठ जाइए। ...(**व्यवधान**)... आप बैठ जाएं, व्यवधान पैदा न करें। ...(**व्यवधान**)... चर्चा में व्यवधान करना मुनासिब नहीं है।

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नक़वी) : उपसभाध्यक्ष जी, यह बहुत ही संवेदनशील और गंभीर मुद्दा है, जिस पर चर्चा हो रही है। मुझे लगता है कि इस विषय में टोका-टोकी न हो और गंभीर चर्चा हो। ...(**व्यवधान**)... इसे देश देख रहा है। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. सत्यनारायण जटिया)ः बिना इजाज़त के कृपया बीच में न बोलें। ...(**व्यवधान**)...

श्री विनय कटियार : अगर आप करोगे तो आपके नेता बोलेंगे, तो फिर ऐसा ही होगा।

उपसभाध्यक्ष (डा. सत्यनारायण जटिया)ः माननीय सदस्यों से मेरी प्रार्थना है कि बिना इजाज़त के बोलने पर रिकॉर्ड में नहीं जाएगा।

श्री विनय कटियार : इसलिए व्यवहार पर संयम रखें और उस हिसाब से व्यवहार करें।

उपसभाध्यक्ष (डा. सत्यनारायण जटिया) : आप जारी रखें, आपका समय खत्म हो रहा है।

श्री विनय कटियार : उपसभाध्यक्ष जी, कुछ राज्यों के अंदर इस तरह के चैक काटे गए हैं, हमारे फैजाबाद जिले में भी ऐसे चैक दिए गए हैं। यह बात ठीक है कि बाद में मुख्य मंत्री जी के ध्यान में आया, जब उनके ध्यान में यह बात लाई गई, तो वहां के लेखपाल को, वहां के पटवारी को सस्पेंड कर दिया गया और यह आदेश जारी हुआ कि 1500/- रुपए से नीचे का कोई भी चैक किसी किसान को नहीं दिया जाएगा। आप जिस ब्यूरोक्रेसी की बात कह रहे थे, मैं तो उसी की बात कह रहा हूँ। अगर कहीं कोई गलती हो रही है, तो पूरी सरकार की गलती हो रही है, ऐसा भी नहीं मानना चाहिए। आप देखिए, केंद्र से कितना मुआवजा जा रहा है? जो केंद्र सरकार से पैसा भेजा गया है, उसकी जानकारी कृषि मंत्री जी देंगे कि किन राज्यों में कितना-कितना पैसा भेजा गया है। इससे कम से कम इसकी जानकारी आप लोगों को हो जाएगी और उसमें से कितना किसानों को गया, उसकी भी जानकारी आपको हो जाएगी। अभी आपने जैसे हरियाणा का दो रुपए का सवाल उठा दिया, लेकिन वह तो हुडा की सरकार के समय का है, हम लोगों की सरकार के समय का तो नहीं है। हम वहां दो रुपए दे देंगे, कम से कम इतनी संवेदनहीन हमारी सरकार नहीं है। आज आप जिनके साथ हाथ मिला रहे हो, उन्हीं के कारण आप आज विपक्ष

* Not recorded.

में बैठे हो। उनको तो लगता है कि सत्ता उनके हाथ से चली गई है, वह जल्दी से उनके हाथ में आनी चाहिए, किसी प्रकार से भी आनी चाहिए और उसके लिए आप उनके हल्ला-होहल्ला में हाथ में हाथ मिलाते चले जा रहे हैं। यह वही कारण बन रहा है, बाकी कोई कारण नहीं है। आप जब तक उनके साथ नहीं मिले थे, आपकी संख्या बढ़ी हुई थी, आप अधिक संख्या में जीत कर आ रहे थे, आपका ग्राफ बढ़ रहा था, लेकिन जब से आपने यहां हाथ मिलाना शुरू कर दिया, तब से आपकी भी यही दशा हो गई है।

उपसभाध्यक्ष जी, मैं यह कहना चाहता हूँ कि यह विषय बहुत गंभीर है और हमारी सरकार इसकी ओर पूरी तरह से कृत-संकल्पित है कि हम अनाज भी खरीदेंगे, किसानों को मुआवजा देने का काम भी करेंगे। हमारी सरकार के मंत्री हर प्रदेश में जा रहे हैं। उत्तर प्रदेश में जायजा लेने के लिए स्वयं माननीय राजनाथ सिंह जी गए। वे कई जगहों पर जाकर आए हैं। नितिन गडकरी जी भी वहां जाकर आए हैं, और भी कई मंत्री वहां पर गए हैं। अगर इसी प्रकार से राज्यों के लोग भी काम करना शुरू कर दें, तो मैं समझता हूँ कि जितना पैसा अभी उनके पास है, उससे उनका काम हो सकता है। वहां खरीदारी का काम, उनको बोरा पहुंचाने का काम तो प्रदेश सरकारों को करना है, वे उनके पास पहुंचवाएं। प्रदेश सरकार को भी तो वहां काम करना चाहिए, लेकिन प्रदेश सरकार के लोग यहां हल्ला मचा दें, तो उससे काम नहीं होने वाला है। इसलिए मैं यह कहना चाहता हूँ कि उनके चक्कर में मत पड़िए और यह भूमि अधिग्रहण का जो बिल है, उसको भी पास कराइए। इसी के साथ ही साथ जिन किसानों की मृत्यु हुई है, उसको लेकर किसी को राजनीति नहीं करनी चाहिए। उनके प्रति सबकी संवेदना होनी चाहिए, हमारी भी संवेदना है। कल यहां दिल्ली में जो हुआ है, जिस प्रकार का हुआ है, आप पार्टी ने किया है, मैं समझता हूँ कि उसकी निंदा की जानी चाहिए। वहां मंच पर भाषण होता रहा, व्यक्ति मर गया, आत्महत्या के बाद उसको हॉस्पीटल ले जाया गया, उसके बाद भी बीस मिनट तक भाषण होता रहा, उनकी सभा चलती रही। इस ओर माननीय गृह मंत्री जी भी ध्यान देंगे और मैं समझता हूँ कि जो भी उसमें दोषी हैं, उनके खिलाफ कड़ी से कड़ी कार्रवाई भी किए जाने की आवश्यकता है।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ। बहुत-बहुत धन्यवाद।

प्रो. राम गोपाल यादव (उत्तर प्रदेश): श्रीमन, आज यह एक बहुत महत्वपूर्ण विषय पर चर्चा हो रही है। बेमौसम की बारिश, ओले और तूफान ने पूरे देश में किसानों का जबर्दस्त नुकसान किया है और उसका नतीजा यह है कि कई राज्यों में बड़ी संख्या में किसानों ने आत्महत्याएं तक की हैं। जब मैं प्रारंभ में बोला था, तो मैंने बताया था कि इसका कारण क्या है। ऐसा क्या कारण है कि व्यक्ति आत्महत्या करने तक की स्थिति में पहुंच जाता है, इस एक्सट्रीम स्टेप को उठाने के लिए कौन सी ऐसी परिस्थितियां हैं, कौन से ऐसे कारण हैं, जो जिम्मेदार होते हैं? महोदय, हमें इस पूरे परिप्रेक्ष्य में इस बात को देखना पड़ेगा। इस संबंध में जो सबसे प्रमुख बात है, वह यह है कि जो खेती करता है, जो उसमें लागत लगाता है, उसे इस देश में कभी लाभकारी मूल्य नहीं मिला। हम सोशलिस्ट लोग किसान को लाभकारी मूल्य देने के लिए आन्दोलन करते-करते थक गए। जो लागत लगे, उससे कुछ ज्यादा किसान को मिले, तो कुछ फायदा हो, लेकिन जितना लगता है, जब उतना भी नहीं मिलता, तब वह घाटे में चला जाता है।

[प्रो. राम गोपाल यादव]

महोदय, मुझे याद है, 14वीं लोक सभा में, जब मैं एग्रीकल्चर कमेटी का चेयरमैन था और पवार साहब मंत्री थे, तब मैंने सी.ए.सी.पी. से पूछा कि बताइए कि किस तरीके से आप मिनीमम सपोर्ट प्राइस निकालते हैं या किस तरह से तय करते हैं। जो किसान परिवार से जुड़े हुए लोग हैं, वे जानते हैं कि खेती पर किसान काम करता है, लेकिन कई बार उसका जो लड़का पढ़ता है, यदि छुट्टी हो, तो वह भी खेत पर काम करने के लिए आ जाता है। उसकी पत्नी आती है, वह भी काम करने लगती है। इन सबके लेबर को क्या कभी जोड़ा जाता है? जो उसके बैल होते हैं, जिनसे वह खेत जोतता है, उन्हें सानी देने का काम, पानी पिलाने का काम, मजदूर नहीं, बल्कि उसके घर के परिवार के बच्चे तथा अन्य सब लोग करते हैं, तो क्या कभी उनके श्रम को जोड़ा जाता है? जब डिटेल में पूरी कमेटी ने पूछा, तो आपको यह जानकर आश्चर्य होगा कि उन्होंने धान और गेहूं की जो लागत बताई, वह उस वक्त की मिनिमम सपोर्ट प्राइस से ज्यादा थी। यदि मिनीमम सपोर्ट प्राइस कम होगी, लागत ज्यादा होगी, तो किसान आत्महत्या तो करेगा ही।

महोदय, मौजूदा सरकार ने, बी.जे.पी. ने, माननीय गृह मंत्री जी बैठे हुए हैं, वे सबसे बड़े नेता है, अपने चुनाव घोषणापत्र में कहा था कि मिनिमम सपोर्ट प्राइस तय करते वक्त लागत मूल्य से डेढ़ गुना मूल्य तय किया जाएगा। मैं पूछना चाहता हूं कि क्या ऐसा हुआ? तीन परसेंट भी नहीं बढ़ाया, 50 परसेंट बढ़ाने की बात तो दूर रही। किसान को अगर लाभकारी मूल्य नहीं मिलेगा और हर बार उसे घाटा ही होगा, तो एक फसल का जब पूरा नुकसान हो जाएगा, तो उसे अंधकार दिखाई पड़ेगा, वह हताशा में चला जाएगा और उस निराशा में वह आत्महत्या करने का एक्सट्रीम स्टैप उठा सकता है। आत्महत्या करने का यह मुख्य कारण होता है।

महोदय, अगर किसान के पास इतना पैसा हो और यदि लाभ में खेती है, तो एकाध फसल यदि बरबाद भी हो जाए, तो वह उसे बर्दाश्त कर सकता है और यह उम्मीद कर सकता है कि चलिए, यह बरबाद हो गई, आगे होगी, उससे हमारा काम चल जाएगा, लेकिन जब हर बार किसान को खेती में घाटा ही होगा और इस तरह की बारिश होगी और ओले पड़ेंगे, जिसने सब बरबाद कर दिया, फसल नष्ट कर दी, अगर यह स्थिति पैदा होती है, तो वह निराश होकर आखिर में यही स्टैप उठाता है।

महोदय, अभी जो हुआ है, उत्तर प्रदेश की बात चल रही थी। उत्तर प्रदेश में अलग-अलग क्षेत्रों में, अलग-अलग तरह का नुकसान हुआ है। बुंदेलखंड में जहां पानी कम है, वहां ऐसी फसलें होती हैं, जिनमें पानी की कम जरूरत पड़े। जैसे—चना, तिलहन, अरहर, मसूर और सरसों आदि। ये तो लगभग पूरी तरह नष्ट हो गईं। इधर मध्य उत्तर प्रदेश में, लखनऊ से आगरा के आसपास तक, बड़े पैमाने पर आलू और गेहूं होता है। आलू तो कुछ बच गया था, बल्कि ज्यादा बच गया था, क्योंकि पहले ऐसा डर लगा था कि ज्यादा नुकसान हो जाएगा, लेकिन उतना नहीं हुआ, परन्तु गेहूं पूरी तरह से नष्ट हो गया। एक बार पहले बारिश हुई, तो कम नुकसान हुआ था और उसके हिसाब से कुछ रिपोर्ट दिल्ली भेजी गई थी। लेकिन जब दोबारा बारिश हुई, उसमें इतना जबरदस्त नुकसान हुआ कि कुछ नहीं बचा। मथुरा के आसपास जो ओले पड़े, सारे लोगों ने देखा होगा कि बाहर जिनकी गाड़ियां खड़ी थीं, उन गाड़ियों की windscreens टूट गईं। जो लोग गाड़ियों में चल रहे थे, उनको भागकर घरों में शरण लेनी पड़ी। पेड़-पौधों पर जो चिड़ियां बैठी हुई थीं, वे सब मर गईं, तो किसी इलाके में कहीं-कहीं इतना बड़ा नुकसान हुआ। सारी

फसल खत्म हो गई। उत्तर प्रदेश की सरकार ने शुरू में जब कम बारिश हुई थी, उस वक्त जो नुकसान हुआ था, उसके हिसाब से कुछ कम पैसा मांगा था, लेकिन बाद में जब असेसमेंट करवाया, तो सरकार ने 6,700 करोड़ रुपए की मांग की। 21 अप्रैल को केंद्र सरकार ने केवल 253 करोड़ रुपए दिए। उत्तर प्रदेश की सरकार अभी तक 1,100 करोड़ रुपया ज़िलों को भेज चुकी है और 600 से ज्यादा, बल्कि 700 के आसपास... शरद जी के पास ज्यादा रिपोर्ट है, इनके पुराने लोग दे गए हैं, ये बताएंगे, अभी तक मारे जा चुके हैं और जो पैसा पहले दिया जाता था, उससे दोगुना पैसा दिया है। जिन लोगों ने आत्महत्या की है, उनके परिवार को 7 लाख रुपया दिया गया है। केंद्र सरकार डेढ़ लाख रुपया देती है। पहले साढ़े तीन लाख, पांच लाख रुपए था, लेकिन उत्तर प्रदेश सरकार ने अब 7 लाख कर दिया है और लोगों को यह पैसा दिया है। इस दौरान फसल के बरबाद होने की वजह से 59 किसानों ने आत्महत्या की है और 7-7 लाख रुपया मुआवज़े का दिया गया है।

माननीय मंत्री जी, एक सबसे दुःखद बात यह है कि फसल बीमा योजना लागू है और 50 परसेंट से ज्यादा फसल के नुकसान की स्थिति में बीमा कंपनी को 25 परसेंट तत्काल देना होता है। उत्तर प्रदेश में केंद्र सरकार और उत्तर प्रदेश सरकार ने बीमा कंपनियों को प्रीमियम का लगभग 2,000 करोड़ रुपया दिया है, जिसमें 141 करोड़ किसानों का अंशदान भी है और आपको आश्चर्य होगा कि इतना बड़ा नुकसान होने के बाद भी बीमा कंपनियों ने अभी तक केवल 2 करोड़ रुपया दिया है। प्रीमियम मिला 2,000 करोड़ और दिया 2 करोड़, तो इन बीमा कंपनियों के खिलाफ आप क्या कर रहे हैं? इसी तरह की आपदाओं के लिए बीमा की व्यवस्था है। फसल बीमा योजना पर जो हमेशा ज़ोर दिया जाता रहा, वह इसीलिए दिया जाता रहा कि इस तरह की दैवी आपदा कभी आती है, तो क्योंकि गवर्नमेंट भी किसान की उतनी मदद नहीं कर सकती है, इसलिए वह बीमा के कवर में आ जाए, जिससे कि उसको पैसा मिले, लेकिन बीमा कंपनियों ने अपने कर्तव्य का पालन नहीं किया। आपकी टीमें जाती हैं। कई बार ऐसा होता है कि आपकी टीम एक रूट से निकल गई और उसमें फसल उसको ठीक दिख गई, तो उसने कह दिया कि यहां कोई नुकसान नहीं हुआ है और उसके हिसाब से रिपोर्ट बना दी, तो बीमा कंपनियों पर आपको लगाम लगानी होगी। बीमा कंपनियों से पूरा पैसा लेना होगा। आपने यद्यपि 33 परसेंट कर दिया है कि 33 परसेंट नुकसान तक मुआवज़ा दिया जाए, लेकिन बीमा कंपनियों का अभी 50 परसेंट ही है। 50 परसेंट से ज्यादा नुकसान बड़े पैमाने पर हुआ है। तो जिनका 50 परसेंट से ज्यादा नुकसान हुआ है, उनको तो कम से कम बीमा कंपनी के द्वारा पैसा दिया जाना चाहिए था, जो उसके अंतर्गत आते हैं। ...(**समय की घंटी**)... अभी तो माननीय मंत्री जी...(**व्यवधान**)...

श्री नरेश अग्रवाल (उत्तर प्रदेश) : यह तय हो गया था कि टाइम की लिमिट नहीं है।

प्रो. राम गोपाल यादव : अभी माननीय मंत्री जी ने कहा कि जितना चाहो, उतना ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. सत्यनारायण जटिया) : यहां लिखा हुआ है, इसलिए मैंने घंटी बजाई।

श्री नरेश अग्रवाल : नहीं, यह तय हो गया था।

प्रो. राम गोपाल यादव : श्रीमन्, किसान के सामने दिक्कत यह है कि जो उद्योग-धंधा होता है, उसमें तो आदमी अपने तरीके से तय कर लेता है। सीमेंट का दाम अपने तरीके से तय कर लेगा, सरिया का दाम अपने तरीके से तय कर लेगा।

[प्रो. राम गोपाल यादव]

4.00 P.M.

कपड़े वाला कपड़े का दाम अपने तरीके से तय कर लेगा, सब कारखाने वाले अपने तरीके से दाम तय कर लेंगे, लेकिन किसान को गवर्नमेंट पर निर्भर रहना पड़ता है। अफसोस की बात यह है कि बड़े पैमाने पर संसद के दोनों सदनों में किसानों के बेटे आज भी मैजोरिटी में बैठे हुए हैं। 70 फीसदी किसानों के बेटे संसद में सरकार में बैठे हुए हैं और ये किसानों के हक में ऐसा कोई कानून नहीं बना सकते या ऐसी कोई व्यवस्था नहीं कर सकते कि संकट आने पर वे उस संकट को झेल सकें और उससे बचकर निकल सकें। अमेरिका बार-बार हम पर दबाव डालता है कि सब्सिडी कम करो। मैं पिछली बार जान-बूझकर अमेरिका के उन इलाकों में गया, जहां किसान खेती करते हैं। जब वहां पर मैंने किसानों से बात की तब पता चला कि उनको खेती घाटे का सौदा है ही नहीं। अगर बिल्कुल नुकसान हो जाए, तब भी उनको इतनी सब्सिडी प्रति हेक्टेयर दी जाती है, जितना हमारे यहां फसल पैदा करके बेचने के बाद, सब्सिडी मिलने के बाद भी नहीं मिलता, उतना उनको बिना किए हुए मिल सकता है और यहां हिन्दुस्तान पर दबाव डाला जाता है सब्सिडी कम करो। किसान खेती से थोड़ा सा विमुख हो और हमें बाहर से ही सब कुछ मंगाना पड़े। लेकिन हमारा किसान इतना हुनरमंद है कि दूसरी जगह इंजीनियर्स बताते हैं कि अब इसमें जुताई करनी चाहिए, अब इसमें पानी देना चाहिए, लेकिन हमारे यहां तो पानी बरसने के बाद किसान पैर के अंगूठे को जमीन में लगाता है और बता देता है कि अब यह खेत जोतने लायक हो गया, ट्रैक्टर चलाने लायक हो गया, हल चलाने लायक हो गया।

श्री शरद यादव : वहां तो सब ऑटोमेशन है।

प्रो. राम गोपाल यादव : वह इतना होशियार है और इतनी मेहनत करना है, लेकिन इतनी मेहनत करने के बाद भी किसान आत्महत्या करे तो गवर्नमेंट को यह सोचना पड़ेगा कि उसे कैसे बचाया जाए। महोदय, जो हमारी आर्थिक व्यवस्था है, जो अर्थव्यवस्था है, उसकी रीढ़ खेती है। सबसे ज्यादा रोजगार देने का काम खेती करती है। हालांकि जीडीपी में एग्रीकल्चर सेक्टर का शेयर लगातार कम हो रहा है, इसके बावजूद बड़े पैमाने पर किसान लोगों को रोजगार देता है। 74 परसेंट से घटकर 60 परसेंट, कुछ लोग कहते हैं कि 57 परसेंट, 63 परसेंट आ गया, लेकिन गरीबी इसलिए बढ़ी क्योंकि जीडीपी में उसका शेयर 13 परसेंट, 11 परसेंट के आस-पास आ गया है। माननीय मंत्री जी, आप तो किसान हैं, किसान परिवार से हैं, अच्छे आदमी हैं, यह जो बीमा कम्पनियां पैसा नहीं दे रही हैं, किसान की पूरी फसल चली गयी, बरबाद हो गयी, उनसे उसे पैसा दिलाने का काम कीजिए। आपने चुनाव में जो वायदा किया था, उस वायदे को पूरा कीजिए। मिनिमम सपोर्ट प्राइस लागत मूल्य से डेढ़ गुणा करिए और जो एमएसपी को तय करते हैं, उसमें जब तक आप किसानों को प्रतिनिधित्व नहीं देंगे, जब तक किसानों की असली बात को सुनने वाला कोई नहीं होगा— आपने सब आईएएस ऑफिसर्स और कुछ साइंटिस्ट्स डाल दिए, उससे काम नहीं चलेगा क्योंकि वे वास्तविकता को नहीं समझते हैं। बहुत सारे ऐसे लोग होते हैं जो यह तक नहीं जानते कि जौ और गेहूं में क्या फर्क है। अब वे यह तय करेंगे कि कैसे एमएसपी तय की जाए? वे इस बात को नहीं जानते हैं इसलिए किसानों के लोग उसमें शामिल होने चाहिए, उसमें उनके प्रतिनिधि होने चाहिए। इसके अतिरिक्त किसानों के लोन पर ब्याज की बात थी, स्वामीनाथन कमेटी ने 4 परसेंट ब्याज के लिए कहा था, बल्कि हमारे यहां

उत्तर प्रदेश में तो कहीं-कहीं कोऑपरेटिव में तीन परसेंट ब्याज पर ही देने लगे, जो मार्जिनल फार्मर्स हैं, उनको तीन परसेंट इंटरस्ट पर लोन देते हैं। लेकिन आपके जो नेशनलाइज्ड बैंक हैं, वे अब भी, जो आप लक्ष्य तय करते हैं, उस लक्ष्य के बराबर उन्होंने किसानों को कभी भी लोन नहीं दिया है। केवल कोआपरेटिव ही ऐसा मूवमेंट है, जो सबसे ज्यादा किसानों की मदद करता है और किसानों से ही लोन की सबसे ज्यादा रिकवरी होती है। आपने पूंजीपतियों का पता नहीं कितना पैसा write off कर दिया, जितना किसान कर्ज नहीं लेता है, उससे ज्यादा पैसा write off कर दिया है और उनका नाम तक बताने के लिए सरकार तैयार नहीं होती है कि किन-किन लोगों का, कितना पैसा माफ कर दिया या छोड़ दिया गया है। अगर किसान के ऊपर 100 रुपये या 200 रुपये का कर्ज होता है, तो उसे 14 दिन के लिए पकड़ लिया जाता है और तहसील में बंद कर दिया जाता है। आप देखेंगे कि सबसे ज्यादा रिकवरी कोआपरेटिव से लोन लेने वाले किसानों से हो रही है। किसान ही सबसे बेहतर पैसा वापस करने वाले लोग हैं। कोई भी दूसरा सैक्टर या दूसरे सैक्टर से जुड़े हुए लोग इतनी अच्छी तरह से पैसा वापस नहीं करते हैं, इतनी अच्छी तरह से अन्य किसी से रिकवरी नहीं होती है। ब्याज अन्य बैंकों से भी कम लगे और Reconciliation Board कभी अंग्रेजों के जमाने में हुआ करता था पंजाब वगैरह में कि अगर जमीन पर कर्ज ले लिया है, जमीन बंधक है, तो उसको दिया नहीं जाएगा, उसको नीलाम नहीं किया जाएगा, उसकी और मदद की जाएगी, ताकि वह उसी जमीन से पैदा करके लोन को वापस कर सके।

उपसभाध्यक्ष (डा. सत्यनारायण जटिया): राम गोपाल जी, आपके बोलने का समय समाप्त हो गया है।

प्रो. राम गोपाल यादव: उपसभाध्यक्ष महोदय, मैं अभी दो-तीन मिनट और बोलूंगा। हमने उत्तर प्रदेश में काम किया है। भूमि विकास बैंक को लोग कहते थे कि यह भूमि विनाश बैंक है। इस बात को विनय कटियार जी भी जानते हैं। भूमि विकास बैंक से अगर किसी ने लोन ले लिया, तो उस पर इतना ब्याज लगता था कि उसकी जमीन नीलाम हो जाती थी। किसान ने ट्रैक्टर के लिए लोन लिया और जमीन नीलाम हो गई। हमने चुनाव घोषणा-पत्र में इसके बारे में कहा था और हमने भूमि विकास बैंक का सारा कर्ज माफ कर दिया। हमने यह व्यवस्था कर दी कि मूलधन से ज्यादा ब्याज नहीं लिया जा सकता, चाहे जितना विलम्ब हो जाए, लेकिन मूलधन से ज्यादा ब्याज नहीं होगा और जब ब्याज मूलधन से ज्यादा नहीं होगा, तो किसान की खेती कभी भी नीलाम नहीं हो पाएगी। इस तरह के कुछ सुधार करने होंगे। मैं तो कितने वर्षों से यहां देख रहा हूं और कोई वर्ष ऐसा नहीं जाता है जिस वर्ष किसानों पर आपदा न आती हो, चाहे वह बाढ़ के रूप में आती हो, चाहे वह सूखे के रूप में आती हो, चाहे ओलावृष्टि के रूप में आती हो, परन्तु आपदा आती जरूर है। इसके बारे में चर्चा भी यहां होती है। कभी-कभी तो ऐसा होता है कि उत्तर बिहार में नेपाल की नदियों से बाढ़ का पानी आ जाता है, दूसरी तरफ सूखा होता है। अभी कल बिहार में तूफान आया है, उससे काफी जन-धन का नुकसान हुआ है। पार्लियामेंट में at a time बाढ़ पर चर्चा हुई और सूखे पर भी चर्चा हुई, ऐसा होता है। इसीलिए नदियों को भी आपस में जोड़ने के बारे में बात चली थी। मंत्रालय किसको दिया गया है, काम होगा, कितना होगा, कितना नहीं होगा, मुझे नहीं मालूम है, लेकिन किसानों के सामने जो समस्या है, उस समस्या का समाधान आपको करना होगा। आपने लोगों को बहुत अच्छे सपने दिखाए थे। लोगों ने आप पर भरोसा किया,

[प्रो. राम गोपाल यादव]

आपको सत्ता में पहुंचाया और जो आपने अच्छे दिन लाने का वायदा किया था, उससे अब आदमी थोड़ा सा निराश होने लगा है। यह निराशा ठीक नहीं है। जब लोगों के मन में निराशा होती है, तो फिर रिएक्शन होता है। इसलिए चेयर के माध्यम से मेरी सलाह आपको यह है कि किसानों को जितनी सुविधा दे सकें और जितनी जल्दी सुविधा दे सकें, वह दें, क्योंकि किसान, मजदूर दिन में कुछ कमाएगा नहीं, तो उसको शाम को खाना नहीं मिलेगा। किसानों की और खेतिहर मजदूरों की लगभग एक जैसी स्थिति हो गई है। किसानों के पास धीरे-धीरे इतनी कम जमीन रह गई है कि मजदूर और किसान में कोई अंतर नहीं रह गया है। लैंड होल्डिंग बहुत छोटी हो गई है, इसलिए मैं आप से यह कहता हूं कि आपकी कमेटियां जाती हैं और वे अपनी रिपोर्ट देते हैं फिर बीमा कम्पनी भी पैसा देने में टाइम लेती हैं। आप इसमें जितनी quick relief दे सकते हैं, उतनी दीजिए। लोगों को उम्मीद के हिसाब से जितनी राहत मिलनी चाहिए, अभी उतनी राहत नहीं मिली है। उत्तर प्रदेश सरकार ने 6,700 करोड़ रुपया मांगा, आपने केवल 253 करोड़ रुपया दिया है। आप जल्दी से और पैसा दीजिए। हमारी गवर्नमेंट ने हर जिले में, हर प्रदेश में और हर गांव में पैसा बांटने का काम शुरू कर दिया है। विनय जी अभी गांव में गए नहीं होंगे, अपने गांव में जाना। आपके गांव में भी पैसा जरूर बंट रहा होगा। बहुत-बहुत धन्यवाद।

[**उपसभाध्यक्ष (डा. ई.एम. सुदर्शन नाच्चीयप्पन)** *पीठासीन हुए*]

श्री शरद यादव : उपसभाध्यक्ष जी, मैंने सदन में जिन बातों को कहा था, मैं अब उनको नहीं दोहराऊंगा। माननीय कृषि मंत्री जी, आपने कहा है कि 93.4 लाख हैक्टेयर जमीन पर नुकसान हुआ है। मैं FCI के बारे में बोल रहा था। माननीय रामविलास जी के विभाग में 20 अप्रैल तक 36 लाख टन गेहूं की खरीद हुई है, जबकि पिछले वर्ष इस समय तक 59 लाख टन गेहूं खरीदा गया था। मैं मानता हूं कि इस बार गेहूं कम इसलिए खरीदा जाएगा कि इस साल फसल की बहुत बरबादी हुई है। मैं आप से यह निवेदन करना चाहता हूं कि भारत सरकार के हाथ में यदि कोई एक चीज है, तो वह इंश्योरेंस कम्पनी है, इससे शीघ्र राहत पहुंचेगी। अभी जैसा कि प्रो. राम गोपाल जी बोल रहे थे कि इंश्योरेंस कम्पनी से शीघ्र ही राहत पहुंच सकती है। मैं यह सुनकर हैरान हूं कि इन्होंने कहा है कि केवल दो करोड़ रुपया ही मिला है और लिया दो हजार करोड़ है। ऐसा अन्याय इतने वर्षों से चल रहा है, कहां तो शुरू में GDP में एग्रिकल्चर का 35 फीसदी शेयर था, लेकिन आज यह 14 फीसदी है। यानी इस देश की बहुसंख्यक आबादी जिस रोजगार में जुड़ी हुई है, हमने उसके साथ इतना बड़ा अन्याय किया है। पहले कभी इस क्षेत्र में आत्महत्या नहीं होती थी। अंग्रेजों के जमाने में पहले काफी बड़े-बड़े अकाल भी पड़े हैं, उस समय लोग भूख से मर गए होंगे, लेकिन किसान ने कभी आत्महत्या नहीं की। मेरे ये सुझाव हैं कि पहले इन इंश्योरेंस कम्पनियों को तत्काल टाइट करो और FCI हर तरह का अनाज खरीदे। मैं यहां ज्यादा नहीं बोलूंगा क्योंकि शरद पवार जी को भी बोलना है।

महोदय, मेरी दूसरी बात यह है कि माननीय गुलाम नबी आज़ाद जी चले गए हैं और विनय कटियार जी भी चले गए हैं, मैं कहता हूं कि यह लैंड एक्विजिशन का मामला नहीं है। उस पर तो बाद में बड़ी बहस होगी और बहुत ज्यादा बहस होगी। मैं केवल इतना ही निवेदन करना चाहता हूं कि जो दिल्ली से मुम्बई मे कॉरिडोर बन रहा है और आपके जो स्मार्ट सिटीज़ हैं, तो

वह कॉरिडोर नहीं है, एक किलोमीटर तक आजू और एक किलोमीटर तक बाजू है। यानी इसमें कितनी जमीन जाएगी? मैंने स्मार्ट सिटी का अनुमान लगाया था कि सात लाख हैक्टेयर जमीन जाएगी। यह कह रहे हैं कि हम कारखाने वालों और इंडस्ट्रीज़ वालों को जमीन नहीं देंगे। आप सही बात कह रहे हैं, लेकिन अब जमीन की कौन सी जरूरत है, जो आप 7 लाख हेक्टेयर जमीन लेना चाह रहे हैं। मैं जो कह रहा हूँ, मैंने लोगों से बात करके उसका अंदाज किया है। आप मेरी जीभ मत पकड़ लेना। मेरे पास कोई सरकार नहीं है, इसलिए मैं पक्का आँकड़ा नहीं दे रहा हूँ, लेकिन मुझे लगता है कि लगभग 7 लाख हेक्टेयर जमीन ली जाएगी। आप कहते हैं कि आप 100 स्मार्ट सिटी बनाएँगे। कटियार जी आ गए हैं। आपका आँकड़ा क्या है, मैं नहीं जानता, लेकिन इस देश में जितनी सरकारें आई हैं, उन्होंने इतना लैंड एक्विजीशन नहीं किया होगा, जो दिल्ली-मुम्बई कॉरिडोर पर हो जाएगा। जब लैंड एक्विजीशन पर चर्चा होगी, तब हम लोग उस पर बात करेंगे। अभी तो मैं इतना ही कहना चाहता हूँ कि 7 लाख हेक्टेयर, यानी हिन्दुस्तान की एक-चौथाई धरती आप ले रहे हैं। आपने जो लैंड एक्विजीशन कानून बनाया है, उसका मतलब ही यह है।

आजकल जो फेसबुक वगैरह है, उस पर तमाम तरह से आत्महत्या की खबरें आ रही हैं। अभी राम गोपाल जी ने बताया कि हमारे यहां कितने लोगों की आत्महत्या हो गई, कितने किसानों ने प्राण दे दिए और उनको 7 लाख मिल रहा है। मैं अच्छी तरह से जानता हूँ, क्योंकि मैं तो उत्तर प्रदेश से काफी लम्बे समय तक जुड़ा रहा हूँ। भाई मुलायम सिंह और मैं बीसों साल पूरे उत्तर प्रदेश में घूमते थे और बदायूँ से मैंने तीन बार चुनाव लड़ा। कटियार जी ने 2 रुपए और 5 रुपए की बात की। वहां के जितने लोग आए, मेरे पास सच्ची खबर नहीं होती, तो मैं नहीं बोलता, मैंने जैसे ही परसों अखबारों में, मीडिया में देखा, तो मैंने उत्तर प्रदेश सरकार से पूछा, फिर अभी मैंने राम गोपाल जी से पूछा, राज्य सरकार तो 700 करोड़ दे रही है, पर आपकी सरकार से मांगा गया और अभी तक आपकी तरफ से 253 करोड़ पहुँचा। कृषि मंत्री जी, आप इतना कह रहे हैं, कह रहे हैं कि हमने 33 फीसदी कर दिया, इतनी राहत दे रहे हैं। बात सही कह रहे हैं। कब? आप कह रहे हैं कि हमने इतनी तरह की राहत दी है, मैं राहत के बारे में बताऊँगा, तो आपका समय चला जाएगा। मेरे पास मैटीरियल है, लेकिन मैं आपसे कह रहा हूँ कि आप हर बार जब यहां खड़े होते हैं, तब आप कहते हैं कि हम यह कर रहे हैं, हमने यह कर दिया, लेकिन जमीन पर तो हाहाकार मचा हुआ है। अभी हाहाकार मचा हुआ है, अभी आदमी को पानी चाहिए। जैसे पल-पल लाइफ ब्रेथ होती है, इसी तरह का यह संकट है। पूरे किसानों में इसी तरह का हाहाकार है। आपको तत्काल खड़े होकर राहत देनी पड़ेगी। अगर आप तत्काल खड़े होकर राहत नहीं देंगे, तो उनकी हालत और खराब हो जाएगी। मेरे यहां जलजला आया था। श्रीमन्, मैं आपसे निवेदन करना चाहता हूँ कि पूरे इलाके में पानी-पानी हो गया था, तबाही हो गई थी। मकान, सब चीजें तबाह हो गईं, लोग मर गए, लोग बह गए। अभी उस इलाके में आँधी और तूफान से इतनी तबाही हुई है कि मैं आपको बताऊँ कि जब मैं आज सवेरे घर से चला था, तो वहां से 80 आदमियों की मौत की खबर आई, जब शाम तक जाऊँगा, तो पता नहीं कितने लोग होंगे। जब पिछली बार जलजला आया था और राहत बांटी गई, तो अपनी सरकार से बात करके मैंने कहा कि सीधे लोगों के हाथ में पैसा दे दो। अगर आप सीधे पैसा दे देंगे, तो मैं आपसे कह नहीं सकता कि लोगों को कितना सुकून मिलेगा। आप किसान के हाथ में सीधे पैसा

[श्री शरद यादव]
दे दीजिए। हिन्दुस्तान में रूरल डेवलपमेंट के लिए आपने जितना पैसा दिया है, मैं देश में चारों तरफ घूमता हूँ, लोगों के पास चार चक्के और दो चक्के की गाड़ी इतनी हो गई हैं। दिल्ली में तो हो ही गई हैं, वहां इतनी हो गई हैं। यह जो रूरल डेवलपमेंट है, उसमें गरीब आदमी के लिए जो पैसा जाता है, उसका इस्तेमाल कितना होता है? स्वर्गीय राजीव गांधी जी ने कहा था कि 15 परसेंट पहुँचता है, अब पता नहीं कितना पहुँचता है। वह जो आपका पटवारी है, वह आपका कर्मचारी है। अब आपने 33 परसेंट किया है, वह खड़े होकर जिन पार्टियों का सरदार होगा, उनके किसानों को तत्काल ठीक कर देगा। जो गरीब किसान है और जिस सीमान्त किसान की अभी सब लोग बात कर रहे थे, उस गरीब किसान की हालत यह है कि उसका पूरा खेत ही चौपट हो गया है। जो दिखाई दे रहा है, उसके लिए तो कुछ लिखकर देने की जरूरत भी नहीं है, उसको कोई पटवारी तो लिखेगा नहीं। आप किसान को सीधे राहत कैसे देंगे? आज उनकी स्थिति कहां तक पहुंच गई है, यह हम सभी जानते हैं। हम लोग यहां दिल्ली में बैठे हुए हैं। इस सदन में 65 फीसदी से लेकर 70 फीसदी सांसद किसानों के बेटे हैं। हमारा यह सदन बहुत अहम है, लेकिन अभी तक हम केवल अपनी बातें ही रख रहे हैं। श्रीमन्, पिछले सत्र में इस मुद्दे पर तीन बार बहस हुई है और तीन बार बहस होने के बाद कृषि मंत्री जी का भाषण हो गया। अभी फिर ये अपना भाषण दे देंगे। मेरी आपसे विनती है, भाषण देने की सार्थकता तभी है कि आप अपनी कही हुई बातों को कितनी जल्दी जमीन पर लेकर आते हैं। इसको जल्दी जमीन पर लाने के लिए आपके हाथ में जो सबसे सहज और सरल तरीका है, उस तरीके को आप निकालिए। आपने इसके लिए चार-चार पांच-पांच डिपार्टमेंट लगाए हुए हैं। कभी कहते हैं कि राज्य सरकार पैसा देगी, कभी कहते हैं केंद्र सरकार पैसा देगी। यहां पर इसके लिए एक तो आपका एग्रीकल्चर डिपार्टमेंट, फिर होम मिनिस्ट्री है, फिर सबकी मालिक फाइनांस मिनिस्ट्री है। इस प्रकार आप ये सारा प्रोसिजर कब तक पूरा करेंगे?

अभी गुलाम नबी जी गजेंद्र का जिक्र कर रहे थे। वहां पर किसानों की सभा हो रही है, वह व्यक्ति ऊपर खड़ा होकर नारे लगा रहा है, लेकिन हमारी संवेदना इतनी मर चुकी है कि इतनी भीड़ में हम लोग यह नहीं कर सके कि किसी तरह से उसको बचा लेते। प्रश्न यह उठता है कि इस रैली को आप जन्तर-मन्तर पर ही क्यों ले गए? पहले हिन्दुस्तान का गरीब आदमी, दुःखी आदमी वहां पर अपनी आवाज लेकर आता था।

उपसभाध्यक्ष (डा. ई.एम. सुदर्शन नाच्चीयप्पन) : यादव जी, थोड़ा जल्दी खत्म कीजिए।

श्री शरद यादव : मैं दो मिनट में अपनी बात खत्म कर रहा हूं। जन्तर-मन्तर पर गरीब आदमी अपनी आवाज लेकर आता था, डिमांस्ट्रेशन करता था। हमने चौधरी चरण सिंह जी के नेतृत्व में, जिनका स्वर्गवास हो गया है, किसानों की एक भव्य रैली की थी। हिन्दुतान के इतिहास में इससे बड़ी रैली कभी नहीं की गई। उस रैली में हम थे, ओम प्रकाश चौटाला जी थे, कर्पूरी ठाकुर थे, मुलायम सिंह जी थे। किसानों की इतनी बड़ी रैली उससे पहले और उसके बाद कभी नहीं हुई, लेकिन मैं कहना चाहता हूं कि इस प्रकार की रैलियां बोट क्लब पर हुआ करती थीं, लेकिन आज अगर शाम को आप बोट क्लब पर चले जाइए, तो वहां पर जो लूटने वाले लोग हैं, उनकी पिकनिक चल रही होती है। यदि वहां पर जलसा या जुलूस होता, फायर ब्रिगेड होती,

तो शायद यह दुर्घटना टल सकती थी। आज आप सैकड़ों मंजिलों की बिल्डिंग्स तो बना रहे हैं, लेकिन वहां पर जब एक आदमी पेड़ पर चढ़ गया, जो तकलीफ में था, उस समय उसे राहत देने की जरूरत थी। वह व्यक्ति पेड़ पर चढ़ गया, सबके सामने उसने फांसी लगा ली, उसकी डेथ हो गई, लेकिन वहां पर न तो कोई फायर बिग्रेड थी, न ही कुछ और था और लोग कपड़ा लगाकर उसको नीचे उतार रहे थे।

अब टीवी भी एक तमाशे की तरह आ गया है। वह हर चीज़ दिखाने के लिए तैयार रहता है। कौन सी चीज़ दिखानी चाहिए, कौन सी चीज़ नहीं दिखानी चाहिए, वह इस बात को मानने के लिए तैयार ही नहीं है। उनमें आपस में एक होड़ सी लगी हुई है कि कौन सबसे पहले और सबसे ज्यादा खबर दिखाएगा, लेकिन ऐसे में कौन अच्छी खबर दिखा दे, कौन खराब खबर दिखा दे, किसी को पता नहीं।

कृषि मंत्री जी, मैं आपसे निवेदन करूंगा कि तत्काल ही आप ऑल पार्टी मीटिंग बुलवाइए, प्रधान मंत्री जी से इसके लिए कहिए। यहां पर जो बहस चल रही है, इसका मक़सद केवल इतना ही है कि आप ऑल पार्टी मीटिंग बुलवाइए, जहां पर इत्मीनान से हम सब लोग मिलकर इस समस्या का कोई उचित समाधान ढूंढ़े। किसान तबाह हो रहे हैं, बरबाद हो रहे हैं, ओले गिर रहे हैं, आँधियां चल रही हैं, तूफान आ रहे हैं। गेहूं की फसल की तो कमर ही टूट गई है, क्योंकि 60 फीसदी किसान केवल गेहूं की फसल ही लगा रहे हैं। फल नष्ट हो चुके हैं। महाराष्ट्र में शरद पवार जी के यहां पर बागबानी का बहुत बड़ा धंधा चलता है, बागबानी के क्षेत्र में वहां के किसानों ने बड़े-बड़े कमाल के काम किए हैं, लेकिन अब धीरे-धीरे वे दूसरी जगह जाते जा रहे है। मेरे इलाके में आम बहुत अधिक होता है, लेकिन आज आम की मंजरी पूरी तरह से झड़ गई है, आम का पूरा फल झड़ गया है। सब तरफ जो तबाही हुई है कि मैं उसका वर्णन नहीं कर सकता, क्योंकि इतना अधिक समय नहीं है। मैं आपसे केवल इतना ही निवेदन करना चाहता हूं कि आज की बहस का सार्थक तरीके से कुछ समाधान निकले। हमारी कोई यह जिद नहीं है कि प्रधान मंत्री जी आएं। हाथी के पांव में सबका पांव होता है। वे आ जाएंगे तो वे इस विषय पर बोलेंगे और हिन्दुस्तान को इस समस्या के तत्काल समाधान देंगे। आग आज लगी हुई है और पानी लेकर हम एक या डेढ़ दिन बाद पहुंचेंगे, तब तक तो पूरी तरह से आग लग चुकी होगी और सब कुछ बरबाद हो चुका होगा।

अगर हम पंजाब की बात लें, पंजाब में गेहूं के पहाड़ लगे हुए हैं, मीडिया में यह सब दिखाया जा रहा है। आज मीडिया इतना अधिक एक्टिव हो चुका है, उसके माध्यम से अच्छे काम भी हो रहे हैं और वे दिख भी रहे हैं। अब आप ही बताइए कि इसी समय बरसात हो गयी, यानी मौसम का कोई ठिकाना नहीं है। वह बरसात में अपनी चीज़ कहां ले जायेगा, किधर बेचेगा? किसी तरह से काट कर ले गया। इसलिए, कृषि मंत्री जी मेरी आपसे यह विनती है।

अब आत्महत्या की बात है। उत्तर प्रदेश के एमपी और नेता इस सदन में हैं। ये बता रहे हैं कि हमारे यहां 59 लोगों ने आत्महत्या की है। उत्तर प्रदेश सरकार उनके आश्रितों को 7 लाख दे रही है, लेकिन आप डेढ़ लाख ही क्यों दे रहे हैं? आजकल क्या है? आप यह भी जान लीजिए कि आपका जो बाजार बनने वाला है, उसे आप बनाइए, लेकिन उस बाजार का खरीददार, उसका

[श्री शरद यादव]
कंज्यूमर जो है, वह किसान ही है। यानी आप अमेरिका की और यूरोप की सारी इंडस्ट्रीज़ लगा दीजिए, वे कल बंद हो जायेंगी। यह जो आपका कंज्यूमर है, यह दो मिनट में नहीं मिटेगा। आप लोग सोचते हैं कि खेती को इस तरह की हालत में पहुँचा दो कि किसान लाचार, बेबस हो और इतनी तबाही में हो जाये कि वह खेत छोड़ कर कहीं चला जाये। तो खेती से लोगों को भगाने का काम करेंगे? एक अच्छे तरीके से, सुविधाजनक तरीके से धंधा, व्यापार करते हुए भी यह संख्या घट जाये, तब तो वह अच्छा है, लेकिन आप तो उसको धक्का मार कर निकालना चाह रहे हैं, ऐसा मुझे लग रहा है।

सर, मैं ज्यादा समय नहीं बोलना चाहता, क्योंकि शरद पवार जी को कहीं जाना है, तो अब वे बोलेंगे। मैं तो ज्यादा बोलता, लेकिन अब मेरी पार्टी से एक और सदस्य श्री के.सी. त्यागी जी बाद में बोलेंगे, इसलिए मैं अपनी बात को यहीं समाप्त करता हूँ। श्रीमान्, आपका बहुत-बहुत धन्यवाद।

श्री शरद पवार (महाराष्ट्र): उपसभाध्यक्ष जी, कल जो incident दिल्ली शहर में हुआ, इससे कृषि क्षेत्र के बारे में पूरे देश में गम्भीरता से देखना चाहिए, इसका संदेश पहुँचाने का काम कल की एक आत्महत्या ने किया।

कई साथियों ने यहां बताया कि देश के सभी राज्यों में या कई राज्यों में पिछले कई सालों से आत्महत्याएँ होती रही हैं। भारत सरकार के गृह मंत्रालय का National Crime Records Bureau हर साल एक data publish करता है। इसमें देश में आत्महत्या कितनी हुई, देश में हत्या कितनी हुई, देश में डकैती कितनी हुई या देश में सांप्रदायिक झगड़े कितने हुए, इन सब का district-wise record होता है। पिछले कई सालों से आप देखें, तो आत्महत्या के बारे में जो इन्फॉर्मेशन आती है, इसमें किसानों की आत्महत्या का नम्बर क्या है, वह कहां मर रहा है, कौन-से जिले में मर रहा है, इसका नक्शा हमारे सामने आता है। मैंने बारीकी से यह सब पिछले कई सालों से देखा है। इसमें बदलाव कैसे ला सकते हैं, इस पर हमने ध्यान नहीं दिया। प्रतिपक्ष के नेता जी ने यहां कहा कि किसानों के सिर पर कर्ज की एक बहुत बड़ी रकम थी, उसे माफ करने के लिए कुछ कदम उठाये गये। उनको लागत मूल्य ठीक तरह से देने के लिए कुछ कदम उठाये गये। इसका एक फायदा हुआ कि देश में कृषि का उत्पादन बढ़ गया। पिछले कई सालों में जो इस देश के गोदाम भरे नहीं थे, अब देश के जगह-जगह के गोदामों में अनाज हो गया। इससे एक बात यह हुई कि भारत सरकार एक निर्णय लेने में कामयाब हो गयी कि देश की गरीब जनता की भूख की समस्या हल करने के लिए समाज के गरीब तबके को ज्यादा अनाज एक रुपये किलो, गेहूँ दो रुपये किलो और चावल तीन रुपये किलो की दर पर देने के लिए जो कदम उठाया, इस पर आज देश में अमल शुरू हो गया है। ये जो कुछ हुआ, इसमें सबसे बड़ा योगदान अपना खून और पसीना बहाने वाले किसानों का है। एक तरफ किसानों ने देश की परिस्थिति बदलने में बड़ी मेहनत की, अनाज की समस्या हल की और दूसरी तरफ हम देखते हैं कि किसानों में आत्महत्या भी बढ़ रही है, उनकी समस्या भी बढ़ रही है। हमें गंभीरता से देखना होगा कि ऐसी परिस्थितियां क्यों आ गई हैं। यह साल पिछले कई सालों में मुझे खराब साल दिखाई दे रहा है। आज देश के कई राज्यों में, मेरे खुद के स्टेट में विदर्भ रीजन में, मराठा रीजन में सूखे

की समस्या है, पीने का पानी देने के बारे में वहां सरकार को कुछ न कुछ कदम उठाने पड़ते हैं। उत्तर प्रदेश की बात देखिए, हमने सुनी, देश के और कई राज्यों की भी बात हमने सुनी। जिस महीने में बारिश कभी आती नहीं, यह बारिश आ गई, ओले पड़ गए, तूफान आ गया और हाथ में आने वाली, घर में आने वाली किसानों की फसल बरबाद हो गयी। इससे किसानों का बहुत नुकसान हो गया। जबर्दस्त कीमत किसानों को देने की स्थिति आज वहां पर भी है। देश के कृषि मंत्री जी जिस राज्य से आते हैं, मुझे पूरी तरह से मालूम नहीं है, मगर आज के अखबारों में बिहार के बारे में एक रिपोर्ट है कि पिछले दो-तीन दिनों में बिहार में कितना नुकसान हुआ है, इसमें आपके जिले का भी नाम है और 40 किसान वहां, आत्महत्या नहीं की, मगर मारे गए। वहां इतना बड़ा तूफान आया।

श्री शरद यादवः सर, मरनेवालों की संख्या 62 हो गई है।

श्री शरद पवारः यह कल की बात है। हमने यह कभी सुना नहीं था कि इस महीने में बिहार जैसे राज्य में इस तरह से होता है। नेचर की हमारे खिलाफ जाने के बाद क्या परिस्थिति पैदा होती है, वह वहां हम लोगों ने देखी। दूसरी तरफ हम यह देखते हैं कि चाहे ओले हों, चाहे बारिश हो, इससे किसान की जो पैदावार हुई है, उसमें नुकसान ही दिखाई दे रहा है। शरद यादव जी ने आज सुबह भी एक बात बार-बार कही, procurement के बारे में, फूड कॉर्पोरेशन ऑफ इंडिया के बारे में उन्होंने बात रखी। अपने देश में किसानों की जो पैदावार होती है, इसकी खरीद के बारे में एक कुछ न कुछ अच्छा इंतजाम फूड कॉर्पोरेशन ऑफ इंडिया के माध्यम से कई सालों से चालू है और पिछले दो-तीन सालों में फूड कॉर्पोरेशन ऑफ इंडिया के सभी गोदामों में, सभी भंडारों में बहुत बड़े पैमाने पर अनाज था, मगर इस समय इसका लेवल थोड़ा कम हो गया है। जहां तक मुझे मालूम है, 41 मिलियन टन के आसपास इस साल फूड कॉर्पोरेशन ऑफ इंडिया के गोदाम में आज अनाज है। देश की जरूरत तो इससे ज्यादा है, जरूरत कम की है, ऐसी बात नहीं है, पर इससे पहले दो-तीन सालों में वहां पर हम टोटल जितना अनाज रखते थे, इस साल उससे थोड़ा कम है।

आज दूसरी तरफ से शिकायतें आती हैं, जिन राज्यों में खास तौर पर चावल की पैदावार, गेहूं की पैदावार होती है, कि वहां इसको खरीदने के बारे में जो नॉर्म्स होते हैं, इन नॉर्म्स में कुछ ढिलाई दे दी, कुछ सहूलियतें दे दीं, लेकिन फिर भी रिजेक्शन का परसेंटेज ज्यादा है, इसकी कीमत किसानों को देनी पड़ती है।

दूसरी तरफ जिनका खेती में नुकसान हुआ है, आज तक उनको मदद करने की जो नीति सरकार की थी, उसमें बदलाव किया गया है। मैंने माननीय प्रधान मंत्री जी का स्टेटमेंट देखा कि अगर 30 या 33 परसेंट तक भी नुकसान हुआ, तो भी उन किसानों को हम मदद देना चाहते हैं। मैंने अपने राज्य में इसके बारे में इंफॉर्म किया। मैंने मध्य प्रदेश के कुछ अधिकारियों से बात की। अभी तक इस तरह का सर्कुलर नीचे तक नहीं गया है, इसलिए प्रधान मंत्री ने जो अनाउंसमेंट की, उस पर अमल करने के बारे में सूचना डिस्ट्रिक्ट लेवल पर काम करने वाले अधिकारियों तक जानी चाहिए।

श्री शरद यादवः इंश्योरेंस कंपनियों को अभी तक 50 फीसदी है।

श्री शरद पवारः इंश्योरेंस कंपनी की बात अलग थी और प्रधान मंत्री ने जो अनाउंसमेंट की थी, वह अलग बात थी। इससे पहले सरकार की तरफ से जो मदद 50 प्रतिशत नुकसान होने के बाद होती थी, वह अब 33 प्रतिशत होने की अनाउंसमेंट इस देश में प्रधान मंत्री जी के माध्यम से हुई है, मगर वह संदेश नीचे तक गया है, ऐसी इंफॉर्मेशन मुझे नहीं मिल रही है। मेरे राज्य में जहां सूखा है या जहां ओले पड़े हैं, वहां के हमारे संगठन ने हर डिस्ट्रिक्ट में जाकर, हर कलेक्टर के दफ्तर में जाकर अपनी ऐप्लिकेशन दी है। यह कैम्पेन हमने शुरू की और सब जगहों पर हमें एक ही रिप्लाई मिला कि हमें अभी तक सरकार का आदेश नहीं मिला है। हमने यह बात अखबार में पढ़ी है और इसमें मेरा इतना ही सुझाव है कि यह काम जल्दी करने की आवश्यकता है।

जैसी चावल की स्थिति है, जैसी गेहूँ की स्थिति है, वैसी ही कपास की स्थिति है और गन्ना किसानों की स्थिति इससे भी ज्यादा खराब है। भारत सरकार ने एक कीमत तय की, जिसे Fair and Remunerative Price (FRP) कहते हैं। भारत सरकार ने गन्ने की कीमत एक तय की और चीनी की कीमत दूसरी तय की। चीनी की कीमत गन्ने की कीमत से भी नीचे है। एक्सपोर्ट करने के लिए भारत सरकार ने कुछ सहायता दे दी, लेकिन इंटरनेशनल मार्केट इतना नीचे आ गया कि उसका एक्सपोर्ट बाहर नहीं होता और न उसे कोई खरीदने के लिए तैयार है। मुझे पक्का विश्वास है कि उत्तर प्रदेश में अगले कुछ महीने में एक अलग तरह की स्थिति पैदा हो जाएगी, क्योंकि गन्ना किसानों को जो कीमत देने की जिम्मेदारी चीनी मिलों के ओनर्स की है, वे उसे दे नहीं सकेंगे। मेरी यह इंफॉर्मेशन है कि आज गन्ना किसानों की जो रकम बकाया है, वह इतनी ज्यादा है कि आज़ादी के बाद आज तक उतनी रकम बकाया नहीं हुई थी। आज चीनी मिलें, जिनको इतनी बड़ी रकम किसानों को देनी है, वे आज इसे किसानों को देने की स्थिति में नहीं हैं। उनकी चीनी की कीमत उनको नहीं मिल रही है और ऐसी स्थिति में इन किसानों की मदद करने के लिए कुछ न कुछ कदम उठाने की आवश्यकता है।

मुझे याद है कि जब हम सब लोग अपनी राजनीति की शुरुआत में विधान सभा में काम करते थे, तब शरद जी या के.सी. त्यागी जी को शायद याद होगा कि उस समय गन्ना किसानों की समस्याओं को रखने वाले गोरखपुर के एक नेता बाबू गेंदा सिंह थे, जिनका नाम बाद में गन्ना सिंह हो गया, क्योंकि वे हमेशा गन्ना किसानों की समस्या सामने रखते थे। उनका नाम केवल यूपी तक ही सीमित नहीं था, बल्कि उनका नाम तमिलनाडु तक गया था, क्योंकि उन्होंने उन पर ज्यादा ध्यान देने का काम किया था। आज जहां तक उत्तर प्रदेश, महाराष्ट्र, कर्णाटक, तमिलनाडु, गुजरात की बात है, इन राज्यों में ऐसे काम करने पर ज्यादा ध्यान देने की आवश्यकता है। अगर इस ध्यान को देने में कुछ कमी होगी, तो उसकी कीमत इस देश के किसानों को देनी पड़ेगी।

आज यही स्थिति आलू की फसल के सामने भी पैदा हुई है। पश्चिमी बंगाल, आलू का उत्पादन करने वाला एक बहुत बड़ा राज्य है।

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री (श्री रामविलास पासवान): सर, हम शरद पवार जी को बहुत-बहुत धन्यवाद देना चाहते हैं, वे हमारे नेता हैं और शरद यादव जी भी हम लोगों के साथी ही हैं। शरद पवार जी, हम आपका बहुत आदर करते हैं। हम ही नहीं, हमारे एनडीए में भी जो लोग हैं, वे आपका बहुत आदर करते हैं। आप आज थोड़ा ज्यादा टाइम ले

लीजिए, पांच मिनट ज्यादा ले लीजिए, 10 मिनट ज्यादा ले लीजिए, लेकिन आप हमको बतलाइए कि गन्ना किसानों के लिए हम क्या कर सकते हैं। आप हमें बतलाइए और मैं आपको सरकार की तरफ से पूरा विश्वास दिलाना चाहता हूँ कि हम इस दिशा में कदम उठाएँगे।

श्री शरद पवारः गन्ना किसानों के बारे में तीन-चार इश्यूज़ पर सरकार को ध्यान देने की आवश्यकता है। पहली बात यह है कि भारत सरकार ने जो FRP तय की, उसके कारण चीनी के दाम कम हो गए। चीनी देश में ज्यादा पैदा हुई है। हमेशा ऐसे ही होते हैं कि जिसकी पैदावार ज्यादा होती है उसको ट्रेडर कभी अच्छी कीमत नहीं देता, क्योंकि उनको मालूम है कि डिमांड से ज्यादा सप्लाई की हम कीमत नहीं दे सकते। आज कम से कम भारत सरकार को 20 या 25 लाख टन बफर स्टॉक करने की आवश्यकता है। यह बफर स्टॉक करने के लिए गोदाम की समस्या वगैरह भी हो सकती है। जितनी चीनी मिलें हैं, इन सभी के पास इसमें इंवॉल्व रखिए। सरकार की तरफ से भी यह करें। पैसा ओपन मार्केट से रेज करिए और जो इसके ऊपर इंटरेस्ट देना पड़ेगा, शूगर फंड में दो हजार करोड़ से ज्यादा रुपए होंगे और क्या किया मुझे मालूम नहीं मगर दो हजार या ढाई हजार करोड़ के आसपास होगा। इसमें वह इंटरेस्ट दीजिए जिससे यह समस्या हल होगी और सरकार के ऊपर भी बोझ ज्यादा नहीं आएगा। दूसरी बात यह है कि हमें यह तय करना पड़ेगा कि हम कितनी चीनी पैदा करेंगे, क्योंकि इस साल की जो स्थिति है इससे भी ज्यादा गन्ना अगले साल है। आज जिन राज्यों में गन्ने की पैदावार होती है वहां का किसान दूसरी फसल लेने को तैयार नहीं है। बारिश ज्यादा हो गई तो गन्ना को नुकसान नहीं, ओले पड़ गए तो गन्ना को कुछ नुकसान नहीं। गन्ना एक ऐसी फसल है कि यह सब समस्याओं को पार करके आगे जा सकता है, बचा सकता है। इसलिए इसकी जो पैदावार होती है, इससे हम इतनी चीनी तैयार कर सकते हैं। तो हमें इस तरफ ध्यान देने की आवश्यकता है। आज हम पैट्रोल विदेश से इंपोर्ट करते हैं। वह पेट्रोल का इंपोर्ट हम कुछ कम करेंगे और इतना पैदावार करेंगे कि देश की फॉरेन करेंसी भी बचेगी, मगर इसमें कुछ-न-कुछ भारत सरकार की तरफ से सब्सिडी देनी पड़ेगी फिर यह हम करेंगे तो मुझे विश्वास है कि गन्ना किसानों की समस्या हल करने में हम कामयाब होंगे। जो दूसरे इश्युज हैं, जिनके बारे में मैं खाद्य मंत्री को डिटेल भेजकर जो सुझाव होंगे, उनको देने के लिए तैयार हूं।

आज जो परिस्थिति पैदा हुई है किसानों की, इसमें शायद इसकी जिम्मेदारी इस सरकार के ऊपर है या उस सरकार के ऊपर है, यह कहने की स्थिति आज नहीं है। हम सब लोगों को मिलकर सोचना होगा कि हम इसमें लांग टर्म और शॉर्ट टर्म क्या डिसीजन ले सकते हैं। आज एक तरह से किसानों के मन में डर पैदा हुआ है। डर पैदा इसलिए हुआ है कि इन महीनों में हम कभी बारिश नहीं देखते थे लेकिन बारिश हुई। यह मौसम ने एक ऐसी समस्या खड़ी की है इसलिए इसका डर है और दूसरा एक डर है कि हमारी जमीन का भविष्य क्या होगा? लैंड एक्विजिशन बिल से देश में एक ऐसा माहौल पैदा हुआ है। कुछ डिस्ट्रिक्ट में लोग जगह-जगह मुझसे पूछते थे कि हमारी जमीन का क्या होगा। यह उनके मन में एक डर पैदा हुआ है। यह डर का नतीजा हमें पूरे किसानों के परिवार में देखने को मिल रहा है। इसलिए कुछ कदम जल्दी से जल्दी भारत सरकार की तरफ से उठाने की आवश्यकता है। जिन राज्यों में सूखा है, जिन राज्यों में ओले पड़े हैं, जिन राज्यों में ज्यादा बारिश हुई है वहां भारत सरकार की तरफ से जो राहत देनी है, वह राहत जल्दी से जल्दी देनी चाहिए। जब प्रधान मंत्री जी ने एनाउंसमेंट किया है, वह क्राइटेरिया सामने रखकर वह राहत देनी चाहिए। आज किसी तरह की राहत नहीं दी

[श्री शरद पवार]

जा रही है। दूसरी बात यह है कि जहां नुकसान हुआ है वहां सब तरह की रिकवरी किसानों से सस्पेंड करनी चाहिए। रिकवरी सस्पेंड करने के बाद वैसे कुछ जगहों पर ज्यादा ही नुकसान हुआ है, वहां लोन वेवर के बारे में भी कुछ-न-कुछ कदम उठाने की आवश्यकता है। नेता प्रतिपक्ष श्री गुलाम नबी आज़ाद जी ने जो कहा कि हमने 70 हजार करोड़ रुपए का कर्जा माफ किया था, आज इस तरह का एक मजबूती से कदम उठाने की आवश्यकता है, तो ही किसान इस संकट से बाहर निकल सकता है। तीसरा सुझाव इसमें यह है कि हमारे क्रॉप इंश्योरेंस की जो स्थिति है, उसमें भी कुछ करने की आवश्यकता है। चौथी बात जो मैंने कही कि प्रोक्योरमेंट के बारे में यह आपके सामने आई है। शूगरकेन के बारे में मैंने आपको बता दिया। इस में और कोई सुझाव देने की आवश्यकता नहीं है।

अब बात रही सिर्फ Land Aquisition के बारे में। सच बताऊं तो Land Aquisition के बारे में आज चर्चा करने की आवश्यकता ही नहीं थी। विनय कटियार जी ने बहुत डिटेल्स में Land Aquisition के बारे में बात बताई, इसलिए इस बारे में मुझे कुछ कहने की आवश्यकता प्रतीत होती है। हम इस सारे बिल के खिलाफ नहीं हैं। मुझे यहां तीन इश्यूज पर ध्यान देने की आवश्यकता प्रतीत होती है। पहली बात, हम जिस गांव की जमीन इरिगेशन या किसी और प्रोजेक्ट के लिए लेते हैं, मगर इस में 70 परसेंट किसानों की कंसेंट की प्रोवीजन की गई थी। यह प्रोवीजन इसलिए की गई थी क्योंकि पुराने कानून को बनाने के लिए गठित कमेटी का मैं चेयरमैन था और मैंने सभी के साथ इस बारे में discussion किया था। आज जो सत्ता में बैठे हैं, उनकी भी सहमति ली थी और unanimously रिपोर्ट पास की थी।

दूसरी बात, सोशल इम्पैक्ट असेसमेंट की है। गांव में जब हम किसानों की जमीन लेते हैं, तो किसानों को compensation देते हैं, लेकिन गांव में मजदूर और दूसरा काम करने वाला वर्ग भी होता है। किसान दूसरी जगह जाएगा और उसे चार गुना कीमत भी मिलेगी, लेकिन बाकी मजदूर व दूसरों लोगों की परिस्थिति क्या रहेगी? इसके लिए सोशल इम्पैक्ट असेसमेंट के लिए प्रोवीजन किया गया था। वह इस में नहीं है और मुझे लगता है कि इस बारे में रिलुक करने की आवश्यकता है। तीसरी बात, जमीन लेने के बाद कोई भी कदम नहीं उठाना, कोई एक्शन नहीं लेना और वह जमीन ऐसे ही पड़ी रहे, तो किसानों को अधिकार मिलना चाहिए कि जिस जमीन का इस्तेमाल जिस काम के लिए किया जाना था, वह उस रूप में इस्तेमाल नहीं की गई, तो उसे किसानों को वापस मांगने का अधिकार मिलना चाहिए। मुझे लगता है कि इन तीनों इश्यूज पर पुनर्विचार करने की जरूरत है।

आखिरी बात मुझे यह कहनी है कि ये सभी समस्याएं जब भी पैदा हों, हुकूमत में बैठे लोगों को सभी को साथ में लेकर उसका हल निकालने की कोशिश करनी चाहिए। मैं आपके सामने एक खत पढ़ना चाहता हूं। यह खत मुझे मिला है, सोनिया गांधी जी को मिला है, कम्युनिस्ट पार्टी के नेता को भी मिला है और पार्लियामेंट की अन्य पॉलिटिकल पार्टीज के नेताओं को मिला है। इसे मेरे मित्र, नितिन जयराम गडकरी, जो कि शरीफ इंसान हैं, ने उन्हें दी गई डाइरेक्शन के आधार पर लिखा है। नितिन गडकरी जी के इस खत में आप सभी लोगों की जो एक नीति है, उसमें कुछ इश्यूज पर आपके और मेरे मन में रिजर्वेशंस हैं और इनके बारे में पब्लिकली, प्राइवेटली, राज्य सभा में, लोक सभा में या विधान सभा में, हमारी पार्टी के लोगों ने या हम लोगों ने कुछ

बात कही होगी, इसलिए शायद प्रधान मंत्री जी ने उन्हें यह जिम्मेदारी दी होगी कि आप सभी विपक्ष के साथ इस के संबंध में बातचीत करके एक रास्ता निकालने के लिए कोशिश करें। यह जो रास्ता निकालने के लिए लेटर आया है, इस में लिखा है कि जो हम कानून बनाना चाहते हैं, जिससे आप सहमत नहीं हैं, यह आपका अधिकार है, लेकिन हम आपसे पूछना चाहते हैं कि क्या किसानों के खेतों को पानी नहीं मिलना चाहिए? क्या गांवों में समृद्धि नहीं आनी चाहिए? क्या देश की सुरक्षा महत्वपूर्ण नहीं है? हमने जो इस में बदलाव लाए हैं, वे इसी संदर्भ में हैं, जिसके लिए आप कुछ नहीं करना चाहते हैं। ये negotiation, ये dialogue ये किसी के साथ बातचीत करने की लेंग्वेज नहीं है। इसमें arrogance है और मुझे लगता है कि इस में arrogance की बात नहीं की जानी चाहिए। देश के सामने इश्यूज होते हैं, समस्याएं पैदा होती हैं, संकट पैदा होता है, लेकिन ultimately हम सब लोगों की जिम्मेदारी इस देश के गरीब आदमी की मदद करने की होती है और इसीलिए हम सब लोग यहां बैठे हैं। चाहे आप वहां हों और हम यहां हों, कल हम यहां से वहां होंगे और आप यहां होंगे। यह आना-जाना होता रहता है, मगर कम-से-कम हुकूमत में आने के बाद हमें अपने पैर जमीन में रखकर सब लोगों के साथ अच्छी तरह से बात कर के एक रास्ता निकालने की कोशिश करनी चाहिए। मैं इतना ही कहता हूँ कि यह एक बहुत गंभीर परिस्थिति है और ऐसी गंभीर परिस्थिति में मैं कोई राजनीतिक लड़ाई करने की मनःस्थिति में बिल्कुल भी नहीं हूँ। हमें मिल कर, बैठ कर, सोच कर देश के किसानों को मदद करनी है। इसके लिए जरूरी है कि सदन के हमारे सभी साथियों का साथ मिलना चाहिए और साथ देने के लिए हमारी तैयारी है। धन्यवाद।

श्री के. सी. त्यागी (बिहार): वाइस चेयरमैन सर, मैं आपके माध्यम से एक मिनट का इंटर्वेशन चाहता हूँ।

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): You can speak when your turn comes.

श्री के. सी. त्यागी: सर, उसके लिए नहीं। पवार साहब ने जो एड्रेस किया है और हमारे मित्र रामविलास पासवान जी जो बोल रहे थे, उस पर एक मिनट के लिए मैं बोलना चाहता हूँ। He was addressing it to Pawar sahab. पवार साहब को मैं एड्रेस करना चाहता हूँ। चीनी मिल मालिकों का और चीनी किसानों का, दोनों का संकट एक जैसा है। चीनी मिल मालिक ISMA के साथ सरकार के प्रतिनिधियों के पास जाते हैं कि 26/- रुपए क्विंटल के हिसाब से...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Your name is there.

श्री के. सी. त्यागी: सर, एक ही मिनट में मैं कन्क्लूड कर रहा हूँ। ठीक है, आप एलाउ नहीं कर रहे, तो रहने दीजिए।

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): I am thankful to hon. Amma. In the light of the suicide committed by Gajender Singh, we are discussing the difficulties faced by the farmers. My humble submission to the House would not be just about the difficulties faced by the farmers but also about the preventive steps

[Shri A. Navaneethakrishnan]
to be taken by the Government and that also needs to be discussed by the august House. What has happened has happened. We cannot find a solution to the suicide committed by Gajender Singh. But the august House should look into the steps that can be taken to prevent them. Once agriculture was considered a prestigious activity. Now it is considered as a loss-making endeavour. There is no profit in agriculture. That is a reality. I would like to draw the attention of the House to the calamities and the Crop Insurance Scheme, which is now in existence but is of no use, because the farmers are not getting sufficient or appropriate compensation from it. The crop insurance should have right clauses to benefit the farmers.

Now I come to agricultural credit. I came to know, through the press reports, that the agricultural interest has been enhanced to 11 per cent. Originally, it was 7 per cent. If the payment is made on time, then 3 per cent waiver is given by the banks. According to press reports, now it has been enhanced to 11 per cent. It is really exorbitant. The farmers are not in a position to repay the loan availed by them with the 11 per cent rate of interest. As far as compound interest is concerned, as per the circulars issued by the Reserve Bank of India, the compound interest shall not be levied on agricultural loans. But invariably all the banks, including the nationalised banks, are levying compound interest. Also, they are applying the principle of non-performing assets here. My humble submission to the House is this. The concept of non-performing assets should not be made applicable to agricultural loans because it is not a commercial activity. This must be taken note of by the Government.

As far as procurement is concerned, in Tamil Nadu, hon. Amma has taken appropriate steps to see that the paddy produced by the farmers is purchased by the Tamil Nadu Civil Supplies Corporation without any grievance from the farmers. We are also providing subsidies and all that. I would also like to draw the kind attention of this august House and especially of the Central Government to one point. Now, hon. Amma has succeeded in notifying the Cauvery Tribunal Award in the gazette. After notification of the Award in the gazette, it became the Supreme Court decree as per the provisions of the Inter-State River Water Disputes Act. The Tamil Nadu Government has also moved the Supreme Court for constitution of the Cauvery Water Management Board. It should have been constituted earlier in terms of, or as mandated by, the Tribunal Award. That has not been done so far in spite of the best efforts made by the Tamil Nadu Government and hon. Amma is waging an all-out war to see that the Cauvery Water Management Board is constituted at the earliest point of time. Why I am stressing this point is because the Karnataka Government now, in spite of the Award, is proposing to construct dams across Cauvery River. That is unconstitutional and illegal. That would affect the farmers

of entire Tamil Nadu.

So, through this august House, I request the Central Government to constitute the Cauvery Water Management Board. The AIADMK Party headed by hon. Amma expresses its deepest sympathy to the family of the deceased Gajendra Singh. Thank you.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Now, Shri Satish Chandra Misra; not here. Then, Shri Rajpal Singh Saini.

श्री राजपाल सिंह सैनी (उत्तर प्रदेश): माननीय उपसभाध्यक्ष महोदय, आपने मुझे बेमौसम आई बारिश से हुई किसानों की तबाही पर बोलने का मौका दिया, मैं आपका आभार व्यक्त करता हूं और धन्यवाद देता हूं अपनी नेता बहन कुमारी मायावती जी को, जिन्होंने मुझे किसानों के भारी नुकसान पर उनकी बात सदन में रखने का अवसर दिया।

महोदय, देश में हुई बेमौसम बरसात, ओलावृष्टि और तेज हवाओं ने किसान को बेहाल कर के रख दिया। यह किसी से छिपा नहीं है कि इसने किसान को बरबाद कर दिया है। किसानों की गेहूं की फसल करीब-करीब पक कर तैयार थी, जिसे इस आसमानी आफत ने नष्ट कर दिया। गेहूं की तमाम फसल धरती पर गिर गई, जिसके कारण किसानों को बहुत भारी नुकसान हुआ। खाली गेहूं ही नहीं, बल्कि आलू, सरसों, चना, मटर व सब्जियों की फसल को भी बहुत नुकसान पहुंचा है। जो किसान आलू की खेती करते थे, जो मध्य उत्तर प्रदेश में रहते हैं, वहां आलू की खेती बहुत ज्यादा तादाद में होती है, उनका आलू सड़कर पूरी तरह नष्ट हो गया है।

महोदय, आज खेती करना घाटे का सौदा हो गया है। इसलिए किसान का खेती से मोह भंग होता जा रहा है और ऊपर से इस तरह की बरबादी ने किसान को तोड़ कर रख दिया है। इस बरबादी को देख कर किसान बेहाल है। उत्तर प्रदेश में सैकड़ों किसान आत्महत्या कर चुके हैं। जब किसान अपने खेत पर जाता है, तो अपने भविष्य की उम्मीद की बरबादी को देख कर उसके सपने चकनाचूर हो जाते हैं। वह अपने सामने संकट ही संकट देखता है। उसकी भविष्य की योजनाओं पर पानी फिर गया है। अब वह अपना और अपने परिवार का भरण-पोषण कैसे करेगा, इस पर सोचने को मजबूर है। इसलिए आत्महत्या करना उसकी मजबूरी है।

महोदय, चुनाव से पहले माननीय प्रधान मंत्री जी, जगह-जगह जाकर चुनावी भाषणों में कहा करते थे कि किसानो, मैं तुम्हारा सच्चा हितैषी हूं, सच्चा हमदर्द हूं और जब किसानों की फसल का मूल्य तय किया जाएगा, कृषि मंत्री जी भी यहां बैठे हुए हैं, वे भी किसान परिवार से संबंध रखते हैं, वे किसान की समस्याओं को जानते हैं, भारतीय जनता पार्टी ने उस समय वादा किया था और उसने अपने घोषणापत्र में भी इस बात को कहा था कि जब किसानों की फसलों का मूल्य निर्धारित किया जाएगा, तब 50 परसेंट उन्हें फालतू दिया जाएगा, यानी डेढ़ गुना ज्यादा मूल्य दिया जाएगा, लेकिन केवल तीन परसेंट बढ़ाया गया है। यह किसान के साथ मज़ाक नहीं, तो और क्या है?

महोदय, हमें बुलेट ट्रेन से कोई एलर्जी नहीं है। हम बुलेट ट्रेन के विरोधी नहीं हैं, बुलेट ट्रेन चलाइए। मुम्बई से अहमदाबाद तक चलाएं, लेकिन उस बुलेट ट्रेन से किसान को क्या लाभ होगा? जो किसान आत्महत्या कर रहा है, जो मजबूर है, जो अपने बच्चों का पालन-पोषण भी

[Shri T.K. Rangarajan]

5.00 P.M.

नहीं कर सकता, उसकी फसल का रेट केवल तीन परसेंट बढ़ाया गया और बुलेट ट्रेन, जिसमें 60 हजार करोड़ रुपए लगेंगे, उससे किसानों को लाभ होने वाला नहीं है। इसलिए माननीय कृषि मंत्री जी, आप किसान हैं, इसलिए मेरी मांग है कि आप किसान के बारे में सोचें।

स्मार्ट सिटीज़ बनाई जा रही हैं। तो जो 70-75 परसेंट किसान हिंदुस्तान में बसते हैं और उनके साथ जो खेतिहर मज़दूर रहते हैं, उनको इन स्मार्ट सिटीज़ से क्या लाभ होगा? किसानों के बारे में जब तक आप नहीं सोचेंगे, तब तक आप देश का भला नहीं कर सकते हैं।

मान्यवर, इन्हीं सब बातों को देखकर मेरी नेता, बहिन कुमारी मायावती ने, जो बहुजन समाज पार्टी की राष्ट्रीय अध्यक्ष हैं, उन्होंने उत्तर प्रदेश में 27 अप्रैल को किसानों के विरुद्ध केंद्र के द्वारा लाए जा रहे भूमि अधिग्रहण बिल जैसे काले कानून को रोकने के लिए व केंद्र और प्रदेश की सरकार के द्वारा किसानों को समय से पर्याप्त मात्रा में मुआवज़ा न दिए जाने के लिए बड़े स्तर पर धरना प्रदर्शन का आयोजन किया है, जिसे हम सफलतापूर्वक आयोजित करेंगे। इन्हीं मुद्दों को लेकर बहुजन समाज पार्टी ने 2, 3, 4 और 5 मई को पूरे देश में प्रदर्शन करने का कार्यक्रम तय किया है।

महोदय, मैं पश्चिमी उत्तर प्रदेश से आता हूं। यहां तो किसानों की पहले से ही बहुत दयनीय स्थिति है। अभी शरद पवार जी इसकी चर्चा भी कर रहे थे कि यहां गन्ना किसानों की क्या स्थिति है? पश्चिमी उत्तर प्रदेश में बहुत तादाद में गन्ना पैदा होता है और जो मेरा जनपद है, वहां तो गन्ने की भरमार है। किसान गन्ने की फसल को छोड़ना नहीं चाहता, लेकिन मान्यवर, किसानों का पिछले साल का ही पेमेंट नहीं हुआ है। मुझे बड़ा अच्छा लगा, पासवान जी ने इस पर अफसोस भी जाहिर किया और चिंता भी व्यक्त की है कि किसी भी तरह से किसानों का भला होना चाहिए और उन्होंने शरद पवार जी से पूछा भी है कि हम किस तरह से किसानों का पेमेंट कर सकते हैं। पिछले साल का ही अरबों रुपया बकाया है, इस साल गन्ने का सही रेट नहीं मिल रहा है, सही मूल्य नहीं मिल रहा है, भुगतान की तो बात ही छोड़ दीजिए। ऐसी परिस्थितियों में किसानों को उम्मीद थी कि किसानों का जो गेहूं खड़ा था, उसकी जरूरतों की भरपाई गेहूं की फसल, आलू की फसल और सरसों आदि की फसल पूरी कर देगी, लेकिन इस प्राकृतिक आपदा ने उनका यह मनसूबा भी चकनाचूर कर दिया।

महोदय, आज किसान तबाही के कगार पर है, उसको कोई रास्ता नहीं सूझ रहा है, ऐसी परिस्थितियां उसको आत्महत्या के लिए मजबूर कर रही हैं। किसान फसल का बीमा भी कराता है, तब भी उसको कोई लाभ नहीं मिलता। अभी राम गोपाल जी बता रहे थे कि केवल 2 करोड़ रुपया बीमा कंपनियों ने किसानों को दिया है, जबकि 2,000 करोड़ रुपया वे प्राप्त कर चुकी हैं। यह किसानों के साथ मज़ाक नहीं तो और क्या है? यह किसानों का शोषण नहीं तो और क्या है? मेरी सरकार से मांग है कि किसानों की दयनीय स्थिति को देखते हुए संकट की इस घड़ी में किसानों पर जो बैंक का कर्ज़ है, वह माफ किया जाए तथा उनके नुकसान का पूर्ण आकलन करके, तुरंत समय बरबाद किए बगैर केंद्र व प्रदेश की सरकार उन्हें मुआवज़ा देने का प्रबंध करे।

मान्यवर, मैं एक बात की मांग और करता हूं कि जब एम.एस.पी. तय हो, जब किसानों की

फसल का मूल्य तय हो, उसमें कोई किसान ज़रूर बैठे। कोई धोती वाला किसान जब तक मूल्य तय करते समय नहीं बैठेगा, तब तक किसानों को लाभकारी मूल्य मिल ही नहीं सकता है। जो किसानों की फसल का मूल्य तय करते हैं, जो टाई लगाकर ए.सी. कमरों में बैठते हैं, जिनको पता भी नहीं होता कि कितनी बार गन्ने को पानी दिया जाता है, जिनको पता भी नहीं होता कि कितनी बार गेहूं की निराई की जाती है, ऐसे लोग किसानों की फसल का मूल्य तय करते हैं। यह किसानों के साथ मज़ाक है। जब तक मूल्य तय करते समय किसान उसमें नहीं बैठेगा, तब तक किसानों का भला नहीं हो सकता। यह भी मेरी सरकार से मांग है, कृषि मंत्री और खाद्य मंत्री, दोनों यहां बैठे हैं, तो जब किसानों की फसल का मूल्य तय हो, तो उसमें किसानों का प्रतिनिधि तो जरूर होना चाहिए, तभी किसानों का भला हो सकता है।

अंत में, अपनी बात समाप्त करने से पहले मैं यह मांग करता हूं कि जो वायदे माननीय प्रधान मंत्री जी ने किसानों से किए थे, आज उन वायदों को पूरा करने की जरूरत है। वे उन्हें पूरा करें और सदन में आकर इस चर्चा में हिस्सा लेकर इन बातों का जवाब दें, बहुत-बहुत धन्यवाद।

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, the scenario of agriculture in India is extremely bleak as far as the small and marginal farmers are concerned. The peasantry is being forced to become agricultural workers or migrant workers. We see thousands and thousands of workers from Nepal, Bihar and Odisha moving towards Southern India.

In Southern India, especially, in Tamil Nadu, we have thousands and thousands of migrant workers. And people from villages are coming to cities. To the Chennai city alone, more than ten lakhs of people are coming and going every day. So, this is the situation which is generally affecting agriculture. Three lakhs of farmers committed suicide in the last two decades. According to the National Crime Records Bureau, there is suicide of two farmers every hour. We can see that there is one rape every minute and two suicides by farmers every hour. This is the country of tragedy, whether it has been the UPA Government or the NDA Government. I am mentioning it about the UPA also. Two decades of implementation of their neoliberal policy, their economic policy, has had a drastic impact on peasants' livelihood. They appointed the M.S. Swaminathan Committee but it never thought of implementing its recommendations. The Swaminathan Committee recommended up to four per cent interest for farmers. But it has never been taken into consideration. The entire Committee's exercise and the money spent on it have become a waste. And, when we look at public investment in agriculture, in real terms, there has been a steady decline and in respect of the share of agriculture-allied sector also, the total Plan expenditure is negligible. We talk about linking of rivers. For the past forty to forty-five years, we have been talking about linking of rivers. But we never attempted to link the rivers. Stagnation in employment is also increasing. I would also request the Government to kindly revisit their Seed Bill because the Seed Bill is not helping

[Shri T.K. Rangarajan]

the farmers. Input cost is rising if we compare with the Minimum Support Price. More than the Minimum Support Price, input cost is rising every year. There is no ceiling on input cost. Even, in that, you had ignored the Swaminathan Committee's recommendations. On MSP and input cost, he created a ratio. They are completely ignoring that. Sir, please permit me to read The Times of India dated 3rd February, 2015. It reports: "About 90 lakhs of farmers in Maharashtra have been affected by drought." This was reported on 3rd February, 2015. Now we are in April. There has been the highest number of suicides in Maharashtra. Due to inadequate monsoon and deepening distress, the Maharashtra Government declares that 60 per cent of villages in Maharashtra are facing drought situation. Then, sugarcane farmers, throughout India, including Tamil Nadu, are the worst affected. More than ₹15,000 crores, according to the Indian Sugar Mill Owners' Association, are to be paid. But this has not been paid. As correctly stated by hon. Sharad Pawar, the Government must, at least, pay the minimum price immediately. They have prescribed the recovery rate of 8.5 per cent. The Government should ensure that that price goes to the farmers. Otherwise, this would only increase the bankruptcy of farmers and the suicide cases. Sir, this year, if you take the case of Tamil Nadu, I have my own experience of talking to the people. The paddy yield has come down. Even the paddy price, when we compare it to the last year, has come down.

So, the Government is not looking after that.

SHRIMATI SASIKALA PUSHPA (Tamil Nadu): Sir, it is wrong.

SHRI T.K. RANGARAJAN (Tamil Nadu): You can speak when your turn comes.

SHRIMATI SASIKALA PUSHPA: Sir, it is wrong. The Government is functioning well ...(*Interruptions*)...Why is he saying that? He has to clearly spell out the reasons ...(*Interruptions*)...

SHRI A. NAVANEETHAKRISHNAN: Sir, there is ambiguity in his term 'Government.'

SHRIMATI SASIKALA PUSHPA: Sir, one should not accuse any Government like this ...(*Interruptions*)...

SHRI T.K. RANGARAJAN: I am speaking in the Indian Parliament as a representative of the State here.*

SHRI A. NAVANEETHAKRISHNAN: He must be specific.

SHRI T.K. RANGARAJAN: If I want to mention the name of the AIADMK

---

* The Hon. Member spoke in Tamil.

party, I will mention it. I am talking about the Government of India...(*Interruptions*)...

SHRIMATI SASIKALA PUSHPA: Sir, we would not allow such criticism...(*Interruptions*)...You cannot do that...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): You have made your point.

SHRI T.K. RANGARAJAN: I have no hesitation to criticize AIADMK. Now, I am not criticizing the AIADMK.

SHRIMATI SASIKALA PUSHPA: You cannot criticize like that. We will not allow that.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): You have already recorded your view.

SHRI T.K. RANGARAJAN: See, you have to understand. What can I say?

SHRI C.P. NARAYANAN (Kerala): Sir, we can also make comments. Sir, when AIADMK people speak, we can also rise and disturb them. So, this is not proper to disturb him...(*Interruptions*)...

SHRIMATI VIPLOVE THAKUR (Himachal Pradesh): This is not the way.

SHRIMATI SASIKALA PUSHPA: Sir, let him talk on the farmers, Indian farmers.

SHRIMATI KANIMOZHI (Tamil Nadu): What? Is Tamil Nadu not in India, Sir? And, don't we have the right to talk about Tamil Nadu?

SHRI A. NAVANEETHAKRISHNAN: No, no. He did not talk about Tamil Nadu. He made an allegation ...(*Interruptions*)... Don't say like that ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Kindly sit down. We are discussing a very serious issue. Please, sit down...(*Interruptions*)...

SHRI T.K. RANGARAJAN: When I talk about Maharashtra, I don't think that Members from Maharashtra rise and say that there is no suicide there!

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Mr. Rangarajan, kindly address the Chair.

SHRI T.K. RANGARAJAN: Sir, the yield of paddy has come down; it is a fact. It has come down throughout India. In Tamil Nadu also it has come down. I have my own personal experience with farmers in Tamil Nadu. And, Sir, the prices have also come down. So, naturally, the small and medium farmers are leaving their land and becoming unskilled labour.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Mr. Rangarajan, you have another Member to speak from your party.

SHRI T.K. RANGARAJAN: Sir, this year, the banana price has also come down. For example, the price of one of the most remunerative banana, Nandren, last year was ₹ 35 per kg. But, this year it is only ₹ 9-10. It is a fact.

Regarding water problem in Tamil Nadu, an all-party delegation met the hon. Prime Minister. We asked the hon. Prime Minister to intervene. If Karnataka Government construct Meghdoot, the entire delta will become desert. Whatever we produce in Tamil Nadu, it is only for nation. That also we told to the hon. Prime Minister. Hon. Prime Minister replied, 'Because of urgency, I arranged this meeting.' But, till now, we have not able to get any information whether the hon. Prime Minister intervened with the Government of Karnataka, whether he called the Government of Karnataka and the Tamil Nadu Government; nothing has happened.

Finally, take the example of Kerala. I don't think that Kerala people will stand and shout. The price of rubber last year per kg was ₹240. But, this year, the rubber price is ₹90-100. How do you expect rubber producers, and the plantation farmers to work?

Sir, take West Bengal. More than 32 potato farmers committed suicide so far. The reasons are these. The Government is not procuring potato. When the Left Front Government was in power, we were procuring potatoes. Now, it is stopped. There are no cold storages. So, these are the reasons behind distress of the farming community. And, Sir, it creates more problems in UP, Bihar, Odisha and everywhere. So, the entire country, from Himalayas to Kanyakumari, whoever rules, the farmers facing biggest problems.

In view of this, I request the Government to intervene. Thank you.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Shri Bhupinder Singh. You have got four minutes. Kindly conclude in five minutes.

SHRI BHUPINDER SINGH (Odisha): Sir, I have not seen anybody completing their speech within time. This has already been decided here that sky is the limit. That has been decided at the beginning of the debate.

SHRI NARESH GUJRAL (Punjab): Sir, even the rain is not coming on time.

SHRI BHUPINDER SINGH: Nothing is coming on time. And the worst is nothing is happening with the farmers. उपसभाध्यक्ष महोदय, हम लोग आज यहां देश के

उस वर्ग के बारे में चर्चा कर रहे हैं, जिसने आज हमको स्वाभिमानी बनाया है और जिसने हमें दुनिया के किसी भी देश के समाने सिर नहीं झुकाने दिया है, वह एक ही वर्ग किसान वर्ग है। हम जिसकी संख्या के बारे में बार-बार बोलते हैं कि यह देश एक कृषि प्रधान देश है, यह एक स्लोगन बनकर रह गया है। कृषि प्रधान देश में 'जय जवान, जय किसान' की बात हमारे पूर्व प्रधान मंत्री शास्त्री जी ने की थी। आज हम यहां 'जय जवान' के लिए तो सब कुछ करने के लिए तैयार हैं और करना भी चाहिए, लेकिन आज हम उस 'जय किसान' को क्यों भूल गए हैं? हमने पहले भी यहां चर्चा की है कि हम यहां जितने भी सदस्य बैठे हैं, हमारा कोई न कोई बुजुर्ग, जिसने हमें यहां तक पहुंचाया है, वह भी उसी मिट्टी की पैदावार के पैसे से ही, यहां पार्लियामेंट में और लेजिस्लेचर एसेम्बलीज़ में बैठकर मंत्री बने हैं और चाहे वह प्रधान मंत्री बने या चाहे जो भी बने, यह उन्हीं की देन है। आज उनके बारे में जानकर मुझे दुख होता है, लेकिन सच्चाई यह है कि जब यहां वाले वहां बैठते हैं, तो वे इनको इधर अंगुली दिखाते हैं और जब वहां वाले इधर बैठ जाते हैं, वे उनको अंगुली दिखाते हैं। यह सदन अंगुली दिखाने वाला सदन नहीं है। यह राज्य सभा का सदन, जहां आज चर्चा चल रही है, यह पॉलिटिक्स से ऊपर है। देश के उस वर्ग के लिए आज बार-बार जो बातें की जा रही हैं, मैंने कहा था कि यहां बातें करेंगे, लेकिन उनमें से कुछ निकलेगा या नहीं, उनके लिए अंत में कुछ निकलेगा कि नहीं? जब पिछली बार हमने यहां पूरे हाउस में एक आवाज से बात की, तो चलो कुछ तो निकला। एग्रिकल्चर मिनिस्टर यहां बैठे हैं, मैंने प्रधान मंत्री जी से अनुरोध किया था कि आपको अगर इस देश को हरियाली वाला देश बनाना है, भारत को स्वस्थ बनाना है, भारत को एक बनाना है, भारत को विश्व में प्रतिष्ठित करना है, तो किसान को मत छोड़िए, किसान की आत्मा को देखिए और उसके अंदर जाकर झांकिए कि उसको क्या तकलीफ है? अभी जैसा कि श्री शरद पवार जी ने उस चिट्ठी का एक अंश बताया है। वह यह जानता है कि वह यहां आकर लड़ नहीं सकता है, लेकिन उसने चिट्ठी के माध्यम से अपना दुख प्रकट किया।

सर, यहां कुछ बातें हुई थीं, हम उनको नौ हजार रुपया प्रति हैक्टेयर के लिए देते थे, तो उन्होंने कहा कि सरकार ने उसको बढ़ाकर इरिगेटेड लैंड में तेरह हजार रुपया प्रति हैक्टेयर किया है। जो अन-इरिगेटेड लैंड में साढ़े चार हजार प्रति हैक्टेयर था, उसको भी पचास प्रतिशत बढ़ाया है। हमने प्रधान मंत्री जी का भाषण सुना, उन्होंने कहा था कि अगर 33 per cent ही क्रॉप लॉस है, उसके लिए भी मुआवजा दिया जाएगा। उससे पहले इंश्योरेंस कम्पनी से बात हुई या नहीं? प्रधान मंत्री या सरकार के किसी मंत्री ने इंश्यारेंस कम्पनी से क्या चर्चा की कि उसको इंश्योरेंस कम्पनी मानेगी या नहीं मानेगी?

सर, यहां इंश्योरेंस की बात है और मैं आपके माध्यम से चार-छः प्वाइंट्स बोलना चाहता हूं। मैं सरकार से निवेदन करना चाहता हूं कि शैड्यूल्ड कास्ट कमीशन है, शैड्यूल्ड ट्राइब कमीशन बना, ओबीसी कमीशन बना, वीमेन कमीशन बना, नेशनल ह्यूमन राइट्स कमीशन, सब तरह के कमीशन बने, लेकिन किसान के लिए कोई कमीशन नहीं बना। हम कल तक जिस किसान को 85 per cent कहते थे, आज सब रिपोर्ट्स में आ रहा है कि आज किसान की तादाद 65 per cent से भी कम होती जा रही है। अगर यही हाल रहा, तो जब 2025 में संसद में चर्चा होगी, तो उस समय किसान इस देश में नहीं रहेगा। अगर उनके साथ यही व्यवहार रहा और यही रवैया

[श्री भूपिंदर सिंह]

रहा, तो कोई और पैदावार नहीं करेगा। हम लोग वोट के समय उनसे बहुत वायदे करते हैं, लेकिन वोट के बाद हम उस किसान को भूल जाते हैं और उसको पीछे छोड़ देते हैं। मैं जानना चाहता हूं कि क्या सरकार यह कर सकती है कि वह हर राज्य और केंद्र में किसानों के लिए एक कमीशन बनाए? जब उसको लोन में तकलीफ होती है, तो वह सुसाइड करने से पहले कई लोगों के दरवाजे पर जाता है। जब कोई भी उसकी बात नहीं सुनता है, तभी वह अंत में जाकर अपनी जान देता है। उससे पहले वह कौन से दरवाजे में जाए, जो दरवाजा उसकी बात को गौर से सुने। आज वैसे कमीशन की आवश्यकता है। मैं उम्मीद करता हूँ कि मेरे साथ, इस आवाज के साथ सारा सदन, सारी सरकार इससे एकमत होगी कि किसान के लिए एक ऐसा कमीशन बनाया जाए, जहां पर जब वह दरख्वास्त देगा, वह जिस बैंक के बारे में लिख कर देगा, तो उस बैंक के सीएमडी को भी वहां बुला कर विटनेस के तौर पर बिठाया जाएगा। यहां हमारे फूड एंड पब्लिक डिस्ट्रिब्यूशन मिनिस्टर बैठे हैं। मैं उनसे एक अर्ज़ करना चाहूँगा कि जब आपने वर्ल्ड बैंक की सहायता से एफसीआई गोदाम बनाए, तो किसानों से कहा गया कि यह एग्रीकल्चर लोन है। आपको जिस किसान ने जमीन दी, जिसने वहां एफसीआई का गोदाम बनाया, उसके साथ बैठ कर बैंक ने थ्री-पार्टी एग्रीमेंट किया। एफसीआई ने 6 साल तक बैंक को एक पैसा भी नहीं दिया, न उस किसान को दिया, जिसके यहां गोदाम बना था। बैंक के साथ एग्रीमेंट हुआ था कि जो भी किराया है, FCI will pay it to the Bank as an installment till the loan is repaid. उसके बाद केस हुआ, तो बैंक ने कहा कि हमें 16 लाख 4 हजार रुपए मिलने हैं, तो कोर्ट के सामने एफसीआई ने चेक काट कर दिया। उसके 10 साल के बाद बैंक किसान को नोटिस भेजता है कि तुम्हारे ऊपर इतने लाख रुपए बाकी हैं। उसके बाद भी जब वह वन टाइम सेटलमेंट करता है, तो वन टाइम सेटलमेंट की बात होती है, लेकिन उसके 8 साल के बाद भी यह चल ही रहा है। अगर आप इस सदन में अनुमति देंगे, तो मैं सब पेपर्स लाकर यहां दूँगा। कहां सुनवाई है? उसकी बात कौन सुनता है? यह मैं किसी फिल्म की स्टोरी नहीं सुना रहा हूँ, मैं आपको हकीकत बता रहा हूँ। अगर आप चाहेंगे, तो मैं आपके सामने सब पेपर्स लाकर रख दूँगा।

श्री रामविलास पासवान : आप हमें पेपर्स कल दीजिए, हम सोमवार को इसके बारे में पूरा पता लगा कर बता देंगे।

श्री भूपिंदर सिंह : थैंक्यू। सर, बात यह है कि आज किसान के लिए यहां जो भी बात हो रही है, हमने बार-बार मिनिमम सपोर्ट प्राइस की बात उठाई। जब किसान की जमीन ली जाएगी, तो उससे रेट क्यों नहीं पूछा जाएगा? उसका बेंचमार्क रेट भी सरकार तय करेगी। सरकार जो रेट तय करेगी, उसके बारे में आज आप कह रहे हैं कि आप किसान को चार गुना दे देंगे। उससे क्यों नहीं पूछा जाएगा कि उसकी मार्केट वैल्यू क्या है? उसकी राय वहां क्यों नहीं ली जाएगी, उससे क्यों नहीं पूछा जाएगा, जब वह उसकी सम्पत्ति है?

सर, मैं आज आपसे मिनिमम सपोर्ट प्राइस के बारे में कहना चाहता हूँ। पिछले दिनों आपने हाउस में देखा कि कॉटन की क्या हालत हुई। मैं ओडिशा में कालाहांडी-केबीके जिले में कपास के बारे में बताना चाहता हूँ। कालाहांडी की कपास हिन्दुस्तान की सबसे बेस्ट क्वालिटी की कपास है। वहां कपास खरीदने के लिए मिनिमम सपोर्ट प्राइस में 4 हजार रुपए में 50 रुपए की बढ़ोतरी

की गई, जबकि पिछले साल कपास का रेट 7,600 रुपए था। आज चीन ने कपास लेना बंद कर दिया, इम्पोर्ट बंद कर दिया, तो क्या उसके लिए हिन्दुस्तान के किसान जिम्मेदार होंगे? अगर चीन इसे बंद करता है, तो क्या हिन्दुस्तान की सरकार इतनी कमजोर है, क्या इसमें ताकत नहीं है कि वह किसान के सामने खड़े हो और कहे कि अगर चीन इसे नहीं लेता है, तो हम चीन से टेक्सटाइल्स का कोई भी इम्पोर्ट नहीं करेंगे, चीन से कोई भी गारमेंट इंडिया नहीं आ सकेगा, आज अगर वह हमारा कॉटन लेने के लिए तैयार नहीं है? यह क्या बात है?

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Kindly conclude.

श्री भूपिंदर सिंह : आज हम किसान से कहते हैं कि कॉटन पैदा करो, तो वह कॉटन पैदा करता है, हम उससे कहते हैं कि गन्ना पैदा करो, तो वह गन्ना पैदा करता है, हम उससे कहते हैं कि आलू पैदा करो, तो वह आलू पैदा करता है, प्याज पैदा करता है, टमाटर पैदा करता है, हम जो कहते हैं, किसान वही करता है।

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Okay; thank you. Please conclude.

श्री भूपिंदर सिंह : लेकिन उसकी सुनवाई नहीं होती है। आज तक आजादी के 67 साल बाद भी अगर हम लोग उसे एक मार्केट नहीं दे पाए, उसके लिए एक परफेक्ट मार्केट नहीं कर पाए, तो मैं इस सदन से निवेदन करूँगा कि इसके ऊपर एक दिन नहीं, बल्कि दो दिन तक चर्चा चले। उन किसानों से उनकी राय पूछी जाए कि मार्केटिंग में एफसीआई कैसे सामने आए। एफसीआई को और बढ़ावा दिया जाए और मार्केट के लिए जहां कोऑपरेटिव सिस्टम नहीं है, वहां वह उसकी मदद करे।

सर, अंत में मैं यह कहना चाहता हूँ कि आज मैंने एक स्पेशल मेंशन दिया है, जिसमें मैंने कहा है कि कम-से-कम पांच किसानों को, जो इन्नोवेटिव किसान, टैलेंटेड किसान हैं, जिन किसानों ने आज हम लोगों को स्वाभिमानी बना कर ऐसी पैदावार दिखाई है, जहां हमारा विज्ञान फेल कर गया, उनको भी पद्मश्री मिलना चाहिए। जैसे हम खिलाड़ियों को पद्मश्री देते हैं, फिल्मस्टार्स को देते हैं, लेखकों को देते हैं, कवियों को देते हैं, नेताओं को देते हैं, तो किसानों को पद्मश्री क्यों नहीं दे सकते? इसके लिए हम पांच ज़ोन निर्धारित करें—ईस्ट, वेस्ट, साउथ, नॉर्थ और सेंट्रल ज़ोन। पांच किसानों को पद्मश्री दिया जाए, इसके लिए एक मैंने स्पेशल मेंशन भी दिया है, जो आज या कल तक यहां आ जाएगा।

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Please conclude.

श्री भूपिंदर सिंह : किसानों को पद्मश्री दिया जाए और समाज में इज्जत का स्थान दिया जाए। आज अगर वे किसी दफ्तर में चले जाते हैं, तो उनको पानी का गिलास तक नहीं मिलता है। अगर वे धोती पहन कर जाते हैं, तो उनसे सही तरीके से कोई बात भी नहीं करता है। इसके ऊपर एक पूरे दिन यहां पर चर्चा की जाए, तभी किसान को उसका सम्मान मिल सकेगा।

[श्री भूपिंदर सिंह]

दिल्ली जैसे शहर में किसान ने आत्महत्या कर ली, यह हम सबके लिए बहुत शर्म की बात है। देश की राजधानी में, सबकी उपस्थिति में वह व्यक्ति वहां फांसी पर चढ़ गया, उसकी जान चली गई और यहां पर हम संविधान की बातें करते हैं। यह संविधान हमें बताता है, "In a Welfare State, it is the commitment of the Government to save the life and property of every individual." हर व्यक्ति की जान की सुरक्षा करना देश की सरकार का सबसे बड़ा कर्तव्य है। अगर सरकार अपने उस कर्तव्य का पालन नहीं करती है, तो इसको क्या कहा जाएगा, वह शब्द मैं यहां पर बोलना नहीं चाहता हूं, आने वाला समय यह बताएगा।

मैं कहना चाहता हूं, जहां पर ऐसी सुसाइड्स हुई हैं, जहां पर पिछले साल या पिछले ग्यारह महीनों में जितने किसानों ने भी सुसाइड्स की हैं ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Please conclude.

श्री भूपिंदर सिंह : सर, मैं अपनी बात समाप्त कर रहा हूं। यहां पर अभी हमारे केवल एक मंत्री, पासवान जी बैठे हुए हैं। मैं जानता हूं, he is very practical. वे जो भी बात सोच लेते हैं, उसे करते भी हैं, I know that. जहां-जहां पर किसानों ने आत्महत्याएं की हैं, सरकार की तरफ से उनके परिवारों से जाकर मिला जाए, उनसे बात की जाए और पूछा जाए कि क्या कारण है, क्यों उसने सुसाइड की है।

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Okay; I have to call the next speaker. Please conclude.

श्री भूपिंदर सिंह : हम उनसे ही जाकर पूछें कि क्या करने से सुसाइड्स बंद होंगी। इसके ऊपर उनसे चर्चा हो। इतना कह कर मैं अपनी बात समाप्त करता हूं, बहुत-बहुत धन्यवाद।

DR. ASHOK S. GANGULY (Nominated): Mr. Vice-Chairman, Sir, everyone has defined the issue very clearly. I want to share with this House that what we are facing is a major nationwide crisis which is not going to end with this unseasonal rain. At least for the time being, the Central Government must call the State Chief Ministers' and find out which are the districts which need immediate attention. Loan-waiver is not the answer. District-wise relief must be urgently explored. Sir, this unseasonal rain and the uncertain monsoon, which we confront, is due to global warming. This is not going to get over this year, and we can hope for better times next year.

Shri Ghulam Nabi Azad said that in Kashmir you used to have four seasons, and now the seasons are merging with each other, and the real danger that India, being a food surplus country, may have to face is a crisis of food shortages. Sir, this is a very, very serious issue. I am glad that the hon. Home Minister is also here.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

Sir, this is not just the issue of what has happened now. Hon. Home Minister, this is a long-term management challenge for the nation. It requires the Government's leadership to treat it as a natural emergency. I never speak too much. I have given a few points. I have been given four minutes. But I want to finally talk about the diversion of the ice melt from Tibet by China, which will render sooner rather than later the States served by the Brahmaputra region infertile. So, we are now looking at a global man-made climate not only from the carbon dioxide load but also what China is doing, which has been denied on the floor of the House. I urgently request you to have this matter discussed separately. This may appear to be a separate issue. But, it is a closely related danger. Therefore, Sir, please do not take it as a 2015 issue. This is a long-term issue. The Government and the Opposition must get together — it is a national issue – and stop pointing fingers at each other and deal with it as a national urgency. I have tried to give you a longer term view because the shorter term viewpoint has correctly been given by several Members of Parliament before me. I strongly urge the whole House to take upon itself the climate change crisis that is going to face India year after year. This is not the last year and it won't be the last year. I urge upon the Government and I also urge upon the Opposition to get together – because it is the responsibility of this House – in order to start talking about it publicly and provide a forum for all the scientists and agriculturists to come together to face this challenge.

I thank you, Mr. Deputy Chairman, Sir, for providing me this opportunity to speak. I am glad that the hon. Home Minister and the hon. Food Minister are here. I conclude my speech. Thank you very much.

सरदार सुखदेव सिंह ढिंडसा (पंजाब): उपसभापति महोदय, आज हम एक ऐसा इश्यू डिस्कस कर रहे हैं कि जो देश का अन्नदाता है, उसकी तरस खाने योग्य हालत देख कर बहुत दुख होता है। अगर आप टीवी पर भी देखते हैं, तो जैसे उसने अपनी फसल को अपने बच्चे की तरह पाला हो, वह अपनी फसल को देख कर बैठा हुआ रो रहा है, तो हर आदमी की आँखों में आँसू आ जाते हैं।

मैं 40-45 साल से राजनीति में हूँ। मेरा खयाल है कि इतनी बड़ी क्राइसिस देश में पहले कभी नहीं हुई होगी। पहले कभी किसी स्टेट में ऐसा हो सकता था, कभी किसी अन्य स्टेट में हो सकता था, लेकिन आज सारे देश में बहुत बड़ी क्राइसिस आई है। आज यह कोई पोलिटिकल इश्यू नहीं है। हम सभी मिल कर इसके हल के लिए कुछ सोच रहे हैं। मेरे कहने का मतलब यह है कि पहले तो किसान का इतना नुकसान हो रहा है और जब वह मंडी में फसल लाता है, मंत्री जी यहां बैठे हैं, मैं इनको कहूँगा कि बारिश के कारण उसका कलर ठीक नहीं रहा, तो उस पर इन्होंने कट लगा दी। उसमें मॉयश्चर होने पर भी कट लगा दी और कलर पर भी कट लगा दी है। हम पंजाब गवर्नमेंट के और सरदार प्रकाश सिंह बादल जी के आभारी हैं कि उन्होंने और कैबिनेट ने फैसला लिया तथा पंजाब में पूरी एमएसपी की बात कर रहे हैं। लेकिन, देश में आज

[सरदार सुखदेव सिंह ढिंडसा]

यह हालत है कि उस पर कट लगा दी गई, तो इसमें किसान का क्या कुसूर है, वह तो कुदरत ने कर दिया। जो एमएसपी है, किसान को उसकी पूरी कीमत देनी चाहिए।

दूसरा यह है कि हमारे सभी साथियों ने कहा कि एमएसपी फिक्स करने का तरीका भी गलत है। आज इसका कोई तरीका नहीं है। न तो उसे साइंटिफिक तरीके से फिक्स करते हैं, यूनिवर्सिटीज़ ने जो रिकमेंड किया है, न ही उससे करते हैं, जो स्वामीनाथन कमिशन ने लिखा है, न ही उससे करते हैं और न ही प्राइस इंडेक्स पर उसको फिक्स करते हैं। तो मेरा सरकार से यह निवेदन है कि एमएसपी फिक्स करने के लिए कोई ऐसा तरीका अपनायें, जिससे किसान को कुछ न कुछ तो मुनाफा जरूर हो। अगर आप आज के एमएसपी का रेट देखेंगे, तो आप हैरान रह जायेंगे कि यूनिवर्सिटीज़ ने जो लिखा है या स्वामीनाथन कमिशन ने जो लिखा है, उस पर उनको कुछ भी नहीं मिलता। लेकिन अब उसको एफसीआई कह लें या सरकार कह लें, उस कीमत पर भी खरीदने पर ये कह रहे हैं कि इस पर value cut लगा दो।

सरकार से मेरी एक और विनती है। सभी Hon'ble Members ने कहा है कि पहले तो इंश्योरेंस स्कीम ही किसान के लिए नहीं है। वे प्रति एकड़ के हिसाब से उसका प्रीमियम लेते हैं, लेकिन जब देने का वक्त आता है, तो देखते हैं कि सारे गांव में कम से कम 25 परसेंट खराबी होगी, तभी उसको कुछ मिलेगा। तो इंश्योरेंस कम्पनीज़ को भी प्रति एकड़ के हिसाब से, हर एकड़ का देख कर उसका निर्धारण करना चाहिए। दूसरी बात यह है, मंत्री जी यहां बैठे हैं, कि जो लोन है, वैसे तो वह माफ होना चाहिए, अगर यह माफ नहीं होता है, तो उसका जो इंटरेस्ट है, वह माफ हो और जो किस्तें हैं, उनको आगे कर दिया जाए, क्योंकि अभी कोई किसान उसको नहीं दे सकेगा। ये मेरी दो-तीन बातें हैं।

जहां तक बोनस की बात है, तो इस संबंध में मेरा यह कहना है कि हर साल कुछ न कुछ बोनस दिया जाता है, इसको राज्य सरकार भी दे सकती है, चूंकि आज सारे देश में क्राइसिस है, इसलिए केंद्र सरकार को उनके लिए कुछ न कुछ बोनस देना चाहिए।

अगर मैं ठीक हूँ, तो 1980 में natural calamity fund बना था, जिसके अंतर्गत माननीय प्रधान मंत्री जी ने कहा कि 33 परसेंट ज्यादा भी देंगे, उस समय 3,400 रुपए प्रति एकड़ था और अब वह 5,400 रुपए प्रति एकड़ हो गया है। 5,400 रुपए प्रति एकड़ तो आज के समय में कुछ भी नहीं है। इतने साल के बाद यह रिवाइज हुआ है, इसको और बढ़ाना चाहिए और किसान का जितना खर्च होता है, उसको उतना मिलना चाहिए। जो मुआवजा है, यह सिर्फ व्हीट के लिए ही नहीं है, बल्कि यह सभी के लिए है। ...(**समय की घंटी**)... सर, मेरे तो अभी दो मिनट भी नहीं हुए हैं। सर, जब मैं बोलता हूँ, उसी समय आप घंटी बजाते हैं। ...(**व्यवधान**)... इतना बड़ा agrarian crisis पहले कभी आया भी नहीं है। अगर आलू के संबंध में सोचेंगे, अगर उसकी जमीन का ठेका भी नहीं लगाएं, तो आलू के लिए 64,000 रुपए प्रति एकड़ खर्च होता है। उसको मिला क्या है? ऐसी स्थिति में वह तो बिल्कुल तबाह हो गया। उसको भी 5,400 रुपए ही मिलेगा।

मैं मंत्री महोदय से यह विनती करूंगा कि अभी तक वह भी नहीं मिला है। जो मुआवजा मिलना है, वह immediately देना चाहिए। आज किसान मंडियों में रो रहा है, मंडियों में उसका गेहूं नहीं खरीदा जा रहा है। इस पर आप ध्यान दीजिए।

यह कोई political issue नहीं है, हमारे कई सदस्यों ने Land Acquisition Bill पर अपनी बात कही, लेकिन आज उस पर बहस नहीं है, जब यह बिल आएगा, तब इस पर बहस हो सकती है। गुलाम नबी आज़ाद जी कह रहे थे कि हमारी सरकार यानी यूपीए गवर्नमेंट ने किसानों का 70 हजार करोड़ रुपए का कर्जा माफ किया, लेकिन मैं उनसे यह पूछना चाहता हूँ कि जो स्टेट सेन्ट्रल पूल में 50 परसेंट से ज्यादा अनाज देता है, उसे 70 हजार करोड़ रुपए में से क्या मिला? सिर्फ 700 करोड़ रुपए। पंजाब राज्य, जो सेन्ट्रल पूल में 50 परसेंट से ज्यादा अनाज देता है, उसको 70 हजार करोड़ रुपए में से सिर्फ 700 करोड़ रुपए मिले। मैं यह पूछना चाहता हूँ कि पंजाब ने क्या बुरा किया है कि उसको 70 हजार करोड़ रुपए में सिर्फ 700 करोड़ रुपए मिले, जो सेन्ट्रल पूल में 50 परसेंट से ज्यादा अनाज देता है, जब कि उतना ही नुकसान बाकी लोगों का भी हुआ। मैं यह कहना चाहता हूँ कि यह सरकार कम से कम से यह जरूर देखे कि पंजाब के साथ जो इतना बड़ा... जब इस देश को जरूरत पड़ी, जब यह देश कभी ऑस्ट्रेलिया के पास जाता था, कभी किसी और के पास जाता था, तब पंजाब ने green revolution लाकर अपनी पैदावार को बढ़ाया। जैसा पवार साहब कह रहे थे कि अब हम एक्सपोर्ट करते हैं, लेकिन वह पंजाब की देन है, क्योंकि हम 80 परसेंट देते रहे हैं। पंजाब सरकार ने तो कर दी है, जैसा कि मंत्री साहब ने कहा है, उसके अनुसार पंजाब के किसानों की भरपाई उनको करनी चाहिए। ...(**समय की घंटी**)... जो एमएसपी देने की बात कही गई है, वह दें। हमारा यही अनुरोध है। धन्यवाद।

SHRI SUKHENDU SEKHAR ROY (West Bengal): Thank you, Sir, for giving me this opportunity.

Sir, on behalf of my Party, All India Trinamool Congress, I join the hon. Members in expressing our deep concern and anguish over the suicide of farmers almost in every part of the country which is going unabated.

Sir, according to a recent report published by the Centre for Human Rights and Global Justice at New York University, it appears that over the past 15 years, suicides have claimed the lives of an estimated 2,50,000 families in India, farming families, and the death count is still climbing. Sir, every thirty minutes – according to that report — Farmers Suicides, Human Rights and the Agrarian Crisis in India are going on unabated. Sir, what is the latest situation? The latest situation is that in 2014 alone, as per the Government's figures, 1109 suicides took place, and, out of those 1109 suicides, 986 took place in Maharashtra, 184 in Telangana and 29 in Jharkhand. Now, even in Delhi yesterday, in Rajasthan yesterday, the farmers have committed suicides. Why are they committing suicides? We are not on blame game that this Government is not doing anything or that Government has not done anything. We are not on a blame game. But we would like to focus on the issue, the crisis, the unprecedented crisis that India is confronted with. Sir, I would like to mention some facts which are relevant to figure out that why the farmers are committing suicides. The main reasons, according to me, are: 40 per cent of the farmers are in debt, according to research reports; the cost of inputs is increasing

[Shri Sukhendu Sekhar Roy]

faster than the price of produce; and droughts and floods are occurring every five years affecting 40 per cent of the agricultural land in different parts of the country. These are the problems in a nutshell; and, in addition to that, more than 60 per cent of agricultural area is dependent on rain only. Even after 67 years of Independence, farmers are still dependent on rain only in 60 per cent of cultivable land area. Some of the irrigation projects have not been completed for the past 20 years, and average net profit – this is another main aspect – on one acre of land growing cereals is about ₹5,000 only. Therefore, the farmers are not getting remunerative prices not in Punjab, as Sukhdev Singhji rightly said, or in Uttar Pradesh or in Telangana only but, perhaps, it is a common cause in each and every State of India, including my State of West Bengal. I will tell you how we have combated this situation.

Now, Sir, I will go to only one line of the Election Manifesto released by the BJP Party before coming to power, before the 2014 Lok Sabha elections. I would like to mention only one line from page 13 of their Election Manifesto. Under the heading, Agriculture, they have mentioned, and I quote, "Productive, Scientific and Rewarding." Therefore, they have assured the nation, before coming to power, that they will make the agricultural sector productive, scientific and rewarding, and, to elucidate that point, they have also said — and I quote — that 'if they come to power, the BJP Government will ensure minimum 50 per cent profit over the cost of production.' Therefore, there is a pledge before the nation by the ruling party that they will ensure 50 per cent profit over the cost of production. I would like to know from the Government through the hon. Ministers in charge of Agriculture, Food and other Ministries — whoever is competent to reply — the roadmap of this Government to ensure this minimum 50 per cent profit over the cost of production because this is one of the major areas. Why are the farmers taking loan? It is because they are not getting remunerative price. They are producing in the hope that next year when they would get the yield, the produce, they would sell it in the market, they would get remunerative price and so they can pay off the loans by that. But nothing comes out. Therefore, the only alternative left to many of the farmers — I am not talking of the rich farmers; I am talking of the marginal farmers — is to commit suicide. I am not blaming anybody, but this is a situation that the Government must address. The Government must address it the way my Government in West Bengal, under the leadership of Ms. Mamata Banerjee, has done.

Sir, this Government is also confronted with some problems relating to farmers not getting remunerative prices for potatoes. Mr. Sukhdev Singh spoke about the plight of potato farmers in Punjab. We are facing the same problem in West Bengal.

But how has my Government combated it? The Chief Minister of West Bengal had herself announced on the 4th of March that 50,000 metric tons of potatoes would be procured directly from the farmers at the rate of ₹5,500 per metric ton. The Government has taken an initiative to purchase it directly from the farmers. Not only that, several other steps have been taken. There is a scheme for procurement of 50,000 metric tons of potatoes, directly from the farmers from eight major potato-producing districts. Now, what is the Government doing after procuring potato? These 50,000 metric tons of potatoes are being used in the Mid-day Meal Programme for school students and beneficiaries under the SNP programmes of ICDS at the rate of one kg per head per week. This scheme was introduced on the 11th of March. I am talking about this as I feel, if a State Government can do it, why can't the Central Government? This is the moot question.

Sir, I would like to mention here that the Government of West Bengal has ensured procurement directly from the farmers against payment only through account-payee cheques. So, a transparent system has been adopted by the Government. Till the 21st of April, 2015 – we are on the 23rd; I am giving you figures of day-before-yesterday – 20,000 metric tons of potato have been procured from the farmers and they have been paid by account-payee cheques to sustain transparency.

Sir, potato is also being procured directly from the farmers at the rate of ₹550 per quintal daily and 6,000 quintals of potato have been procured so far. Transport Subsidy Scheme has been introduced for the inter-State potato traders and transporters. Jharkhand is adjacent to West Bengal, Odisha and Bihar. They require potatoes from Bengal too.

MR. DEPUTY CHAIRMAN: Please.

SHRI SUKHENDU SEKHAR ROY: Sir, please; this is a very serious issue. I appreciate the time constraint but this is a very serious issue. I must highlight certain things. The Transport Subsidy Scheme has been introduced for the transporters. ...(*Interruptions*)... Sir, I am not asking for unlimited time. I appreciate the time-constraint but please give me some more time. ...(*Interruptions*)...

Sir, to ease stock-piling in the farms, the Government of West Bengal has, on the 9th of April, requested the Government of India to purchase one lakh metric tons of potatoes from farmers at a minimum price of ₹5,500 per metric ton, which the State Government is already doing, that is, buying from the farmers directly. The Government, led by hon. Chief Minister, Ms. Mamata Banerjee, has written to the Central Government, the hon. Finance Minister, on the 9th of April, to purchase at

[Shri Sukhendu Sekhar Roy]

least one lakh metric tons from farmers. Similarly, Sir, to relieve potato growers from economic hardship, the hon. Chief Minister has herself requested the Government of India to waive the crop loans issued to potato growers during the 2014-15 potato season and also to arrange fresh loans for the ensuing Kharif season. So, these are some of the measures that I have highlighted. Apart from these, there are fifteen other measures that the Government of West Bengal has taken and has come to the rescue of the potato farmers. So, it is not the case of only the potato farmers, if we look at the bigger perspective, if we look at the bigger canvas, the all-India perspective, then we will find that everywhere, particularly the marginal farmers are subjected to such unprecedented crisis. The Government must come out with a definite proposal and the Government must announce it on the floor of this House because this House wants to know about it. Every Member, I think, from the Ruling Party also, from the ruling combination also, has expressed his anxiety and anguish. Therefore, it is the need of the hour that the Government must come out with a definite proposal, a definite programme, as to what are the steps that the Government is taking to address this unprecedented crisis, including how to arrest the situation where the farmers are compelled to commit suicide.

Sir, lastly, I would like to say that about an hour before, I was going through the Internet where a news-item in the international news media about the incidents of Delhi, Rajasthan, and the farmers' suicides, as a whole, had appeared. I think this is affecting the image of our country, especially when we are claiming that we are going ahead with economic growth and we will even cross the economic development or achievements of China. If these sorts of tragic incidents are appearing in foreign media, what will be the impression among the international community about our country? When this Government has extended relief to the corporates to the extent of about ₹ 15,000 crores by way of tax waiver and other incentives, why will this Government not extend such incentives to the farmers in each and every State of this country, who are crying for help every moment? I am asking with folded hands, I am requesting the Government to come forward with a programme and to implement it within a definite time-frame to arrest the situation. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Shri Pramod Tiwari.

श्री नरेश अग्रवाल : माननीय उपसभापति जी, इस चर्चा के लिए 6 बजे का टाइम तय हुआ था, अब 6 बजे के बाद इसे मंडे के लिए रख लें।

श्री उपसभापति : मैं 6 बजे इस बारे में बात करूंगा।

श्री नरेश अग्रवाल : सर, प्रमोद जी भी मंडे को बोल लें।

श्री के.सी. त्यागी : सर, अभी 12 लोग और बोलने वाले हैं।

MR. DEPUTY CHAIRMAN: At 6.00 p.m., we will discuss this issue.

श्री प्रमोद तिवारी (उत्तर प्रदेश) : माननीय उपसभापति जी, कल की तारीख इतिहास में इस बात के लिए याद की जाएगी कि कल का दिन एक ब्लैक डे यानी काले दिन के तौर पर जाना जाएगा और यह कलंक का टीका, भारतीय जनता पार्टी की सरकार पर इन की वायदाखिलाफी की तरह हमेशा चमकता रहेगा। यह कलंक का टीका उस पार्टी पर भी लगेगा जिस पार्टी ने अभी दिल्ली में सरकार बनाई है। मान्यवर, ये दोनों पार्टियां इस बात के लिए जिम्मेदार हैं कि गजेंद्र ने आत्म-हत्या नहीं की बल्कि इनकी वजह से उसकी हत्या हुई है। उस विश्वास की हत्या हुई है, जिस विश्वास की वजह से वह उनके साथ जुड़ा हुआ था।

मान्यवर, सब से पहले मैं गजेंद्र के प्रति अपनी श्रद्धांजलि अर्पित करता हूं, उसके परिवार के प्रति संवेदना प्रकट करता हूं और यह कहना चाहता हूं कि जिस तरीके से इस सरकार का आचरण रहा है, क्या उससे करोड़ों लोगों का विश्वास नहीं टूटा है? एक प्रदेश का मुख्य मंत्री, उसका उप-मुख्य मंत्री, उसकी सारी सरकार वहां मौजूद थी और एक व्यक्ति 40 मिनट तक अपनी बात कहने के लिए प्रार्थना करता रहा और नीचे से तालियां बजाकर उसे उत्साहित किया जाता रहा। जब वह आत्महत्या की बात कर रहा था, तो उसे उकसाया जा रहा था। ऐसा कुछ नहीं किया जा रहा था कि वह आत्महत्या न करे, बल्कि उसे उकसाया जा रहा था। मैं एक बात अभी तक नहीं समझ पाया कि हॉस्पीटल तो दिल्ली सरकार के अंतर्गत आते हैं, जब वहां डेड बॉडी पहुंच गई और वहां डिक्लेयर हो गया, साथ में उनके एक स्वास्थ्य सचिव भी गए थे, तो मुख्य मंत्री को क्यों उसका पता नहीं लगा? मैं समझता हूँ कि यह राजनीति की गिरावट की चरम-सीमा है कि एक तरफ लाश पर राजनीति होती रही और दूसरी तरफ एक मुख्य मंत्री अपना भाषण करता रहा। अगर वह आत्महत्या है, तो उसको उकसाने के लिए आम आदमी पार्टी पर मुकदमा कायम किया जाना चाहिए, उन लोगों पर मुकदमा कायम किया जाना चाहिए, जो उसे रोक सकते थे और जिन्होंने नहीं रोका।

मान्यवर, मैं एक बात और कहना चाहता हूँ, जो एक बड़ी साफ सी बात है। उसका एक पत्र मिला है और उस पत्र में उसने क्या इच्छा व्यक्त की थी? यही कहा था कि मेरी फसल खराब हो गई है, मैं पिता के द्वारा घर से निकाल दिया गया हूँ, मेरे तीन बच्चे हैं। मैं घर कैसे लौटूं? इसका रास्ता बताओ। क्या दिल्ली के मुख्य मंत्री जी, जो लंबी-लंबी बातें करते थे, उसकी बात सहानुभूतिपूर्वक सुनकर उसे कोई निदान नहीं दे सकते थे, ताकि उसकी लाश घर न जाती, बल्कि वह जिंदा सकुशल घर जाता।

मान्यवर, यह कलंक का टीका जितना आम आदमी पार्टी पर है, उससे बड़ा कलंक का टीका भारत सरकार पर है। यह जो भारतीय जनता पार्टी की सरकार बनी है। इनका सबसे बड़ा वादा यही था कि जिस दिन हमारी सरकार आ जाएगी, किसानों की आत्महत्याएं रुक जाएंगी। मैं आपकी जानकारी में लाना चाहता हूँ कि आजादी के बाद से आज तक इतनी आत्महत्याएं नहीं हुई थीं, जितनी भारतीय जनता पार्टी के राज में पिछले 11 महीनों में हो गई हैं। ...(**व्यवधान**)... मैं आपसे कहना चाहता हूँ, बहुत स्पष्ट रूप से कहना चाहता हूँ कि ये आत्महत्याएं इसलिए हो रही हैं ...(**व्यवधान**)...

6.00 P.M.

कृषि मंत्री (श्री राधा मोहन सिंह): सर, इतना असत्य बोलने की इजाजत मत दीजिए। ...(**व्यवधान**)... इतना ज्यादा असत्य बोलने की इजाजत नहीं मिलनी चाहिए।

श्री प्रमोद तिवारी: कृषि मंत्री जी, आप बड़े विद्वान आदमी हैं, मैं आपका बड़ा आदर करता हूँ। क्या मैं यह असत्य बोल रहा हूँ कि चुनाव में अगर हम जीत गए, तो ...(**व्यवधान**)...

श्री नरेश अग्रवाल: यह अनपार्लियामेंटरी है, असत्य बोलिए।

श्री प्रमोद तिवारी: हां, अनपार्लियामेंटरी है, इसीलिए मैंने कहा। उन्होंने कहा, तो मैंने असत्य कहा। मैं इतना कहना चाहता हूँ कि क्या यह भी सत्य से परे बात बोली थी कि अगर हम चुनाव जीत जाएंगे, तो प्रति व्यक्ति तीन लाख रुपए देंगे और एक परिवार को पंद्रह लाख रुपए मिलेंगे? क्या यह भी सच से परे बात बोली थी? मैं आपसे सिर्फ यह कहना चाहता हूँ कि भारतीय जनता पार्टी के माथे पर यह कलंक है और इसलिए यह चमक रहा है। वह रहने वाला कहां का था? वह राजस्थान का रहने वाला था। वहां के तहसीलदार की यह रिपोर्ट थी कि चूंकि क्षति 23/24 प्रतिशत रही, इसलिए वह पात्र नहीं था। यह संवेदनहीनता की इंतिहा है। उसके बाद जब उसे राजस्थान में न्याय नहीं मिला, तो वह केंद्र के दरवाजे पर आया। मुझे तो अपने राजनैतिक जीवन में ऐसा याद नहीं पड़ता कि कभी ऐसी नौबत आई हो कि यहां जो संसद है, इस संसद की दीवाल से लगे हुए जंतर-मंतर पर एक किसान ने हजारों लोगों के सामने आत्महत्या की हो। अगर उसने यह आत्महत्या की है, तो उसकी सीधी-सीधी जिम्मेदारी भारतीय जनता पार्टी की सरकार पर है, जिसके प्रति जनता का विश्वास पूरी तरह से खत्म हो गया है। आज उसके मन में एक बोझ है कि उसकी जमीन का क्या होगा? आज वह यह नहीं जानता कि वह जमीन का मालिक रहेगा या नहीं रहेगा, क्योंकि इस सरकार की जिद है और उस कानून को, जिसको एक साल पहले सहमति दी थी, उसको* के साथ आप बदल रहे हैं। इससे बड़ी राजनीतिक* कोई नहीं हो सकती, इससे बड़ी राजनैतिक अनैतिकता कोई नहीं हो सकती। यहां विपक्ष में बैठकर आप जिस कानून के लिए सहमत थे, सत्ता में पहुंचने के बाद पूंजीपतियों के दबाव में आकर आप उस कानून को बदल रहे हैं। इससे बड़ी राजनीतिक* कोई नहीं हो सकती। इसलिए आज जनता का विश्वास, किसान का विश्वास भारतीय जनता पार्टी से उठ गया है। मैं इस बात पर बहुत जोर देते हुए कहना चाहता हूँ कि एक बात कही गई है, कर्ज माफ होता, उस पर बोझ न होता, तो वह आत्महत्या नहीं करता।

MR. DEPUTY CHAIRMAN: Pramodji, please wait.

SHRI PRAMOD TIWARI: Sir, I will continue on Monday. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I will tell you. You cannot declare the decision. I will have to do that.

SHRI PRAMOD TIWARI: Then, Sir, give me two, three minutes more.

MR. DEPUTY CHAIRMAN: No, no. Please sit down. ...(*Interruptions*)...

---

* Expunged as ordered by the Chair.

SHRI PRAMOD TIWARI: I want to finish it. Please let me finish now or give me time on Monday.

MR. DEPUTY CHAIRMAN: No, no; you please sit down. You first obey me. Listen, I have announced earlier that at 6.00 p.m., we will decide whether we should continue to sit today or the discussion is to be taken up the next day. So, I want to take the sense of the House.

श्री नरेश अग्रवालः सर, कल 11.00 बजे से इस पर बहस शुरू करा दीजिए और कल शायद गृह मंत्री जी नहीं हैं, इसलिए मंडे को गृह मंत्री जी जवाब दे दें, तो यह ज्यादा अच्छा रहेगा।

DR. K.P. RAMALINGAM (Tamil Nadu): Sir, it is a very important subject. ..(*Interruptions*)..

SHRI S. MUTHUKARUPPAN (Tamil Nadu): Sir, the issue is very serious. ..(*Interruptions*).

MR. DEPUTY CHAIRMAN: Now, listen. ...(*Interruptions*)... One suggestion is that we start the discussion tomorrow at 11.00 a.m. Then, you will get one hour tomorrow, 11.00 to 12.00, because at 12.00 you have to take up the Question Hour. So, tomorrow, there will be one hour.

श्री राधा मोहन सिंह : हमारे यहां 62 लोगों की मौत हुई है। इसलिए कल सुबह हम लोग वहां जा रहे हैं। इसलिए कल हम यहां नहीं रहेंगे। **...(व्यवधान)...**

श्री गुलाम नबी आज़ादः आप कब जा रहे हैं?

श्री राधा मोहन सिंहः हम कल सुबह जाएंगे।

श्री मुख्तार अब्बास नक़वी : उपसभाध्यक्ष महोदय, माननीय सदस्यों ने इस बारे में जो मशविरा दिया है कि हम कल इस डिस्कशन को कंटीन्यू करें, हमें लगता है, इसमें किसी तरह की कोई आपत्ति नहीं है। कल सुबह ज़ीरो ऑवर के समय हम इस विषय पर डिस्कशन शुरू करें और कल प्राइवेट मैम्बर्स डे है, अगर कुछ सदस्य रह जाते हैं, तो उस समय इसे कंटीन्यू कर सकते हैं। रिप्लाई के संबंध में, हम माननीय मंत्री जी से अलग से बात कर लेंगे। उनको जब सुविधा होगी, उस समय वे रिप्लाई दे देंगे।

MR. DEPUTY CHAIRMAN: So, that is the agreement. ...(*Interruptions*)... Okay, that is the sense of the House.

SHRI MADHUSUDAN MISTRY (Gujarat): Sir, in that case, the reply should take place on Monday. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I will repeat what has been said. This discussion is not complete now. ...(*Interruptions*)...

[श्री प्रमोद तिवारी]

SHRI S. MUTHUKARUPPAN : What about the Zero Hour, Sir? ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I am coming to that. This discussion is not complete now. The suggestion came that the discussion could be started tomorrow at 11.00 a.m. We will have it for one hour at that time and after that the rest we will decide. Reply is left to the Government. We do not fix now. But then there is a question. ...(*Interruptions*)... I know the entire House agrees but remember you are losing the Zero Hour. Don't complain after that. ...(*Interruptions*)...

SHRI PALVAI GOVARDHAN REDDY (Telangana): Zero Hour is important, Sir. ...(*Interruptions*)... That is important to the Members. ...(*Interruptions*)... Therefore, you are requested to continue it on Monday, Sir. ...(*Interruptions*)...

SHRI GHULAM NABI AZAD: Sir, going by the seriousness of the subject, I think, it is better to sacrifice the Zero Hour. We are crying so much about kisans. I think we should sacrifice Zero Hour for the kisans. That is a more important subject. That is also our subject. We can take up Zero Hour, the day after tomorrow. ...(*Interruptions*)...

DR. K.P. RAMALINGAM: Sir, let him finish today. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Do you want to sit today? ...(*Interruptions*)...

DR. K.P. RAMALINGAM: It will take five to ten minutes. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: What about his suggestion? Let us sit some time more today.

SOME HON. MEMBERS: No, no. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Let me say something. Let us be practical. You say 'no'. I accept that. But the point is, if somebody wants to speak today, and if they are ready to speak today for some time more, why don't we allow? ...(*Interruptions*)...

SHRI GHULAM NABI AZAD: We have no problem. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Those who say 'no' can go, have tea and go away. I have no problem.

SHRI S. MUTHUKARUPPAN: Sir, today, we can continue till seven o'clock.

श्री मुख्तार अब्बास नक़वीः उपसभाध्यक्ष जी, अभी इस पर लगभग 18 माननीय सदस्य बोलने के लिए रह गए हैं और सुबह जो बात हुई थी कि सभी सदस्यों को बोलने के लिए पर्याप्त समय

* Expunged as ordered by the Chair.

मिलना चाहिए, उसके अनुसार अगर कुछ माननीय सदस्य चाहते हैं कि इसे कंटीन्यू करें, तो कल सुबह 11.00 बजे से 12.00 बजे तक इसे कंटीन्यू करने के लिए हम तैयार हैं, लेकिन कल पूरा समय मिलेगा। पहले जीरो आवर में और उसके बाद भी यदि कोई माननीय सदस्य रह जाएंगे, तो वे 2.00 बजे चर्चा में भाग ले सकते हैं।

MR. DEPUTY CHAIRMAN: Anyhow, with your permission, I am going to ask Tiwariji to complete his speech. Let him do that. That is with your permission. Yes, Mr. Tiwari, you complete your speech.

श्री प्रमोद तिवारीः मान्यवर, मैं सिर्फ दो बातें कहना चाहता हूं।

श्री गुलाम नबी आजादः मंडे को करा लो।

SHRI PRAMOD TIWARI: I am ready for Monday.

श्री उपसभापतिः तिवारी जी, आप बोलिए।

श्री प्रमोद तिवारीः महोदय, मैं केंद्र सरकार से कहना चाहता हूं और आपके माध्यम से पूछना भी चाहता हूं कि जब कभी ऐसी स्थितियां बनती हैं, तो केंद्र सरकार प्रदेश सरकार की सहायता करती है। हमें यह बताएं कि उत्तर प्रदेश सरकार को केंद्र सरकार ने अभी तक कितना धन मुहैया कराया है, और प्रदेशों का बता दें, पर आज की तारीख तक इस बार कितना पैसा उन्होंने मुहैया कराया है? एक बड़ा एज ओल्ड ट्रेडिशन था कि जब कभी आपदा आती थी, तब दो टुकड़ों में सहायता दी जाती थी। एक तो lump sum दे दिया जाता था कि काम शुरू करो, इसको बांटो, जिससे किसान आपदा से निपट सके और एक असेसमेंट करके, कंप्लीट पिक्चर आने के बाद बाकी बकाया दिया जाता था। तो अभी पहले दौर में कितना पैसा प्रदेश सरकार ने दिया है?

दूसरा, एक चीज़ मैं साफ कहना चाहता हूं कि किसान आत्महत्या क्यों कर रहे हैं? यह एक नया ट्रेंड पैदा क्यों हो रहा है? क्यों जनता का विश्वास, आम किसान का विश्वास, जिसे "धरती का भगवान" कहा जाता है, वह आत्महत्या क्यों कर रहा है? उसकी वजह समझनी पड़ेगी। उसका पूरा का पूरा विश्वास... वह महसूस कर रहा है कि उसके साथ* हुआ, उसके साथ* हुआ, उसके साथ* हुआ। कहा जाता था कि जैसे ही हमारी सरकार बनेगी, हम हर घर में, हर खाते में पंद्रह लाख पहुंचा देंगे। करोड़ों खाते खुल गए, बंद भी हो गए, विदेशों में प्रचार भी हो गया और कह दिया गया कि खाते में पंद्रह लाख तो छोड़ दीजिए, मैं भी कभी-कभी अपना खाता देख लेता हूं, पंद्रह पैसे भी नहीं पहुंचे, इसलिए जनता का विश्वास जा रहा है।

दूसरे, जैसे आप लैंड बिल में जल्दबाज़ी कर रहे हैं, उससे आपका विश्वास जा रहा है कि आखिर लैंड बिल में जो समय-सीमा पांच साल की थी, उसे आप क्यों हटा रहे हैं? आपका इरादा क्या है? क्या आप सारी की सारी ज़मीन लेकर कुछ दिनों बाद उसे पूंजीपतियों के हवाले करने जा रहे हैं? लोगों के दिमाग में यह बात आ रही है कि आप छोटी सी चीज़ किसी से मांगते हैं, तो एक बार उससे पूछते तो हैं कि हम ले लें आपकी चीज़? पर आप तो इसमें से कंसेंट का क्लॉज़ हटा रहे हैं, आखिर क्यों? आपकी नीयत क्या है? जिस दिन किसान अपनी ज़मीन

* Expunged as ordered by the Chair.

[श्री प्रमोद तिवारी]

का मालिक नहीं रह जाएगा, आप भी इस देश के मालिक नहीं रह जाओगे। आपने बहुत वायदा किया था, आपने कहा था कि किसान खुश रहेगा। हम आ जाएंगे, तो गुजरात का फॉर्मूला लागू हो जाएगा। मान्यवर, मैं छाती की बात नहीं करता, 56 इंच की थी या 64 इंच की थी, लेकिन कहा तो यही जाता था कि गुजरात का फॉर्मूला लागू हो जाएगा। गुजरात के फॉर्मूले से तो एक ही चीज़ हमें मिली कि जो आत्महत्याएं गुजरात और महाराष्ट्र में हो रही थीं, अब वे पूरे देश में फैल गई हैं। आत्महत्याओं का सिलसिला वहां से चल निकला। वहां ज़मीन पूंजीपतियों के हवाले कर दी जाती थी, आज वही यहां पर किया जा रहा है।

महोदय, कर्ज़ माफी के बारे में एक चीज़ मैं ज़रूर कहना चाहता हूं कि कर्ज़ माफी जो यू.पी.ए. की सरकार ने की थी, वह 70,000 करोड़ रुपए की थी। मैं समझ सकता हूं कि गृह मंत्री जी जवाब देते समय कह सकते हैं कि हमने चुनाव के साल में यह किया था। किया तो था! कम से कम उस समय आपदा तो नहीं थी, जब हमने किया था। हमने तो चुनाव के साल में किया, लेकिन आज तो सारा देश आपदा में है, उस समय भी करने को आप तैयार नहीं हो रहे हैं? मैं वित्त मंत्री जी से जानना चाहता हूं कि कर्ज़ माफी पर आपका नज़रिया साफ क्यों नहीं है? कर्ज़ माफी इस समय किसानों पर सबसे बड़ा बोझ है। मैं तो आपसे यह ज़रूर कहूंगा कि कर्ज़ माफी के बारे में आपने जो वायदा किया था, उसे आप पूरा कीजिए। कहिए कि किसानों के सिर से यह कर्ज़ का बोझ हटेगा। इतनी बड़ी आपदा और उसके बाद भी वसूली जारी और केंद्र एक पैसा भी प्रदेशों को नहीं दे रहा है, तो मैं एक बात ज़रूर कहना चाहूंगा कि यह जो पच्चीस प्रतिशत सबसे बड़ी* कहीं हो रही है, तो वह इंश्योरेंस कंपनियां कर रही हैं। ...(**समय की घंटी**)... कुल मिलाकर... सर, मैं दो मिनट में बात खत्म कर दूंगा। यह इंश्योरेंस कंपनियां कर रही हैं। जितने की क्षति हुई, उसका एक प्रतिशत और दो प्रतिशत भी इंश्योरेंस कंपनियां नहीं दे रही हैं। एक परसेंट या दो परसेंट भी नहीं दे रही हैं, तो आखिरकार इन इंश्योरेंस कंपनियों को भारत सरकार क्यों नहीं मजबूर करती, क्यों नहीं भारत सरकार उनको मजबूर करके कहती कि किसानों की जो क्षति हुई है, वह दो?

सर, मैं दूसरी बात इनसे जानना चाहता हूं और चाहता हूं कि जब ये जवाब दें तो हमें यह जरूर बताएं कि अभी तक क्या कोई ऐसा आश्वासन आपने दिया है? डिप्टी चेयरमैन सर, मैं आपको एड्रेस करते हुए आपसे एक बात कहना चाहता हूं कि ये बातें तो होती रहेंगी, पर मेरा एक अनुरोध है, अगर आप स्वीकार कर लें, तो आपकी बहुत ही कृपा होगी। कि किसान कर्जमाफी और उस पर जो बोझ आया है, उसकी वजह से आत्महत्या कर रहा है क्योंकि उसका विश्वास सरकार से डिग गया है, उसका सरकार पर विश्वास नहीं रहा। क्या आप इस पर विचार करेंगे कि यह सदन एकमत से, सर्वसम्मति से एक प्रस्ताव पारित करे और भारत के किसानों से अपील करे कि आपका विश्वास जरूर डगमगा गया है, आपके सिर पर आपदा जरूर आ गयी है, आप बड़ी भारी मुसीबत में हैं, यह सदन उनसे अपनी जिम्मेदारी का निर्वाह करते हुए अपील करे कि वे आत्महत्या जैसा कदम न उठाएं – इसकी अपील अगर राज्य सभा से जाएगी तो मैं समझता हूं कि राज्य सभा अपने कर्तव्य का पालन करेगी। अगर इस पर नेता विरोधी दल, नेता सदन और अन्य लोग सहमत हो जाएं तो एक प्रस्ताव यहां से, सदन के माध्यम से किसानों के बीच

* Expunged as ordered by the Chair.

जाना चाहिए कि वे आत्महत्या करने जैसा कदम न उठाएं। एक और बात कहकर मैं अपनी बात समाप्त करूंगा। आप एक सीमा तय कर दीजिए और बता दीजिए कि चुनाव के पहले आपने जो वायदे किए थे, आप खुद तय कर लीजिए, जितने वायदे किए थे, उनमें से एक-दो तो बता दीजिए कि कौन सा वायदा पूरा करेंगे और कब पूरा करेंगे? आपने जो वायदे पूंजीपतियों से किए थे और जो नहीं भी किए थे, उन्हें तो आप पूरा कर रहे हैं, लेकिन अगर आप किसी को* दे रहे हैं, किसी के साथ* कर रहे हैं तो किसान के साथ कर रहे हैं। जब राजा व्यापारी हो जाता है, तो बहुत पहले चाणक्य कहकर गए हैं, वह राज्य भिखारी हो जाता है, वह देश भिखारी हो जाता है। ...(**समय की घंटी**)... जब आपका सबसे बड़ा नेता कहेगा कि मैं व्यापारी हूं तो इस देश का भविष्य अंधकारमय है। मैं सिर्फ इतना कहकर आपसे विदा लूंगा कि किसान भगवान की आह मत लो, किसान भगवान की आह एक दिन खत्म कर देगी, आपके उस गरूर और उस घमंड को, जिसके सहारे आप किसानों को आत्महत्या के लिए मजबूर कर रहे हो। धन्यवाद।

MR. DEPUTY CHAIRMAN: I think we can dispose of one or two more speakers.

SOME HON. MEMBERS: No, Sir.

MR. DEPUTY CHAIRMAN: I respect your opinion but I don't understand the rationale of those, who want to go, preventing others from speaking. ...(*Interruptions*)...

SHRIMATI JAYA BACHCHAN: We are very serious about this subject.

MR. DEPUTY CHAIRMAN: Then why don't you allow those who want to speak?

SHRIMATI JAYA BACHCHAN: Sir, we have other commitments also.

श्री नरेश अग्रवाल : सर, कल फ्राइडे है ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: I will tell you my problem. I have to share it with you. Today, the demand was that the hon. Members should be given more time. So, we have, by and large, given the maximum time. There are 14 speakers left. You will have one hour tomorrow. Agreed. ...(*Interruptions*)...

SHRI MUKHTAR ABBAS NAQVI: Sir, my suggestion is that we continue the discussion from 11:00 a.m. to 12:00 noon and after 2:00 p.m. अगर कोई मेंबर्स रह जाते हैं तो वे कॉन्टीन्यु कर सकते हैं।

श्री उपसभापति : वे सोमवार को कॉन्टीन्यु करेंगे?

श्री मुख्तार अब्बास नकवी : नहीं, सर। कल करेंगे। ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Naqviji, tomorrow is Friday, so you will start it only at 2:30 p.m. And at that time you have to take up Private Members' business.

---

* Expunged as ordered by the Chair.

श्री मुख्तार अब्बास नकवी : सर, आधे घंटे पहले कर लेंगे। आधा-घंटा या एक घंटा पहले इसे ले लेंगे और फिर बाद में प्राइवेट मेंबर्स बिज़िनेस ले लेंगे। अगर सबकी सहमति बनती है तो ऐसा किया जा सकता है।

MR. DEPUTY CHAIRMAN: Yes, if there is consensus that can be done.

SHRI DEREK O BRIEN (West Bengal): Sir, we will discuss it tomorrow.

MR. DEPUTY CHAIRMAN: All right. Now the only decision is that tomorrow we will discuss it for one hour from 11:00 a.m. to 12:00 noon. Rest of the decision we will take tomorrow.

श्री मुख्तार अब्बास नकवी : कल सेंस ऑफ दि हाउस ले लेंगे।

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. DEPUTY CHAIRMAN: Hon. Members, I have to inform you that the Business Advisory Committee in its meeting held on the 23rd of April, 2015, has allotted time for Government Legislative and other Business, as follows:

Business	Time Allotted
Consideration and passing of the Warehousing Corporations (Amendment) Bill, 2015, as passed by Lok Sabha.	Two hours
Consideration and passing of the Payment and Settlement Systems (Amendment) Bill, 2014, as passed by Lok Sabha and as reported by the Select Committee of Rajya Sabha.	One hour
Consideration and passing of the Regional Rural Banks (Amendment) Bill, 2014, as passed by Lok Sabha.	Two hours
Consideration and return of the Appropriation (Railways) No.2 Bill, 2015, as passed by Lok Sabha.	One hour
Consideration and passing of the Real Estate (Regulation and Development) Bill, 2013.	Two hours

Business	Time Allotted
Discussion on the working of the following Ministries:–	Three hours each
(a) Law and Justice	
(b) Petroleum and Natural Gas	
(c) Social Justice and Empowerment	
(d) Micro, Small and Medium Enterprises	
(e) External Affairs	

The Committee also recommended that the House may sit beyond 6:00 p.m., as and when necessary, for the transaction of Government Legislative and other Business.

SPECIAL MENTIONS

MR. DEPUTY CHAIRMAN: Now, admitted Special Mentions. Shri Narendra Kumar Kashyap, not here. Shri Motilal Vora, not here. Shri Mani Shankar Aiyar, not here. Shri Palvai Govardhan Reddy.

Need to ensure payment of compensation by the Power Grid Corporation and other Transmission Companies to farmers affected due to acquisition of their lands

SHRI PALVAI GOVARDHAN REDDY (Telangana): Sir, transmission companies acquire land for construction of high-tension towers and lines for supply of electricity. The Power Grid Corporation is one such licensee under the Electricity Act. It construed 50,000 kilometres of line by using six lakh acres between 2008 and 2015, and each tower requires 750 square metres of land. In addition, 5,000 acres of land is used for construction of towers. And, over 80 per cent of land under towers and lines is owned by small and marginal farmers belonging to SC/ST/OBC categories.

There is radiation below towers and lines. Therefore, the land below that cannot be used for construction of houses, factories or even horticulture crops. This results in loss of value of that land permanently and owners are deprived of future development of such land.

[Shri Palvai Govardhan Reddy]

There are provisions to pay compensation to land owners who lost their land due to construction of high-tension towers and lines by transmission companies. There was even a judgment by the Supreme Court in 2007 in Kerala State Electricity Board *vs.* Lavisha where the Supreme Court directed to pay diminution of land value for land under the tower as well as lines. There are also judgments from the High Courts. However, the Power Grid has deliberately avoided paying compensation to land owners amongst whom, 90 per cent are small farmers. This deprives the farmers of their rightful compensation.

In view of the above, Sir, I request the Prime Minister to intervene and do justice to poor farmers and land owners by directing the Power Grid and other transmission companies to pay compensation to them immediately.

SHRI ANANDA BHASKAR RAPOLU (Telangana): Sir, I associate myself with the Special Mention made by Shri Palvai Govardhan Reddy.

Need to set up five textile parks for development of cotton growers of Vidarbha in maharashtra

श्री विजय जवाहरलाल दर्डा (महाराष्ट्र): महोदय, कपास के उत्पादन में विदर्भ की 45 प्रतिशत की हिस्सेदारी है, लेकिन जब कपास पर आधारित उद्योगों की बात आती है, तो विदर्भ की झोली खाली रहती है। महाराष्ट्र के लिए स्वीकृत 12 टेक्सटाइल पार्कों में से एक भी विदर्भ में स्थापित नहीं किया गया है। राज्य में केवल मराठवाड़ा और पश्चिम महाराष्ट्र में ही टेक्सटाइल पार्कों को मंजूरी मिली है। मराठवाड़ा में तो कपास उपलब्ध है, लेकिन पश्चिम महाराष्ट्र के टेक्सटाइल पार्क विदर्भ की कपास पर ही निर्भर होंगे।

केंद्र सरकार ने महाराष्ट्र में वस्त्र उद्योग को बढ़ावा देने के लिए टेक्सटाइल पार्क के लिए आवेदन आमंत्रित किए थे। योजना के तहत केंद्र सरकार इसके लिए कुल लागत का चालीस प्रतिशत दे रही है जब कि राज्य सरकार भी अपनी ओर से 9 परसेंट सब्सिडी दे रही है तथा 50 परसेंट राशि कर्जे के रूप में प्रदान की जाएगी अर्थात टेक्सटाइल पार्क के लिए सामने आने वाली निजी कम्पनी अथवा सहकारी संस्था को कुल लागत का महज़ एक फीसदी ही निवेश करना है।

इतनी सहूलियत के बाद भी विदर्भ में एक भी टेक्सटाइल पार्क का स्थापित न होना दुर्भाग्यपूर्ण है। विदर्भ से आए चार आवेदनों को किसी न किसी बहाने से रद्द कर दिया गया है। विदर्भ में इन पार्कों पर 2,107.98 करोड़ रुपये का निवेश अपेक्षित है तथा 753 वस्त्रोद्योग यूनिटें लगेंगी, जिनके माध्यम से 91,599 प्रत्यक्ष अवसर उपलब्ध होंगे और इससे विदर्भ के कपास उत्पादकों को परोक्ष-अपरोक्ष रूप से लाभ मिलता। मैं सरकार से मांग करता हूं कि शीघ्र ही इस पर पुनर्विचार किया जाए तथा विदर्भ के लिए पांच टेक्सटाइल पार्क स्वीकृत किए जाएं।

SHRI ANANDA BHASKAR RAPOLU (Telangana): Sir, I associate myself with the Special Mention made by Shri Vijay Jawaharlal Darda.

SHRI AJAY SANCHETI (Maharashtra): Sir, I also associate myself with the Special Mention made by Shri Vijay Jawaharlal Darda.

Need to accord the Martial Art of Taekwondo the status of sports and include it as an eligibility for employment under sports quota in Government jobs

SHRI ANANDA BHASKAR RAPOLU (Telagana): Sir, Taekwondo, the Korean martial art, is an attractive sport for the children and youth in our country. Taekwondo has found a place in the Olympics since the year 2000. It was also a part of the Commonwealth Games in 2010, besides the Asian Games and our National Games.

Sir, the Korean martial art of Taekwondo is basically a sport to develop self-defence and strength, and about five lakh serious practitioners follow this sport. In these days of incidents of violence against women like the Nirbhaya case, this martial art of self-defence could be encouraged through an easy and hassle-free learning. Though there is a national-level Association for Taekwondo like several other sports and it is a part of the Olympic Association, the Union Government and State Governments have not yet accorded it the necessary recognition, promotion or encouragement by providing employment to people in various Government Departments, including the Railways, by introducing it under the eligible sports category. The Railways and several Ministries have a large employment base. PSUs and public sector banks provide jobs to practitioners of other sports, but do not recognize Taekwondo as being in the eligibility criteria.

Sir, keeping in mind the growing attraction of Taekwondo among the younger generations, I urge upon the Union Ministry of Sports to take the required initiative, evaluate the scope and usefulness of the martial art, enlarge the certified trainers base, promote training centres and also ensure the inclusion of Taekwondo under the eligible sports category in several ministries such as Railways, PSUs and public sector banks, so that our children get attracted towards this martial art, have an assured future and, in turn, compete in several global games.

SHRI SHADI LAL BATRA (Haryana): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI PALVAI GOVARDHAN REDDY (Telangana): Sir, I too associate myself with the Special Mention made by the hon. Member.

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश) : महोदय, माननीय सदस्य ने जो विषय उठाया है, मैं अपने को इससे सम्बद्ध करती हूं।

श्री नरेंद्र बुढानिया (राजस्थान) : महोदय, माननीय सदस्य ने जो विषय उठाया है, मैं अपने को इससे सम्बद्ध करता हूं।

MR. DEPUTY CHAIRMAN: Now, Shri Vivek Gupta; not present.

The House stands adjourned till 11 a.m. on Friday, the 24th April, 2015.

The House then adjourned at twenty-three minutes past six of the clock till eleven of the clock on Friday, the 24th April, 2015.